



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE AT PUNE
ORIGINAL APPLICATION NO.88 OF 2022

Sanjay (Bala) Vishwanath Bhegde

----- APPLICANT

V/s

State of Maharashtra
and Others.

--- RESPONDENTS

ADDITIONAL AFFIDAVIT

ON BEHALF OF THE RESPONDENT NO. 2

I, Sandesh Shirke, Sub-Divisional Officer, Maval-Mulshi Sub-Division, Dist. Pune, do hereby state on solemn affirmation as under:-

- 1) I say that, the Applicant had filed the present O.A. before this Hon'ble Tribunal alleging the illegal mining activities being carried out by the Respondent No. 4 to 13, in Village Ambale, Taluka Maval, District Pune.
- 2) I say that, the Hon'ble Tribunal vide its order dated 10.10.2022 had found it appropriate to call for a report from the District Collector, Pune i.e. Respondent No. 2 to



ascertains whether the Respondent Nos. 4 to 13 were indulging in stone mining activity beyond the permissible limit as alleged by the Applicant.

- 3) I say that I have already filed an Affidavit dated 24.11.2022 in Reply to the Original Application. Considering the said Affidavit, this Hon'ble Tribunal has passed order dated 6.2.2023. I have carefully gone through the said order, the Hon'ble Tribunal had quoted the following :-



11. Since we had desired from Respondent No. 2 – District Collector, Pune as to whether respondent Nos 4to 13 were indulging in stone mining activity beyond the permissible limit, but we find that information given in the affidavit filed before us, does not contain the same. Respondent No.2 was supposed to clarify the gat numbers of the respondents, area of mining approved as per EC and actual area, approved quantity of mining and actual quantity extracted by the private respondent Nos.4 to 13 and whether there is quarry/mining lease or temporary permit and if



there is quarry lease, what is the actual quantity as per survey. We, therefore, direct respondent No.2 to give in tabular form this detailed information so as to facilitate us in ascertaining the violation and arrive at a right conclusion.

- 4) I say that it is true that, by the order dated 10.10.2022, this Hon'ble Tribunal had directed the Respondent No.2 Collector to submit a report as to whether, the Respondent Nos. 4 to 13 were indulging in illegal stone mining activities beyond the permissible limit. The above referred Affidavit was filed pursuant to the said order.
- 5) I say that, I have prepared a Chart in Tabular form which gives the following information:-
- i) Respondent No.
 - ii) Village Name.
 - iii) Gat No. as per the order of the Tribunal dated 10.10.2012
 - iv) Owner of the property
 - v) Whether Mining lease (M.L.) or Temporary permit (T.P.)
 - vi) The period of Mining Lease or temporary permit





- vii) Whether EC is granted
- viii) The period of validity of EC
- ix) The MPCB permission with validity.
- x) Area of Mining Approved.
- xi) Actual mining area as per survey
- xii) Approved quantity of mining in Brass.
- xiii) Actual quantity extracted in Brass as per Survey.
- xiv) Excess quantity mined in brass
- xv) Remarks.

The said chart has been annexed herewith and marked as **“ANNEXURE A”**.

- 6) I say that; I have also annexed all the supporting documents collectively along with this Affidavit for convenience on which my tabular chart is relied upon. Documents related to Gut no. 158 of Respondent No. 4 & 13, along with their translated copies have been annexed herewith and marked as **“ANNEXURE B colly**
- Documents related to Gut no. 125 of Respondent No. 4 & 13, along with their translated copies have been annexed herewith and marked as **“ANNEXURE C colly**.



Documents related to Gut no. 136/1, 136/2, 136/3 of Respondent No. 4 & 13, along with their translated copies have been annexed herewith and marked as **“ANNEXURE D colly.**

Documents related to Gut no. 121 of Respondent No. 5, along with their translated copies have been annexed herewith and marked as **“ANNEXURE E colly.**



Documents related to Gut no. 120/2 of Respondent No. 6, along with their translated copies have been annexed herewith and marked as **“ANNEXURE F colly.**

Documents related to Gut no. 110/2, 110/1/A, 110/1/B, 111, 115/4 of Respondent No. 6 & 9, along with their translated copies have been annexed herewith and marked as **“ANNEXURE G colly.**

Documents related to Gut no. 118 of Respondent No. 6, along with their translated copies have been annexed herewith and marked as **“ANNEXURE H colly.**

Documents related to Gut no. 123 of Respondent No. 7, along with their translated copies have been annexed herewith and marked as **“ANNEXURE I colly.**



Documents related to Gut no. 116 of Respondent No. 7 & 10, along with their translated copies have been annexed herewith and marked as **“ANNEXURE J colly.**

Documents related to Gut no. 117/1, 117/2 of Respondent No. 8, along with their translated copies have been annexed herewith and marked as **“ANNEXURE K colly.**

Documents related to Gut no. 118 of Respondent No. 8, along with translated copies have herewith and marked as **“ANNEXURE L colly and ANNEXURE L (1).**

Documents related to Gut no. 141 of Respondent No. 11, along with their translated copies have been annexed herewith and marked as **“ANNEXURE M colly.**

Documents related to Gut no. 118 of Respondent No. 12, along with their translated copies have been annexed herewith and marked as **“ANNEXURE N colly.**

Documents related to Gut no. 152 of Respondent No. 13, along with their translated copies have been annexed herewith and marked as **“ANNEXURE O colly.**

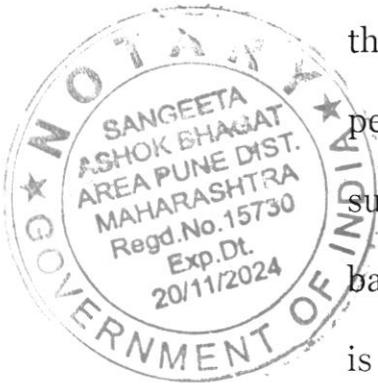
Documents related to Gut no. 154, 145, 149, 150/1, 150/2, 151, 153/1, 153/2 of Private Owner who are not arrayed as



the Respondent in the present O.A. No. 88 of 2022, along with their translated copies have been annexed herewith and marked as “ANNEXURE P colly.

- 7) Further I have also perused the additional affidavit dated 15.03.2023, filed by the Applicant before this Hon'ble Tribunal, on perusing the same it is found that the Applicant is relying on some private agency report which the applicant has appointed privately without any permission from any Government authority. It is submitted that the information relied by this office is based on the survey carried out by the TILR office which is the government body for undertaking Survey and ETS survey done by the private agency appointed by the Tahsildar and the Tahsildar has confirmed the authenticity of the ETS survey by carrying out spot inspection of the alleged sites. Hence the additional affidavit filed by the applicant may not be considered by this Hon'ble Tribunal.

- 8) I say that; on perusing the documents i.e. ETS report of the Tahsildar, Survey Report from the TILR, Mining Leases, Temporary Permits, MPCB consents,



Environmental Clearances etc., it has been found that the Respondent No. 4 to 13 are having all the requisite permissions and are carrying out the mining activities within the permissible area.

Hence, this Affidavit

**Date: /03/2023
DEPONENT**

Place : Pune



Advocate for the Resp.No.2



(Sandesh Shirke)

Sub-Divisional Officer





Verification

I, SandeshShirke, Sub-Divisional Officer, Maval-Mulshi Sub-Division, Dist. Pune, do hereby state that I have read the above content of the aforesaid Affidavit in Para No.1 to ___ and that it is true to the best of my knowledge and belief.

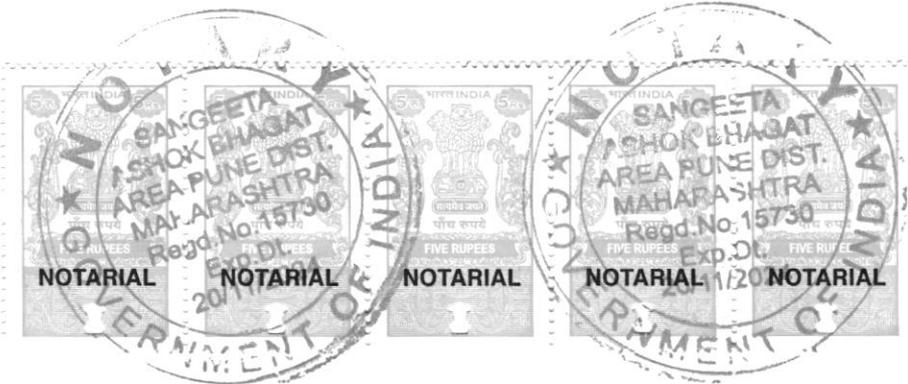
Hence, verified this at _____ on ___th day of March, 203

Affiant

I know Affiant

SandeshShirke,
Sub-Divisional Officer

Advocate



BEFORE ME

SANGEETA ASHOK BHAGAT
Notary Govt. of India, Pune

Noted and Registered
at Sr. No. 1847/2023

Date: - _____

18 MAR 2023

TAGAPANGALANG
 NG
 PANGUNAHANG
 PANGKALAKANG
 PANGKALAKANG
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 PANGKALAKANG

Resp. No.	Village Name	Gat No. As per Order of the Tribunal Dated 10.10.2022	Owner of the Property	Whether M.L. Or T.P.	M.L. Or T.P. VALID Up To	E. C. Granted	E.C. Valid Up To	MPCB permission with Validity	Area of Mining Approved in Hecior	Actual Mining area as per Survey	Approved quantity of mining in Brass.	Actual Quantity Extracted in Brass as per Survey.	Excess Royalty Paid in Brass.	REMARKS
4 & 13	Ambale	158	M/s Sai Stone Crusher THROUGH SUDHAKAR SHANKARAO SHELKE	LEASE	12.03.2021 To 30.12.2024	Granted	30.12.2024	NOT APPLICABLE	2.00	1.97	55695.00	55695.00	0.00	Mining within Permissible Area and Sufficient Royalty Paid with all requisite Permissions. (Annexure B colly)
4 & 13	Ambale	125	M/s Sai Stone Crusher THROUGH SARIKA SUNIL SHELKE	LEASE	05.04.2010 To 22.01.2024	Granted	22.01.2024	RO-PUNE/CONSE NT/1807000760 VALID UPTO 28.02.2028	3.57	3.38	187121.00	187121.00	0.00	Mining within Permissible Area and Sufficient Royalty Paid with all requisite Permissions. (Annexure C colly)
4 & 13	Ambale	136/1, 136/2, 136/3	Sunil & Sudhakar Shelke	LEASE	23.10.2008 To 22.10.2013	Granted	22.1.2013	RO-PUNE/CONSE NT/1807000759 VALID UPTO 30.04.2028	4.00	3.96	68577.00	68560.00	-17.00	Mining within Permissible Area and Sufficient Royalty Paid with all requisite Permissions. Mining Closed. (Annexure D colly)
5	Ambale	121	Pawar Stone Crusher THROUGH SAGAR SHIVAJI PAWAR	LEASE	30.09.2010 To 30.9.2020 Applied For Renewal	Granted	22.01.2024	RO/PUNE/CO NSENT/1804000 427 VALID UPTO - 31/03/2026	9 Acer	8.07 Acer	202637.00	202637.00	0.00	Mining within Permissible Area and Sufficient Royalty Paid with all requisite Permissions. Mining Not Operated. (Annexure E colly)
6	Ambale	120/2	Namrata Stone Crusher THROUGH KIRAN KAKADE	LEASE	29.09.2014 To 10.10.2024	Granted	22.01.2024	RO/PUNE/CO NSENT/1803000 382 VALID UPTO - 30/04/2024	1.80	0.54	5950.00	3763.00	-2187.00	Mining within Permissible Area and Sufficient Royalty Paid with all requisite Permissions. (Annexure F colly)
6	Ambale	110/2	Namrata Stone Crusher THROUGH KIRAN KAKADE	LEASE	29.09.2014 To 30.12.2024	Granted	22.01.2024	NOT APPLICABLE	9.03	7.11	149202.00	148543.00	-659.00	Mining within Permissible Area and Sufficient Royalty Paid with all requisite Permissions. (Annexure G colly)
9	Ambale	110/1/A, 110/1/B, 111, 115/4	Kakade Stone Crusher PVT LTD	LEASE	20.12.2019 To 19.12.2024	Granted	22.01.2024	NOT APPLICABLE			417023.00	396155.00	-20868.00	Mining within Permissible Area and Sufficient Royalty Paid with all requisite Permissions. (Annexure G colly)


 तहसिलदार मावळ

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6	Ambale	118	Namrata Stone Crusher THROUGH KIRAN KAKADE	LEASE	15.10.2009 To 14.10.2024	Granted	22.01.2024	RO/PUNE/CO NSENT/2006001 352 VALID UPTO 29/06/2025	2.83	2.57	102860.00	100560.00	-2300.00	Mining within Permissible Area and Sufficient Royalty Paid with all requisite Permissions. (Annexure H colly)
7	Ambale	123	BMK Buildcon Pvt Ltd THROUGH VIRAM KAKADE	TP	09.09.2021 To 08.02.2022	NA	NA	NOT APPLICABLE	1.20	1.08	8500.00	8465.00	-35.00	Mining within Permissible Area and Sufficient Royalty Paid with all requisite Permissions. Mining Closed. (Annexure I colly)
7 & 10	Ambale	116	BMK BUILDCON PVT LTD THROUGH VIKRAM KAKADE & M/S AMBIKA STONE CRUSHER THROUGH VILAS KALOKHE	LEASE	22.06.2011 To 22.01.2024	Granted	22.01.2024	RO/PUNE/CONS ENT/1804000070 Valid- 30.04.2024 & RO/PUNE/CONS ENT/1803001447 Valid upto 31.05.2024	6.00	5.81	215220.00	215127.00	-93.00	Mining within Permissible Area and Sufficient Royalty Paid with all requisite Permissions. (Annexure J colly)
8	Ambale	117/1/1, 117/1/2 & 117/2	KALOKHE STONE CRUSHER THROUGH SACHIN & SANDIP KALOKHE	LEASE	M.L. 11.03.2010 To 22.01.2024 & T.P 18.12.2018 TO 17.6.2019	Granted	22.01.2024	NOT APPLICABLE	3.72	3.38	184630.00	184630.00	0.00	Mining within Permissible Area and Sufficient Royalty Paid with all requisite Permissions. (Annexure K colly)
8	Ambale	118	KALOKHE STONE CRUSHER THROUGH SACHIN & SANDIP KALOKHE	LEASE	M.L. 17.02.2010 To 22.01.2024	Granted	22.01.2024	RO/PUNE/CO NSENT/1804000 140, Valid Upto 30.06.2024	3.27	0.78	16726.00	16726.00	0.00	Mining within Permissible Area and Sufficient Royalty Paid with all requisite Permissions. (Annexure L colly)
8	Ambale	118	KALOKHE STONE CRUSHER THROUGH SACHIN & SANDIP KALOKHE	TP	T.P. 19.10.2020 To 18.04.2021	NA	NA	NOT APPLICABLE	2.40	1.29	25000.00	24786.00	-214.00	Mining within Permissible Area and Sufficient Royalty Paid with all requisite Permissions. (Annexure L (1) colly)


 तहसिलदार माफळ

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11	Ambale	141	M/S Aditya Stone Crusher	LEASE	16.04.2016 To 09.03.2023 Now Applied For Renewal	Granted	22.01.2024	RO-PUNE/CONSE NT/1708000659 Applied for renewal	4	1.09	26502.83	25491.47	-1011.36	Mining within Permissible Area and Sufficient Royalty Paid with all requisite Permissions. (Annexure M colly)
12	Ambale	118	M/S. SANTIDEEP STONE CRUSHER THROUGH SANTOSH GHOLAP	LEASE	10.8.2012 To 29.06.2022 Now Applied For Renewal	Granted	22.01.2024	RO-PUNE/CONSE NT/2001001423 VALID UPTO 30.04.2023 Applied for renewal	2.05	2.00	33321.00	33285.00	-36.00	Mining within Permissible Area and Applied for renewal . Process is going on (Annexure N colly)
13	Ambale	152	M/s Sat Stone Crusher THROUGH Sudam Shelke	TP	30.06.2021 To 29.12.2021	NA	NA	NOT APPLICABLE	3.92	3.85	10000.00	9938.00	-62.00	Mining within Permissible Area and Sufficient Royalty Paid with all requisite Permissions. Mining Closed. (Annexure O colly)
NO MINING Actively SURVEY MAP ATTACHED (ANNEXURE P)														
Gut number in Tribunal order but owners is Not Respondent	Ambale	154	SUNNY INDUSTRIES THROUGH VINAYAK NIMHAN	LEASE	24.01.2018	Granted	22.01.2024	NOT APPLICABLE	7.00	3.29	25385.00	25332.00	-53.00	Mining within Permissible Area and Sufficient Royalty Paid with all requisite Permissions. Mining Closed. (Annexure Q colly)
		145												
		149												
		150/1												
		150/2												
		151												
153/1														
153/2														


तहसिलदार मंगळ

Resp. No.	Village Name	Gat No. As per Order of the Tribunal Dated 10.10.2022	Owner of the Property	Whether M.L. Or T.P.	M.L. Or T.P. VALID Up To	E. C. Granted	E. C. Valid Up To	MPCB permission with Validity	Area of Mining Approved in Hector	Actual Mining area as per Survey	Approved quantity of mining in Brass.	Actual Quantity Extracted in Brass as per Survey.	Excess Royalty Paid in Brass.	REMARKS
Gut number mentioned in the OA but no excavation has been found in these numbers as per Spot inspection	Ambale	11/2, 16/3, 28/1, 108/1, 131/3, 174, 175, 186, 195, 196												
	Mangrul	5, 39, 40, 123, 147, 148												

NO MINING ACTIVITY FOUND IN THE SAID GUT NUMBERS


 तहसिलदार मावळ

(गौण खनिजासाठी खनिपट्टा मंजूरीबाबत)

- वाचा :- १) अर्जदार मे. साई स्टोन क्रशर तर्फे श्री. सुधाकर शंकरराव शेळके, रा. ९१ कडोलकर कॉलनी, तळेगाव दाभाडे, ता. मावळ, जि. पुणे ४१०५०६ दिनांक १३/०२/२०२० रोजीचा अर्ज
२) खाण व खनिजे (विनियमन व विकास) अधिनियम १९५७
३) महाराष्ट्र जमिन महसूल अधिनियम, १९६६
४) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३



जिल्हाधिकारी कार्यालय, पुणे
खनिकर्म शाखा
क्र.खनिकर्म/एसआर/८९/२०२०
पुणे-१, दि.१२/०३/२०२१

विषय :- खाणपट्टा परवानगी देणेबाबत.

मौजे आंबळे, तालुका मावळ, जिल्हा पुणे येथील ग.नं. १५८ मधील क्षेत्र ४ हे.९५ आर पैकी २ हे.०० आर मे. साई स्टोन क्रशर श्री. सुधाकर शंकरराव शेळके

आदेश

महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ च्या प्रकरण दोन, नियम १४ (१,२) अन्वये प्रदान केलेल्या शक्तीच्या आधारे मे. साई स्टोन क्रशर तर्फे श्री. सुधाकर शंकरराव शेळके, रा. ९१ कडोलकर कॉलनी, तळेगाव दाभाडे, ता. मावळ, जि. पुणे ४१०५०६ यांनी मौजे आंबळे, ता. मावळ, जिल्हा पुणे येथील ग.नं. १५८ मधील सुनिल शेळके, सारिका शेळके, पल्लवी शेळके, सुदाम शेळके यांचे समाईक हिश्याचे १ हे.२० आर, सुनिल शेळके यांचे हिश्याचे ० हे.८० आर व वैभव चौधरी, नारायण मालपोटे यांचे समाईक हिश्याचे ३ हे.८४ आर असे एकूण ५ हे. ८४ आर पैकी २ हे.०० आर क्षेत्रामध्ये अर्जदार यांनी दिनांक १३/०३/२०२० रोजी महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ सदर अन्वये गटामध्ये खाणपट्टा मंजूरी मिळणेकामी या कार्यालयाकडे विनंती अर्ज केलेला आहे. प्रस्तुत अर्जाचे व अर्जालगत सादर केलेल्या कागदपत्राचे अवलोकन करता मौजे आंबळे, ता. मावळ, जि. पुणे येथील जमीन ग.नं. १५८ पै. या मिळकतीचा गा.नं. ७/१२ पाहता १) पल्लवी सुधाकर शेळके व १) सुदाम सुनिल शंकरराव शेळके २) श्रीमती सारिका सुनिल शेळके ३) श्री. सुधाकर शंकरराव शेळके यांचे नावे समाईकामध्ये क्षेत्र ०१ हे २० धारण केलेले आहे. तसेच सुनिल शंकरराव शेळके यांनी स्वतंत्ररित्या क्षेत्र ०० हे.८० आर धारण केलेले आहे तसेच वैभव गणपत चौधरी व नारायण प्रभाकर मालपोटे यांनी समाईकामध्ये क्षेत्र ०३ हे.८४ आर क्षेत्र धारण केलेले आहे.

अर्जदार मे. साई स्टोन क्रशर तर्फे श्री. सुधाकर शंकरराव शेळके यांना उक्त मिळकतीचे मध्ये खाणपट्टा परवान्याकामी सहधारक १) सुदाम सुनिल शंकरराव शेळके २) सारिका सुनिल शेळके ३) वैभव गणपत चौधरी व नारायण प्रभाकर मालपोटे यांनी नोटीकृत प्रतिज्ञापत्र सहमंतीपत्र दिनांक १६/१२/२०२० रोजी दिलेले आहे कृपया उक्त सहमंतीपत्राचे अवलोकन होणेस विनंती.

तसेच अर्जदार मे. साई स्टोन क्रशर तर्फे श्री. सुधाकर शंकरराव शेळके यांनी मौजे आंबळे, ता. मावळ, येथील गट नंबर १५८, १२१ क्षेत्र ४ हे.९५ आर साठी पर्यावरण विभाग यांनी उक्त खाणपट्ट्यासाठी राज्य शासनाकडील पर्यावरण विभाग यांनी दिनांक २४/०१/२०१४ ला ना-हरकत

प्रदान केली होती मात्र अर्जदार यांना उक्त क्षेत्री खाणपट्टा परवाना दिलेल्या नसल्याचे मुळ संचिका पाहता दिसून येत आहे. तसेच उक्त क्षेत्री गौण खनिज उत्खनन केले नसलेबाबत अर्जदार यांनी दिनांक ०८/०३/२०२१ रोजीच्या प्रतिज्ञापत्राद्वारे नमूद केलेले आहे.

तसेच साई स्टोन क्रशर तर्फे श्री. सुधाकर शंकरराव शेळके यांना मौजे आंबळे, ता. मावळ, येथील गट नंबर १५८, १२१ क्षेत्र ४ हे.९५ आर साठी पर्यावरण विभाग यांनी उक्त खाणपट्टयासाठी राज्य शासनाकडील पर्यावरण विभाग यांनी दिनांक २४/०१/२०१४ ला नाहरकत प्रदान केलेली आहे मात्र अर्जदार यांना ग.नं.१५८ पै. क्षेत्र २ हे. ०० आर मध्ये दिनांक १३/०३/२०२० रोजीच्या अर्जाद्वारे केलेली आहे.

प्रश्नाधिन जमीन शेती व नाविकास या विभागात येत असलेबाबत मुख्य कार्यकारी अधिकारी पुणे महानगर प्रदेश विकास प्राधिकरण पुणे यांनी दि. १६/०२/२०१७ रोजी दिलेला दाखला प्रकरणी समाविष्ट करणेत आलेला आहे.

मा. सर्वोच्च न्यायालयाच्या दिनांक २७/०२/२०१२ च्या निर्णयानुसार खाणपट्टयासाठी पर्यावरण विभागाचे नाहरकत बंधनकारक आहे. त्याबाबत अर्जदार यांनी भारत सरकार यांनी प्राधिकृत केलेल्या पर्यावरण तांत्रिक सल्लागार यांचेकडून खाणपट्टयासाठी पर्यावरण नाहरकतीसाठी पर्यावरण विभागाकडे प्रस्ताव सादर केला होता. त्यानुसार राज्यस्तरीय पर्यावरण आघात मुल्यांकन प्राधिकरणाचे मा. प्रधान सचिव यांनी त्यांचेकडील नाहरकतीबाबतचे दि. २७/१०/२०२० चे पत्रानुसार खाणपट्टाधारकांना अटी/शर्तीचे पालन करण्याच्या अटीवर नाहरकत दिलेले आहे.

मे. साई स्टोन क्रशर तर्फे श्री. सुधाकर शंकरराव शेळके यांना मौजे आंबळे, ता. मावळ, येथील गट नंबर १५८, १२१ क्षेत्र ४ हे.९५ आर साठी पर्यावरण विभाग यांनी उक्त खाणपट्टयासाठी राज्य शासनाकडील पर्यावरण विभाग यांनी दिनांक २४/०१/२०१४ ला नाहरकत प्रदान केली होती. मात्र अर्जदार यांना दिनांक २३/०८/२०१२ रोजीच्या अर्जाच्या अनुषंगाने खाणपट्टा घेतला नसल्याचे मुळ संचिका पाहता स्पष्टपणे दिसून येत आहे.

तसेच पर्यावरण ना-हरकतीची मुदतवाढ पर्यावरण विभाग मुंबई यांनी दिनांक ३१/०३/२०२० च्या पत्रानुसार दिनांक ३०/१२/२०२४ पर्यंत मुदतवाढ देणेत आलेली आहे. त्यानुसार उक्त अर्जदार यांना खाणपट्टा मंजूरी देणेबाबत संबंधितांची विनंती मान्य करणेस हरकत नाही.

महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) नियम २०१३ मधील नियम क्रमांक ३ ते ५७ च्या सर्व अटी/शर्ती व पर्यावरण नाहरकत व खाणकाम आराखडा करून त्यांचे अनुपालन करण्याच्या अटीस अधिन राहुन राज्य शासनाकडील पर्यावरण विभाग यांनी नाहरकत दिलेल्या दिनांक ३०/१२/२०२४ अखेरच्या मुदती करिता मुरुम व डबर ह्या गौण खनिजाकरिता खनिपट्टा (क्वारी लिज) परवानगी खालील अटी व शर्तीवर मंजूर करित आहे.

- १) खनिपट्टाधारकाने महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ व महाराष्ट्र जमिन महसूल अधिनियम १९६६ मधील संबंधित नियमांचे पालन करणे आवश्यक आहे.
- २) खनिपट्टाधारकाने गौणखनिजाबाबत शासनाने व अपर जिल्हाधिकारी, पुणे यांनी वेळोवेळी विहित केलेल्या नियम, आदेश, शर्तीचे पालन करणे आवश्यक आहे.
- ३) ह्या आदेशापासुन ६० दिवसाचे आत खनिपट्टयाचे निष्पादन (करारनामा) करून घेणे आवश्यक आहे. त्यासाठी खनिपट्टयाने मंजूर केलेल्या क्षेत्राची संबंधीत तालुका निरीक्षक, भूमि अभिलेख यांचेकडून स्वखर्चाने मोजणी करून नकाश्याच्या प्रति सादर, कराव्यात. सदर मोजणीसाठी खनिपट्टाधारकाने ह्या आदेशापासुन पंधरा दिवसात मोजणीसाठी तातडीची फी संबंधीत तालुका निरीक्षक भूमि अभिलेख यांचेकडे भरून अर्ज करणे आवश्यक आहे. अन्यथा निष्पादन करण्यास झालेल्या विलंबासाठी खनिपट्टाधारक

जबाबदार असल्याचे समजून मंजूर खनिपट्टा व परवाना आपोआप रद्द होईल व त्यासाठी त्यास कोणताही परतावा मिळणार नाही.

- ३ अ) खनिपट्ट्याचे निष्पादन झालेशिवाय पट्टेधारकास उत्खनन सुरु करता येणार नाही. निष्पादनापूर्वी उत्खनन सुरु केल्याचे निदर्शनास आलेस सदरचे उत्खनन अनाधिकृत समजणेत येऊन उत्खनन झालेल्या गौणखनिजावर महाराष्ट्र जमिन महसूल अधिनियम १९६६ चे कलम ४८ (७) नुसार दंडनिय कारवाई करणेत येईल.
- ४) पट्टाधारक, तो खाणकामाकरिता वापरीत असेल अशा जमिनीच्या पृष्ठभागाकरिता, जिल्हाधिकाऱ्यांनी निश्चित केलेल्या व खाणपट्ट्यात निर्विर्दिष्ट केलेल्या दराने आणि जो त्या जमिनीवर आकारण्यायोग्य असेल तेवढा जमिन महसूल व त्यावरील उपकर यांच्या रकमहून अधिक नसेल असे, भूपृष्ठाभाग भाडे (सरफेस रेंट) सुध्दा देईल.
- ५) पट्टेदारास, खाणपट्ट्याने दिलेले क्षेत्र दर्शविण्यासाठी आवश्यक असलेल्या हद्दीच्या खुणा व खांब त्यांच्या स्वतःच्या खर्चाने उभारावे लागतील आणि ते सुरिस्थितीत ठेवावे लागतील.
- ६) खाणकामासंबंधी आणि पट्टेदारांच्या खाणीत काम करणाऱ्या कर्मचाऱ्यांची किंवा जनतेची सुरक्षा, आरोग्य व सुखसोई यावर परिणाम करणाऱ्या बाबीसंबंधीत त्यावेळी अंमलात असलेल्या कोणत्याही कायद्यातील तरतुदीचे पट्टेदार पालन करील आणि यासंबंधीतील रस्ता, पाणी व इतर विद्यमान सुविधा यांच्या न्याय हक्कांचा आदर करील. तसेच खनिपट्टा आदेश व नियमातील तरतूदीनुसार खाणपट्टा क्षेत्र व त्याची वाहतूक करताना वापरणेत येणारे रस्ते यामधून निघणा-या धूळीपासून कोणालाही त्रास होता कामा नये. व यासाठी खडी मशिन व तत्सम यंत्रणा उभारणार असल्यास ती उभारणेपूर्वी महाराष्ट्र प्रदुषण नियंत्रण मंडळाचा नाहरकत दाखला घेणे व त्यातील अटी व शर्तीचे पालन पट्टेधारक काटेकोरपणे करेल व अशा नाहरकत प्रमाणपत्राची छायांकित प्रत या कार्यालयास सादर करील.

खनिपट्टा क्षेत्रात खडी मशिन उभारणी केलेस तसेच खनिजाची वाहतूक यामुळे होणारे प्रदुषणावर आळा बसविणेसाठी खालील बाबींची पूर्तता करणे पट्टेधारकांवर बंधनकारक राहिल.

- अ) खडीमशिनद्वारे दगडापासून खडी तयार करताना पाणी फवारणी यंत्रणा त्वरीत बसविणेत यावी व ती नियमितपणे कार्यरत राहिल याची खबरदारी घ्यावी.
- ब) मुख्य रस्ता ते खाणीकडे जाणारा रस्ता तसेच खाणीतील रस्त्यावर नियमितपणे पाणी मारावे म्हणजे धूळ उडणार नाही.
- क) मंजूर केलेल्या क्षेत्राच्या सिमेवर प्रतिहेक्टरी ५० तसेच कामगाराच्या निवासाच्या ठिकाणी आणि रस्त्याच्या कडेला पुरेश्या प्रमाणात (प्रत्येकी २० फूट अंतरावर) झाडे लावावीत व त्याची योग्य निगा राखावी.
- ड) खाणीतील दगड उत्खनन खडी मशिन खनिजाची वाहतूक हे फक्त सूर्योदय ते सूर्यास्त या वेळेत करावी रात्रीचे वेळी खनिकर्माचे व वाहतूकीचे कोणतेही काम करू नये.
- ७) पट्टेदार किंवा त्याचा हस्तांतरित किंवा अभिहस्तांकित यांनी खंड(तेरा) खालील कोणताही प्रवेश किंवा निरीक्षण याकरीता अनुमती दिली नाही तर सक्षम अधिकाऱ्यास त्याचा खाणपट्टा रद्द करता येईल व त्याची प्रतिभूती उक्त संपूर्णतः किंवा अंशतः जप्त करता येईल.
- ८) पट्टेदार सर्व अपघाताचा वृतांत संबंधित दंडाधिकारी आणि जिल्हा पोलीस अधिक्षक यांना मा.संचालक, खाणसुरक्षा, मंडगांव गोवा यांना दिली पाहिजे.
- अ) मुख्य कार्यकारी अधिकारी पुणे महानगर प्रदेश विकास प्राधिकरण पुणे यांनी सदर प्रकरणी दिलेला अहवाल सदरचे क्षेत्र शेती व नाविकास विभागात येते



ब) खाणपट्टाधारकाने मंजूर क्षेत्रामधून दगड, माती, मुरुम वाहतुकीसाठी वाहतुक पास सक्षम अधिकाऱ्यांने प्रमाणित केलेला वाहतुक पास प्रत्येक वाहनासोबत प्रत्येक वेळी देणे बंधनकारक आहे. ज्या वाहनांबरोबर वाहतुक पास आढळून न आल्यास त्या वाहनांतील संपूर्ण गौण खनिज अवैध आहे असे समजून त्यावर नियमानुसार दंडात्मक कारवाई करण्यात येईल. त्याचप्रमाणे खाणपट्टाधारक यांनी उत्खनन केलेले गौण खनिज विक्री व वाहतुक केलेल्या गौण खनिजाचा दैनंदिन हिशोब नोंदवही ठेवणे आवश्यक आहे. ती नोंदवही व इतर हिशोब कागदपत्रे अपर जिल्हाधिकारी, जिल्हा खनिकर्म अधिकारी तसेच भूविज्ञान व खनिकर्म संचालनालयातील निरीक्षण करणाऱ्या अधिकाऱ्यासाठी उत्खननाच्या जागेवर उपलब्ध करून देणे बंधनकारक राहिल अन्यथा सदरचा खाणपट्टा रद्द करण्यात येईल.

- ९) पट्टेदाराच्या खाणपट्ट्यामध्ये समाविष्ट करण्यात आलेली कोणतीही जमिन पट्ट्याने देण्यास उपलब्ध नव्हती असे नंतर आढळून आल्यास, त्याबद्दलच्या नुकसानभरपाई मिळण्यासंबंधीच्या पट्टेदाराच्या कोणत्याही दाव्यापासून शासन मुक्त असेल.
- १०) पट्टेदार किंवा त्याचा हस्तांतरित, किंवा अभिहस्ताकिती हे, इमारती उभारण्यासंबंधी त्यावेळी अंमलात असलेल्या कोणत्याही कायद्याच्या उपबंधाचे किंवा खाण पट्ट्याने दिलेले क्षेत्र ज्या अधिकाऱ्याच्या अधिकारितेत असेल अशा कोणत्याही किंवा असे आदेश देण्यास सक्षम असणाऱ्या कोणत्याही अधिकाऱ्याने काढलेल्या कोणत्याही आदेशाचे उल्लंघन करून, कोणतीही इमारत उभारणार नाही.
- ११) ज्या जमिनीच्या बाबतीत खाणपट्टा मंजूर करण्यात आला असेल त्या जमिनीतून उपलब्ध होणारी गौण खनिज विकत घेण्याचा प्रथमधिकार शासनास असेल.
- १२) खाणपट्ट्याने दिलेल्या जमिनीत किंवा जमिनीवर कोणताही रस्ता, रेल्वे, कालवा किंवा जलाशय बांधण्याचा किंवा विजेचा किंवा दूरध्वनीचा कोणताही तार मार्ग (लाईन) नेण्याचा राज्यशासनाचा किंवा केंद्र सरकारच्या अधिकार राखीव असेल.
- १३) शासनाच्या वरील अटी-शर्तीखेरीज जिल्हाधिकारी, पुणे यांच्या स्वेच्छधिकारात खालील अटी पट्टेधारकावर बंधनकारक करीत आहेत.

अ) खाणपट्टाधारकाने काढलेल्या खनिजाचे पूर्ण राजशुल्क (रॉयल्टी) किमान दर महा (६) महिन्यांचे अंतराने संबंधीत तहसिलदार यांचेकडे भरले पाहिजे. मात्र, पट्टेदारास सोयीचे ठरत असल्यास, सहा महिन्यापेक्षा कमी वेळेतही तो राजशुल्क केव्हाही व वेळोवेळी भरू शकेल. मात्र सहा महिन्यापेक्षा आधी रॉयल्टी भरण्याची सक्ती पट्टेधाराकावर असणार नाही.

ब) पट्टेधारकाने खाजगी जमिनीवर खाणपट्टा घेतलेला असल्यास जमिनधारकास जमिनीच्या नुकसानीबाबत भरपाईची रक्कम अदा करून जमिनधारकाकडून नोटरीसमोर अथवा तहसिलदारा समोर स्टॅम्प पेपर केलेला ना-हरकत दाखला मिळविलेला असला पाहिजे.

क) पट्टेधारकाने नियमानुसार तोडण्यास बंदी असलेली झाडे/वृक्ष इ. त्याचे खाणपट्टा क्षेत्रात परवानगी शिवाय तोडू नये अथवा त्याची विल्हेवाट लावू नये.

ड) पट्टामंजुरीनंतर कोणत्याही शासकीय अधिकृत प्रयोजनाकरीता काही क्षेत्र प्रतिबंधित केले गेल्यास तेवढ्या क्षेत्रात पट्टेधारकास खाणकाम करता येणार नाही.

इ) पट्टेखाली मंजूर क्षेत्राच्या हद्दीलगत राखीव अथवा संरक्षित किंवा अन्य कोणत्याही प्रकारचे वनक्षेत्र अथवा सरकारी पड/गायदान अशा प्रकारचे क्षेत्र असल्यास त्या हद्दीत खाणकाम केले जाणार नाही. याची पूर्ण जबाबदारी पट्टेधारकाने घेणे आवश्यक आहे. अन्यथा असे खाणकाम म्हणजे सरकारी जमिनीत अतिक्रमण/वनसंरक्षण कायद्याच्या भंग असे समजले जाईल व खाणपट्टा कोणतीही वेगळी सूचना न दिली जाता पट्टा रद्द केला जाईल.

फ) पट्टेधारकाने खाणीचे खड्डे पुरेसे व योग्य असे कुंपण लावून सुरक्षित करणे जरूरीचे आहे. असे न केल्याने जर मनुष्य/जनावरांना खड्ड्यात पडून अपघात झाल्यास त्याची जबाबदारी पट्टेधारकांवर राहिल व नियमानुसारच्या कारवाईस तो पात्र ठरेल व खाणपट्टा रद्द केला जाऊ शकेल.

ग) पट्टा क्षेत्राबाबत अन्य व्यक्तिशी पट्टेदाराचे वाद उदभवल्यास/न्यायालयीन प्रकरण झाल्यास, अशा दाव्यापासून पट्टेदार शासनास क्षतीपूर्त (अलग) ठेवे.

प) पट्ट्याचा कालावधी संपल्यावर किंवा पट्टा रद्द केला गेल्यास, त्यानंतर पट्ट्याचे क्षेत्र, त्यावरील खाणीसहित आणि खणीत शिल्लक असलेल्या सर्व खनिजसहित शासन ताब्यात घेईल व अशा क्षेत्रावरील सर्व मालमत्ता जप्त करून शासनाचे ताब्यात घेतली जाईल.

म) युद्ध किंवा आणीबाणी घोषित झाल्याच्या कामामध्ये आवश्यकता भासल्यास खाणपट्टा क्षेत्रावरील सर्व खाणी, आवार असे सर्व क्षेत्र, त्यामधील संयंत्रे इत्यादीसह ताब्यात घेण्याच्या शक्तीचा वापर शासनास करता येईल.

१४) देय स्वामित्वधनाची संगणना करण्याच्या प्रयोजनार्थ पट्टेदार स्वयंनिर्धारणाच्या आधारे उक्त देय रक्कमेची संगणना करील व त्यानुसार कोषागारातून भरणा करील. अंतिम निर्धारण केल्यानंतर, सक्षम अधिकाऱ्या मागणीनुसार स्वामित्वधनातील फरकाची रक्कम भरणे पट्टेदारावर बंधनकारक राहिल.

परंतु या नियमात अंतर्भूत असलेल्या तरतुदींना कोणतीही बाधा न आणता सक्षम अधिकारी असे, स्वामित्वधन व खाणकामासंबंधातील इतर देय रक्कमा भरण्यासाठी शासनाने निश्चित केलेल्या दिनांक उलटून गेल्याच्या साठव्या दिवसापासून स्वामित्वधन व खाणकामासंबंधातील इतर देय रक्कमांच्या विलंबाने केलेल्या प्रदानावर असे स्वामित्वधन व खाणकामासंबंधातील इतर देय रक्कमा भरेपर्यंत, प्रतिवर्षी १५ टक्के दराने सरळ व्याज आकारील.

१५) पट्टेदार हा स्वामित्वधनाच्या प्रदानाच्या संबंधात ३० जून, ३० सप्टेंबर, ३१ डिसेंबर, ३१ मार्च रोजी संपणाऱ्या कालावधीसाठी सक्षम अधिकारी व संचालक यांच्याकडे नमुना-ठ मध्ये त्रैमासिक विवरणपत्र सादर करील.

१६) पट्टेदार हा पट्ट्याच्या प्रत्येक कॅलेंडर वर्षासाठी शासनाकडून वेळोवेळी विनिर्दिष्ट करण्यात येईल असे वार्षिक ठोकबंद भाडे देईल आणि त्याच क्षेत्रातून एकापेक्षा अधिक खनिज काढण्याची परवानगी पट्टेदारांना दिली असेल तर, ते शासनाकडून वेळोवेळी निश्चित करण्यात येईल त्याप्रमाणे अशा प्रत्येक खनिजासाठी असे स्वतंत्र ठोकबंद भाडे भरतील. परंतु ठोकबंद भाड्यामध्ये प्रत्येक तीन वर्षातून एकदा सुधारणा करता येईल.

परंतु आणखी असे की, पट्टेदार हा प्रत्येक गौण खनिजाच्या संबंधात ठोकबंद भाडे किंवा स्वामित्वधन यापैकी जी रक्कम जास्त असेल, ती रक्कम परंतु दोन्ही नव्हे, भरण्यास पात्र असेल.

परंतु आणखी तसेच पट्टा अंमलात आल्यापासून पहिल्या तीन महिन्यांसाठी ठोकबंद भाडे देय असणार नाही.

१७) पट्टेदार हा ज्या क्षेत्रासाठी काम करण्याची परवानगी देण्यात आलेली असेल, त्या क्षेत्राचे खाणपट्टाधारक भूपृष्ठ भाडे व त्या क्षेत्राच्या अकृषिक निर्धारणइतका उपकर प्रत्येक कॅलेंडर वर्षाला भरेल. कालावधीची गणना ही पट्ट्याची अंमलबजावणी केल्याच्या दिनांकापासून तसेच ज्या पट्टा क्षेत्रासाठी काम सुरु करण्याची परवानगी मिळालेली नाही. त्यासाठीही भविष्यलक्षी प्रभावाने करण्यात येईल.

१८) सक्षम अधिकाऱ्याने पुरेशा करणासाठी अन्यथा परवाना दिल्याखेरीज पट्टेदार पट्ट्याच्या अंमलबजावणीच्या दिनांकापासून तीन महिन्यांच्या आत खाणकामास सुरुवात करील.

आणि खाण कामगारांची सुरक्षितता, खनिजाचे संरक्षण या बाबींची खात्री करुन घेवुन कार्यकुशल व यथायोग्य पध्दतीने हे काम हस्तांतरित करील व पार पाडेल.

परंतु शासनाच्या मते, खाणीचे विनियमन व खाणीचा विकास, प्रदुषणापासून संरक्षण करण्याच्या किंवा सार्वजनिक आरोग्य किंवा दळणवळण यांना असलेला धोका टाळण्याच्या किंवा इमारती, स्मारके किंवा इतर संरचना यांच्या सुरक्षिततेची सुनिश्चित करण्याच्या हिताच्या दृष्टीने किंवा शासनाला योग्य वाटेल अशा इतर प्रयोजनांसाठी कोणताही खाणपट्टा कायमस्वरूपी समाप्त करणे इष्ट वाटत असेल तर, पट्टेदाराला ३० दिवसाची उचित नोटीस दिल्यानंतर, कोणत्याही जमिनीच्या संबंधातील असा खाणपट्टा समाप्त करता येईल किंवा संपुष्टात आणता येईल.

परंतु आणखी असे की, खाणपट्टा मुदतीपूर्वीच समाप्त केल्यानंतर शासनाला योग्य वाटेल त्याप्रमाणे इतर पात्र व्यक्तीला किंवा शासनाची मालकी असलेल्या किंवा नियंत्रण असलेल्या अशा शासकीय कंपनीला किंवा महामंडळाला खाणपट्टा देता येईल.

१९) खाणकामास सुरुवात करण्यापूर्वी पट्टेदाराने सक्षम अधिकाऱ्याशी विचारविनियम करुन आणि त्याच्या स्वतःच्या खर्चाने जिल्हा अधिक्षक भूमी अभिलेख यांच्यामार्फत पट्ट्याचे क्षेत्र सीमांकित करील आणि त्याला पट्ट्याने दिलेले क्षेत्र दर्शविण्यासाठी आवश्यक ती ठळक सीमाचिन्हे आणि स्तंभ उभारुन ते चांगल्या स्थितीत ठेवील आणि अशी सीमाचिन्हे आणि स्तंभ नेहमीच चांगल्या स्थितीत ठेवील व राखील. पट्टेदार हा त्याच्या क्षेत्रातुन जाणारा कोणताही रस्ता वीज पारेषण, ट्राम मार्ग, रेल्वेमार्ग, हवाई रज्जुमार्ग (एरियल रोपवे), जलवाहिनी इत्यादींची यथायोग्य देखभाल करील. खाणकामासाठी लागणारे पाणी योग्य प्रकारे वाहून नेण्यासाठी योग्य मार्गही तयार करील. त्याच्या पट्ट्याच्या धारण क्षेत्रातील कोणत्याही प्रकारच्या जमिनीची (शासकीय किंवा खाजगी जमीन) देखभाल करील.

२०) पट्टेदार पुढील गोष्टींची खात्री करुन घेण्यासाठी खालीलप्रमाणे पुरेशा उपाययोजना करील :

(क) खनिजे व इतर कचरा सुलभतेने काढता यावा यासाठी उघडया खाणीतील पायऱ्यांची उंची तसेच रुंदी योग्य प्रमाणात ठेवण्यात आली आहे.

खाणीचा पृष्ठभाग हा गाळ किंवा मुरुम किंवा दगडाचे तुकडे किंवा मलबा किंवा इतर कोणताही ठिसूळ किंवा मऊ थरांचा असेल तर खाणीतील उतार क्षितीज समांतर रेषेपासून पंचेचाळीस अंश इतक्या सुरक्षित कोनामध्ये असेल, पट्टेदाराकडून खाणीच्या पायऱ्या अशा रितीने करण्यात येतील की पायऱ्यांनी रचना आणि प्रत्येक पायरीची उंची दीड मीटरपेक्षा अधिक असणार नाही. पायऱ्यांची रुंदी उंचीपेक्षा कमी असणार नाही.

खाणीचा पृष्ठभाग कठीण खडकाने बनलेला असे तर, खाणीचा उतार क्षितीज समांतर रेषेपासून साठ अंशापेक्षा जास्त नसेल अशा कोनात असेल आणि खाणीचा पृष्ठभाग पायऱ्याच्या स्वरुपात असे, कोणत्याही पायरीची उंची सहा मीटरपेक्षा जास्त असणार नाही आणि तिची रुंदी उंचीपेक्षा कमी असणार नाही.

(ख) कामाचा पृष्ठभाग नेहमी स्वच्छ ठेवण्यात येईल आणि

(ग) उत्खनन केलेली गौणखनिजे ठराविक योग्य त्या मोजमापाचे ढीग करुन, साठवली जातील आणि प्रत्येक ढिगाला क्रमांक दिला जाईल.

२१) जर पट्ट्यात विनिर्दिष्ट न केलेले गौण खनिज खाणक्षेत्रात कोणत्याही वेळी आढळुन आले असेल तर, पट्टेदार त्याबाबतची माहिती सक्षम अधिकाऱ्याला आणि संचालकाला विनाविलंब देईल आणि त्या कामासाठी स्वतंत्र पट्टा मिळाल्याखेरीज त्या गौणखनिजासंबंधी कोणतेही खाणकाम हाती घेणार नाही किंवा अशा गौणखनिजाची विल्हेवाट लावणार नाही.

गौणखनिज आढळुन आल्याच्या दिनांकापासून तीन महिन्यांच्या आत जर पट्टेदाराने असा पट्टा मिळविण्यासाठी अर्ज करण्यात कसूर केली तर, सक्षम अधिकाऱ्याला अशा गौणखनिजाबाबतचा पट्टादुसऱ्या कोणत्याही व्यक्तीला मंजूर करता येईल.

- २२) पट्टेदार त्याला पट्ट्याने दिलेल्या क्षेत्रात योग्य अशी स्वच्छता ठेवण्याची व्यवस्था करील.
- २३) पट्टेदार हा गौणखनिजाचे जतन आणि विकसन या संदर्भात राज्य शासन किंवा संचालक यांनी वेळोवेळी दिलेल्या योग्य अशा सर्व सूचनांचे किंवा निदेशांचे पालन करील.
- २४) पट्टेदार हा खाणकामाच्या आणि त्याचे कर्मचाऱी स्थळाला भेट देणारे लोक यांची सुरक्षितता, आरोग्य व त्यांची सोय यांवर परिणाम करणाऱ्या बाबींचा संबंधात अंमलात असलेल्या कोणत्याही कायद्यातील तरतुदीचे पालन करील आणि इतर कोणत्याही व्यक्तीकडे निहित असणारे मार्ग, पाणी व इतर सुविधा याबाबतच्या सर्व विद्यमान अधिकारांचा आदर करील.

२५) पट्टेदार हा,

(क) संबंधित रेल्वे प्राधिकरणाची याबाबतीत लेखी परवानगी मिळाल्याखेरीज कोणत्याही रेल्वे मार्गाच्या हद्दीपासून,

(ख) शासनाच्या संबंधित प्राधिकरणाची याबाबतीत लेखी परवानगी मिळाल्याखेरीज, कोणताही जलाशय, कालवा, रस्ता, नदी, नाला, पाटबंधाऱ्यांची कामे किंवा सार्वजनिक बांधकामे किंवा इमारती यांच्या हद्दीपासून, जर सुरंगस्फोटाचा अंतर्भाव नसेल, तर ५० मीटर्स अंतराच्या आत आणि सुरंगस्फोटाचा अंतर्भाव असेल तर, २०० मीटर्स अंतराच्या आत कोणत्याही ठिकाणी कोणतेही खाणकामे करणार नाही किंवा करण्यास परवानगी देणार नाही.

अशी कोणतीही परवानगी देत असताना, रेल्वे प्राधिकरणाच्या किंवा कोणत्याही संबंधित प्राधिकरणाच्या सल्ल्यानुसार शासन शर्ती घालू शकेल आणि पट्टेदार हा अशा शर्तीचे पालन करील.

- २६) पट्टेदार हा त्याला खाणकामासाठी आलेल्या खर्चाचे अचूक व खरे लेखे आणि खोदून काढलेल्या सर्व प्रकारच्या गौणखनिजांचे प्रमाण आणि इतर तपशील, खरेदीदारांची नांवे, मिळालेल्या पैशाच्या पावत्या, खाणीत सध्या कार्यरत असणाऱ्या कर्मचाऱ्यांची संख्या, आणि खाणीचा संपूर्ण नकाशा या बाबीं दर्शविणारे लेखे ठेवील आणि सक्षम प्राधिकारी आणि संचालक यापैकी कोणालाही वेळोवेळी आवश्यकता असेल, अशी माहिती, अहवाल आणि विवरणपत्रे व याबरोबर खाणकामाच्या दरम्यान मिळालेल्या खनिजाचे प्रतिनिधीक नमुनेही देईल, आणि दर महिन्याच्या १० तारखेपर्यंत अधिकाऱ्यांना आधीच्या कॅलेडर महिन्यात उत्पादित केलेल्या एकूण खनिजाचे प्रमाण व त्याचे मूल्य यांचे नमुना-ड मधील विवरणपत्र सादर करील. पट्टेदार हा सक्षम अधिकारी आणि संचालक यांच्याकडे प्रत्येक वर्षाच्या १५ जानेवारीपर्यंत मागील वर्षात काढलेल्या खनिज मालाचे एकूण प्रमाण व त्याचे मूल्य देणारे वार्षिक विवरणपत्र नमुना-ड मध्ये सादर करील.

परंतु, जर पट्ट्याचा कालावधी वर्ष संपण्यापूर्वीच पूर्ण होत असेल तर पट्टेदार अशा कमी कालावधीतील विवरणपत्र सादर करील.

- २७) पट्टेदार हा शासनाने याबाबतीत प्राधिकृत केलेल्या कोणत्याही अधिकाऱ्याला किंवा सक्षम अधिकाऱ्याला किंवा सक्षम अधिकाऱ्याने प्राधिकृत केलेल्या कोणत्याही अधिकाऱ्याला त्याच्या पट्ट्यातील कोणतीही इमारत उत्खनन अथवा जमिन यांची तपासणी करण्याच्या प्रयोजनार्थ किंवा अशा अधिकाऱ्याकडे जे लेखे, नकाशे आणि अभिलेख सादर करण्याची आवश्यकता असेल त्यांची तपासणी करण्यासाठी प्रवेश करण्याची परवानगी देईल. खनिजांचे अपव्ययकारी उत्खनन होऊ नये यासाठी अशा कोणत्याही अधिकाऱ्याला योग्य वाटतील अशा वाजवी सूचना देता येतील आणि पट्टेदार त्यांचे प्रतिनिधी किंवा व्यवस्थापक हा अधिकाऱ्याने निश्चित केलेल्या कालावधीत सादर सूचनांचे पालन करणे हे त्याचे कर्तव्य असेल.

- २८) कोणतीही रेल्वे, जलाशय, कालवा, रस्ता अथवा इतर कोणतेही सार्वजनिक बांधकाम किंवा संरचना यांच्या सुरक्षिततेसाठी खाणीचा कोणताही भाग भक्कम करण्याची किंवा त्याला आधार देण्याची गरज असेल, तेथे पट्टेदार हा रेल्वे सुरक्षिततेचा अंतर्भाव

असल्यास, संबंधित रेल्वे प्राधिकरणाचे किंवा या प्रये जनासाठी सक्षम अधिकाऱ्याने प्राधिकृत केलेल्या कोणत्याही अधिकाऱ्याचे समाधान होईपर्यंत ते करण्याची व्यवस्था करील.

- २९) पट्टेदाराने पट्ट्याची अंमलबजावणी करण्याच्या तारखेपासून १८० दिवसांच्या कालावधीत खाणकाम हाती घेण्यात कसूर केली असेल किंवा खाणकाम सुरु केल्यानंतर ते सलग १८० दिवसांच्या कालावधीसाठी थांबवले असेल तर पट्ट्याची अंमलबजावणी केल्याच्या किंवा यथास्थिति खाणकाम थांबवल्याच्या तारखेपासून १८० दिवसांचा कालावधी पूर्ण झाल्यानंतर पट्टा व्यपगत झाला असल्याचे समजण्यात येईल.

परंतु सक्षम अधिकाऱ्याला या उपनियमाखालील पट्टा समाप्त होण्यापूर्वी अशा पट्टाधारकाने केलेल्या अर्जावरून आणि पट्टाधारकाच्या नियंत्रणाबाहेरील कारणांमुळे खाणकामे हाती घेणे किंवा चालू ठेवणे पट्टाधारकास शक्य होणार नाही अशी सक्षम अधिकाऱ्याची खात्री पटल्यास आदेशात विनिर्दिष्ट करण्यात येईल अशा शर्तीना अधीन राहून असा पट्टा व्यपगत होणार नाही अशा आशयाचा आदेश काढता येईल.

परंतु आणखी असे की, पट्टाधारकाने पट्टा व्यपगत झाल्याच्या दिनांकापासून सहा महिन्यांच्या कालावधीत सादर करण्यात आलेल्या अर्जावरून आणि पट्टाधारकाच्या नियंत्रणाबाहेरील कारणामुळे काम सुरु केले नव्हते किंवा थांबवले होते याबाबत राज्य शासनाची खात्री पटल्यास शासनाला योग्य वाटेल त्याप्रमाणे भविष्यलक्षी किंवा भूतलक्षी अशा दिनांकापासून परंतु पट्टा व्यपगत झाल्याच्या दिनांकाच्या आधीचा नसेल अशा दिनांकापासून पट्टा पुन्हा सुरु करता येईल.

परंतु तसेच, उपरोक्त तरतुदीच्या अंतर्गत कोणताही खाणपट्टा पट्ट्याच्या संपूर्ण कालावधीत दोनपेक्षा अधिक नसेल इतक्या वेळा पुन्हा सुरु करता येणार नाही.

- ३०) पट्टेदार हा सर्व अपघातांची माहिती जिल्हा दंडाधिकारी, पोलीस अधिक्षक व सक्षम अधिकारी यांना आणि अपघाताने गांभीर्य लक्षात घेता तशी गरज असल्यास, भारत सरकारच संबंधित खाणसुरक्षा संचालक यंत्रणेला तात्काळ देईल.
- ३१) या पट्ट्यात समाविष्ट असलेली कोणतीही जमिन की जी खाणपट्ट्याने देण्याकरीता उपलब्ध नव्हती असे नंतर आढळून आल्यास, अशा कोणत्याही जमिनीमध्ये होणाऱ्या नुकसानीबद्दलच्या पट्टेदाराच्या दाय्यापासून शासन मुक्त असेल.
- ३२) पट्टेदार किंवा त्याचा हस्तांतरित किंवा अभिहस्तांकिती हा इमारत उभारण्याच्या संबंधात अंकमलात असलेल्या कोणत्याही कायद्याच्या, आदेशाच्या किंवा सूचनांच्या तरतुदींचे उल्लंघन करून किंवा ज्याच्या अधिकारितेत पट्टाक्षेत्र येत असेल अशा कोणत्याही अधिकाऱ्याने किंवा असे कोणतेही कायदे, आदेश किंवा सूचना यांखाली असे आदेश देण्यासाठी सक्षम असलेल्या प्राधिकार्याने दिलेल्या कोणत्याही आदेशांचे उल्लंघन करून कोणतीही इमारत उभारणार नाही.
- ३३) ज्या जमिनीच्या संबंधात पट्टा देण्यात आला असेल, परंतु अशा सर्व गौणखनिजांसाठी पट्टेदाराला अग्रक्रयाधिकाराच्या वेळी प्रचलित असलेल्या रास्त बाजारभावानुसार किंमत देण्यात येईल.
- ३४) राखीव असलेल्या पट्ट्याखाली भाडेपट्ट्याने दिलेल्या जमिनीच्या खालून अथवा वरून कोणताही रस्ता, लोहमार्ग, कालवा, जलाशय किंवा सार्वजनिक बांधकाम करण्याच्या किंवा केंद्र सरकारच्या कोणत्याही स्थानिक प्राधिकरणाचा अधिकार किंवा कोणत्याही विजेच्या किंवा टेलिफोनच्या तारा नेण्याचा किंवा खांब उभारण्याचा कोणत्याही प्राधिकरणाचा अधिकार राखून ठेवण्यात येत आहे.

परंतु अशा अधिकाऱ्यांचा वापर करण्यापूर्वी पट्टेदाराला तीस दिवसापेक्षा कमी नसेल, एवढ्या कालावधीची नोटीस देण्यात येईल आणि उपरोक्त कोणत्याही प्रयेजानासाठी उपयोगात आणलेले क्षेत्र पट्ट्याच्या क्षेत्रातून वगळ्यात येईल.

- ३५) पट्टेदार हा,

- (क) कोणत्याही विवृत उत्खननाची खोली ही त्याच्या उंचीपासून सर्वात खालच्या बिंदूपर्यंत सहा मीटर पर्यंत पोचल्यास किंवा,
- (ख) सुरंग स्फोटाकांचा वापर केल्यास, आणि त्यानंतर जिल्हा दंडाधिकारी किंवा मुख्य खाण निरीक्षक यांनी निदेश दिल्यास,
- ३६) पट्टेदार हा सक्षम अधिकाऱ्याकडून लेखी सूचना प्राप्त झाल्यानंतर कोणत्याही खऱ्याखऱ्या शासकीय कामासाठी आवश्यक असणारी गौणखनिजे, पट्टेक्षेत्रातील उत्खनन केले नसलेल्या कोणत्याही भागातून स्वामित्वधन न घेता विभागाचे काम म्हणून शासनाच्या कोणत्याही विभागाला काढून घेण्याची परवानगी देईल. अशा कामाची व्याप्ती व त्या कामासाठी विशेष करून आवश्यक असलेल्या गौण खनिजांचे किंवा खनिजांचे प्रमाण लक्षात घेऊन असे लाभदायी शासकीय काम प्रमाणित करण्यास जो सक्षम असेल अशा कोणत्याही विशिष्ट विभागांच्या कोणत्याही अधिकाऱ्याकडून लेखी व विशिष्ट विनंती प्राप्त झाल्यावर, सक्षम अधिकाऱ्याला अशी सूचना देईल.
- परंतु खाजगी जमिनीतील पट्टा देण्यात आला असेल तर, शासकीय विभाग जमिन मालकाला किंवा यथस्थिती, पट्टेदाराला नुकसान भरपाईची रक्कम देईल.
- ३७) पट्टेदार हा क्षेत्राच्या बाहेर वाहतुकीच्या कोणत्याही साधनाने नेल्या जाणाऱ्या गौणखनिजाच्या प्रत्येक निर्गत खनिजाबरोबर नमुना-ण मधील वाहतुक पास देईल.
- ३८) खाणकामामुळे जमिन दुभंगली गेल्यास कोणतीही जमीन दुभंगण्यापूर्वी पट्टेदार व खाजगी जमीनधारक यांनी परस्परसंमतने आधीच ठरवलेली अशी नुकसानभरपाई ही पट्टेदार हा जमिनीच्या भूपृष्ठ भोगवटादारास देईल.
- पट्टेदार या प्रयोजनार्थ खाणकाम विलेखाचे निष्पादन करण्याच्या वेळी त्याने सर्व संबंधित जमिनधारकांबरोबर असे परस्पर करार केले आहेत आणि त्याने ज्या जमिनधारकांबरोबर करार केलेला नसेल तेथे, पट्टेदार खाणकामांना सुरुवात करण्याच्या हेतुने अशा जमिनीच्या करार करण्यासाठी संबंधित उप-विभागीय अधिकाऱ्याकडून तात्पुरता लेखी आदेश प्राप्त केला आहे अशा आशयाचे शपथपत्र सादर करील,
- परंतु, संबंधित उपविभागीय अधिकारी हा महाराष्ट्र जमीन महसूल संहिता, १९६६ च्या कलम ४८ च्या तरतुदीनुसार, अशा प्रकरणाची त्याच्या न्यायालयात नोंद करील.
- परंतु आणखी असे की, संबंधित उपविभागीय अधिकारी खाणपट्ट्यासंबंधित भूपृष्ठ नुकसान भरपाईच्या अशा प्रकरणामध्ये प्राधान्याने आणि प्रकरणाचे गुणावगुण लक्षात घेऊन त्यामध्ये तडजोड करील.
- ३९) जर कोणत्याही शासकीय जमिनीवर खाणपट्टा मंजूर करण्यात आला असेल तर पट्टेदार महसूल प्राधिकाऱ्यांनी ठरवल्यानुसार आणि निश्चित केल्यानुसार शासनाला नुकसान भरपाई भोटवटा मुल्य देईल.
- ४०) पट्टेदार हा पुढील अधिनियम व नियम यांच्या सर्व संबंधित तरतुदींचे आणि अधिनियम व नियम या अन्वये केंद्र व राज्य शासनाने तयार केलेल्या संबंधित कार्यपध्दतीचे काटेकोरपणे पालन करील.
- (क) खाण अधिनियम १९५२,
- (ख) खनिज संरक्षण व विकास नियम १९८८
- (ग) गौणखनिजांच्या संबंधाने केंद्र अथवा राज्य शासन वेळोवेळी लागू करील असा कोणताही अधिनियम आणि नियम (तीस) (एक) ज्या जमिनीवर खाणपट्टा मंजूर केलेला असेल, ती जमीन पट्टेदाराकडून उपयोगक्षम करण्यात येईल.
- (दोन) खाणकाम करण्यापूर्वी पट्टेदार हा परिस्थितीकीय संतुलन पुनःस्थापित करील.
- (तीन) खाणपट्ट्याच्या क्षेत्राभोवती पट्टेदार हा वृक्षांची लागवड करेल आणि त्यांची देखभाल करील. त्या भागातील हिरवाई टिकून राहिल याची तो सुनिश्चित करील.
- ४१) (१) शासनाच्या मान्यतेच्या अधीन राहून सक्षम प्राधिकाऱ्याला इतर कोणत्याही विशेष शर्ती विनिर्दिष्ट करता येतील. (२) वरील नियम (४६) (१) (एक) ते (एकतीस) याखाली

विनिर्दिष्ट करण्यात आलेल्या शर्तीपैकी कोणत्याही शर्तीचे पट्टेदाराने किंवा त्याच्या हस्तांतरितीने किंवा अभिहस्तांकितीने उल्लंघन केले असल्यास, सक्षम अधिकारी हा पट्टेदार किंवा त्याच्या हस्तांतरिती अभिहस्तांकिती यांना नोटीशीच्या दिनांकापासून ३० दिवसांच्या आत अशा उल्लंघनाबाबत उपाययोजना करण्यासाठी त्याला विचारणा करणारी लेखी नोटीस देईल आणि अशा कालावधीत उल्लंघनाबाबत उपाययोजना करण्यात आली नाही तर, सक्षम अधिकारी या नोटीशीचा कालावधी संपल्यानंतर लेखी आदेशाद्वारे लागू असलेल्या ठोकबंद भाडे दराच्या दुपटीइतक्या रक्कमेपेक्षा अधिक नसेल एवढी शास्ती आकारिल व ती शास्ती असा आदेश दिल्याच्या दिनांकापासून ८ दिवसांच्या कालावधीत ४ भरावयाची आहे. या विनिर्दिष्ट केलेल्या कालावधीत अशा प्रकारे लादलेल्या शक्तीचे प्रदान न केल्यास ज्या कालावधीत असे उल्लंघन करणे चालू राहिले असेल अशा कालावधीपर्यंत ठोकबंद भाड्याच्या दराइतक्या रक्कमेचा अतिरिक्त दंड दरदिवशी आकारण्यात येईल.

आणखी असे की, अशी शास्ती आकारल्यानंतर असे उल्लंघन करणे चालू राहिले असेल तर सक्षम अधिकारी अशा नोटीशीच्या दिनांकापासून १५ दिवसांच्या कालावधीत अशा उल्लंघनाबाबत उपाययोजना करण्यासाठी पट्टेदार किंवा त्याच हस्तांतरिती किंवा अभिहस्तांकिती यांच्यावर अंतिम नोटीस बजाविल आणि या नोटीशीचा कालावधी संपल्यानंतर देखील, अशा उल्लंघनाबाबत पूर्णपणे उपाययोजना केली नाही तर सक्षम अधिकारी खाणपट्टा तात्काळ समाप्त करील आणि शास्तीच्या व दंडाच्या रक्कमेची वसुली जमील महसूलाची थकबाकी असल्याप्रमाणे वसूल करील.

- ४२) तसेच शासनाने व मा.उच्च न्यायालय, सर्वोच्च न्यायालय जे आदेश/निर्णय पारित करील, ते सर्व आदेश/निर्णय खाणपट्टाधारकावर बंधनकारक राहतील.
- ४३) मागणी क्षेत्राच्या खाणकाम आराखडयानुसार गौणखनिजाचे उत्खनन करण्याबाबत रु. २००/- किंमतीच्या स्टॅम्पेपरवर दिलेल्या प्रतिज्ञापत्रानुसार ठोकबंद भाडे शासनजमा करणे बंधनकारक राहिल.
- ४४) खाजगी वनीकरण क्षेत्र आढळून आल्यास, सदरचे क्षेत्र वगळून खाणकाम करावे. अन्यथा याची जबाबदारी खाणपट्टाधारकाची राहिल.
- ४५) पुणे महानगर प्रादेशिक क्षेत्र विकास प्राधिकरण (PMRDA) यांना सदर क्षेत्राची आवश्यकता असल्यास खाणपट्टा आपोआपाच रद्द होईल.
- ४६) मा. राष्ट्रीय हरित लवाद, पश्चिम विभाग खंडपिठ, पुणे येथे पर्यावरणविषयक तक्रारी होऊ नयेत म्हणून खाणपट्टा आदेशातील अटी/शर्तीचे भंग होणार नाही याची दक्षता घ्यावी.
- ४७) कोणतीही पुर्वसुचना न देता खाणपट्टा परवाना रद्द करणेचे अधिकार राखून ठेवणेत आले आहेत.
- ४८) खाणकाम आराखडा व पर्यावरण मान्यतेची मुदत संपण्याच्या आत नुतनीकरण करून या कार्यालयास सादर करणेस जबाबदारी खाणपट्टा धारकांची असेल व तशी दक्षता घेण्यात यावी.
- ४९) उक्त क्षेत्र हे पुणे महानगर प्रदेश विकास प्राधिकरण पुणे यांच्या अधिकार कक्षेत येत असून त्यामधील मागणी क्षेत्र हे हिलटॉप हिलस्लोप यामध्ये मोडत आहे. त्याबाबत महाराष्ट्र शासनाने दिनांक २१/०८/१९८४ मध्ये न्यायपण काढून नवीन खाणींना डोंगरावर परवानगी देऊ नये मात्र टेकडीवर किंवा डोंगर उतारावर परवानगी द्यावी असे स्पष्ट केलेले आहे. अशा आशयाच्या प्रतिज्ञापत्राच्या अटीस अधिन राहून खाणपट्टा मंजूर करण्यात येत आहे.
- ५०) खाणपट्टा मंजूर क्षेत्रात या अगोदर अनधिकृत उत्खनन अथवा दंडात्मक कारवाई झालेली असलेस खाणपट्टा धारक सदरच्या कार्यवाहीस नियमानुसार पात्र असेल.

Environmental Conditions:

- 1) Only ongoing/existing lease are recommended for renewal. The validity period of the EC will be as per MoEF Notification but limited by the period of lease.
- 2) Precise mining area will be jointly demarcated at the site by officials of Mining/Revenue Department prior to mining operations, for all proposals under consideration. Record of such site plan, duly verified by competent authority shall be maintained.
- 3) Where the quarry is in a hilly terrain and where some part of the hill is already cut for quarrying, further hill cutting shall not be done. In such cases, deepening the existing operational area may be preferable done.
- 4) The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District collector/Mining officer shall ensure this.
- 5) Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulars matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to Environment Department and work shall be completed before the start of sand mining.
- 6) No tree-felling shall be done in the leased area, except only with the permission from complete authority.
- 7) Shall necessary statutory clearances shall be obtained before start of mining operations.
- 8) Mining shall be limited to day hours time only. The loading shall not be done during night hours.
- 9) No mining shall be carried out in the safety zone of any bridge and/or embankment.
- 10) No mining shall be carried out in the vicinity of natural/manmade archeological sites.
- 11) The lease holder shall obtain necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface water and groundwater), if required for the project.
- 12) Wastewater, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
- 13) No wildlife habitual will be infringed.
- 14) Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to any project.
- 15) Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- 16) Parking of vehicles should not be made on public places.
- 17) Transpiration of materials shall be done by covering the trucks/tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
- 18) Appropriate imitative measures shall be taken to prevent any king of pollution. It shall be ensured that there are no leakages of oil and grease from the vehicles used for transpiration.
- 19) Vehicular emissions shall be kept under control and regularly monitored. The mineral transpiration shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.

- 20) Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly
- 21) Dispensary facilities for first-aid shall be provided at the site.
- 22) Occupational health surveillance program of the workers should be undertaken periodically.
- 23) Provision shall be made for housing the workers at site, if required, with all necessary infrastructure and facilities such as fuel for cooking safe drinking water, medical health care and sanitation etc.
- 24) Ambient air quality will be regularly monitored at the site and the nearest habitation. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by CPCB.
- 25) Measures shall be taken for control of noise level to the limits prescribed by CPCB
- 26) Regular Environmental Audit shall be annually carried out during the operational phase.
- 27) Digital processing of the entire lease area in the District using remote sensing technique shall be done regularly once in three years for monitoring and submit the report to the Environment Department.
- 28) The funds earmarked for environmental protection measure shall be kept in a separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Environment Department.
- 29) The Mining officer shall submit six monthly reports in hard and soft copy on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the District Collector, the respective Regional Office of the Maharashtra Pollution Control Board & Regional Office of MoEF at Bhopal.
- 30) Any change in mining area, khasara/Gat numbers entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification 2006 (as amended)
- 31) Mining Officer shall submit the list of blocks satisfying conditions stipulated above to SEIAA/Environment dept. The revised list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local language newspapers and at each block where mining operation is proposed District mining officer should ensure this and submit compliance report to Environment department with approval form Collector.
- 32) The environmental clearance is being issued without prejudice to the action initiated under EP Act or court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
- 33) In case of submission of false document and non compliance of stipulated conditions, Authority/Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
- 34) The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason after consultation with SEIAA.
- 35) In case of any deviation or alteration in the project proposal from the one submitted to this department for clearance, a fresh reference should be made to his department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
- 36) The above stipulations would be enforced among others under the Water (prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of



Pollution) Act 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

- ३७) Any appeal against this environmental clearance shall file with the National Green Tribunal Van Vigyan Bhavan, Sec-5, R.K.Puram, New Dehli-110022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010



(स्थळप्रतीवर मा. अपर जिल्हाधिकारी साठे पुणे यांची स्वाक्षरी असे)

प्रति,

मै. साई स्टोन क्रशर तर्फे श्री. सुधाकर शंकरराव शेळके
रा. ९१ कडोलकर कॉलनी, तळेगाव दाभाडे,
ता. मावळ, जि. पुणे ४१०५०६

प्रत:-

- १) उपविभागीय अधिकारी मावळ-मुळशी उपविभाग पुणे
- २) तहसिलदार मावळ यांचेकडे माहितीसाठी व योग्य त्या कार्यवाहीसाठी.

खाणपट्टाधारक आदेशातील अटी/शर्तीचे पालन करतात किंवा कसे ? तसेच मंजूर खाणपट्टा क्षेत्रातून उत्खनन केल्या गौणखनिजाची रॉयल्टी त्या त्या वेळी असलेल्या दराप्रमाणे शासन जमा करतात किंवा कसे याबाबत संबंधित तलाठी व मंडल अधिकारी यांना शहानिशा करणेबाबत सुचना देण्यात याव्यात.

प्रत:- संचानक, भुविज्ञान व खनिकर्म संचालनालय, महाराष्ट्र शासन, खनिज भवन, २७, सिमेंट रोड, शिवाजीनगर, नागपुर-४४००१०

5/10/2019 10:30:39
(संजय म. बामणे)
जिल्हा खनिकर्म अधिकारी
जिल्हाधिकारी कार्यालय पुणे.

(To Pass Quarry For General Mining)

- Ref.:1) Application dated 13.02.2020 of Applicant Mr. Sudhakar Shankarrao Shelke, M/s. Sai Stone Crusher, 91, Kalokar Colony, Talegaon, Dabhade, Tal. Maval, Dist. Pune-410506.
- 2) Mines and Minerals Regulation and Development Act 1957.
 - 3) Maharashtra Land Revenue Act 1966.
 - 4) Maharashtra General Mining Digging Development and Regulation Rules 2013.
 - 5) Collector Office Pune, Mining Business Department.

No. Mining Business/SR/89/2020

Pune-1, Dt. 12.03.2021.

Sub.: To pass permission for mining belt at Gut no. 158, Village Ambale, Tal. Maval, Dist. Pune of

2H 00R, out of 4H 95R for Mr. Sudhakar Shankarrao Shelke, M/s. Sai Stone Crusher.

Order -

Applicant filled request application with our office to get mining license for group under Maharashtra General Mining Digging Development and Regulation Rules 2013 on 13.03.2020 at 2H 00R out of total 5H 84R including 3H 84R of common share of Vaibhav Chaudhary Narayan Malpote and 0H 80R of share of Sunil Shelke, 1H 20R of common share of Sunil Shelke, Sarika Shelke, Pallavi Shelke, Sudam Shelke of Gut no. 158, Village Ambale, Tal. Maval, Dist. Pune by Mr. Sudhakar Shankarrao Shelke, M/s. Sai Stone Crusher, 91

Kalokar Colony, Talegaon, Dabhale, Tal. Maval, Dist. Pune-410506 as authorized under Part-2, Rule 14 (1), (2) of Maharashtra General Mining Digging Development and Regulation Rules 2013.

1) Pallavi Sudhakar Shelke and 1) Sudam Sunil Shankarrao Shelke, 2) Smt. Sarika Sunil Shelke, 3) Mr. Sudhakar Shankarrao Shelke jointly acquired 01H 20 under village Form no. 7/12 of Group no. 158P, Village Ambale, Tal. Maval, Dist. Pune under said application and documents. And Sunil Shankarrao Shelke acquired separately 00H 80R and Vaibhav Ganpat Chaudhary and Narayan Prabhakar Malpote acquired jointly 03H 84R.

Co-occupier 1) Sudam Sunil Shankarrao Shelke, 2) Sarika Sunil Shelke, 3) Vaibhav Ganpat Chaudhary and Narayan Prabhakar Malpote, submitted notarized affidavit, consent letter on 16.12.2020 for mining license of said property with Mr. Sudhakar Shankarrao Shelke, Applicant M/s. Sai Stone Crusher. Kindly requesting to consider said consent letter. And Applicant Mr. Sudhakar Shankarrao Shelke, M/s. Sai Stone Crusher submitted No Objection dated 24.01.2014 of State Government Environment Department for said mining of Gut no. 158, 121, Village Ambale, Tal. Maval, admeasured 4H 95R. But observed under original file that mining license is not passed for said property for applicant. And applicant

submitted affidavit dated 08.03.2021 that not digged general mining at said property.

And Mr. Sudhakar Shankarrao Shelke, Sai Stone Crusher submitted no objection dated 24.01.2014 of State Government Environment Department for said mining for Group no. 158, 121, Village Ambale, Tal. Maval, admeasured 4H 95R. But Gut no. 158, admeasured 2H 00R is asked by applicant under application dated 13.03.2020.

Certificate passed on 16.02.2017 by Chief Executive Officer, Pune Metropolitan Regional Development Authority, Pune regarding said property is passed for agricultural and no development zone is submitted under case.

submitted affidavit dated 08.03.2021 that not digged general mining at said property.

And Mr. Sudhakar Shankarrao Shelke, Sai Stone Crusher submitted no objection dated 24.01.2014 of State Government Environment Department for said mining for Group no. 158, 121, Village Ambale, Tal. Maval, admeasured 4H 95R. But Gut no. 158, admeasured 2H 00R is asked by applicant under application dated 13.03.2020.

Certificate passed on 16.02.2017 by Chief Executive Officer, Pune Metropolitan Regional Development Authority, Pune regarding said property is passed for agricultural and no development zone is submitted under case.

No objection of Environment Department is binding for mining under order dated 27.02.2012 of Hon'ble Supreme Court. Applicant submitted proposal with Environment Department for no objection for mining from technical advisor authorized by central government. Accordingly Hon'ble Principle Secretary of state environment disasters assessment authority passed no objection subject to follow terms and conditions for licensor under his letter dated 27.10.2020.

Environment Department, State Government passed no objection on 24.01.2014 for said mining at Gut no. 158, 121, admeasured 4H 95R, Village Ambale, Tal. Maval for Mr. Sudhakar Shankarrao Shelke, M/s. Sai Stone

Crusher. But observed under main file the applicant not submitted mining under application dated 23.08.2022.

And Environment Department Mumbai passed extension as on 30.12.2024 under letter dated 31.03.2020 regarding environment. Accordingly no objection is there to pass request of concerned to grant mining for said applicant. Permission is granted on following terms and conditions for quarry lease for stone and soil general mining as on 30.12.2024 under no objection passed by state government environment department subject to follow the mining plan, environment no objection, all terms conditions of Rule no. 3 to 57 of Maharashtra

General Mining Digging Development and Regulations Rules 2013.

1) Grantee should follow Maharashtra General Mining Digging Development and Regulation Rules 2013 and Maharashtra Land Revenue Act 1966.

2) The grantee should follow rules, order, conditions prescribed from time to time by government and Upper Collector Pune regarding general mining.

3) To register agreement for mining in 60 days from this order. To submit copy of plan on carrying survey with own expenses through concerned tahsil inspector of the property passed

for mining for same. Grantee should file application with concerned Tahsil Inspector Land Records with depositing fee urgently for survey in 15 days after this order. Otherwise, mining and license passed shall be terminated automatically and its no refund shall get considering the grantee is responsible for delay caused for registration.

3A) Not to start digging by licensor without registration of mining agreement. Penalty action shall be taken under Section 48(7) of Maharashtra land revenue act, 1966 against general mining digged considering said digging unauthorized if observed digging started before registration.

4) Grantee should deposit land revenue chargeable for said land at rate prescribed for belt prescribed by collector for surface used for mining by him and surface rent not more than sub tax amount thereon.

5) Grantee should mark the boundary and put the pole with his own expenses required to show property leased for mining and to maintain properly.

6) Grantee should follow any legal provision applicable then regarding safety health and amenity of workers working for mining of grantee and people regarding mining and to provide road, water and other present amenities legally. And not to cause inconvenience for anybody from

particles spreading from road used for its transportation and mining property under mining order and provision of rules and to submit no objection of Maharashtra Pollution Control Board before providing stone machine and other process if any for same and grantee should follow strictly its terms and conditions and to submit xerox copy of said no objection certificate with our office.

Grantee is binding to comply with following points to control pollution caused due to mining transport if provided stone machine at mining property.

A) To provide immediately water sprinkling process before making soil from stone by stone machine and to be careful to run it continuously.

B) To sprinkle water regularly on road in mining and main road to road passing for mining not to spread the particles.

C) To plant tree 50 per hector at boundary of property passed and at 20 feet distance each sufficiently at road side and in labour quarters and develop it properly.

D) Not to carry any mining, digging and transport business in night. To dig and transport the stone, soil, mining in quarry from sunrise to sunset only.

7) Designated officer may terminate his mining if the grantee or his transferor or transferee not granted permission for entry or inspection under Section 13 and he may seize his royalty fully or partly.

8) Grantee should report regarding all accidents through concerned magistrate and district superintendent of police to Hon'ble Director, Mining Safety, Margao, Goa.

A) The property is passed in agricultural and no development zone as reported under case by Chief Executive Officer, Pune Metropolitan Regional Authority, Pune.

B) Grantee is binding to submit transport pass every time with every vehicle passed by

designated officer to transport stone, soil, sand from property passed. Penalty action shall be taken under rule considering all general mining unauthorized in the vehicle if not found transport pass with the vehicle. And daily accounts register is required to maintained regarding general mining digged sold and transported by grantee. Said register and other accounts statements are binding to submit with digging place for officer inspecting from earth science and mining business directorate and upper collector, district mining business officer. Otherwise, the said mining license shall be terminated.

9) Government is free from any claim of grantee to get loss compensation if observed later, no

land was available to pass on lease, passed for mining for grantee.

10) Grantee or his transferor or transferee should not construct any structure against any order passed by any officer designated to pass such order or anything authorized for the officer the property passed on lease for mining or under any legal provision applicable then to construct the structure.

11) Government is authorized first to purchase general mining getting from the said land passed for mining.

12) State or Central Government reserved right to pass any line of electricity or telephone or to

construct any road, railway, canal or water storage or land used for mining.

13) The following conditions are binding for grantee in authority of collector pune besides above government terms conditions.

A) Grantee should deposit full royalty for mining digged with concerned tahsildar after every minimum six months. But he could deposit royalty any time and in time to time in less than six months, but the grantee is not compulsory to deposit royalty more than six months in advance.

B) Grantee should submit no objection certificate on stamp paper notarized or signed before tahsildar from landlord on passing loss

compensation amount for land to landlord, if the private property is taken on lease for mining.

C) Not to cut or dispose, trees, bushes, etc. prohibited to cut under rule without permission in his mining property by grantee.

D) The grantee could not carry mining at property prohibited if any for any government purpose on passing the property.

E) Grantee is require to take full responsibility not to carry mining on property reserved or protected or any other kind of forest or government opened, vacant near the property passed on lease, otherwise such mining business shall be considered as violation of forest act,

encroachment of government property and the license shall be terminated without serving any government notice.

F) Grantee is required to protect digging in the property with compounding sufficiently and properly, otherwise the grantee is responsible if occurred accident on following human, animal in the digging and he shall be declared entitled for action under rule and the mining license could be terminated.

G) The grantee should indemnify the government if arised the dispute, court matter with other person regarding mining leased.

H) Government shall taken into possession the mining leased with quarry thereon and all mining left in the quarry on terminating the lease tenure or if revoked the lease and government shall take into possession on seizing all property on said land.

I) Government may follow authority to take into the possession all property with all quarry, campus on mining zone, machinery there, etc. if required during business if the war of emergency is declared.

14) Tenant may calculated said amount payable under own assessment for royalty payable and shall deposit from treasury accordingly. Tenant is

binding to deposit difference amount of royalty as asked by designated officer on assessing finally.

But the designated officer shall charge simple interest at the rate of 15% yearly before depositing other amount payable for mining and said royalty on payment made late for the other amount payable for mining and royalty from 60th day on passing date prescribed by government to deposit amount payable for mining and royalty under provision of rules.

15) Grantee should submit quarterly statement under Form-U with designated officer and director for period ending on 30 June, 30 September, 31 December, 31 March of deposit of royalty.

16) Grantee should deposit yearly net rent prescribed from time to time by government for each calendar year for the lease and the permission granted for the grant to get more than one mining from the said property shall be prescribed from time to time by government. When shall deposit separate net rent for each such mining. But should revise the net rent once every after three years.

But further grantee is entitled to deposit the net rent of each general mining or royalty whichever is more, but not both.

But net rent is not payable for first three months on starting the lease.

17) Grantee should deposit surface of the property granted permission for business and sub tax for each calendar year at non-agricultural assessment of the said property. Calculation of tenure shall be made with retrospective effect from the date of passed the lease whether not received permission to start business at the property leased.

18) Grantee should start mining in three months from date of granted lease besides passing other license sufficiently by the designated officer. And should transfer and conclude said business properly and effectively on confirming safety of quarry workers, protection of mining.

But according to government such mining may be terminated or revoked regarding any land on serving 30 days notice to grantee, if its seem is properly to terminate permanently any leasing for such other purpose as the government may deed proper or to confirm the safety of other structure for monument, building or to avoid danger likely for public health or communication or to protect from pollution, development of quarry and regulation.

But further mining may be transferred for such government company or corporation owned or controlled by government or for other eligible individual as the government may deem proper on terminating the mining pre-maturity.

19) Grantee should mark the property leased through district superintendent land records with his own expenses on consulting with designated officer before starting the mining. And shall maintain and manage it properly with putting pole and clear boundary marks require to show property passed on lease for him. Grantee should maintain property any road, electricity line, tram way, railway, arial rope way, water line, etc. passing from his property. He should provide proper way to pass properly the water required for mining. He shall maintain any kind of government or private property in acquisition zone of his mining.

20) Grantee should make the following sufficient remedy to confirm the following points.

A) The proper height and width of step in open carry is maintained to dig easily the mines and other minerals. Floor space of quarry should be with dust or soil or stone pieces or wet soil or with any other soft or hard covers, when the slope in the quarry should be in safe angle of 45 degree from parallel line, when the steps in the quarry shall be constructed by the grantee that structure and height of each step should not be more than one and half meter. Width of the step should not be less than the height.

Slope in the quarry should be in angle not more than 60 degree from parallel line if base of

quarry is constructed with hard rock and floor base of the quarry should be with steps when height of any step should not be more than six meters and its width should not be less than height.

B) Floor part of quarry should be maintained clean always.

C) To stock the general mining digged with counting properly and each stock should be numbers.

21) Grantee should report he designated officer or director without delay if observed any time the general mining in quarry, not scheduled in the zone and not to start and mining business of the

said general mining without getting separate license for the said business or not to dispose such general mining.

Designated officer may pass the general mining lease for any other person if the grantee failed to file application to get such lease in three months from date of observing the general mining.

22) Grantee should arrange for property cleaning of the property granted him on lease.

23) Grantee should follow all instruction and direction properly passed from time to time by state government or director to protect and develop general mining.

24) Grantee should follow any legal provision applicable affecting the health and its facilities, safety of people visiting the designation, his employees and mining business and shall follow all present authorities regarding road, water and amenities passed for any other person.

25) Grantee should,

(a) From boundary of any railway without getting written permission regarding same from concerned railway authority.

(b) Not to carry any mining business in 200 meters or not to pass permission for same if blast is required there and in 50 meters if blast is not required there from boundary of building or public works or water irrigation business,

drainage, river, road, canal, any water stocking without getting written permission for same from concerned authority of government.

Government could prescribed condition under advice of railway authority or any concerned authority before passing any such permission and grantee should follow such condition.

26) Grantee should maintain records of full plan of quarry and numbers of workers working presently in quarry, receipt of money received, name of purchaser other detail and quantity of all kinds of general mining taken on digging and accurate and true accounts of expense incurred for mining business by him and should submit

specimen sample of mining found during mining business and information report and statement required from time to time for anybody out of the designated officer and director and shall submit information under Form-D of quantity of cost of total mining produced in last calendar month with officer before 10th day of every month. Grantee should submit annual information under Form-E regarding total quantity and cost of mining goods digged in last year before 15 January of every year with designated officer and director.

But the grantee should submit information of such less period if tenure of lease is terminating before year ending.

27) Grantee should pass permission to visit for inspection as required to submit statement, plan and record with said officer or to inspect any building digging or land of his quarry for any officer authorized by designated officer or designated officer for any officer authorized for same by government. He should instruct property as any such officer may deem proper not to dig causing loss of mining and it is his duty to follow said instructions in period prescribed by officer as manager or representative of grantee.

28) Grantee shall arrange to make any part concrete of the quarry for safety of structure for any other public structure or road, canal, water

stock, any railway or if required to support it satisfying any officer authorized by designated officer for said purpose or concerned railway authority if the railway safety is concerned there.

29) Lease shall be considered as terminated on completing 180 days period from date of stocking mining business or one passing lease if stopped the business for 180 days continuously on starting mining business or if failed to start mining business in 180 days from date of passing lease by the grantee.

But designated officer may pass order of content not terminating such lease under conditions prescribed under order if the designated officer confirm the grantee is not

possible to start or continue mining business for reason out of control of grantee under application submitted by grantee. Before terminating lease under this sub rule.

But further that, but lease may started again from such date not prior to date of terminated the lease, but from date retrospective accordingly, if the government may deed proper if state government confirm the business not started or stopped for reason out of control of grantee and under application submitted in six months from date of terminating lease by grantee.

But not to start again any mining leasing under above provision again not more than twice in full tenure of any mining lease.

30) Grantee should report the district magistrate, superintendent of police and designated officer regarding all accident, considering seriousness of accident as required immediately to concerned mining safety director of central government.

31) Government is free from claim of grantee regarding loss caused for any land if observed later any land passed under this lease was not available to pass for mining on lease.

32) Grantee or his transferor or transferee should not construct any building against any order

passed by authority designated to pass such order under any such act, order or instruction or by any such officer. If the mining belt is there in his authority against provision of any act, order or instruction, not in authority to construct the building.

30) Cost shall be passed at fair market rate applicable then for the priority, authority for the grantee for all such general mining for lease granted for the property.

34) Rights is reserved for any authority to put pole or to pas line of any electricity or telephone or authority of any local rights of central government or to carry public structure or any road, railway, canal, water storage underground

or over ground of land leased under deed reserved, but notice shall be served for period of not less than 30 days from grantee, before applying such authority and property used for any of the above purpose shall be deleted from property leased.

35) Grantee should,

(a) If depth of any specific digging is reached to 6 meters upto most lower point from its height or.

(b) If used the blasting and if then the district magistrate or chief mining inspector instructed.

36) Grantee shall submit permission to pass for any government department the business of the department without accepting royalty of any land

not digged in the mining belt, general mining required for any bonafied government purpose on getting instruction from designated officer. Such instruction shall be given to designated officer on getting written and specific request from any officer of any specific department authorized to certify such beneficial government business considering quantity of mining or general mining required specially for said purpose and scope of such business.

But government department shall pass loss compensation amount for grantee or landlord if the lease of the private property is passed.

37) Grantee shall submit transport pass under Form-N with each mining transported with

general mining provided by any vehicle of transport out of the said property.

38) Grantee shall pass loss compensation for survey occupier of land prescribed already on joint consent by grantee and private land holder before scratching any land if scratched due to mining business.

Grantee shall submit of affidavit of content that submitted provisional written order of concerned sub divisional officer to execute agreement of such land to start mining business if not executed agreement with land holder by him and if executed agreement directly with all concerned landholder by him before executing mining business agreement for said purpose.

But concerned Sub-Divisional Officer concerned shall register such case in his Court under the provisions of Section 84 of the Maharashtra Land Revenue Code, 1966.

But further, the Sub-Divisional Officer concerned shall settle such case of compensation for compensation in respect of mineral leases on priority and taking into account the merits of the case.

39) If a mining lease has been granted on any Government land, the lessee shall pay to the Government such compensation as may be determined and fixed by the revenue authorities.

40) The Lessee shall strictly comply with all relevant provisions of the following Acts and Rules and relevant procedures framed by the Central and State Governments under the Acts and Rules.

(a) Mining Act 1952.

(b) Mineral Conservation and Development Rules 1988.

(c) Any Act and rule made by the Central or State Government from time to time in relation to subsidiary minerals (thirty) (one) the land on which the mining lease has been granted shall be made usable by the lessee.

(Two) The lessee shall plant and maintain trees before mining.

(Three) The lessee shall plant and maintain trees around the mining lease area. He shall ensure that the area remains green.

41) 1) Any other special conditions may be specified by the competent authority subject to the approval of the Government. (2) If any of the conditions specified under rule (46) (1), (1) to (31) above is in breach by the lessee or his transferee or assignee, the competent authority shall within 30 days from the date of notice to the lessee or his transferee assignee shall issue a notice in writing asking him to remedy such contravention and if the contravention is not remedied within such period, the competent authority shall impose a penalty not exceeding twice the fixed

rate of rent applicable under the written order after the expiry of such notice and within 8 days from the date of such order. 4 to be paid. Failure to provide the power so imposed within the specified period shall attract an additional penalty of an amount equal to the rate of rent imposed per day for the period during which such contravention continues.

Provided further that if such contravention continues after imposition of such penalty, the competent authority shall issue a final notice to the lessee or transferee or assignee of the same to take remedial measures against such contravention within a period of 15 days from the date of such notice and even after the expiry of

such notice period, if such contravention is not fully remedied. The competent authority shall immediately terminate the mining lease and recover the amount of penalty and fine as if it were arrears of land revenue.

42) And all order, instruction passed by government and Hon'ble High Court, Supreme Court are binding for the grantee.

43) Net rent is binding to deposit with government under affidavit submitted on stamp paper of Rs. 200/- to dig general mining under mining plan of the property asked.

44) To carry mining business excluding the private forest zone observed if any, otherwise the grantee is responsible for the same.

45) Mining license shall be terminated automatically if the Pune Metropolitan Regional Development Authority required the said property.

46) To be careful not to violate terms conditions of mining order, not to get complaint regarding environment at Hon'ble National Green Tribunal West Zone, Bench Pune.

47) Rights is reserved to terminate mining license without serving any prior notice.

48) Grantee is responsible and should be careful to submit with our office on renewal before terminating tenure of environment approval and mining plan.

49) Said property is passed in authority of Pune Metropolitan Regional Development Authority Pune and property asked there is passed in hill top, hill slope. Maharashtra Government passed order on 21.08.1984 regarding same, not to grant permission for new mining on hill. But cleared to pass permission at hill part or hill slope. Mining license is passed under condition in affidavit of such content.

50) Grantee is entitled under rule for said action if digged unauthorized earlier at mining property passed or if taken penalty action earlier.

Sd/-,
(Vijaysingh Deshmukh),
Upper Collector, Pune.
(Hon'able Upper Collector, Pune signed original copy.)

To,

Mr. Sudhakar Shankarrao Shelke, M/s. Sai Stone Crusher, 91 Kadolkar Colony, Talegoan, Dabhade,

Tal. Maval, Dist. Pune 410506.

Copy for information and proper action to-

1. Sub Divisional Officer, Maval-Mulshi, Sub Division Mulshi.

2. Tahsidlar Maval, for information and proper action .

To instruct concerned talathi and ward officer to confirm whether grantee follow terms conditions under order and whether deposit the royalty of general mining digged at mining property leased with government at the then applicable rate.

Copy to :- Director, Earth Science and Mining Business Direcotrate, Maharashtra Government, Khanij Bhawan, 27, Cement Road, Shivaji Nagar, Nagpur-440010.

Sd/-,
12.03.21
(Sanjay M. Bamne),
District Mining officer,
Collector Office, Pune.

Government of Maharashtra

SEAC-2013/CR.201 A/TC-2
 Environment department,
 Room No. 217, 2nd floor,
 Mantralaya Annexe,
 Mumbai 400 032
 Date: 24th January, 2014

To,
 Collector, Pune
 Office of the Collector,
 Pune.

Subject: Environmental clearance for Stone quarry proposals.

Sir,

This has reference to the communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-I, Maharashtra in its 71st meeting and SEIAA in its 61st & 64th meeting.

2. It is noted that the proposal is for grant of Environmental Clearance for stone **quarries** having area of each quarry less than 5 hectares. MoEF vide OM dated 18th May 2012, in reference to Hon Supreme Court Order in the matter of Deepak Kumar Vs State of Haryana & others clarified that projects of minor minerals with lease area less than 5 ha would be treated as category 'B' as defined in EIA Notification 2006 and will be considered by the respective SEIAA.

MoEF in its said OM also further quoted Hon. Supreme Court Order that "All the same, liberty is granted to the applicants before us to approach Ministry of Environment and Forest for permission to carry on mining below 5 ha and in the event of which Ministry will dispose of all the applications within ten days from the date of receipt of the applications in accordance with law". Accordingly SEAC considered the project under screening category 1(a) B2 as per EIA Notification 2006.

The proposal under consideration recommended by SEAC before the MoEF Notification dated 9 September 2013.

SEAC in its 71st meeting decided to recommend only such proposals out of 500 proposals which address the concern subject to conditions specified below. SEIAA, taking into account the extreme urgency expressed by the DMO and recommendation of the SEIAA and also considering MoEF OMs issued related to ESA, decided to grant only 300 proposals submitted by DMO during the meeting as below

Sr.No	Name of the Village	Taluka	Survey No.	Name of the lease/Proposed lease	Area (in Hectare)
1	Autade Handewadi	Haveli	66/3	Sachin Subhash Ghule	1.05
2	Dhayari	Haveli	61/3	Balasaheb Damodar Pokale	2.33

3	Vadachiwadi	Haveli	26	M/s.Sonai Stone Crusher	2.00
4	Nandoshi	Haveli	4	Chabu Baburao Ranwade	2.20
5	Nandoshi	Haveli	4	Nandkumar Gopalrao Kulkarni	2.74
6	Lonikand	Haveli	496B/1	M/s.RMC Readymix India	4.09
7	Bhilarewadi	Haveli	14/1 & 2	Kashinath Yashwant Kashid	2.00
8	Mangadewadi	Haveli	3/4/1, 3/5/1	M/s.Kedareswar Stone Co	1.04
9	Mangadewadi	Haveli	3/4/1	Chandrakant T.Mangade	1.03
10	Mangadewadi	Haveli	3/3	Sunil Bhagwan Mangade	1.04
11	Mangadewadi	Haveli	19/6, 19/7A, 19/7B, 19/9, 19/11, 19/12, 18/1B, 1B	Tulshiram Sitaram Mahajan	4.96
12	Ambegaon Khurd	Haveli	56/2, 57/1	Tulshiram Sitaram Mahajan	2.94
13	Ambegaon Khurd	Haveli	57, 56/1	Sameer Arvind Pimpale	4.56
14	Ambegaon Khurd	Haveli	53/1, 53/2	Shankar P.Thakar	2.00
15	Ambegaon Khurd	Haveli	53/2	Laxman Sadhu Tathe	1.02
16	Ambegaon Khurd	Haveli	53/1	Shreepal Harichandara Oswal	1.02
17	Mangrul	Maval	212	M/s.Kakade Stone Crusher	2.00
18	Mangrul	Maval	212	Ranjeet Ramdas Kakade	2.00
19	Mangrul	Maval	216, 221	M/s.Kakade Stone Crusher	4.90
20	Mangrul	Maval	224, 225	M/s.Kakade Stone Crusher	4.95
21	Mangrul	Maval	37, 38	M/s.Kakade Stone Crusher	4.95
22	Mangrul	Maval	170	Sadadhiv Dattatray Pawar	3.00
23	Mangrul	Maval	144	Satish Babanrao Kalwade	4.00
24	Pawalewadi	Maval	3	Navanath Babanrao Koyate	3.00
25	Amble	Maval	110/2	M/s. Namrata Stone Crusher	2.07
26	Amble	Maval	158, 121	M/s. Sai Stone Crusher	4.95
27	Amble	Maval	145, 149, 150/1, 150/2, 153/1, 153/2, 151	M/s.Sunny Industries (NSP Stone Crusher)	4.95

28	Amble	Maval	125	Sarika Sunil Shelke	3.57
29	Amble	Maval	136/1/2/3	Sunil Shankarrao Shelke	4.00
30	Amble	Maval	120/2	M/s. Namrata Stone Crusher	1.80
31	Amble	Maval	118	M/s. Namrata Stone Crusher	2.83
32	Amble	Maval	116	Vikram Balasaheb Kakade	4.95
33	Amble	Maval	121	Sagar Shivajirao Pawar	3.64
34	Amble	Maval	118	Santosh Vasant Gholap	2.05
35	Avasair Budruk	Ambegao n	87/2	Chandrakant Gulabrao Raskar	4.00
36	Avasair Budruk	Ambegao n	87/2	Rajendra Gulabrao Raskar	4.00
37	Shirdale	Ambegao n	142	Kishan G.Bhansali	2.08
38	Phalkewadi	Ambegao n	63/1	Kishor H.Kale	1.54
39	Vafgaon	Khed	197	Pratik Hajare	2.48
40	Vafgaon	Khed	192	Manohar Hajare	3.71
41	Lavarde	Mulshi	24, 25	M/s. Samarth Persist	2.00
42	Bhandgaon	Daund	428	M/s.Yugandhara Stone Crusher	1.05
43	Hinganigada	Daund	130	Rajendra Vishnu Ugale	4.00
44	Girim	Daund	725/1, 736	M/s.IJM (India) Infrastructre Ltd.	1.02
45	Khor	Daund	1105, 1006	Shakil Hamid Shaikh	2.00
46	Moi	Khed	511	Sopan Dondipa Karpe	1.01
47	Moi	Khed	630	Sopan Satu Sapore	1.02
48	Moi	Khed	502	Gulab Dattu Karpe	1.01
49	Kuruli	Khed	315	Anil Dnyanoba Bagde	1.01
50	Moi	Khed	570/3	Balasaheb Kisan Gavari	1.03
51	Moi	Khed	521	Anis Bashabhai Pathan	1.04
52	Moi	Khed	441	Bajirao Mahadu Karpe	1.05
53	Moi	Khed	519	Ramdas Shipati Yelwande	1.01
54	Moi	Khed	629	Bhagwan Raghu Sakore	1.02
55	Moi	Khed	517	Dashrath Kondiba Karpe	1.02
56	Moi	Khed	575	Dhamaji Pandharinath Gavari	1.03
57	Moi	Khed	484	Tukaram Nathu Gavari	1.02
58	Moi	Khed	571	Tukaram Vishnu Gavari	1.06
59	Moi	Khed	508	Tanaji Nana Karpe	1.04

60	Moi	Khed	473	Suresh Damu Karpe	1.03
61	Moi	Khed	511	Sopan Kondipa Karpe	1.06
62	Kelgaon	Khed	214	Maruti Rambhau Mugase	1.06
63	Koregaon	Khed	112	Anup Ramesh Bothara	1.04
64	Jayedwadi	Khed	58/2	Ramchandra B.Jadhav, Rajendra Kisan Rokade	1.97
65	Karanjvilihire	Khed	86	Ramchandra Damodar Kad	4.00
66	Kadus	Khed	2714	Manik Shivaji Kadam	1.07
67	Moi	Khed	571	Shivaji Kondiba Sonavane	1.03
68	Karegaon	Shirur	33/4	Vilas Madhavrao Navale	1.02
69	Sharadwadi	Shirur	2052/2	Dattatray D.Sarode	1.89
70	Gardelwadi	Shirur	2355/2	Dhirendra Madhukar Temgire	2.00
71	Kardelwadi	Shirur	2302/3, 2692/2	Madhukar Haribhau Temgire	2.79
72	Thapmala	Shirur	1124/5	Mira S. Kouthale	1.02
73	Karegaon	Shirur	676	Madhukar Haribhau Temgire	1.41
74	Annapur	Shirur	2365	Vijay Dattu Lande	4.00
75	Shirur	Shirur	1125/1/2	Somnath Shankar Ghawate	2.84
76	Sonesangavi	Shirur	845	Urmila Rajaram Dherenge	2.00
77	Tardobachiwadi	Shirur	821/1	Vithalrao Laxman Gore	1.63
78	Kardelwadi	Shirur	2355/1	Prabhavati Hansraj Halapani	1.05
79	Annapur	Shirur	2365	Rajesh Dattu Lande	4.00
80	Kardelwadi	Shirur	2364/1	Dattatray Ganpat Lande	3.06
81	Shirur	Shirur	1828	Ravindra Dadabhau Kardile	1.06
82	Pashan Mala	Shirur	1154	Namdeo Dhondiba Ghavte	2.84
83	Sonesangavi	Shirur	291	Dattatray Trimbak Kadam	1.03
84	Dhoksangavi	Shirur	828	Pandharinath Thamaji Malgunde	1.04
85	Karegaon	Shirur	39/2	Sandesh Krishnaji Kohkade	1.04
86	Uralgaon	Shirur	511	Sunita Sudhakar Kadam	1.06
87	Malthan	Shirur	63	Chandar Abu Pachange	2.07
88	Bhavdi	Haveli	84	Pramod Babanrao Kande	2.00
89	Lonikand	Haveli	557	Navanath Bajirao Kand	2.40
90	Lonikand	Haveli	611	Rupali Shankar Bhumkar	2.43
91	Jambhulwadi	Haveli	75/2/1/1	Shivaji Suresh Jambale	1.21

92	Ambegaon	Haveli	79/1	Shivaji Raghunath Fengase	1.94
93	Dhayari	Haveli	89/9	Shivaji Dattatray Chakankar	2.16
94	Yevlewadi	Haveli	14/1/2	Shirish Rupehand Dharmawat	1.03
95	Lonikand	Haveli	603	Shantaram Sadashiv Sakore	1.31
96	Lonikand	Haveli	554/1	Satav M.Pandit	1.56
97	Lonikand	Haveli	600	Avinash Pandurang Sakore	2.00
98	Lonikand	Haveli	590	Maruti Ramchandra Bhumkar	4.35
99	Lonikand	Haveli	564	Bapusaheb G.Kand	2.00
100	Lonikand	Haveli	601	Chetan Dattatray Sasane	2.80
101	Lonikand	Haveli	585	Chetan Dattatray Sasane	2.33
102	Lonikand	Haveli	604	Chetan Dattatray Sasane	3.53
103	Lonikand	Haveli	590	Dattatray R.Bhumkar	2.00
104	Lonikand	Haveli	592	Dnyaneshwar Dattatray Shinde	1.00
105	Lonikand	Haveli	583, 584, 586, 591	Ghule & Bhapkar Stone Crusher Partner Ganesh Bhapkar	2.94
106	Lonikand	Haveli	583	Goraksha Eknath Shinde	1.89
107	Lonikand	Haveli	598	Genubhau Dhondubhau Sakore	2.08
108	Lonikand	Haveli	567 to 573	Mallikarjun Vasanttrao Patil	4.00
109	Lonikand	Haveli	556	Pradip Vidhyadhar Kand	2.00
110	Lonikand	Haveli	593	Namdev Shivram Katake	2.00
111	Lonikand	Haveli	600	Santosh D.Sakore	3.00
112	Lonikand	Haveli	586	Sadashiv Baburao Zurunge	2.00
113	Lonikand	Haveli	400, 402	Reshma Nilesh Raut	2.00
114	Lonikand	Haveli	556	Balasaheb Rajaram Kand	2.00
115	Bhavdi	Haveli	174	Dattatray Nilaram Tambe	2.00
116	Bhavdi	Haveli	251/3/4/5	Mulchand B.Tyagi	1.60
117	Bhavdi	Haveli	67	Nita Pandurang Magar	2.00
118	Bhavdi	Haveli	70	Sunil Bhide	3.50
119	Walti	Haveli	366	Rajendra Paman Gunjal	1.05
120	Mangadewadi	Haveli	19/6	Nilesh Pandit Mangade	1.10
121	Charoli	Haveli	60/10	Vilas Nathu Kakade	1.07
122	Walti	Haveli	368, 369	Jyoti Chandrakant Gunjal/ Lata Rajendra Gunjal	4.00

123	Dhayari	Haveli	36/1	Balasaheb Yashwant Dangat	2.00
124	Naigaon	Haveli	425	Appasaheb Ramchandra Kale	2.00
125	Yevlewadi	Haveli	14/3/1	Anand Dyanoba Kamthe	1.01
126	Dhayari	Haveli	80/4/3	Sanjiv Rajaram Kusalkar	3.00
127	Bhavdi	Haveli	157/A	Sanjay Dattatray Dabhade	1.05
128	Yevlewadi	Haveli	26/B	Sadashiv Govind Darekar	1.04
129	Bhavdi	Haveli	71	Sachin Gulabrao Deshmukh	3.00
130	Outade Handewadi	Haveli	67/5/2	Rohidas Raghunath Ghule	2.00
131	Ambegaon	Haveli	53/2	Ratnaprabha Mate	1.04
132	Bhavdi	Haveli	157/A	Ramdas Dattatray Dabhade	1.60
133	Bhavdi	Haveli	79	Ramchandra Raghu Tambe	1.60
134	Yevlewadi	Haveli	39/2/1	Somnath Suresh Dhandekar	1.06
135	Bhavdi	Haveli	202	Vivek Laxmanrao Deglurkar	1.07
136	Bhavdi	Haveli	208	Vithal Laxman Tambe	2.00
137	Lonikand	Haveli	576/1, 578, 579	Vilaskumar Palresha	4.00
138	Sasthe	Haveli	47	Vilas Dinkar Bhosale	2.02
139	Lonikand	Haveli	561/1, 562/2	Vijay Vithal Jadhav	2.00
140	Lonikand	Haveli	567, 569, 576	Ujwala Vilas Palresha	4.00
141	Bhavdi	Haveli	248	Tatyabhau Sakharam Tambe	2.40
142	Charoli	Haveli	34	Tanaji Govind Chaudhari	1.08
143	Lonikand	Haveli	496B	Surekha Ramchandra Jagtap	2.00
144	Lonikand	Haveli	585	Suhas Arun Dhamdhare	2.33
145	Bhavdi	Haveli	213	Subhadra Devram Tambe	1.53
146	Lonikand	Haveli	577, 578, 579	Suryakant Sandipan More	4.00
147	Bhavdi	Haveli	69	Sitaram Bhausahab Fulsundar	2.61
148	Bhavdi	Haveli	201, 202	Sidharth Subhash Bhayani	4.00
149	Lonikand	Haveli	595	Shubhada Vivek Reddy	3.16
150	Dhayari	Haveli	67/4/3	Shivajirao Vithalrao Dhankawade	1.60

151	Gauddara	Haveli	314	Somnath Suresh Dhandekar	1.60
152	Charoli	Haveli	76/2	Ashok Dnyanoba Khandave	1.60
153	Charoli	Haveli	76/1	Balkrishna Dnyanoba Khandve	1.20
154	Charoli	Haveli	76/5	Rekha Balkrushana Khandave	1.53
155	Ambegaon Khurd	Haveli	75/2/1, 75/1/1/1, 75/2/2/2	Samarth Stone Company	1.91
156	Bhavdi	Haveli	209	Umesh Ruliram Bansal (Agrawal)	1.06
157	Lonikand	Haveli	120	Kiran Kand	2.00
158	Lonikand	Haveli	581	Sangita Subhash Parathe	1.02
159	Lonikand	Haveli	555	Kiran Bajirao Zurunge	2.00
160	Khamgaon	Junnar	51	Jitendra Bhikulal Javeri	1.02
161	Kuran	Junnar	423	Gajanan Haribhau Tamboli	1.01
162	Otur	Junnar	112	Dilip Maruti Dumbare	1.20
163	Pimpalgaon Sidhanath	Junnar	72/3	Sitaram Maruti Chaugule	1.01
164	Pimpalgaon	Junnar	58/2	Kalpana Vilas Wabale	1.79
165	Mandarne	Junnar	241	Kalpana Kailash Mahakal	2.00
166	Shiroli	Junnar	122/7, 121/2	Firojkhan M.Pathan	1.08
167	Manikdoh	Junnar	67/1	Dipak Shantaram Shevale	1.06
168	Pimpalgaon	Junnar	72/2	D.G.Balhekar and Company	2.86
169	Buchakewadi	Junnar	174	Dattu Dhondu Pawar	1.04
170	Godre	Junnar	361	Avinash Chandrakant Wabale	1.20
171	Keli	Junnar	319	Arun Mahatarba Kabadli	2.00
172	Chandkhed	Maval	389	Mahesh Jalindar Alhat	2.00
173	Amble	Maval	117/1/1, 117/1/2	Sandip Sambhaji Kalokhe & Sachin Sambhaji Kalokhe	1.01
174	Amble	Maval	118	Sandip Sambhaji Kalokhe & Sachin Sambhaji Kalokhe	3.27
175	Bhalgudi	Mulshi	1100, 1101, 1094, 1091, 1093, 1097, 1099	Shankar T.Jambulkar	3.17

176	Mugaon	Mulshi	51/1	Lawasa Corporation Ltd.	4.05
177	Koloshi	Mulshi	1/1	Lawasa Corporation Ltd.	3
178	Chimali	Khed	250	Arjun Tukaram Jadhav	1.29
179	Moi	Khed	645	Sandesh Dattatray Gite	1.05
180	Pimpri	Khed	349	Sanjay Bajirao Vahile	1
181	Moi	Khed	455	Baban Bajirao Gawari	1.04
182	Moi	Khed	484	Shantaram Dattooba Gawari	1.15
183	Moi	Khed	442	Swapnil G.Karpe	1.08
184	Moi	Khed	570	Vijay Bajirao Gavari	1.04
185	Chas	Khed	334	Umesh N.Dhamale	1.21
186	Dhoksangavi	Shirur	839	Chandar Abu Pachange	1.75
187	Balarwadi	Junnar	857	Mohit Sudam Dhamale	2.40
188	Kolwadi	Junnar	432	Suraj C.Thorat	1.33
189	Muthe	Mulshi	316/4	Raju Appa Chavan	3.00
190	Pahaddar	Ambegao n	156	Santosh Arjundas Daryanani	1.00
191	Pargaon	Ambegao n	1538	Firojkhan Jaindakhan Pathan	1.00
192	Mordewadi	Ambegao n	33/9, 32/7, 35/12	Raghvendra Vitthal Chimbalkar	2.00
193	Nightowadi	Ambegao n	92/14	Yeshwant Bapuji Kale	1.03
194	Bharatgaon	Daund	346 742 743	Yogesh Bhausahab Kanchan	2.00
195	Bhilarwadi	Baramati	91	Deepak Narayan Mokashe	1.00
196	Khamgalwadi	Baramati	46	Harichandra Khatri, Atur V.Khatri, Kartik V.Khatri	2.00
197	Karhawagaj	Baramati	392, 393	Ujwala Vijay Solaskar	1.02
198	Malegaon	Baramati	594	Sachin Ganpatrao Taware	1.45
199	Bhilarwadi Karavagaj	Baramati	69/392	Dilip Parshuram Jagtap	3.21
200	Khamgalwadi	Baramati	49	Kashinath Abasaheb Kokare	1.04
201	Wadachiwadi	Haveli	9/1	Dattu Ganpat Lokhande	1.20
202	Lonikand	Haveli	606	Rajaram M.Sakore, Arun Chaudhari	1.01
203	Bhavdi	Haveli	209	Madanmohan Agrawal	1.92
204	Bhavdi	Haveli	177/1	Popat J.Tambe	2.00
205	Bhavdi	Haveli	71	Rajesh M.Yadav and other 3	4.90
206	Bhavdi	Haveli	200	Sadanand J.Gaikwad	2.00

207	Lonikand	Haveli	583	Shivaji Sonba Shinde	1.94
208	Lonikand	Haveli	513, 514	Milind Sopanrao Bhosale	2.00
209	Lonikand	Haveli	579	Sudhakar Dattatray More	2.00
210	Bhavdi	Haveli	190, 191, 204, 205	Sudhir S.Chougule	4.80
211	Lonikand	Haveli	596	Amar Jaysing Tupe	1.08
212	Bhavdi	Haveli	223	Yashwant Shivarkar	1.08
213	Lonikand	Haveli	555	Yogesh Dnyaneshwar Dalvi	2.00
214	Fulgaon	Haveli	198	Siddh Ganesh Stone Crusher	1.60
215	Bhavdi	Haveli	200	Sanjay Babanrao Paygude	1.20
216	Lonikand	Haveli	582	Mahesh Vitthalrao Shinde	1.08
217	Fulgaon	Haveli	194	Sampat Mahadu Sakore	1.61
218	Yevlewadi	Haveli	39	Jalindar Ramdas Dhandekar	1.04
219	Yevlewadi	Haveli	31/8/12	Najir Gulab Inamdar	1.03
220	Bhavdi	Haveli	169	Anish Ashok Kalbhor	1.08
221	Wagholi	Haveli	111/145	Dyanoba Babanrao Deshmukh	2.06
222	Wagholi	Haveli	154/2	Vijay Singh Jadhav	1.02
223	Bhavdi	Haveli	358/2	Kishor Rajaram Vitkar	1.08
224	Bhavdi	Haveli	191, 204	Manoj Laxman Mane	2.08
225	Wadebolhai	Haveli	115	Nanasaheb D.Paygude	1.08
226	Walti	Haveli	368	Prakash Jayvant Kunjir	1.45
227	Bhavdi	Haveli	232, 358/1	Rohan Chandrakant More	2.00
228	Bhavdi	Haveli	204	Santosh Babasaheb Tambe	2.08
229	Bhavdi	Haveli	157B	Kaluram Namdeo Tambe	2.00
230	Bhavdi	Haveli	434	Anil Baban Kature	1.02
231	Bhavdi	Haveli	246	Raosaheb Balku Tambe	1.75
232	Lonikand	Haveli	609, 610, 614	Z.M.Bharucha	4.00
233	Charoli	Haveli	78/2, 94/1	S.M.Bharucha	3.00
234	Moshi	Haveli	325/24	Dynoba Maruti Kate	1.49
235	Moshi	Haveli	327/25	Ramesh Arjundas Kruplani	1.41
236	Moshi	Haveli	327/24	Arjundas M.Kruplani	1.48
237	Shindavane	Haveli	1141	Kondiba Ramchandra Kamthe	1.08
238	Wadachiwadi	Haveli	9/3A/2	Rohidas Raghunath Ghule	1.04
239	Bhavdi	Haveli	245	Avinash Dynoba Ghule	1.48
240	Bhavdi	Haveli	237	Avinash Dynoba Ghule	1.19

241	Bhavdi	Haveli	75	Vithal Bhumkar	3.00
242	Lonikand	Haveli	607	Vivek Madhav Reddy	4.00
243	Perne	Haveli	399	Smita Chandrkant Kolte	2.00
244	Supe (Kh)	Purandar	541	Sumit Vasanttrao Jagtap	1.08
245	Nandgaon	Bhor	845, 846	Ajay Vijay Dhoot	2.78
246	Mordewadi	Haveli	36/39, 36/41, 36/47, 36/73, 36/72	Devyani Santosh Morde	1.85
247	Kodewadi	Haveli	5/1/2A/1	Nikhil Construction	2.35
248	Bhaydi	Haveli	169	Kamal Mansukh Navale	1.02
249	Bhavdi	Haveli	200	Shripad Stone Company	1.02
250	Yevlewadi	Haveli	39	Somnath Suresh Dhandekar	1.00
251	Bhavdi	Haveli	211	Ananda Ganpati Tambe	1.38
252	Charoli Bk	Haveli	80	Babanrao Ankush Shinde	1.20
253	Bhavdi	Haveli	86	Babusaheb Narayan Tambe	2.00
254	Bhavdi	Haveli	199	Balasaheb Bapusaheb Satav	2.00
255	Nandoshi	Haveli	9	Balasaheb Vitthalrao Jadhav	1.60
256	Bhavdi	Haveli	206	Balu Keru Tambe	1.97
257	Bhavdi	Haveli	157	Bharat Dattatray Tambe	2.02
258	Lonikand	Haveli	656	Dattatray Ramchandr Bhumar & Maruti Ramchandra Bhumkar	4.00
259	Wadgaon Shinde	Haveli	416	Dilip Anandrao Shinde	1.20
260	Bhavdi	Haveli	157/B	Dilip Namdeo Tambe	2.00
261	Lonikand	Haveli	155	Gangadhar Ramchandra Dalvi	2.02
262	Lonikand	Haveli	605, 607	Golden Sand & Stone Pvt.Ltd. Sushil M.Dhoot	4.00
263	Bhavdi	Haveli	251/1/7/1 0	Govind Mahadeo Kudale	1.00
264	Bhavdi	Haveli	224	Honrao Jaywant Tambe	1.21
265	Bhavdi	Haveli	22	J.Kumar Info Project Ltd.	4.90
266	Bhavdi	Haveli	82	Kundlik Tukaram Jadhav	2.32
267	Wadachiwadi	Haveli	26	Laxman Gopichand Bandal	2.00
268	Lonikand	Haveli	591	Robo Silicon Pvt.Ltd.	4.98
269	Nandoshi	Haveli	10	Milind Shankar Kiwale	1.34

270	Nandoshi	Haveli	4	Milind Shankar Kiwale	1.20
271	Lonikand	Haveli	561/1/2, 562/2/1	Pradip Bajirao Kand	2.00
272	Bhavdi	Haveli	23	Pritam Prataprao Khandve	2.00
273	Wagholi	Haveli	1537	Ramdas Banaji Gore	1.85
274	Bhavdi	Haveli	82, 83	Shantaram Baban Ghule	1.80
275	Charoli Bk	Haveli	60/7	Shantaram Kondiba Sonawane	1.20
276	Charoli Bk	Haveli	60/1/2/3	Shashikant Vishnupant Khandve	1.06
277	Yevlewadi	Haveli	24/1B	Shivaji Mahadeorao Shelar	1.21
278	Bhavdi	Haveli	246	Somnath Lahanu Tambe	1.15
279	Charoli Bk	Haveli	60/6, 60/5, 60/4	Somnath Raghunath Moze	1.20
280	Bhavdi	Haveli	204	Sunil Tukaram Tambe	3.87
281	Wagholi	Haveli	2513	Suraj Stone Supply Crushing & Co.	3.30
282	Wadgaon Shinde	Haveli	415	Tanaji Dnyanoba Khandve	1.20
283	Wadgaon Shinde	Haveli	414	Vilas Ankush Shinde	2.36
284	Bhavdi	Haveli	210	Vishnu Bhagwandas Thakkar	1.20
285	Charoli Bk	Haveli	80, 81	Z.M.Bharucha	1.60
286	Bhavdi	Haveli	75	Vitthal Kesu Bhamgar & Others	3.00
287	Bhavdi	Haveli	203	Shubhangi Vikas Undre	2.00
288	Bhavdi	Haveli	598	Shri Gurudatta Stone Crusher	1.00
289	Bhavdi	Haveli	157/B	Savita Gorakhnath Tambe	3.24
290	Moshi	Haveli	439/3	Vijay Chandrakant Gilbile	2.40
291	Moshi	Haveli	439/2	Manohar Ramchandra Jamtani	1.40
292	Charoli Bk	Haveli	66/2	Manoharsingh Bhagatsingh Ramsinghani	1.00
293	Charoli Bk	Haveli	63/1/A	Anandrao Motiram Devkar	1.33
294	Moshi	Haveli	327/6	Arvinda Hanumant Bhosale	1.25
295	Moshi	Haveli	435	Sanjay Hanumanta Devkar	1.30
296	Moshi	Haveli	435	Laxman Bhimrao Bhosale	1.30
297	Moshi	Haveli	435	Bhalchandra Siddhappa Lashkare	1.31
298	Moshi	Haveli	327	Ganesh Construction Bhalchandra Lashkary	1.10

299	Moshi	Haveli	439/1	Machhindra Eknath Mhaske	1.70
300	Moshi	Haveli	327/28	Tayappa Abu Pawar	1.55

3. SEIAA in its 61st & 64th meetings decided to accord environmental clearance to the above mentioned independent minor mineral proposals which may be consider as the separate EC being issued under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions.
4. The Concerned Authority should grant lease for individual lease holder stipulating conditions mentioned below and complying with the provisions of Minor Mineral Rules & GR issued by Revenue department, if any.

Specific conditions:

1. Only ongoing/existing lease are recommended for renewal. The validity period of the EC will be as per MoEF Notification but limited by the period of lease.
2. Precise mining area will be jointly demarcated at the site by officials of Mining/Revenue Department prior to mining operations, for all proposals under consideration. Record of such site plan, duly verified by competent authority shall be maintained.
3. Where the quarry is in a hilly terrain and where some part of the hill is already cut for quarrying, further hill cutting shall not be done. In such cases, deepening the existing operational area may be preferably done.

General conditions:

1. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydrogeological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
2. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to Environment Department and work shall be completed before the start of sand mining.
3. No tree-felling shall be done in the leased area, except only with the permission from competent authority.
4. All necessary statutory clearances shall be obtained before start of mining operations

5. Mining shall be limited to day hours time only. The loading shall not be done during night hours.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. No mining shall be carried out in the vicinity of natural/ manmade archeological sites.
8. The lease holder shall obtain necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface water and groundwater), if required for the project.
9. Wastewater, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
10. No wildlife habitat will be infringed.
11. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to any project.
12. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
13. Parking of vehicles should not be made on public places.
14. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
15. Appropriate mitigative measures shall be taken to prevent any kind of pollution. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
16. Vehicular emissions shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
17. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.
18. Dispensary facilities for first-aid shall be provided at the site.
19. Occupational health surveillance program of the workers should be undertaken periodically.
20. Provision shall be made for housing the workers at site, if required, with all necessary infrastructure and facilities such as fuel for cooking, safe drinking water, medical health care and sanitation etc.
21. Ambient air quality will be regularly monitored at the site and the nearest habitation. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by CPCB
22. Measures shall be taken for control of noise level to the limits prescribed by CPCB
23. Regular Environmental Audit shall be annually carried out during the operational phase.
24. Digital processing of the entire lease area in the District using remote sensing technique shall be done regularly once in three years for monitoring and submit the report to the Environment Department.
25. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Environment Department
26. The Mining officer shall submit six monthly reports in hard and soft copy on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the District Collector, the respective Regional Office of the Maharashtra Pollution Control Board & Regional Office of MoEF at Bhopal
27. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again

require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).

28. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to SEIAA/Environment dept. The revised list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local language newspapers and at each block where mining operation is proposed. District mining officer should ensure this and submit compliance report to Environment department with approval from Collector.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

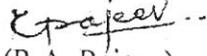
5. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason after consultation with SEIAA.

7. In case of any deviation or alteration in the project proposal from the one submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this environmental clearance shall lie with the National Green Tribunal, Van Vigyan Bhawan, Sec- 5, R.K. Puram, New Dehli – 110 022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


(R.A. Rajeev)
Principal Secretary,
Environment department &
MS, SEIAA

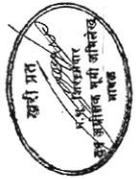
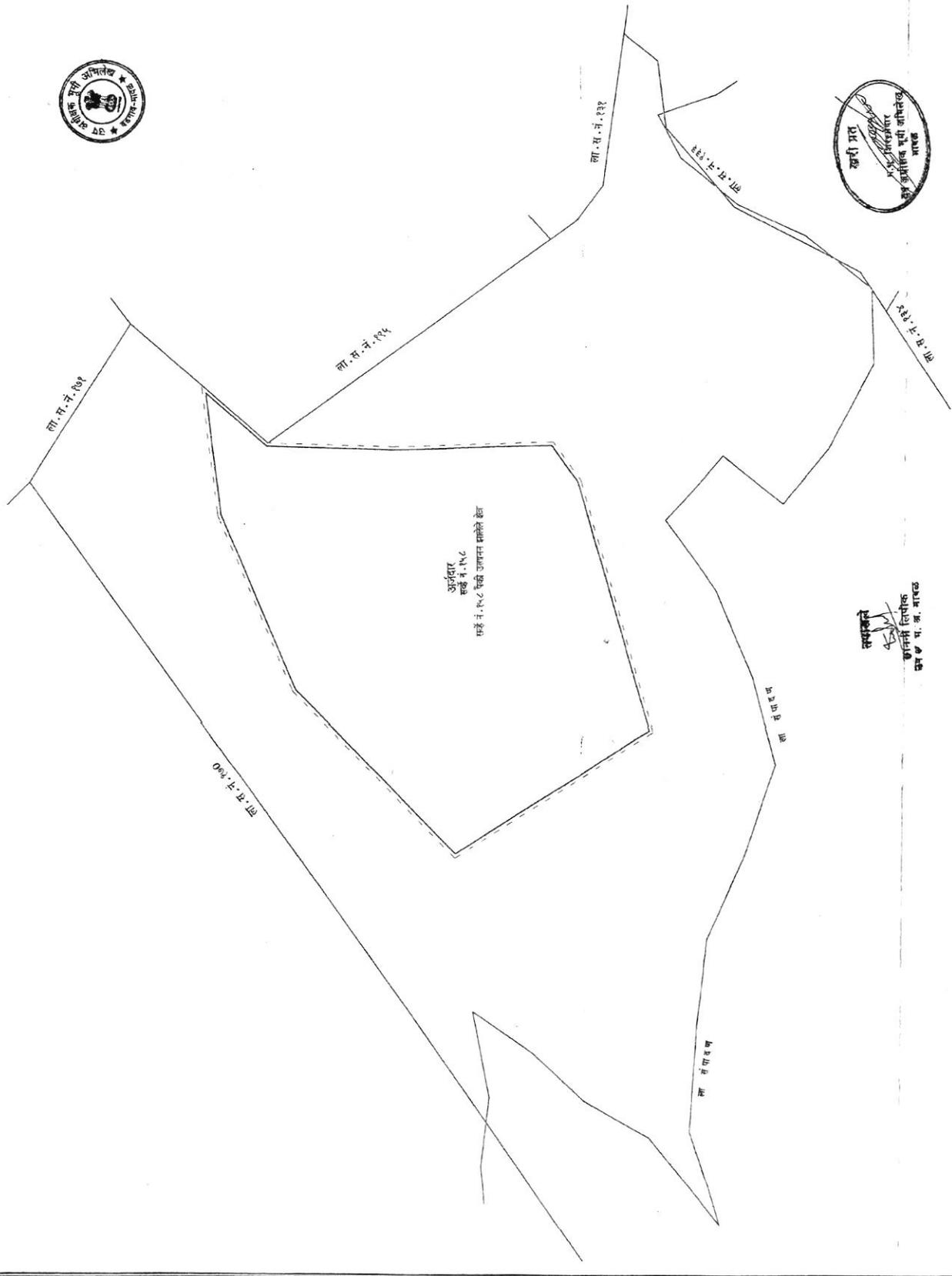
Copy to:

1. Shri. R. C. Joshi, IAS (Retd.), Chairman, SEIAA, Flat No. 26, Belvedere, Bhulabhai desai road, Breach candy, Mumbai- 400026.

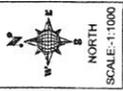
2. Additional Secretary, MOEF, 'Paryavaran Bhawan' CGO Complex, Lodhi Road, New Delhi - 110510
3. Additional Chief Secretary, Revenue, Revenue & Forest Department.
4. Member Secretary, Maharashtra Pollution Control Board,
5. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016). (MP).
6. Regional Office, MPCB, Pune
7. District Mining Officer, Pune.
8. IA- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
9. Director (TC-1), Dy. Secretary (TC-2), Scientist-1, Environment Department.
10. Select file (TC-3).

(EC Uploaded on - 29 Jan 14)

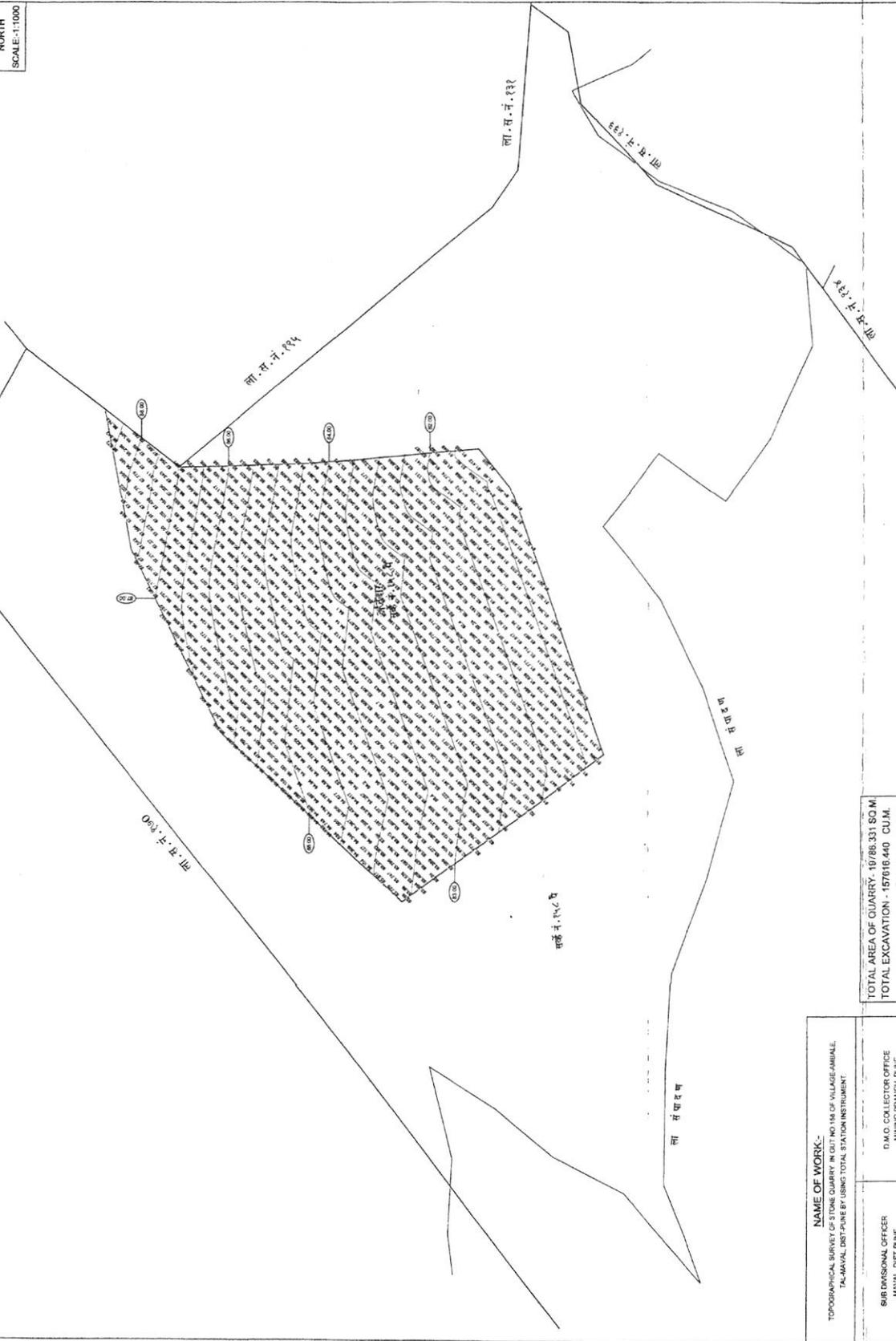
<p>क प्रत</p> <p>मोजे १ आंबळे तालुका : मावळ जिल्हा : पुणे</p>	<p>अति. अ. ता. मो. र. नं. ३/२०२२</p> <p>मोजणीचे कारण</p> <p>अर्जदार मा. अपर जिल्हाधिकारी पुणे व मा. तहसिलदार मावळ यांचे पत्र जा. क. गीपा/कावि/१०/२०२२ व्हा अनुषंगाने मोजे. आंबळे ता. मावळ जि. पुणे येथील रुळे नं. १५८व्या गीपाखालिख उखनन मोजणी करणी क्षेत्राच्या अर्गदुसार मोजणी काम केले आहे.</p>
<p>समजुतीच्या टिपा</p> <p>या प्रमाणे व. नं. सी हद्द अभिलेखा प्रमाणे आहे.</p> <p>या प्रमाणे समूह जागेवर पाव कापणार तलावी यांनी दखललेले उखनन सिमेंटकल असून त्याचे क्षेत्र १.९७ आर आहे.</p> <p>या प्रमाणे जागेवर संपादन आहे.</p>	<p>मोजणी समूह हजारा ईशान्य</p> <p>श्री. अश्व संजय (स. अ.)</p> <p>श्री. विजय व्हाण (ता. अ.)</p> <p>श्री. भास्कराज पेंडार (ता. अ.)</p> <p>श्री. राजानन मोटयणीवार (ता. अ.)</p> <p>श्री.म. विजय शंकर (ता. अ.)</p> <p>श्री.म. एम. पार. कावणी (ता. अ.)</p>
<p>उत्तर</p>  <p>प्रमाण = १:१०००</p>	<p>मोजणी कागदार ४-</p> <p>श्री. अ. व. चव. शिरावाट</p> <p>श्री. एम. बी. तांडे श्री. एम. एम. शिंदे यांचे (पुणेकरावळ)</p> <p>मोजणी ता. मो. र. नं. ३/२०२२</p>



सहायक
अ. व. चव. शिरावाट
मोजणी ता. मो. र. नं. ३/२०२२



MAP SHOWING GROUND LEVELS & CONTOURS OF STONE QUARRY IN GUT NO.158 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE
 NAME OF OWNER - MR.SUDHAKAR SHANKARAO SHELKE



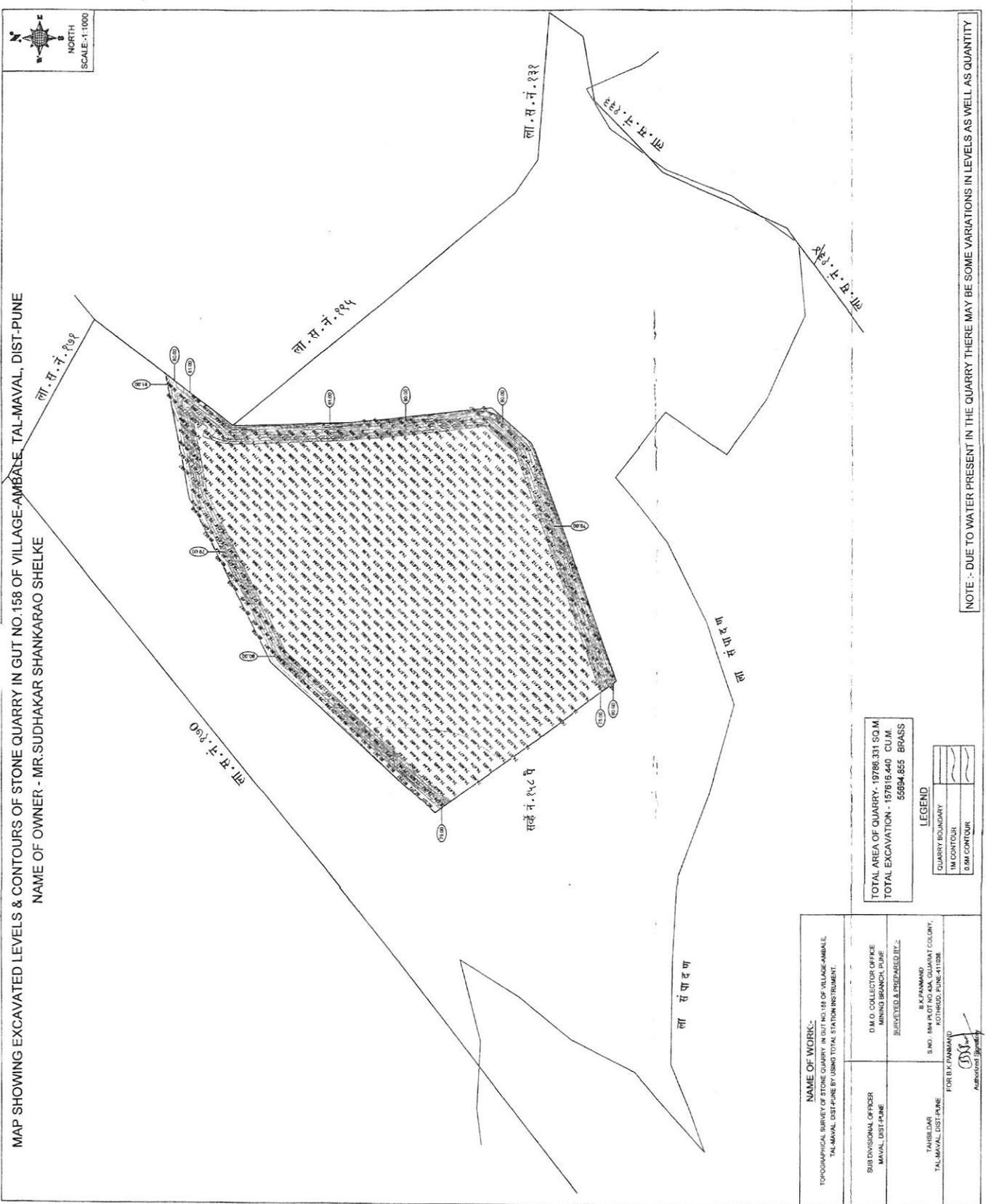
TOTAL AREA OF QUARRY - 19786.331 SQ M
 TOTAL EXCAVATION - 157616.440 CU.M.
 55694.855 BRASS

LEGEND

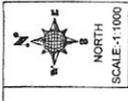
	GUT BOUNDARY
	QUARRY BOUNDARY
	1M CONTOUR
	5M CONTOUR

NAME OF WORK:- TOPOGRAPHICAL SURVEY OF STONE QUARRY IN GUT NO.158 OF VILLAGE-AMBALE, TAL-MAVAL DIST-PUNE BY USING TOTAL STATION INSTRUMENT	
SUR DIVISIONAL OFFICER MAVAL, DIST-PUNE	D.M.O. COLLECTOR OFFICE MINING BRANCH, PUNE SURVEYED & PREPARED BY:-
TAUSILDAR TAL-MAVAL, DIST-PUNE	B.K.PANJAND S.NO. - 284 PLOT NO. 414, SUJANAT COLONY, KOTHRUD, PUNE-411008.
	FOR B.K.PANJAND AUTHORISED SIGNATURE

NOTE :- DUE TO WATER PRESENT IN THE QUARRY THERE MAY BE SOME VARIATIONS IN LEVELS AS WELL AS QUANTITY



MAP SHOWING EXCAVATED LEVELS & CONTOURS OF STONE QUARRY IN GUT NO. 158 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE
 NAME OF OWNER - MR.SUDHAKAR SHANKARAO SHELKE



TOTAL AREA OF QUARRY - 19786.311 SQ.M
 TOTAL EXCAVATION - 157616.440 CU.M
 5694.655 BRASS

LEGEND

	QUARRY BOUNDARY
	1M CONTOUR
	0.5M CONTOUR

NAME OF WORK:- TOPOGRAPHICAL SURVEY OF STONE QUARRY IN GUT NO.158 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE BY USING TOTAL STATION INSTRUMENT.	
SUB-DIVISIONAL OFFICER MAVAL, DIST-PUNE	D.M.O. COLLECTOR OFFICE MINING BRANCH, PUNE SUBMITTED & PREPARED BY:- B.K.PANMANG
TASKELDAR TAL-MAVAL, DIST-PUNE	S.NO. 584 PLOT NO.42A, GUJARAT COLONY, KOTHROD, PUNE-411028 FOR B.K.PANMANG Authorized Signatory

NOTE :- DUE TO WATER PRESENT IN THE QUARRY THERE MAY BE SOME VARIATIONS IN LEVELS AS WELL AS QUANTITY

Volume Report of Stone Quarry of Mr.Sudhakar Shankarao Shelke								
Sl. No.	Section From	Previous Section	Difference	Width	Cutting Volume			
					Area Sq. Meters	Previous Area	Average Sq. Meters	Volume Cubic Meters
1	2200.000	-	0.000	10.000	38.895	0.000	19.448	0.000
2	2210.000	2200.000	10.000	50.000	306.845	38.895	172.870	1728.700
3	2220.000	2210.000	10.000	90.000	597.305	306.845	452.075	4520.750
4	2230.000	2220.000	10.000	120.000	875.720	597.305	736.513	7365.125
5	2240.000	2230.000	10.000	130.000	992.040	875.720	933.880	9338.800
6	2250.000	2240.000	10.000	150.000	1171.280	992.040	1081.660	10816.600
7	2260.000	2250.000	10.000	150.000	1268.225	1171.280	1219.753	12197.525
8	2270.000	2260.000	10.000	150.000	1303.790	1268.225	1286.008	12860.075
9	2280.000	2270.000	10.000	140.000	1265.410	1303.790	1284.600	12846.000
10	2290.000	2280.000	10.000	130.000	1216.285	1265.410	1240.848	12408.475
11	2300.000	2290.000	10.000	125.424	1195.802	1216.285	1206.044	12060.435
12	2310.000	2300.000	10.000	115.020	1141.890	1195.802	1168.846	11688.460
13	2320.000	2310.000	10.000	104.734	1085.288	1141.890	1113.589	11135.890
14	2330.000	2320.000	10.000	94.447	1015.841	1085.288	1050.565	10505.645
15	2340.000	2330.000	10.000	88.286	924.435	1015.841	970.138	9701.380
16	2350.000	2340.000	10.000	67.581	711.727	924.435	818.081	8180.810
17	2360.000	2350.000	10.000	54.969	583.006	711.727	647.367	6473.665
18	2370.000	2360.000	10.000	20.000	174.615	583.006	378.811	3788.105
							Total	157616.440
							Brass	55694.855

वसुली पत्र १

मोजणी प्रमाणे आलेले बास व खाणपट्टाधारकांनी चलनाने भरलेली रक्कम याचा गालमेल घेणे करीत भरावयाचे
विवरण पत्र

स्वामित्वधनाचे दर

सन १५/०१/२०१३ ते १४/१२/२००६	₹ ५०
सन १५/१२/२००६ ते १०/०२/२०१०	₹ १००
सन ११/०२/२०१० ते १०/०५/२०१५	₹ २००
सन ११/०५/२०१५ ते ०२/०२/२०१६	₹ ४००
सन ०३/०२/२०१६ ते १९/०१/२०१९	₹ ४००
सन २०/०१/२०१९	₹ ४००
सन ०१/०७/२०२१	₹ ६००

खाणपट्टाधारकाचे नाव : श्री. सुधाकर अंकरगव शेळके

पत्ता : कडोलकर कॉलनी, तळगाव दाभाडे, ता. मावळ जि. पुणे.

खाणपट्टयाचा सर्व्हे नं : गट नं. १५८

खाणीचा पत्ता तालुका : मौजे आंबळे, ता. मावळ, जि. पुणे. साई स्टोन कशर

अनु. क	वर्षे	रॉयल्टी चलन क.	दिनांक	रक्कम भरणा करतेवेळीचा रॉयल्टी दर	त्यानुसार आलेले बास	भरलेली रक्कम
1	2020-2021	MH014041549202021E	04.03.2021	400	10,000.00	4,000,000.00
2	2021-2022	MH003023524202122E	30.06.2021	400	15,000.00	6,000,000.00
3	2021-2022	MH003023032202122E	30.06.2021	400	12,500.00	5,000,000.00
4	2021-2022	MH014976019202122E	21.03.2022	600	3,333.33	2,000,000.00
5	2022-2023	MH009631182202223E	20.10.2022	600	6,000.00	3,600,000.00
6	2022-2023	MH011859733202223E	08.12.2022	600	9,167.00	5,500,200.00
Total Amount					56,000.33	26,100,200.00

तहसिलदार मावळ

(गौण खनिजासाठी खनिपट्टा मंजूरीबाबत)

- वाचा :- १) सौ. सारिका सुनिल शेळके ९९ कडोलकर कॉलनी, तळेगाव दाभाडे, ता. मावळ, जि. पुणे यांचा दि.१९/१०/२०२० रोजीचा खाणपट्टा नुतनीकरण करणेबाबतचा अर्ज व त्यालगतची सहपत्रे
- २) या कार्यालयाकडील मुळ आदेश क्र. खनिकर्म/एसआर/२४/१०, दिनांक ०५/०४/२०१०
- २) खाण व खनिजे (विनियमन व विकास) अधिनियम १९५७
- ३) महाराष्ट्र जमिन महसूल अधिनियम, १९६६
- ४) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३
- ५) मा. प्रधान सचिव, पर्यावरण विभाग राज्यस्तरीय पर्यावरण आघात मुल्यांकन प्राधिकरण (SEIAA) यांचेकडील पत्र क्र. SIA/MH/MIN/१४३४२७/२०२०, दिनांक ३१/०३/२०२० रोजीचे पत्र



जिल्हाधिकारी कार्यालय, पुणे
खनिकर्म शाखा
क्र.खनिकर्म/एसआर/१०५/२०२०
पुणे-१, दि.२६/१०/२०२०

विषय :- खनिपट्टा मंजूरी

मौजे आंबळे, तालुका मावळ, जिल्हा पुणे येथील
ग.नं. १२५ मधील एकूण क्षेत्र ३ हे.५७ आर
सौ. सारिका सुनिल शेळके

आदेश

अर्जदार सौ. सारिका सुनिल शेळके व श्री. सुनिल शंकरराव शेळके, ९९ कडोलकर कॉलनी, तळेगाव दाभाडे, ता. मावळ, जि. पुणे यांचे नावे मौजे आंबळे, तालुका मावळ, जिल्हा पुणे येथील ग.नं. १२५ मधील एकूण क्षेत्र ३ हे.५७ आर क्षेत्रामध्ये या कार्यालयाचा आदेश क्र. खनिकर्म/एसआर/२४/१०, दिनांक ०५/०४/२०१० अन्वये १० वर्षे अखेरच्या कालावधीसाठी खाणपट्टा मंजूर आहे. अर्जदार सौ. सारिका सुनिल शेळके यांनी ०९/१०/२०२० रोजी महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ सदर अन्वये राज्यस्तरीय पर्यावरण आघात मुल्यांकन समिती, मुंबई यांचे दिनांक ३१/०३/२०२० रोजीच्या पर्यावरण ना-हरकत दाखल्या प्रमाणे व खाणकाम आराखडयाप्रमाणे खाणपट्टा नुतनीकरण करून आदेश देण्यात यावे अशी विनंती केलेली आहे.

प्रस्तुत अर्जदार यांचे अर्जाचे तसेच अर्जालगत सादर केलेल्या कागदपत्राचे अवलोकन करता असे स्पष्ट होते की, महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ च्या प्रकरण दोन, नियम १४ (१,२) अन्वये प्रदान केलेल्या शक्तीच्या आधारे मौजे आंबळे, तालुका मावळ, जिल्हा पुणे येथील जमिन गट नंबर १२५ मधील अर्जदार सौ. सारिका सुनिल शेळके व श्री. सुनिल शंकरराव शेळके यांचे हिश्याचे क्षेत्र खाणपट्ट्यासाठी उपयोगात व खानपट्टा देण्यात येणारे क्षेत्र ३ हे. ५७ आर या क्षेत्रामध्ये खाणपट्टा मंजूरी देणेत येत आहे.

तसेच श्री. बी. के. पानमंद (खाणपट्टा ईटीएस मोजणीधारक) यांनी अर्जदार यांच्या खाणपट्टा क्षेत्राची मोजणी आघात सादर करणेबाबत केळविले असता, त्यांनी उक्त क्षेत्राची मोजणी १६२६९३ ब्रास इतक्या गौण खनिजाचे उत्खनन केलेचे स्पष्ट होत आहे. तसेच तहासिलदार मावळ ताळमेळ सादर केलेला आहे व तो प्रकरणी सादर केलेला आहे. सादर ताळमेळ पत्रकाचे अवलोकन केले असता, असे स्पष्ट होते की, अर्जदार यांनी आजअखेर पर्यंत १७१४४३ ब्रासची रॉयल्टी शासन जमा केलेचे दिसून येत आहे. म्हणजेच खाणपट्टाधारक यांचेकडे शासकीय येणे बाकी नाही.

राज्यस्तरीय पर्यावरण आघात मुल्यांकन समिती मुंबई यांचेकडील पत्र क्र SIA/MH/MIN/१४३४२७/२०२०, दिनांक ३१/०३/२०२० अन्वये उक्त क्षेत्राला दिनांक २२.०१.२०२४ पर्यावरण नाहरकत दिलेले आहे. या कार्यालयाच्या मुळ आदेशामधील अटी व शर्ती तसेच महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) नियम २०१३ मधील नियम क्रमांक ३ ते ५७ च्या सर्व अटी/शर्ती व पर्यावरण नाहरकत व खाणकाम आराखडा करून त्यांचे अनुपालन करण्याच्या अटीस अधिन राहुन राज्यस्तरीय पर्यावरण आघात मुल्यांकन समिती यांनी दिलेल्या दिनांक २२/०१/२०२४ अखेरच्या मुदती करिता मुरुम व डबर ह्या गौण खनिजाकरिता खनिपट्टा (क्वारी लिज) परवानगी खालील अटी व शर्तीवर मंजूर करित आहे. खनिपट्टाधारकाने महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ व महाराष्ट्र जमिन महसूल अधिनियम १९६६ मधील संबंधित नियमांचे पालन करणे बंधनकारक आहे.

- १) खनिपट्टाधारकाने गौणखनिजाबाबत शासनाने व अपर जिल्हाधिकारी, पुणे यांनी वेळोवेळी विहित केलेल्या नियम, आदेश, शर्तीचे पालन करणे अनिवार्य आहे.
- २) ह्या आदेशापासुन ६० दिवसाचे आत खनिपट्ट्याचे निष्पादन (करारनामा) करून घेणे आवश्यक आहे. त्यासाठी खनिपट्ट्याने मंजूर केलेल्या क्षेत्राची संबंधित तालुका निरीक्षक, भूमि अभिलेख यांचेकडून स्वखर्चाने मोजणी करून नकाश्याच्या प्रति सादर, कराव्यात. सदर मोजणीसाठी खनिपट्टाधारकाने ह्या आदेशापासुन पंधरा दिवसात मोजणीसाठी तातडीची फी संबंधित तालुका निरीक्षक भूमि अभिलेख यांचेकडे भरून अर्ज करणे आवश्यक आहे. अन्यथा निष्पादन करण्यास झालेल्या विलंबासाठी खनिपट्टाधारक जबाबदार असल्याचे समजून मंजूर खनिपट्टा व परवाना आपोआप रद्द होईल व त्यासाठी त्यास कोणताही परतावा मिळणार नाही.
- ३ अ) खनिपट्ट्याचे निष्पादन झालेशिवाय पट्टेधारकास उत्खनन सुरु करता येणार नाही. निष्पादनापूर्वी उत्खनन सुरु केल्याचे निदर्शनास आलेस सदरचे उत्खनन अनाधिकृत समजणेत येऊन उत्खनन झालेल्या गौणखनिजावर महाराष्ट्र जमिन महसूल अधिनियम १९६६ चे कलम ४८ (७) नुसार दंडनिय कारवाई करणेत येईल.
- ३) पट्टाधारक, तो खाणकामाकरिता वापरीत असेल अशा जमिनीच्या पृष्ठभागाकरिता, जिल्हाधिकाऱ्यांनी निश्चित केलेल्या व खाणपट्ट्यात निविर्दिष्ट केलेल्या दराने आणि जो त्या जमिनीवर आकारण्यायोग्य असेल तेवढा जमिन महसूल व त्यावरील उपकर यांच्या रकमहून अधिक नसेल असे, भूपृष्ठाभाग भाडे (सरफेस रेंट) सुध्दा देईल.
- ४) पट्टेदारास, खाणपट्ट्याने दिलेले क्षेत्र दर्शविण्यासाठी आवश्यक असलेल्या हद्दीच्या खुणा व खांब त्यांच्या स्वतःच्या खर्चाने उभारावे लागतील आणि ते सुरिस्थितीत ठेवावे लागतील.
- ५) खाणकामासंबंधी आणि पट्टेदारांच्या खाणीत काम करणाऱ्या कर्मचाऱ्यांची किंवा जनतेची सुरक्षा, आरोग्य व सुखसोई यावर परिणाम करणाऱ्या बाबीसंबंधित त्यावेळी अंमलात असलेल्या कोणत्याही कायद्यातील तरतुदीचे पट्टेदार पालन करील आणि यासंबंधीतील रस्ता, पाणी व इतर विद्यमान सुविधा यांच्या न्याय हक्कांचा आदर करील. तसेच खनिपट्टा आदेश व नियमातील तरतुदीनुसार खाणपट्टा क्षेत्र व त्याची वाहतूक करताना वापरणेत येणारे रस्ते यामधून निघणा-या धूळीपासून कोणालाही त्रास होता कामा नये. व यासाठी खडी मशिन व तत्सम यंत्रणा उभारणार असल्यास ती उभारणेपूर्वी महाराष्ट्र प्रदुषण नियंत्रण मंडळाचा नाहरकत दाखला घेणे व त्यातील अटी व शर्तीचे पालन पट्टेधारक काटेकोरपणे करेल व अशा नाहरकत प्रमाणपत्राची छायांकित प्रत या कार्यालयास सादर करील.

खनिपट्टा क्षेत्रात खडी मशिन उभारणी केलेस तसेच खनिजाची वाहतूक यामुळे होणारे प्रदुषणावर आळा बसविणेसाठी खालील बाबींची पूर्तता करणे पट्टेधारकावर बंधनकारक राहिल.

- अ) खडीमशिनद्वारे दगडापासून खडी तयार करताना पाणी फवारणी यंत्रणा त्वरीत बसविणेत यावी व ती नियमितपणे कार्यरत राहिल याची खबरदारी घ्यावी.
- ब) मुख्य रस्ता ते खाणीकडे जाणारा रस्ता तसेच खाणीतील रस्त्यावर नियमितपणे पाणी मारावे म्हणजे धूळ उडणार नाही.
- क) मंजूर केलेल्या क्षेत्राच्या सिमेवर प्रतिहेक्टरी ५० तसेच कामगाराच्या निवासाच्या ठिकाणी आणि रस्त्याच्या कडेला पुरेश्या प्रमाणात (प्रत्येकी २० फूट अंतरावर) झाडे लावावीत व त्याची योग्य निगा राखावी.
- ड) खाणीतील दगड उत्खनन खडी मशिन, खनिजाची वाहतूक हे फक्त सूर्योदय ते सूर्यास्त या वेळेत करावी रात्रीचे वेळी खनिकर्माचे व वाहतूकीचे कोणतेही काम करू नये.
- ६) पट्टेदार किंवा त्याचा हस्तांतरित किंवा अभिहस्तांकित यांनी खंड(त्रेरा) खालील कोणताही प्रवेश किंवा निरीक्षण याकरीता अनुमती दिली नाही तर सक्षम अधिकाऱ्यास त्याचा खाणपट्टा रद्द करता येईल व त्याची प्रतिभूती उक्त संपूर्णतः किंवा अंशतः जप्त करता येईल.
- ७) पट्टेदार सर्व अपघाताचा वृतांत संबंधित दंडाधिकारी आणि जिल्हा पोलीस अधिक्षक यांना मा.संचालक, खाणसुरक्षा, मंडगांव गोवा यांना दिली पाहिजे.
- अ) सहाय्यक संचालक नगररचना पुणे शाखा पुणे यांनी सदर प्रकरणी दिलेला झोन दाखल्यावर सदरचे क्षेत्र शेती व नाविकास या विभागात येते
- ब) खाणपट्टाधारकाने मंजूर क्षेत्रामधून दगड, माती, मुरुम वाहतुकीसाठी वाहतुक पास सक्षम अधिकाऱ्यांने प्रमाणित केलेला वाहतुक पास प्रत्येक वाहनासोबत प्रत्येक वेळी देणे बंधनकारक आहे. ज्या वाहनांबरोबर वाहतुक पास आढळून न आल्यास त्या वाहनांतील संपूर्ण गौण खनिज अवैध आहे असे समजून त्यावर नियमानुसार दंडात्मक कारवाई करण्यात येईल. त्याचप्रमाणे खाणपट्टाधारक यांनी उत्खनन केलेले गौण खनिज विक्री व वाहतुक केलेल्या गौण खनिजाचा दैनंदिन हिशोब नोंदवही ठेवणे आवश्यक आहे. ती नोंदवही व इतर हिशोब कागदपत्रे अपर जिल्हाधिकारी, जिल्हा खनिकर्म अधिकारी तसेच भूविज्ञान व खनिकर्म संचालनालयातील निरीक्षण करणाऱ्या अधिकाऱ्यासाठी उत्खननाच्या जागेवर उपलब्ध करून देणे बंधनकारक राहिल अन्यथा सदरचा खाणपट्टा रद्द करण्यात येईल.
- ८) पट्टेदाराच्या खाणपट्ट्यामध्ये समाविष्ट करण्यात आलेली कोणतीही जमिन पट्ट्याने देण्यास उपलब्ध नव्हती असे नंतर आढळून आल्यास, त्याबद्दलच्या नुकसानभरपाई मिळण्यासंबंधीच्या पट्टेदाराच्या कोणत्याही दाव्यापासून शासन मुक्त असेल.
- ९) पट्टेदार किंवा त्याचा हस्तांतरित, किंवा अभिहस्तांकित हे, इमारती उभारण्यासंबंधी त्यावेळी अंमलात असलेल्या कोणत्याही कायद्याच्या उपबंधाचे किंवा खाण पट्ट्याने दिलेले क्षेत्र ज्या अधिकाऱ्याच्या अधिकारितेत असेल अशा कोणत्याही किंवा असे आदेश देण्यास सक्षम असणाऱ्या कोणत्याही अधिकाऱ्याने काढलेल्या कोणत्याही आदेशाचे उल्लंघन करून, कोणतीही इमारत उभारणार नाही.
- १०) ज्या जमिनीच्या बाबतीत खाणपट्टा मंजूर करण्यात आला असेल त्या जमिनीतून उपलब्ध होणारी गौण खनिज विकत घेण्याचा प्रथमधिकार शासनास असेल.
- ११) खाणपट्ट्याने दिलेल्या जमिनीत किंवा जमिनीवर कोणताही रस्ता, रेल्वे, कालवा किंवा जलाशय बांधण्याचा किंवा विजेचा किंवा दूरध्वनीचा कोणताही तार मार्ग (लाईन) नेण्याचा राज्यशासनाचा किंवा केंद्र सरकारच्या अधिकार राखीव असेल.
- १२) शासनाच्या वरील अटी-शर्तीखेरीज जिल्हाधिकारी, पुणे यांच्या स्वेच्छधिकारात खालील अटी पट्टेधारकावर बंधनकारक करित आहेत.
- अ) खाणपट्टाधारकाने काढलेल्या खनिजाचे पूर्ण राजशुल्क (रॉयल्टी) किमान दर महा (६) महिन्याचे अंतराने संबंधित तहसिलदार यांचेकडे भरले पाहिजे. मात्र, पट्टेदारास सोयीचे ठरत असल्यास, सहा महिन्यापेक्षा कमी वेळेतही तो राजशुल्क केव्हाही व

- वेळोवेळी भरू शकेल. मात्र सहा महिन्यापेक्षा आधी रॉयल्टी भरण्याची सक्ती पट्टेधाराकावर असणार नाही.
- ब) पट्टेधारकाने खाजगी जमिनीवर खाणपट्टा घेतलेला असल्यास जमिनधारकास जमिनीच्या नुकसानीबाबत भरपाईची रक्कम अदा करून जमिनधारकाकडून नोटरीसमोर अथवा तहसिलदारा समोर स्टॅम्प पेपर केलेला ना-हरकत दाखला मिळविलेला असला पाहिजे.
- क) पट्टेधारकाने नियमानुसार तोडण्यास बंदी असलेली झाडे/वृक्ष इ. त्याचे खाणपट्टा क्षेत्रात परवानगी शिवाय तोडू नये अथवा त्याची विल्हेवाट लावू नये.
- ड) पृष्ठामंजुरीनंतर कोणत्याही शासकीय अधिकृत प्रयोजनाकरीता काही क्षेत्र प्रतिबंधित केले गेल्यास तेवढ्या क्षेत्रात पट्टेधारकास खाणकाम करता येणार नाही.
- इ) पट्टेखाली मंजूर क्षेत्राच्या हद्दीलगत राखीव अथवा संरक्षित किंवा अन्य कोणत्याही प्रकारचे वनक्षेत्र अथवा सरकारी पड/गायरान अशा प्रकारचे क्षेत्र असल्यास त्या हद्दीत खाणकाम केले जाणार नाही. याची पूर्ण जबाबदारी पट्टेधारकाने घेणे आवश्यक आहे. अन्यथा असे खाणकाम म्हणजे सरकारी जमिनीत अतिक्रमण/वनसंरक्षण कायद्याच्या भंग असे समजले जाईल व खाणपट्टा कोणतीही वेगळी सूचना न दिली जाता पट्टा रद्द केला जाईल.
- फ) पट्टेधारकाने खाणीचे खड्डे पुरेसे व योग्य असे कुंपण लावून सुरक्षित करणे जरूरीचे आहे. असे न केल्याने जर मनुष्य/जनावरांना खड्ड्यात पडून अपघात झाल्यास त्याची जबाबदारी पट्टेधारकावर राहिल व नियमानुसारच्या कारवाईस तो पात्र ठरेल व खाणपट्टा रद्द केला जाऊ शकेल.
- ग) पट्टा क्षेत्राबाबत अन्य व्यक्तीशी पट्टेदाराचे वाद उदभवल्यास/न्यायालयीन प्रकरण झाल्यास, अशा दाव्यापासून पट्टेदार शासनास क्षतीपूर्त (अलग) ठेवेल.
- प) पट्ट्याचा कालावधी संपल्यावर किंवा पट्टा रद्द केला गेल्यास, त्यानंतर पट्ट्याचे क्षेत्र, त्यावरील खाणीसहीत आणि खणीत शिल्लक असलेल्या सर्व खनिजसहित शासन ताब्यात घेईल व अशा क्षेत्रावरील सर्व मालमत्ता जप्त करून शासनाचे ताब्यात घेतली जाईल.
- म) युद्ध किंवा आणीबाणी घोषित झाल्याच्या कामामध्ये आवश्यकता भासल्यास खाणपट्टा क्षेत्रावरील सर्व खाणी, आवार असे सर्व क्षेत्र, त्यामधील संयंत्रे इत्यादीसह ताब्यात घेण्याच्या शक्तीचा वापर शासनास करता येईल.
- १३) देय स्वामित्वधनाची संगणना करण्याच्या प्रयोजनार्थ पट्टेदार स्वयंनिर्धारणाच्या आधारे उक्त देय रक्कमेची संगणना करील व त्यानुसार कोषागारातून भरणा करील. अंतिम निर्धारण केल्यानंतर, सक्षम अधिकाऱ्या मागणीनुसार स्वामित्वधनातील फरकाची रक्कम भरणे पट्टेदारावर बंधनकारक राहिल.
- परंतु या नियमात अंतर्भूत असलेल्या तरतुदींना कोणतीही बाधा न आणता सक्षम अधिकारी असे, स्वामित्वधन व खाणकामासंबंधातील इतर देय रक्कमा भरण्यासाठी शासनाने निश्चित केलेल्या दिनांक उलटून गेल्याच्या साठव्या दिवसापासून स्वामित्वधन व खाणकामासंबंधातील इतर देय रक्कमांच्या विलंबाने केलेल्या प्रदानावर असे स्वामित्वधन व खाणकामासंबंधातील इतर देय रक्कमा भरेपर्यंत, प्रतिवर्षी १५ टक्के दराने सरळ व्याज आकारील.
- १४) पट्टेदार हा स्वामित्वधनाच्या प्रदानाच्या संबंधात ३० जून, ३० सप्टेंबर, ३१ डिसेंबर, ३१ मार्च रोजी संपणाऱ्या कालावधीसाठी सक्षम अधिकारी व संचालक यांच्याकडे नमुना-ठ मध्ये त्रैमासिक विवरणपत्र सादर करील.
- १५) पट्टेदार हा पट्ट्याच्या प्रत्येक कॅलेंडर वर्षासाठी शासनाकडून वेळोवेळी विनिर्दिष्ट करण्यात येईल असे वार्षिक ठोकबंद भाडे देईल आणि त्याच क्षेत्रातून एकापेक्षा अधिक खनिज काढण्याची परवानगी पट्टेदारांना दिली असेल तर, ते शासनाकडून वेळोवेळी निश्चित

करण्यात येईल त्याप्रमाणे अशा प्रत्येक खनिजासाठी असे स्वतंत्र ठोकबंद भाडे भरतील. परंतु ठोकबंद भाड्यामध्ये प्रत्येक तीन वर्षातून एकदा सुधारणा करता येईल.

परंतु आणखी असे की, पट्टेदार हा प्रत्येक गौण खनिजाच्या संबंधात ठोकबंद भाडे किंवा स्वामित्वधन यापैकी जी रक्कम जास्त असेल, ती रक्कम परंतु दोन्ही नव्हे, भरण्यास पात्र असेल.

परंतु आणखी तसेच पट्टा अंमलात आल्यापासून पहिल्या तीन महिन्यांसाठी ठोकबंद भाडे देय असणार नाही.

१६) पट्टेदार हा ज्या क्षेत्रासाठी काम करण्याची परवानगी देण्यात आलेली असेल, त्या क्षेत्राचे खाणपट्टाधारक भूपृष्ठ भाडे व त्या क्षेत्राच्या अकृषिक निर्धारणइतका उपकर प्रत्येक कॅलेंडर वर्षाला भरेल. कालावधीची गणना ही पट्ट्याची अंमलबजावणी केल्याच्या दिनांकापासून तसेच ज्या पट्टा क्षेत्रासाठी काम सुरु करण्याची परवानगी मिळालेली नाही. त्यासाठीही भविष्यलक्षी प्रभावाने करण्यात येईल.

१७) सक्षम अधिकाऱ्याने पुरेशा करणासाठी अन्यथा परवाना दिल्याखेरीज पट्टेदार पट्ट्याच्या अंमलबजावणीच्या दिनांकापासून तीन महिन्यांच्या आत खाणकामास सुरुवात करील. आणि खाण कामगारांची सुरक्षितता, खनिजाचे संरक्षण या बाबींची खात्री करुन घेवुन कार्यकुशल व यथायोग्य पध्दतीने हे काम हस्तांतरित करील व पार पाडेल.

परंतु शासनाच्या मते, खाणीचे विनियमन व खाणीचा विकास, प्रदुषणापासून संरक्षण करण्याच्या किंवा सार्वजनिक आरोग्य किंवा दळणवळण यांना असलेला धोका टाळण्याच्या किंवा इमारती, स्मारके किंवा इतर संरचना यांच्या सुरक्षिततेची सुनिश्चिती करण्याच्या हिताच्या दृष्टीने किंवा शासनाला योग्य वाटेल अशा इतर प्रयोजनांसाठी कोणताही खाणपट्टा कायमस्वरुपी समाप्त करणे इष्ट वाटत असेल तर, पट्टेदाराला ३० दिवसाची उचित नोटीस दिल्यानंतर, कोणत्याही जमिनीच्या संबंधातील असा खाणपट्टा समाप्त करता येईल किंवा संपुष्टात आणता येईल.

परंतु आणखी असे की, खाणपट्टा मुदतीपूर्वीच समाप्त केल्यानंतर शासनला योग्य वाटेल त्याप्रमाणे इतर पात्र व्यक्तीला किंवा शासनाची मालकी असलेल्या किंवा नियंत्रण असलेल्या अशा शासकीय कंपनीला किंवा महामंडळाला खाणपट्टा देता येईल.

१८) खाणकामास सुरुवात करण्यापूर्वी पट्टेदाराने सक्षम अधिकाऱ्याशी विचारविनियम करुन आणि त्याच्या स्वतःच्या खर्चाने जिल्हा अधिक्षक भूमी अभिलेख यांच्यामार्फत पट्ट्याचे क्षेत्र सीमांकित करील आणि त्याला पट्ट्याने दिलेले क्षेत्र दर्शविण्यासाठी आवश्यक ती ठळक सीमाचिन्हे आणि स्तंभ उभारुन ते चांगल्या स्थितीत ठेवील आणि अशी सीमाचिन्हे आणि स्तंभ नेहमीच चांगल्या स्थितीत ठेवील व राखील. पट्टेदार हा त्याच्या क्षेत्रातून जाणाऱ्या कोणताही रस्ता वीज पारेषण, ट्राम मार्ग, रेल्वेमार्ग, हवाई रज्जुमार्ग (एरियल रोपवे), जलवाहिनी इत्यादींची यथायोग्य देखभाल करील. खाणकामासाठी लागणारे पाणी योग्य प्रकारे वाहून नेण्यासाठी योग्य मार्गही तयार करील. त्याच्या पट्ट्याच्या धारण क्षेत्रातील कोणत्याही प्रकारच्या जमिनीची (शासकीय किंवा खाजगी जमीन) देखभाल करील.

१९) पट्टेदार पुढील गोष्टीची खात्री करुन घेण्यासाठी खालीलप्रमाणे पुरेशा उपाययोजना करील :

(क) खनिजे व इतर कचरा सुलभतेने काढता यावा यासाठी उघड्या खाणीतील पायऱ्यांची उंची तसेच रुंदी योग्य प्रमाणात ठेवण्यात आली आहे.

खाणीचा पृष्ठभाग हा गाळ किंवा मुरुम किंवा दगडाचे तुकडे किंवा मलबा किंवा इतर कोणताही ठिसूळ किंवा मऊ थरांचा असेल तर खाणीतील उत्तार क्षितीज समांतर रेषेपासून पंचेचाळीस अंश इतक्या सुरक्षित कोनामध्ये असेल, पट्टेदाराकडून खाणीच्या पायऱ्या अशा रितीने करण्यात येतील की पायऱ्यांनी रचना आणि प्रत्येक पायरीची उंची दीड मीटरपेक्षा अधिक असणार नाही. पायऱ्यांची रुंदी उंचीपेक्षा कमी असणार नाही.

खाणीचा पृष्ठभाग कठीण खडकाने बनलेला असे तर, खाणीचा उतार क्षितीज समांतर रेषेपासून साठ अंशापेक्षा जास्त नसेल अशा कोनात असेल आणि खाणीचा पृष्ठभाग पायऱ्याच्या स्वरूपात असे, कोणत्याही पायरीची उंची सहा मीटरपेक्षा जास्त असणार नाही आणि तिची रुंदी उंचीपेक्षा कमी असणार नाही.

(ख) कामाचा पृष्ठभाग नेहमी स्वच्छ ठेवण्यात येईल आणि

(ग) उत्खनन केलेली गौणखनिजे ठराविक योग्य त्या मोजमापाचे ढीग करून, साठवली जातील आणि प्रत्येक ढिगाला क्रमांक दिला जाईल.

- २०) जर पट्ट्यात विनिर्दिष्ट न केलेले गौण खनिज खाणक्षेत्रात कोणत्याही वेळी आढळून आले असेल तर, पट्टेदार त्याबाबतची माहिती सक्षम अधिकाऱ्याला आणि संचालकाला विनाविलंब देईल आणि त्या कामासाठी स्वतंत्र पट्टा मिळाल्याखेरीज त्या गौणखनिजासंबंधी कोणतेही खाणकाम हाती घेणार नाही किंवा अशा गौणखनिजाची विल्हेवाट लावणार नाही.

गौणखनिज आढळून आल्याच्या दिनांकापासून तीन महिन्यांच्या आत जर पट्टेदाराने असा पट्टा मिळविण्यासाठी अर्ज करण्यात कसूर केली तर, सक्षम अधिकाऱ्याला अशा गौणखनिजाबाबतचा पट्टादुसऱ्या कोणत्याही व्यक्तीला मंजूर करता येईल.

- २१) पट्टेदार त्याला पट्ट्याने दिलेल्या क्षेत्रात योग्य अशी स्वच्छता ठेवण्याची व्यवस्था करील.
- २२) पट्टेदार हा गौणखनिजाचे जतन आणि विकसन या संदर्भात राज्य शासन किंवा संचालक यांनी वेळोवेळी दिलेल्या योग्य अशा सर्व सूचनांचे किंवा निदेशांचे पालन करील.
- २३) पट्टेदार हा खाणकामाच्या आणि त्याचे कर्मचारी स्थळाला भेट देणारे लोक यांची सुरक्षितता, आरोग्य व त्यांची सोय यांवर परिणाम करणाऱ्या बाबींचा संबंधात अंमलात असलेल्या कोणत्याही कायद्यातील तरतुदीचे पालन करील आणि इतर कोणत्याही व्यक्तीकडे निहित असणारे मार्ग, पाणी व इतर सुविधा याबाबतच्या सर्व विद्यमान अधिकारांचा आदर करील.

२४) पट्टेदार हा,

(क) संबंधित रेल्वे प्राधिकरणाची याबाबतीत लेखी परवानगी मिळाल्याखेरीज कोणत्याही रेल्वे मार्गाच्या हद्दीपासून,

(ख) शासनाच्या संबंधित प्राधिकरणाची याबाबतीत लेखी परवानगी मिळाल्याखेरीज, कोणताही जलाशय, कालवा, रस्ता, नदी, नाला, पाटबंधान्यांची कामे किंवा सार्वजनिक बांधकामे किंवा इमारती यांच्या हद्दीपासून, जर सुरंगस्फोटाचा अंतर्भाव नसेल, तर ५० मीटर्स अंतराच्या आत आणि सुरंगस्फोटाचा अंतर्भाव असेल तर, २०० मीटर्स अंतराच्या आत कोणत्याही ठिकाणी कोणतेही खाणकामे करणार नाही किंवा करण्यास परवानगी देणार नाही.

अशी कोणतीही परवानगी देत असताना, रेल्वे प्राधिकरणाच्या किंवा कोणत्याही संबंधित प्राधिकरणाच्या सल्ल्यानुसार शासन शर्ती घालू शकेल आणि पट्टेदार हा अशा शर्तीचे पालन करील.

- २५) पट्टेदार हा त्याला खाणकामासाठी आलेल्या खर्चाचे अचूक व खरे लेखे आणि खोदून काढलेल्या सर्व प्रकारच्या गौणखनिजांचे प्रमाण आणि इतर तपशील, खरेदीदारांची नावे, मिळालेल्या पैशाच्या पावत्या, खाणीत सध्या कार्यरत असणाऱ्या कर्मचाऱ्यांची संख्या, आणि खाणीचा संपूर्ण नकाशा या बाबीं दर्शविणारे लेखे ठेवील आणि सक्षम प्राधिकारी आणि संचालक यापैकी कोणालाही वेळोवेळी आवश्यकता असेल, अशी माहिती, अहवाल आणि विवरणपत्रे व याबरोबर खाणकामाच्या दरम्यान मिळालेल्या खनिजाचे प्रतिनिधीक नमुनेही देईल, आणि दर महिन्याच्या १० तारखेपर्यंत अधिकाऱ्यांना आधीच्या कॅलेडर महिन्यात उत्पादित केलेल्या एकूण खनिजाचे प्रमाण व त्याचे मूल्य यांचे नमुना-ड मधील विवरणपत्र सादर करील. पट्टेदार हा सक्षम अधिकारी आणि संचालक यांच्याकडे प्रत्येक वर्षाच्या १५

जानेवारीपर्यंत मागील वर्षात काढलेल्या खनिज मालाचे एकूण प्रमाण व त्याचे मूल्य देणारे वार्षिक विवरणपत्र नमुना-ढ मध्ये सादर करील.

परंतु, जर पट्ट्याचा कालावधी वर्ष संपण्यापूर्वीच पूर्ण होत असेल तर पट्टेदार अशा कमी कालावधीतील विवरणपत्र सादर करील.

- २६) पट्टेदार हा शासनाने याबाबतीत प्राधिकृत केलेल्या कोणत्याही अधिकाऱ्याला किंवा सक्षम अधिकाऱ्याला किंवा सक्षम अधिकाऱ्याने प्राधिकृत केलेल्या कोणत्याही अधिकाऱ्याला त्याच्या पट्ट्यातील कोणतीही इमारत उत्खनन अथवा जमिन यांची तपासणी करण्याच्या प्रयोजनार्थ किंवा अशा अधिकाऱ्याकडे जे लेखे, नकाशे आणि अभिलेख सादर करण्याची आवश्यकता असेल त्यांची तपासणी करण्यासाठी प्रवेश करण्याची परवानगी देईल. खनिजांचे अपव्ययकारी उत्खनन होऊ नये यासाठी अशा कोणत्याही अधिकाऱ्याला योग्य वाटतील अशा वाजवी सूचना देता येतील आणि पट्टेदार त्यांचे प्रतिनिधी किंवा व्यवस्थापक हा अधिकाऱ्याने निश्चित केलेल्या कालावधीत सादर सूचनांचे पालन करणे हे त्याचे कर्तव्य असेल.
- २७) कोणतीही रेल्वे, जलाशय, कालवा, रस्ता अथवा इतर कोणतेही सार्वजनिक बांधकाम किंवा संरचना यांच्या सुरक्षिततेसाठी खाणीचा कोणताही भाग भक्कम करण्याची किंवा त्याला आधार देण्याची गरज असेल, तेथे पट्टेदार हा रेल्वे सुरक्षिततेचा अंतर्भाव असल्यास, संबंधित रेल्वे प्राधिकरणाचे किंवा या प्रयोजनासाठी सक्षम अधिकाऱ्याने प्राधिकृत केलेल्या कोणत्याही अधिकाऱ्याचे समाधान होईपर्यंत ते करण्याची व्यवस्था करील.
- २८) पट्टेदाराने पट्ट्याची अंमलबजावणी करण्याच्या तारखेपासून १८० दिवसांच्या कालावधीत खाणकाम हाती घेण्यात कसूर केली असेल किंवा खाणकाम सुरु केल्यानंतर ते सलग १८० दिवसांच्या कालावधीसाठी थांबवले असेल तर पट्ट्याची अंमलबजावणी केल्याच्या किंवा यथास्थिति खाणकाम थांबवल्याच्या तारखेपासून १८० दिवसांचा कालावधी पूर्ण झाल्यानंतर पट्टा व्यपगत झाला असल्याचे समजण्यात येईल.
- परंतु सक्षम अधिकाऱ्याला या उपनियमाखालील पट्टा समाप्ते होण्यापूर्वी अशा पट्टाधारकाने केलेल्या अर्जावरून आणि पट्टाधारकाच्या नियंत्रणाबाहेरील कारणांमुळे खाणकामे हाती घेणे किंवा चालू ठेवणे पट्टाधारकास शक्य होणार नाही अशी सक्षम अधिकाऱ्याची खात्री पटल्यास आदेशात विनिर्दिष्ट करण्यात येईल अशा शर्तीना अधीन राहून असा पट्टा व्यपगत होणार नाही अशा आशयाचा आदेश काढता येईल.
- परंतु आणखी असे की, पट्टाधारकाने पट्टा व्यपगत झाल्याच्या दिनांकापासून सहा महिन्यांच्या कालावधीत सादर करण्यात आलेल्या अर्जावरून आणि पट्टाधारकाच्या नियंत्रणाबाहेरील कारणामुळे काम सुरु केले नव्हते किंवा थांबवले होते याबाबत राज्य शासनाची खात्री पटल्यास शासनाला योग्य वाटेल त्याप्रमाणे भविष्यलक्षी किंवा भूतलक्षी अशा दिनांकापासून परंतु पट्टा व्यपगत झाल्याच्या दिनांकाच्या आधीचा नसेल अशा दिनांकापासून पट्टा पुन्हा सुरु करता येईल.
- परंतु तसेच, उपरोक्त तरतुदींच्या अंतर्गत कोणताही खाणपट्टा पट्ट्याच्या संपूर्ण कालावधीत दोनपेक्षा अधिक नसेल इतक्या वेळा पुन्हा सुरु करता येणार नाही.
- २९) पट्टेदार हा सर्व अपघातांची माहिती जिल्हा दंडाधिकारी, पोलीस अधिक्षक व सक्षम अधिकारी यांना आणि अपघाताने गांभीर्य लक्षात घेता तशी गरज असल्यास, भारत सरकारच संबंधित खाणसुरक्षा संचालक यांनाही तात्काळ देईल.
- ३०) या पट्ट्यात समाविष्ट असलेली कोणतीही जमिन की जी खाणपट्ट्याने देण्याकरीता उपलब्ध नव्हती असे नंतर आढळून आल्यास, अशा कोणत्याही जमिनीमध्ये होणाऱ्या नुकसानीबद्दलच्या पट्टेदाराच्या दाव्यापासून शासन मुक्त असेल.
- ३१) पट्टेदार किंवा त्याचा हस्तांतरिती किंवा अभिहस्तांकिती हा इमारत उभारण्याच्या संबंधात अंमलात असलेल्या कोणत्याही कायद्याच्या, आदेशाच्या किंवा सूचनांच्या तरतुदींचे

उल्लघन करुन किंवा ज्याच्या अधिकारितेत पट्टाक्षेत्र येत असेल अशा कोणत्याही अधिकाऱ्याने किंवा असे कोणतेही कायदे, आदेश किंवा सूचना यांखाली असे आदेश देण्यासाठी सक्षम असलेल्या प्राधिकाऱ्याने दिलेल्या कोणत्याही आदेशांचे उल्लघन करुन कोणतीही इमारत उभारणार नाही.

- ३२) ज्या जमिनीच्या संबंधात पट्टा देण्यात आला असेल, परंतु अशा सर्व गौणखनिजांसाठी पट्टेदाराला अग्रक्रयाधिकाराच्या वेळी प्रचलित असलेल्या रास्त बाजारभावानुसार किंमत देण्यात येईल.
- ३३) राखीव असलेल्या पट्ट्याखाली भाडेपट्ट्याने दिलेल्या जमिनीच्या खालून अथवा वरुन कोणताही रस्ता, लोहमार्ग, कालवा, जलाशय किंवा सार्वजनिक बांधकाम करण्याच्या किंवा केंद्र सरकारच्या कोणत्याही स्थानिक प्राधिकरणाचा अधिकार किंवा कोणत्याही विजेच्या किंवा टेलिफोनच्या तारा नेण्याचा किंवा खांब उभारण्याचा कोणत्याही प्राधिकरणाचा अधिकार राखून ठेवण्यात येत आहे.

परंतु अशा अधिकाऱ्यांचा वापर करण्यापूर्वी पट्टेदाराला तीस दिवसापेक्षा कमी नसेल, एवढ्या कालावधीची नोटीस देण्यात येईल आणि उपरोक्त कोणत्याही प्रयेजानासाठी उपयोगात आणलेले क्षेत्र पट्ट्याच्या क्षेत्रातुन वगळयात येईल.

- ३४) पट्टेदार हा,

(क) कोणत्याही विवृत्त उत्खननाची खोली ही त्याच्या उंचीपासून सर्वात खालच्या बिंदूपर्यंत सहा मीटर पर्यंत पोचल्यास किंवा,
(ख) सुरंग स्फोटाकांचा वापर केल्यास, आणि त्यानंतर जिल्हा दंडाधिकारी किंवा मुख्य खाण निरीक्षक यांनी निदेश दिल्यास,

- ३५) पट्टेदार हा सक्षम अधिकाऱ्याकडून लेखी सूचना प्राप्त झाल्यानंतर कोणत्याही खऱ्याखुऱ्या शासकीय कामासाठी आवश्यक असणारी गौणखनिजे, पट्टेक्षेत्रातील उत्खनन केले नसलेल्या कोणत्याही भागातून स्वामित्वधन न घेता विभागाचे काम म्हणून शासनाच्या कोणत्याही विभागाला काढून घेण्याची परवानगी देईल. अशा कामाची व्याप्ती व त्या कामासाठी विशेष करुन आवश्यक असलेल्या गौण खनिजांचे किंवा खनिजांचे प्रमाण लक्षात घेऊन असे लाभदायी शासकीय काम प्रमाणित करण्यास जो सक्षम असेल अशा कोणत्याही विशिष्ट विभागांच्या कोणत्याही अधिकाऱ्याकडून लेखी व विशिष्ट विनंती प्राप्त झाल्यावर, सक्षम अधिकाऱ्याला अशी सूचना देईल.

परंतु खाजगी जमिनीतील पट्टा देण्यात आला असेल तर, शासकीय विभाग जमिन मालकाला किंवा यथस्थिती, पट्टेदाराला नुकसान भरपाईची रक्कमे देईल.

- ३६) पट्टेदार हा क्षेत्राच्या बाहेर वाहतुकीच्या कोणत्याही साधनाने नेल्या जाणाऱ्या गौणखनिजाच्या प्रत्येक निर्गत खनिजाबरोबर नमुना-ण मधील वाहतुक पास देईल.
- ३७) खाणकामामुळे जमिन दुंभगली गेल्यास कोणतीही जमीन दुभंगण्यापूर्वी पट्टेदार व खाजगी जमीनधारक यांनी परस्परसंमतने आधीच ठरवलेली अशी नुकसानभरपाई ही पट्टेदार हा जमिनीच्या भूपृष्ठ भोगवटादारास देईल.

पट्टेदार या प्रयोजनार्थ खाणकाम विलेखाचे निष्पादन करण्याच्या वेळी त्याने सर्व संबंधित जमिनधारकांबरोबर असे परस्पर करार केले आहेत आणि त्याने ज्या जमिनधारकांबरोबर करार केलेला नसेल तेथे, पट्टेदार खाणकामांना सुरुवात करण्याच्या हेतुने अशा जमिनीच्या करार करण्यासाठी संबंधित उप-विभागीय अधिकाऱ्याकडून तात्पुरता लेखी आदेश प्राप्त केला आहे अशा आशयाचे शपथपत्र सादर करील,

परंतु, संबंधित उपविभागीय अधिकारी हा महाराष्ट्र जमीन महसूल संहिता, १९६६ च्या कलम ४८ च्या तरतुदीनुसार, अशा प्रकरणाची त्याच्या न्यायालयात नोंद करील.

परंतु आणखी असे की, संबंधित उपविभागीय अधिकारी खाणपट्ट्यासंबंधित भूपृष्ठ नुकसान भरपाईच्या अशा प्रकरणामध्ये प्राधान्याने आणि प्रकरणाचे गुणावगुण लक्षात घेऊन त्यामध्ये तडजोड करील.

- ३८) जर कोणत्याही शासकीय जमिनीवर खाणपट्टा मंजूर करण्यात आला असेल तर पट्टेदार महसूल प्राधिकाऱ्यांनी ठरवल्यानुसार आणि निश्चित केल्यानुसार शासनाला नुकसान भरपाई भोटवटा मुल्य देईल.
- ३९) पट्टेदार हा पुढील अधिनियम व नियम यांच्या सर्व संबंधित तरतुदींचे आणि अधिनियम व नियम या अन्वये केंद्र व राज्य शासनाने तयार केलेल्या संबंधित कार्यपध्दतीचे काटेकोरपणे पालन करील.
- (क) खाण अधिनियम १९५२,
 (ख) खनिज संरक्षण व विकास नियम १९८८
 (ग) गौणखनिजांच्या संबंधाने केंद्र अथवा राज्य शासन वेळोवेळी लागू करील असा कोणताही अधिनियम आणि नियम (तीस) (एक) ज्या जमिनीवर खाणपट्टा मंजूर केलेला असेल, ती जमीन पट्टेदाराकडून उपयोगक्षम करण्यात येईल.
 (दोन) खाणकाम करण्यापूर्वी पट्टेदार हा परिस्थितीकीय संतुलन पुनःस्थापित करील.
 (तीन) खाणपट्ट्याच्या क्षेत्राभोवती पट्टेदार हा वृक्षांची लागवड करेल आणि त्यांची देखभाल करील. त्या भागातील हिरवाई टिकून राहिल याची तो सुनिश्चित करील.
- ४०) (१) शासनाच्या मान्यतेच्या अधीन राहून सक्षम प्राधिकाऱ्याला इतर कोणत्याही विशेष शर्ती विनिर्दिष्ट करता येतील. (२) वरील नियम (४६) (१) (एक) ते (एकतीस) याखाली विनिर्दिष्ट करण्यात आलेल्या शर्तीपैकी कोणत्याही शर्तीचे पट्टेदाराने किंवा त्याच्या हस्तांतरितीने किंवा अभिहस्तांकितीने उल्लंघन केले असल्यास, सक्षम अधिकारी हा पट्टेदार किंवा त्याच्या हस्तांतरिती अभिहस्तांकिती यांना नोटीशीच्या दिनांकापासून ३० दिवसांच्या आत अशा उल्लंघनाबाबत उपाययोजना करण्यासाठी त्याला विचारणा करणारी लेखी नोटीस देईल आणि अशा कालावधीत उल्लंघनाबाबत उपाययोजना करण्यात आली नाही तर, सक्षम अधिकारी या नोटीशीचा कालावधी संपल्यानंतर लेखी आदेशाद्वारे लागू असलेल्या ठोकबंद भाडे दराच्या दुपटीइतक्या रक्कमेपेक्षा अधिक नसेल एवढी शास्ती आकारील व ती शास्ती असा आदेश दिल्याच्या दिनाकापासून ८ दिवसांच्या कालावधीत ४ भरावयाची आहे. या विनिर्दिष्ट केलेल्या कालावधीत अशा प्रकारे लादलेल्या शक्तीचे प्रदान न केल्यास ज्या कालावधीत असे उल्लंघन करणे चालू राहिले असेल अशा कालावधीपर्यंत ठोकबंद भाड्याच्या दराइतक्या रक्कमेचा अतिरिक्त दंड दरदिवशी आकारण्यात येईल.
- आणखी असे की, अशी शास्ती आकारल्यानंतर असे उल्लंघन करणे चालू राहिले असेल तर सक्षम अधिकारी अशा नोटीशीच्या दिनांकापासून १५ दिवसांच्या कालावधीत अशा उल्लंघनाबाबत उपाययोजना करण्यासाठी पट्टेदार किंवा त्याच हस्तांतरिती किंवा अभिहस्तांकिती यांच्यावर अंतिम नोटीस बजाविल आणि या नोटीशीचा कालावधी संपल्यानंतर देखील, अशा उल्लंघनाबाबत पूर्णपणे उपाययोजना केली नाही तर सक्षम अधिकारी खाणपट्टा तात्काळ समाप्त करील आणि शास्तीच्या व दंडाच्या रक्कमेची वसुली जमील महसूलाची थकबाकी असल्याप्रमाणे वसूल करील.
- ४१) तसेच शासनाने व मा.उच्च न्यायालय, सर्वोच्च न्यायालय जे आदेश/निर्णय पारित करील, ते सर्व आदेश/निर्णय खाणपट्टाधारकावर बंधनकारक राहतील.
- ४२) मागणी क्षेत्राच्या खाणकाम आराखड्यानुसार गौणखनिजाचे उत्खनन करण्याबाबत रु. २००/- किंमतीच्या स्टॅम्पपेपरवर दिलेल्या प्रतिज्ञापत्रानुसार ठोकबंद भाडे शासनजमा करणे बंधनकारक राहिल.
- ४३) खाजगी वनीकरण क्षेत्र आढळून आल्यास, सदरचे क्षेत्र वगळून खाणकाम करावे. अन्यथा याची जबाबदारी खाणपट्टाधारकाची राहिल.
- ४४) पुणे महानगर प्रादेशिक क्षेत्र विकास प्राधिकरण (PMRDA) यांना सदर क्षेत्राची आवश्यकता असल्यास खाणपट्टा आपोआपाच रद्द होईल.

- ४५) मा. राष्ट्रीय हरित लवाद, पश्चिम विभाग खंडपिठ, पुणे येथे पर्यावरणविषयक तक्रारी होऊ नयेत म्हणून खाणपट्टा आदेशातील अटी/शर्तीचे भंग होणार नाही याची दक्षता घ्यावी.
- ४६) कोणतीही पुर्वसुचना न देता खाणपट्टा परवाना रद्द करणेचे अधिकार राखून ठेवणेत आले आहेत.
- ४७) खाणकाम आराखडा व पर्यावरण मान्यतेची मुदत संपण्याच्या आत नुतनीकरण करून या कार्यालयास सादर करणेस जबाबदारी खाणपट्टा धारकांची असेल व तशी दक्षता घेण्यात यावी.
- ४८) खाणपट्टा मंजूर क्षेत्रात या अगोदर अनधिकृत उत्खनन अथवा दंडात्मक कारवाई झालेली असलेस खाणपट्टा धारक सदरच्या कार्यवाहीस नियमानुसार पात्र असेल.
- ४९) उक्त खाणपट्टा महाराष्ट्र गौणखनिज उत्खनन नियम २०१३ च्या अटी शर्तीस अधीन राहून मंजूर करणेत आलेला होता, मात्र उक्त नियमावलीतील नियम क्र.१८ अन्वये ज्या कालावधीसाठी खाणपट्टा मंजूर करणेत किंवा त्याचे नुतनीकरण करणेत येईल तो कालावधी त्यामध्ये शासनाच्या पूर्व मान्यतेशिवाय ५ वर्ष आणि शासनाच्या पूर्वमान्यतेने १० वर्ष खाणपट्टा मंजूर करणेची तरतुद आहे. खाणपट्ट्याचा कमाल कालावधी २० वर्षाहून अधिक असणार नाही असेही नमूद केलेले आहे. मात्र उक्त खाणपट्ट्याचे नुतनीकरण करणेसाठी शासनाची पूर्वमान्यता घेणे १८(३) नुसार क्रमप्राप्त असलेने शासनास सादर करण्याच्या प्रस्तावास अधिन राहून सदरच्या खाणपट्ट्याची मुदतवाढ देणेत येत आहे. मात्र शासनाने सदर खाणपट्ट्यास मुदतवाढ नाकारल्यास सदरचा खाणपट्टा रद्द करणेची कारवाई करणेत येईल.
- ५०) सदरच्या खाणपट्ट्यासाठी राज्य शासनाकडील राज्यस्तरीय पर्यावरण आघात मुल्यांकन प्राधिकरण यांनी दि. ३१/०३/२०२० रोजी घातलेल्या अटी व शर्तीची प्रत सोबत जोडली आहे. त्या अटी व शर्ती बंधनकारक राहतील.

Environmental Conditions:

- 1) Only ongoing/existing lease are recommended for renewal. The validity period of the EC will be as per MoEF Notification but limited by the period of lease.
- 2) Precise mining area will be jointly demarcated at the site by officials of Mining/Revenue Department prior to mining operations, for all proposals under consideration. Record of such site plan, duly verified by competent authority shall be maintained.
- 3) Where the quarry is in a hilly terrain and where some part of the hill is already cut for quarrying, further hill cutting shall not be done. In such cases, deepening the existing operational area may be preferable done.
- 4) The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District collector/Mining officer shall ensure this.
- 5) Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulars matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to Environment Department and work shall be completed before the start of sand mining.
- 6) No tree-felling shall be done in the leased area, except only with the permission from complete authority.
- 7) Shall necessary statutory clearances shall be obtained before start of mining operations.

- 8) Mining shall be limited to day hours time only. The loading shall not be done during night hours.
- 9) No mining shall be carried out in the safety zone of any bridge and/or embankment.
- 10) No mining shall be carried out in the vicinity of natural/manmade archeological sites.
- 11) The lease holder shall obtain necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface water and groundwater), if required for the project.
- 12) Wastewater, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
- 13) No wildlife habitual will be infringed.
- 14) Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to any project.
- 15) Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- 16) Parking of vehicles should not be made on public places.
- 17) Transpiration of materials shall be done by covering the trucks/tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
- 18) Appropriate imitative measures shall be taken to prevent any king of pollution. It shall be ensured that there are no leakages of oil and grease from the vehicles used for transpiration.
- 19) Vehicular emissions shall be kept under control and regularly monitored. The mineral transpiration shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
- 20) Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transporation of minor minerals is to be undertaken, shall be carried-out regularly
- 21) Dispensary facilities for first-aid shall be provided at the site.
- 22) Occupational health surveillance program of the workers should be undertaken period lealy.
- 23) Provision shall be made for housing the workers at site, if required, with all necessary infrastructure and facilities such as fuel for cooking safe drinking water, medical health care and sanitation etc.
- 24) Ambient air quality will be regularly monitored at the site and the nearest Labitation. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by CPCB.
- 25) Measures shall be taken for control of noise level to the limits prescribed by CPCB
- 26) Regular Environmental Audit shall be annually carried out during the operational phase.
- 27) Digital processing of the entire lease area in the District using remote sensing technique shall be done regularly once in three years for monitoring and submit the report to the Environment Department.
- 28) The funds earmarked for environmental protection measufe shall be kept in a separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Environment Department.
- 29) The Mining officer shall submit six monthly reports in hard and soft copy on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the District Collector, the respective Regional Office of the Maharashtra Pollution Control Board & Regional Office of MoEF at Bhopal.
- 30) Any change in mining area, khasara/Gat numbers entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification 2006 (as amended)
- 31) Mining Officer shall submit the list of blocks satisfying conditions stipulated above to SEIAA/Environment dept. The revised list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local language newspapers and at each block where mining operation is proposed District mining officer should ensure this and submit compliance report to Environment department with approval form Collector.



- 32) The environmental clearance is being issued without prejudice to the action initiated under EP Act or court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
- 33) In case of submission of false document and non compliance of stipulated conditions, Authority/Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
- 34) The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason after consultation with SEIAA.
- 35) In case of any deviation or alteration in the project proposal from the one submitted to this department for clearance, a fresh reference should be made to his department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
- 36) The above stipulations would be enforced among others under the Water (prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.
- 37) Any appeal against this environmental clearance shall file with the National Green Tribunal Van Vigyan Bhavan, Sec-5, R.K.Puram, New Dehli-110022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010



सही/xxx
(विजयसिंह देशमुख)
अपर जिल्हाधिकारी, पुणे.

प्रति,

सौ. सारिका सुनिल शेंकर

रा. ९१ कडोलकर कॉलनी, तळेगाव दाभाडे, ता. मावळ, जि. पुणे

प्रत:-

१) उपविभागीय अधिकारी मावळ-मुळशी उपविभाग मावळ

२) तहसिलदार मावळ यांचेकडे माहीतीसाठी व योग्य त्या कार्यवाहीसाठी.

खाणपट्टाधारक आदेशातील अटी/शर्तीचे पालन करतात किंवा कसे ? तसेच मंजूर खाणपट्टा क्षेत्रातून उत्खनन केल्या गौणखनिजाची रॉयल्टी त्या त्या वेळी असलेल्या दराप्रमाणे शासन जमा करतात किंवा कसे याबाबत संबंधित तलाठी व मंडल अधिकारी यांना शहानिशा करणेबाबत सुचना देण्यात याव्यात.

प्रत:- संचानक, भुविज्ञान व खनिकर्म संचालनालय, महाराष्ट्र शासन, खनिज भवन, २७, सिमेंट रोड, शिवाजीनगर, नागपुर-४४००१०

(सजय म. बामणे)
जिल्हा खनिकर्म अधिकारी
जिल्हाधिकारी कार्यालय पुणे.

(Mining Belt Approval for General Mining)

- Ref.:**1) Application to renew mining belt dated 19.10.2020 of Mrs. Sarika Sunil Shelke, 91, Kadolkar Colony, Talegaon Dabhale, Tal. Maval, Dist. Pune with annexure.
- 2) Main order no. M/SR/24/10, dated 05.04.2010 of our office.
- 3) Mining and Minerals Regulation and Development Act, 1957.
- 4) Maharashtra Land Revenue Act, 1966.
- 5) Maharashtra General Mining Digging Development and Regulation Rules, 2013.
- 6) Letter no. SIA/MH/MIN/14333427/2020, dated 31.03.2020 of Hon'ble Principal Secretary. State Environment Incidents Assessments Authority (SEIAA).

Collector office, Pune,
Mining business department
No. M/SR/105/2020
Pune-1, Dated 26.10.2020.

Sub.:- Mining belt approval.

**At Amble, Tal. Maval, Dist. Pune,
Group no. 125, admeasured total 3H
57R for Mrs. Sarika Sunil Shelke.**

Order

Mining belt is passed for 10 year under order no. Mining/SR/24/10 dated 05.04.2010 of our office for Amble, Tal. Maval, Dist. Pue, Group no. 125, total admeasured 3H, 57R for applicant Mrs. Sarika Sunil Shelke, 91, Kadolkar Colony, Talegaon Dabhale, Tal. Maval, Dist. Pune and Mr. Sunil Shankarao Shelke. Applicant Mrs. Sarika Sunil Shelke has requested to pass order to renew mining belt under mining business plan and environment no objection certificate dated 31.03.2020 of Secretary. State Environment Incidents Assessments Authority (SEIAA), Mumbai under Maharashtra General Mining Digging Development and Regulation Rules, 2013 on 09.10.2020.

It is cleared under document submitted with application of said applicant that, mining belt approval is passed for 3H 57R passed for mining and use of mining as property of share of applicant Mrs.

Sarika Sunil Shelke and Mr. Sunil Shankarrao Shelke of Amble, Tal. Maval, Dist. Pune, group no. 125 as authorized under Part-2, Rule 14(1)(2) of Maharashtra General Mining Digging Development and Regulation Rules, 2013.

Our office asked Mr. B. K. Panmand, Private ETS surveyor to submit report carrying survey of property of applicant, when he submitted report on carrying survey, where observed the grantee has digged 162693 brass general mining. It is observed under record with Tahsildar Maval that, applicant has yet deposited royalty with government for 171443 brass i.e. no government due is receivable from mining holder.

State Environment Incidents Assessments Authority (SEIAA) has submitted Environment No Objection on 22.01.2024 for said property under his letter no. SA/MH/MIN/ 143427/2020. Mining belt

quarry lease permission is granted on following terms and conditions for stone and soil general mining as on 22.01.2024 by Secretary. State Environment Incidents Assessments Authority (SEIAA) subject to follow his condition on drafting mining business plan and environment no objection and all terms, conditions under Rule no. 3 to 57 of Maharashtra General Mining Digging Development and Regulation Rules, 2013 and terms and conditions under main order or our office. Mining belt grantee is binding to follow Maharashtra General Mining Digging Development and Regulation Rules, 2013 and Maharashtra Land Revenue Act, 1966.

- 1) Mining belt holder is require to follow rules, orders, conditions prescribed from time to time by government and Upper Collector, Pune regarding general mining.

- 2) Agreement is require to register for mining belt in 60 days from this order. To submit copy of plan on carrying survey with own expenses through concerned Taluka Inspector City Survey of land passed for mining belt for same. Mining belt holder is require to file application with depositing fee urgently for survey in 15 days from this order for said survey with concerned Tahsil Inspector Land Records. Otherwise mining belt and license passed shall be terminated automatically and he shall get its no refund considering the mining belt holder is responsible for delay caused for execution.
- 3A) The grantee could not start digging without executing mining deed. Penalty action shall be taken under Section 48(7) of Maharashtra Land Revenue Act, 1956, regarding general mining digged considering said digging has

unauthorized if observed digging started before agreement registration.

- 3) Grantee should pay the surface rent not more than land revenue and sub-cess thereon are chargeable for the land and rate mentioned under mining deed as prescribed by collector for surface of land used for mining by grantee.
- 4) Grantee should put marking and pole of boundary required to show the land allotted for mining and to maintain it in good condition.
- 5) Grantee should follow provision of any act applicable than regarding points affecting safety, help and amenity of public or employees working for mining of grantee and mining business and should respect the legal rights regarding road water and other present amenities for same. And not to cause inconvenience of anybody by dust spreading by

road used to transport it and mining property under provision of rules and order for mining. And grantee should submit no objection certificate of Maharashtra Pollution Control Board if want to install crushing machine and other machineries for same and should follow strictly its terms and conditions and should submit Xerox copy of said no objection certificate with our office.

Grantee is binding to comply with following points to control the pollution caused by transport of mining and if installed crushing machine at mining property.

A) To provide immediately water sprinkling process to crush soil from stone by crushing machine and to run it continuously.

B) To sprinkle water regularly on road on mining and from main road to mining road not to spread the dust.

C) To plant and develop properly trees each at 20 ft distance sufficiently at road side and at labour quarters at 50 per hector at boundary of property passed.

D) To transport stone machine mining on digging stone in quarry from Sunrise to sunset only. Not to carry any business of mining and transporting in the night.

- 6) Designated officer could terminate his mining lease and its consideration shall be seized fully or partly if the tenant or his transferee or transferor not pass the permission to visit or to inspect any mining property under Section 13.
- 7) Grantee should report fully regarding all accident to concerned magistrate and district superintendent of police through Hon'ble Director mining safety Margaon, Goa.

A) It is agricultural and non-developed zone property passed under case by Assistant Director Town Planning Pune Division, Pune.

B) Transport pass is binding to submit every time for each vehicle certified by designated officer to transport stone, soil, sand from property passed by mining holder, penalty action shall be taken under rule there considering full general mine is unauthorized of the said vehicle, if did not get transport pass for the vehicle, and mining holder is required to maintain daily business register of general mining sold and transported digged, said register and other accounts documents is binding to submit at digging place for Upper collector, district mining officer and earth science and mining business directorate inspection officer, otherwise this mining deed shall be terminated.

- 8) Government is free from any claim of tenant to get its loss compensation if observed later no land was available to lease passed for mining for tenant.
- 9) Tenant or his transferee of transferor should not construct any building against any order passed by any officer authorized to pass such order or any such as authorised the officer for land passed for mining or provision of any act applicable then to construct building.
- 10) Government is authorized preferably to purchase general mine getting at said land passed for mining.
- 11) State government or central government has reserved right to pass any road, railway, canal or water source or electricity or telephone line at land passed for mining.

12) The following conditions are binding for tenant in own authority of Collector, Pune besides above terms, conditions of government.

A) Grantee should deposit full royalty of mining carried with concerned Tahsildar after minimum every six months, but tenant could deposit royalty any time and from time to time in less than six month also as convenient for him, but tenant is not compulsory to deposit royalty before six months.

B) Tenant should submit no objection certificate on stamp paper executed before notary or tahsildar on passing loss compensation amount of land for landlord if started mining on private land.

C) Tenant not to cut or dispose tree, etc. banned to cut under rule without permission in mining property.

D) Tenant should not carry digging at property prohibited if any for government authorized purpose on passing permission.

E) Tenant is require to be responsible fully not to carry digging in property of government open, cattle field or any other kind of forest or protected or reserved near boundary of property passed under lease. Otherwise such mining business shall be considered as violation of forest protection act, encroachment of government property and lease shall be terminated without serving any separate notice for mining.

F) Tenant is required to protect boundary with digging sufficiently and compounding properly. Otherwise tenant is responsible if occurred accident on following human, animal in digging and he shall declared entitled for action under rule and mining deed could be terminated.

G) Tenant should indemnify the government separately if occurred dispute, court matter of tenant with other person regarding mining property.

H) Government shall possess mining property with quarry thereon and all mine remained in the quarry on terminating lease period or if terminated the lease and all property at such place shall be taken in possession of government on seizing.

I) Government may refer the authority to possess all quarry at mining property, campus, all zone as required for business, machinery thereon, etc. If the war or emergency is declared.

13) Tenant shall calculate said payable amount under own business to pay the royalty payable and accordingly shall deposit from treasury.

Tenant is binding to deposit different amount of royalty as asked by designated officer on assessing finally.

Simple interest shall be charged at rate 15% yearly before depositing other amount payable for said royalty and binding business on payment made late for other amount payable for royalty and mining business from 68 day on crossing date fixed by government to deposit other amount payable for royalty and mining business by officer authorized without prejudicing any provision provided under said rule.

- 14) Tenant shall submit quarterly return under form-T with designated officer and director for period ending on 30 June, 30 September, 31 December, 31 March.

- 15) Tenant shall pay annual rent fully as asked by government from time to time for each calendar year and as fixed from time to time by government if passed permission for tenant to take mining more than one from the said property. Accordingly he shall deposit such separate approximate rent for each such mining. But approximate rent shall be revised once every after three years.

But further the tenant is entitle to deposit approximate rent of each general mining of royalty, whichever is more, but not both.

Approximate rent not payable for first three months on executing lease.

- 16) Tenant shall deposit sub cess of non-agricultural assessment of said property and land rent for each calendar year for permission granted to carry mining for property. Tenure

calculation shall be made with retrospective effect from the date started the lease and for period, were not received permission to start mining for property.

- 17) Tenant shall start mining in three months from date of starting lease on passing permission for proper purpose by designated officer and shall transfer and conclude business duly and properly confirming safety of mining labours, protection of mining.

But government may terminated such mining lease of any property or may close on serving proper notice of 30 days to tenant for benefit to confirm safety of building, memorials of other structure or to avoid danger likely to cause for public health or communication or to protect the mines from pollution, regulation and development of mining according to

government or as the government may deem proper to terminate permanently any mining lease for such other purpose as it may deem proper.

But further that the mining would be passed for other eligible person as government may deem proper on terminating mining lease before maturity or for such government company or corporation owned or controlled by government.

- 18) Tenant should mark property of mining through district superintendent land records with his own expenses on consulting with designated officer before starting mining business and shall maintain it properly with putting proper boundary mark and poles require to show property leased for him and shall keep and maintain permanently such

boundary marks and poles in good condition. Tenant shall maintain properly any road passing on his property with electricity line, tram ways, railway, Aerial rope way, water line, etc. He shall maintain proper way to pass properly water require for mining. He shall maintain any kind of government or private property of acquisition zone of his lease.

- 19) Tenant shall make the following sufficient remedy to confirm the following points.

(A) Proper height and width is maintain of the steps in the open quarry to get easily the mines and other dust.

Slope in the quarry should be in safety angle of 45 degree from parallel line, if the floor space of the mining is with dust or stone or sand pieces or other or any other small or big stone. Tenant shall make steps in quarry that structure and height of each

step should not be more than one and half meter.

Width of state should not be less than height.

Slope of quarry should be in angle not more than 60 degree from parallel level if floor space of quarry is with hard rock and floor space of quarry should be in form of steps. Height of any step should not be more than 6 meter and its width should not be less than height.

(B) Floor space of mining shall be maintained clean permanently. And,

(C) General mining digged shall be put, stocked in specific property measurement and each stock shall be numbered.

- 20) Tenant shall report it to designated officer and director without delay if observed any time general mining carried in quarry property not permissible at property and should not start any mining of said general mines without

getting separate lease for said business or should not dispose such general mines.

Designated officer should pass lease of such general mines for any other person if tenant is failed to file application to get such leasing in three months from date of observing general mines.

- 21) Tenant shall arrange to maintained proper cleanliness of the property lease for him.
- 22) Tenant shall follow all instruction and suggestion properly from time to time prescribed by state government or director regarding maintenance and development of general mines.
- 23) Tenant shall follow any legal provision applicable for points affecting safety, health of visitors of location, mining and its labours and their amenities and shall follow all present

prescriptions regarding sources, water and other amenities provided for any other person.

24) Tenant shall not start any mining business or permission shall not be passed to carry at.

(A) From boundary of any railway line without getting written permission for same from concerned railway authority.

(B) In 50 meters distance if digging blast is not there from any boundary of any water source, dam, road, river, drain, irrigation business or public works or building and in 200 meter distance if digging blast is there without getting written permission for same from concerned government authority.

Government could prescribe conditions and tenant should follow such conditions under advice of

railway authority or any concerned authority before passing any such permission.

25) Tenant should maintain accurate and correct accounts of expense required him to carry mining and should maintain accounts showing points of other detail, name of purchaser, receipt of money received, number of labours working presently for mining and full plan of quarry and shall provide sample piece of mining found during digging and information, report and description required from time to time for anybody out of the designated authority and director and shall submit information under Form-D of quantity of total mining produced in last calendar months and its cost with officer before 10th day of every month. Tenant shall submit annual information under Form-E of total quantity and cost of mining goods digged in last year before 15 January of every year with designated officer and director.

But the tenant should submit information of such less tenure if lease tenure is terminating before completing year.

26) Tenant shall pass permission for admission for inspection required to submit accounts, plans and records with such officer or for inspection of any building, digging or land of his property for any officer authorized by designated officer or officer designated or any officer authorized by same by government. He shall pass proper instruction as any such officer may deem proper not to dig he mining unnecessarily and it is duty of tenant to follow said instructions in period prescribed by his representative or authorized manager.

27) Tenant shall arrange to make any part of quarry strong for safety of any railway, water source, canal road, road any other public works

or structure or as require to support it, if railway safety is concerned there to arrange satisfying the concerned railway authority or any officer authorized by designated officer for said purpose.

- 28) Lease shall be considered as terminated on completing 180 days period from date of stopping mining duly or following the lease if mining is stopped continuously for 180 days on starting or if the tenant failed to start mining in 180 days from date of passing lease.

But designated officer should pass order not terminating lease subject to prescribed under order if designated officer confirmed it is not possible for tenant to continue lease or to start mining for reasons out of control of tenant and under application filed by tenant before terminating lease under this sub rule.

But further that, lease should be started again from date of respective effect or from date of terminated the lease whichever is not earlier as the government may deem property if the state government confirm that mining was not started or stopped for reasons out of control of tenant and under applicable submitted in six months from date of terminating lease by tenant.

But should not start any mining again under above provision again for not more than twice in full tenure of lease.

29) Tenant should report information of all accident immediately with concerned mining safety director of central government as required considering seriousness of accident and with district magistrate superintendent of police and designated officer.

- 30) Government is free from claim of tenant of loss cause at any such property if observed latter any property passed under said lease was not available to pass under mining lease.
- 31) Tenant or his transferor, transferee should not construct any structure against any order passed by authority designated to pass such order under any such act, order or instruction or by any such officer where mining belt is there under his authority or on violating provision of any act, order or instruction prescribed to construct structure.
- 32) Cost shall be passed at fair market price rate cost applicable during preference for tenant for all such general mining, where lease is passed for property.
- 33) Government has reserved rights of any authority to construct any road, railway, canal,

water source or public works under ground or over ground of property leased at belt reserved or any authority to pass any electricity or telephone line or to put poles or authority if any local department of central government.

But should serve notice of period not less than 30 days to tenant before utilizing such authority and land used for any above purpose shall be deleted from zone of lease.

34) Tenant should,

(A) If reached depth of any prescribed digging at 6 meter upto most lower point from its height or,

(B) If used mining blast and then if district magistrate or chief mining inspector instructed.

35) Tenant should pass permission for any government department to withdraw business of department without collecting royalty of any

land not digged in mining belt the general mines required for any bonafide government purpose on getting written instruction from designated officer. Designated officer should pass such instruction on getting written or specific request of any specific department at authorized to certify such beneficial government business considering standard of general mines or mining required specifically for said purpose and quantity of such business. But the government department should pass loss compensation amount to landlord or tenant, if lease is passed regarding prior property.

- 36) Tenant should provide transport pass under Form-N with each digged mining of general mining transported by any source of transport out of the jurisdiction.

37) Tenant shall pass such loss compensation prescribed already on joint consent by tenant and private landlord before dividing any property is the land is divided due to mining to floor space occupier of land.

Tenant should register agreement directly with all concerned landlord before executing document for mining for said purpose and he should submit affidavit of such content that provision written order of concerned such divisional officer is submitted to register agreement of such land with intention to start mining.

But concerned sub divisional officer should record such case with his court under provision under Section 48 of Maharashtra Land Revenue Code 1966. But further that, concerned sub divisional officer should settle it considering merit of

case and preferably such case of floor space loss compensation regarding mining.

38) Tenant shall pass loss compensation occupation cost for government as provided and prescribed by revenue authority, if mining lease is passed for any government land.

39) Tenant should follow strictly concerned policy prescribed by central and state government under acts and rules and all concerned provisions of following acts and rules.

(A) Mining act 1952.

(B) Mining Protection and Development Rules 1998.

(C) Land shall be made useful through tenant, where mining lease is passed under any act and rule for land.

(One) It shall be applied from time to time by central or state government regarding mining.

(Two) Tenant shall reconvert it as it was earlier before starting mining.

(Three) Tenant should plan trees around zone of mining property and should maintain it. He should confirm to maintain greenery at said zone.

- 40) 1) Designated authority should prescribe any other specific condition subject to government approval. 2) Designated officer should serve him written notice asking to make remedy on such violation in 30 days from date of notice to tenant or his transferor, transferee if tenant for his transferor or transferee violated any of the conditions prescribed under rule (46) (1) (1) to (31) and should charge penalty not more than double amount of approximate land rate applicable under written order on terminating

validity of said notice by designated officer and should deposit said penalty in 8 day from date of getting such order. Additional penalty shall be charged every day of amount of rate of approximate rent for such period of continued such violation if penalty charged as such in said period prescribed is not deposited.

Further that designated officer should service final notice to tenant or his transferor of transferee to make remedy for such violation in 15 days from date of such notice if continues such violation on charging such penalty and designated officer should terminate immediately mining lease if not made remedy fully regarding such violation on terminating validity of such notice also and fine and penalty amount recovery shall be made for land revenue recovery.

- 41) And all order, instruction passed by government and Hon'ble High Court, Supreme Court are binding for mining grantee.
- 42) Rent prescribed is binding to deposit with government under affidavit submitted on stamp paper of Rs. 200/- to dig the mining under mining plan of the property demanded.
- 43) To carry mining excluding private forest zone observed, if any, otherwise, mining grantee is responsible for same.
- 44) Mining lease shall be terminated automatically if Pune Metropolitan Regional Property Development Authority (PMRDA) required said property.
- 45) To be careful not to violate terms, conditions of mining order not to get complaint regarding

environment at Hon'ble National Green Tribunal, Waste Zone Bench, Pune.

- 46) Rights is reserved to terminated mining license without furnishing any prior notice.
- 47) Mining grantee is responsible to submit mining plan and environmental approval renewal with our office before terminating validity and should be careful accordingly.
- 48) Mining grantee is entitled for said action under rule, if digged unauthorisely earlier at mining property passed or if taken penalty action.
- 49) Said mining lease was passed under terms and conditions of Maharashtra General Mining Digging Rules 2013. But rule 18 of said rule has provided to pass mining license for 10 years or prior government approval and for five years without prior government approval for the

period renewed it or for period passed the mining license. It is also provided maximum period for mining should not be more than 20 years. But extension is passed for this mining lease subject to submit proposal with government as government prior approval is require to get under Section 18(3) to renew said mining license. But shall be acted to terminate this mining license if government denied to pass extension for this mining license.

- 50) Copy of terms and conditioned prescribed on 31.03.2020 by state level environmental hazardous assessment authority of state government for said mining license is enclosed herewith. Said terms and conditions are binding.

Environmental Conditions :

- 1) Only ongoing/ existing lease are recommended for renewal. The validity period of the EC will be as per MoEF Notification but limited by the period of lease.
- 2) Precise mining area will be jointly demarcated at the site by officials of mining/ revenue department prior to mining operations, for all proposals under consideration. Record of such site plan, duly verified by competent authority shall be maintained.
- 3) Where the quarry is in a hilly terrain and where some part of the hill is already cut for quarrying, further hill cutting shall not be done. In such cases, deepening the existing operational area may be preferable done.
- 4) The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity,

the hydro geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity, necessary corrective measures shall be carried out. District collector/mining officer shall ensure this.

- 5) Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulates matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution

Control Board in this regard. The status of implementation of measures taken shall be reported to Environment Department and works shall be completed before the start of sand mining.

- 6) No tree-felling shall be done in the leased area, except only with the permission from complete authority.
- 7) Shall necessary statutory clearances shall be obtained before start of mining operations.
- 8) Mining shall be limited to day hours time only. The loading shall not be done during night hours.
- 9) No mining shall be carried out in the safety zone of any bridge and/or embankment.
- 10) No mining shall be carried out in the vicinity of natural/manmade archeological sites.

- 11) The lease holder shall obtain necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface water and groundwater), if required for the project.
- 12) Wastewater, if any, shall be properly collected and treated so as to conform to the standard prescribed by MoEF/CPCB.
- 13) No wildlife habitual will be infringed.
- 14) Environment clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to any project.
- 15) Green belt development shall be carried out considering CPCB guidelines including selection of plan species and in consultation with the local DFO/Horticulture Officer.
- 16) Parking of vehicles should not be made on public places.

- 17) Transpiration of materials shall be done by covering the trucks/tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
- 18) Appropriate imitative measures shall be taken to prevent any kind of pollution. It shall be ensured that there are no leakages of oil and grease form the vehicles used for transpiration.
- 19) Vehicular emissions shall be kept under control and regular monitored. The mineral transpiration shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
- 20) Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.

- 21) Dispensary facilities for first-aid shall be provided at the site.
- 22) Occupational health surveillance program of the workers should be undertaken periodically.
- 23) Provision shall be made for housing the workers at site, if required, with all necessary infrastructure and facilities such as fuel for cooking safe drinking water, medical health care and sanitation etc.
- 24) Ambient air quality will be regularly monitored at the site and the nearest habitation. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by CPCB.
- 25) Measures shall be taken for control of noise level to the limits prescribed by CPCB.
- 26) Regular Environmental Audit shall be annually carried out during the operational phase.

- 27) Digital processing of the entire lease area in the District using remote sensing technique shall be done regularly once in three years for monitoring and submit the report to the Environment Department.
- 28) The funds earmarked for environmental protection measure shall be kept in a separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Environment Department.
- 29) The Mining officer shall submit six monthly reports in hard and soft copy on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the District Collector, the respective Regional office of the Maharashtra Pollution Control Board & Regional Office of MoEF at Bhopal.

- 30) Any change in mining area, Khasara / Gat numbers entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification 2006 (as amended)
- 31) Mining Officer shall submit the list of blocks satisfying conditions stipulated above to SEIAA/Environment dept. The revised list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local District mining officer should ensure this and submit compliance report to Environment department with approval form Collector.
- 32) The environmental clearance is being issued without prejudice to the action initiated under

EP Act or court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him. If any or action initiated under EP Act.

- 33) In case of submission of false document and non compliance of stipulated conditions, Authority/Environment department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection act, 1986.
- 34) The Environment department reserves the right to add any stringent condition or to revoke the

clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason after consultation with SEIAA.

- 35) In case of any deviation or alteration in the project proposal from the one submitted to this department for clearance, a fresh reference should be made to his department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
- 36) The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act 1974 the Air (Prevention and control of Pollution) Act 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes

(Management and Handing) Rules 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

- 37) Any appeal against this environmental Clearance shall be filed with the National Green Tribunal Van Vighyan Bhavan, Sec-5, R. K. Purum, New Dehli-110022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Sd/-

(Vijaysingh Deshmukh)

Upper Collector Pune.

To,

Mrs. Sarika Sunil Shelke,

91, Kadolkar Colony, Talegaon, Dabhale, Tal. Maval,

Dist. Pune.

Copy to :-

1. Sub Divisional Officer, Maval-Mulshi, Sub Division, Maval.

2. Tahsildar Maval for information and proper action.

To instruct concerned Talathi and ward officer to confirm whether mining grantee is following terms and conditions under order and whether depositing royalty of general mining digged at mining property passed with government at the then applicable rate.

Copy to :- Director, Earth Science and Mining Business Directorate, Government of Maharashtra, Bhanij Bhawan, 27 Cement Road, Shivaji Nagar, Nagpur - 440010.

Sd/-
19.10.2020,
(Sanjay M. Bamne),
District Mining Officer,
Collector Office Pune.

MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICE, PUNE

Phone - (020) - 25811627
Fax - (020) - 25811029
Email : ropune@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



3rd Floor, "Jog Center"
Wakdewadi Mumbai-Pune Road,
Pune - 411 003.

Orange/S.S.I.

Date: 20/07/2018

Consent No: RO-PUNE/CONSENT/ 1807000760

Consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016

[To be referred as Water Act, Air Act and HW (M&TM) Rules respectively].

.....
CONSENT is hereby granted to

M/s. Sai Stone Crusher,
Gat No. 125, A/P. Amble
Tal - Maval, Dist - Pune.

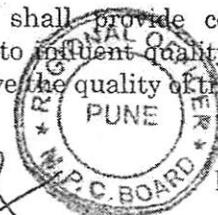
located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of IIW(M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to: 28.02.2028
2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1	Stone Metal & Artificial Sand	250	Brass/D
2	Stone Dust	60	Brass/D

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall not exceed Nil.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 0.60 M³.
- (iii) Trade Effluent : --- NA ---
- (iv) Trade Effluent Disposal: — NA —
- (v) Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.



- | | | | |
|-----------------------|---------------|-----|-------|
| (1) Suspended Solids | Not to exceed | 100 | mg/l. |
| (2) BOD 3 days 27° C. | Not to exceed | 30 | mg/l. |

(vi) Sewage Effluent Disposal: The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vii) Non-Hazardous Solid Wastes:

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
-----NA-----					

(viii) Other Conditions:

- 1) Industry should monitor effluent quality regularly.
- 2) Industry shall develop green belt of local species in 1/3rd of total area.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

(i) Domestic	...	0.90 CMD
(ii) Industrial Processing	...	0.00 CMD
(iii) Industrial Sprinkling	...	20.00 CMD
(iv) Agriculture / Gardening	...	0.00 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 5 of the said Act.

5. CONDITIONS UNDER AIR ACT:

- (i) The applicant shall install a comprehensive control system, consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. Control Equipment:

- 1) Conveyor belt shall be covered to avoid dust emissions.
- 2) You shall provide Wind breaking walls.
- 3) Dust Suppression system & sprinkling arrangement shall be provided to all sources of dust emission.
- 4) You shall develop a green belt along the periphery of unit.
- 5) You shall construct metalled roads within premises.
- 6) You shall follow regular cleaning & wetting of the ground within Premises.

b. Standards for Emissions of Air Pollutants:

- | | | |
|----------------------|---------------|--|
| (i) SPM/TPM | Not to exceed | The SPM measured between 3 to 10 Mtrs, from any process equipment of a stone crushing unit shall not Exceed 600 micrograms/Nm ³ |
| (ii) SO ₂ | Not to exceed | --- Kg/day |

6. Standards for Stack Emissions:

- (i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
--NA--			

- (ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
--NA--		

- (iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- (iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

Other Conditions:

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry should monitor stack emissions and ambient air quality Regularly.

CONDITIONS UNDER HAZARDOUS AND OTHER WASTE (MANAGEMENT & TRANSBOUNDRY MOVEMENT) RULES, 2016:

- (i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type of Waste	Quantity	UOM	Disposal
--NA--				

- (ii) Treatment: - NIL

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
2. The industry should comply with the Hazardous and Other Waste (M&TM) Rules, 2016.
 - a. Whenever due to any accident or gas leakage or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Collector, Directorate of Industry, Safety and Health, Police Station, Fire Brigade, Directorate of Health Services, Department of Explosives, Board and Local Body and the production process should be stopped by taking all necessary safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the surrounding. The industry should not restart the process

without permission of the Board and other statutory organization as require under the law.

- b. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.
- c. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Waste (M&TM) Rules, 2016.

8. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non-hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.

9. This is issued without prejudice to any other permission required under any of the laws, by-laws or regulations in force.
10. The Industry shall renew the existing bank guarantee of Rs 25000 in favour of Regional Officer, MPCB, Pune, within 15 days valid till 28.02.2028 towards compliance of consent conditions.
11. This Board reserves the right to add / amend / revoke any condition in this consent and the same shall be binding on the applicant.
12. This consent is issued for stone crushing unit only. Industry shall obtain Environmental Clearance for Stone Quarry, if any, from competent authority.
13. In case of any pollution nuisance, the activity shall be stopped voluntarily.
14. The Capital investment of the industry is Rs 351.0 Lakh.

For AND ON BEHALF OF M.P.C. BOARD



(Signature)
(Dr. H. D. Gandhe)
Regional Officer, Pune

To,
M/s. Sai Stone Crusher,
Gat No. 125, A/P. Amble
Tal - Maval, Dist - Pune.

Copy to:

- 1) Sub-Regional Officer, MPCB, P - I / P - II / P.C. / Satara / Solapur.
- 2) Chief Accounts Officer, MPCB, Mumbai

Received Consent fee of -

Sr. No.	Amount (Rs.)	Transaction No.	Date
1	75000	TXN1805001968	18.05.2018

Government of Maharashtra

SEAC-2013/CR.201 A/TC-2
 Environment department,
 Room No. 217, 2nd floor,
 Mantralaya Annexe,
 Mumbai 400 032
 Date: 24th January, 2014

To,
 Collector, Pune
 Office of the Collector,
 Pune.

Subject: Environmental clearance for Stone quarry proposals.

Sir,

This has reference to the communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-I, Maharashtra in its 71st meeting and SEIAA in its 61st & 64th meeting.

2. It is noted that the proposal is for grant of Environmental Clearance for stone quarries having area of each quarry less than 5 hectares. MoEF vide OM dated 18th May 2012, in reference to Hon Supreme Court Order in the matter of Deepak Kumar Vs State of Haryana & others clarified that projects of minor minerals with lease area less than 5 ha would be treated as category 'B' as defined in EIA Notification 2006 and will be considered by the respective SEIAA.

MoEF in its said OM also further quoted Hon. Supreme Court Order that "All the same, liberty is granted to the applicants before us to approach Ministry of Environment and Forest for permission to carry on mining below 5 ha and in the event of which Ministry will dispose of all the applications within ten days from the date of receipt of the applications in accordance with law". Accordingly SEAC considered the project under screening category 1(a) B2 as per EIA Notification 2006.

The proposal under consideration recommended by SEAC before the MoEF Notification dated 9 September 2013.

SEAC in its 71st meeting decided to recommend only such proposals out of 500 proposals which address the concern subject to conditions specified below. SEIAA, taking into a account the extreme urgency expressed by the DMO and recommendation of the SEIAA and also considering MoEF OMs issued related to ESA, decided to grant only 300 proposals submitted by DMO during the meeting as below

Sr.No	Name of the Village	Taluka	Survey No.	Name of the lease/Proposed lease	Area (in Hectare)
1	Autade Handewadi	Haveli	66/3	Sachin Subhash Ghule	1.05
2	Dhayari	Haveli	61/3	Balasaheb Damodar Pokale	2.33

3	Vadachiwadi	Haveli	26	M/s.Sonai Stone Crusher	2.00
4	Nandoshi	Haveli	4	Chabu Baburao Ranwade	2.20
5	Nandoshi	Haveli	4	Nandkumar Gopalrao Kulkarni	2.74
6	Lonikand	Haveli	496B/1	M/s.RMC Readymix India	4.09
7	Bhilarewadi	Haveli	14/1 & 2	Kashinath Yashwant Kashid	2.00
8	Mangadewadi	Haveli	3/4/1, 3/5/1	M/s.Kedareshwar Stone Co	1.04
9	Mangadewadi	Haveli	3/4/1	Chandrkant T.Mangade	1.03
10	Mangadewadi	Haveli	3/3	Sunil Bhagwan Mangade	1.04
11	Mangadewadi	Haveli	19/6, 19/7A, 19/7B, 19/9, 19/11, 19/12, 18/1B, 1B	Tulshiram Sitaram Mahajan	4.96
12	Ambegaon Khurd	Haveli	56/2, 57/1	Tulshiram Sitaram Mahajan	2.94
13	Ambegaon Khurd	Haveli	57, 56/1	Sameer Arvind Pimpale	4.56
14	Ambegaon Khurd	Haveli	53/1, 53/2	Shankar P.Thakar	2.00
15	Ambegaon Khurd	Haveli	53/2	Laxman Sadhu Tathe	1.02
16	Ambegaon Khurd	Haveli	53/1	Shreepal Harichandara Oswal	1.02
17	Mangrul	Maval	212	M/s.Kakade Stone Crusher	2.00
18	Mangrul	Maval	212	Ranjeet Ramdas Kakade	2.00
19	Mangrul	Maval	216, 221	M/s.Kakade Stone Crusher	4.90
20	Mangrul	Maval	224, 225	M/s.Kakade Stone Crusher	4.95
21	Mangrul	Maval	37, 38	M/s.Kakade Stone Crusher	4.95
22	Mangrul	Maval	170	Sadadhiv Dattatray Pawar	3.00
23	Mangrul	Maval	144	Satish Babanrao Kalwade	4.00
24	Pawalewadi	Maval	3	Navanath Babanrao Koyate	3.00
25	Amble	Maval	110/2	M/s. Namrata Stone Crusher	2.07
26	Amble	Maval	158, 121	M/s. Sai Stone Crusher	4.95
27	Amble	Maval	145, 149, 150/1, 150/2, 153/1, 153/2, 151	M./s.Sunny Industries (NSP Stone Crusher)	4.95

28	Amble	Maval	125	Sarika Sunil Shelke	3.57
29	Amble	Maval	136/1/2/3	Sunil Shankarrao Shelke	4.00
30	Amble	Maval	120/2	M/s. Namrata Stone Crusher	1.80
31	Amble	Maval	118	M/s. Namrata Stone Crusher	2.83
32	Amble	Maval	116	Vikram Balasaheb Kakade	4.95
33	Amble	Maval	121	Sagar Shivajirao Pawar	3.64
34	Amble	Maval	118	Santosh Vasant Gholap	2.05
35	Avasair Budruk	Ambegao n	87/2	Chandrakant Gulabrao Raskar	4.00
36	Avasair Budruk	Ambegao n	87/2	Rajendra Gulabrao Raskar	4.00
37	Shirdale	Ambegao n	142	Kishan G.Bhansali	2.08
38	Phalkewadi	Ambegao n	63/1	Kishor H.Kale	1.54
39	Vafgaon	Khed	197	Pratik Hajare	2.48
40	Vafgaon	Khed	192	Manohar Hajare	3.71
41	Lavarde	Mulshi	24, 25	M/s. Samarth Persist	2.00
42	Bhandgaon	Daund	428	M/s. Yugandhara Stone Crusher	1.05
43	Hinganigada	Daund	130	Rajendra Vishnu Ugale	4.00
44	Girim	Daund	725/1, 736	M/s. IJM (India) Infrastructre Ltd.	1.02
45	Khor	Daund	1105, 1006	Shakil Hamid Shaikh	2.00
46	Moi	Khed	511	Sopan Dondipa Karpe	1.01
47	Moi	Khed	630	Sopan Satu Sapore	1.02
48	Moi	Khed	502	Gulab Dattu Karpe	1.01
49	Kuruli	Khed	315	Anil Dnyanoba Bagde	1.01
50	Moi	Khed	570/3	Balasaheb Kisan Gavari	1.03
51	Moi	Khed	521	Anis Bashabhai Pathan	1.04
52	Moi	Khed	441	Bajirao Mahadu Karpe	1.05
53	Moi	Khed	519	Ramdas Shipati Yelwande	1.01
54	Moi	Khed	629	Bhagwan Raghu Sakore	1.02
55	Moi	Khed	517	Dashrath Kondiba Karpe	1.02
56	Moi	Khed	575	Dhamaji Pandharinath Gavari	1.03
57	Moi	Khed	484	Tukaram Nathu Gavari	1.02
58	Moi	Khed	571	Tukaram Vishnu Gavari	1.06
59	Moi	Khed	508	Tanaji Nana Karpe	1.04

60	Moi	Khed	473	Suresh Damu Karpe	1.03
61	Moi	Khed	511	Sopan Kondipa Karpe	1.06
62	Kelgaon	Khed	214	Maruti Rambhau Mugase	1.06
63	Koregaon	Khed	112	Anup Ramesh Bothara	1.04
64	Jayedwadi	Khed	58/2	Ramchandra B.Jadhav, Rajendra Kisan Rokade	1.97
65	Karanjvihire	Khed	86	Ramchandra Damodar Kad	4.00
66	Kadus	Khed	2714	Manik Shivaji Kadam	1.07
67	Moi	Khed	571	Shivaji Kondiba Sonavane	1.03
68	Karegaon	Shirur	33/4	Vilas Madhavrao Navale	1.02
69	Sharadwadi	Shirur	2052/2	Dattatray D.Sarode	1.89
70	Gardelwadi	Shirur	2355/2	Dhirendra Madhukar Temgire	2.00
71	Kardelwadi	Shirur	2302/3, 2692/2	Madhukar Haribhau Temgire	2.79
72	Thapmala	Shirur	1124/5	Mira S. Kouthale	1.02
73	Karegaon	Shirur	676	Madhukar Haribhau Temgire	1.41
74	Annapur	Shirur	2365	Vijay Dattu Lande	4.00
75	Shirur	Shirur	1125/1/2	Somnath Shankar Ghawate	2.84
76	Sonesangavi	Shirur	845	Urmila Rajaram Dherenge	2.00
77	Tardobachiwadi	Shirur	821/1	Vithalrao Laxman Gore	1.63
78	Kardelwadi	Shirur	2355/1	Prabhavati Hansraj Halapani	1.05
79	Annapur	Shirur	2365	Rajesh Dattu Lande	4.00
80	Kardelwadi	Shirur	2364/1	Dattatray Ganpat Lande	3.06
81	Shirur	Shirur	1828	Ravindra Dadabhau Kardile	1.06
82	Pashan Mala	Shirur	1154	Namdeo Dhondiba Ghavte	2.84
83	Sonesangavi	Shirur	291	Dattatray Trimbak Kadam	1.03
84	Dhoksangavi	Shirur	828	Pandharinath Thamaji Malgunde	1.04
85	Karegaon	Shirur	39/2	Sandesh Krishnaji Kohkade	1.04
86	Uralgaon	Shirur	511	Sunita Sudhakar Kadam	1.06
87	Malthan	Shirur	63	Chandar Abu Pachange	2.07
88	Bhavdi	Haveli	84	Pramod Babanrao Kande	2.00
89	Lonikand	Haveli	557	Navanath Bajirao Kand	2.40
90	Lonikand	Haveli	611	Rupali Shankar Bhumkar	2.43
91	Jambhulwadi	Haveli	75/2/1/1	Shivaji Suresh Jambale	1.21

92	Ambegaon	Haveli	79/1	Shivaji Raghunath Fengase	1.94
93	Dhayari	Haveli	89/9	Shivaji Dattatray Chakankar	2.16
94	Yevlewadi	Haveli	14/1/2	Shirish Rupchand Dharmawat	1.03
95	Lonikand	Haveli	603	Shantaram Sadashiv Sakore	1.31
96	Lonikand	Haveli	554/1	Satav M.Pandit	1.56
97	Lonikand	Haveli	600	Avinash Pandurang Sakore	2.00
98	Lonikand	Haveli	590	Maruti Ramchandra Bhumkar	4.35
99	Lonikand	Haveli	564	Bapusaheb G.Kand	2.00
100	Lonikand	Haveli	601	Chetan Dattatray Sasane	2.80
101	Lonikand	Haveli	585	Chetan Dattatray Sasane	2.33
102	Lonikand	Haveli	604	Chetan Dattatray Sasane	3.53
103	Lonikand	Haveli	590	Dattatray R.Bhumkar	2.00
104	Lonikand	Haveli	592	Dnyaneshwar Dattatray Shinde	1.00
105	Lonikand	Haveli	583, 584, 586, 591	Ghule & Bhapkar Stone Crusher Partner Ganesh Bhapkar	2.94
106	Lonikand	Haveli	583	Goraksha Eknath Shinde	1.89
107	Lonikand	Haveli	598	Genubhau Dhondubhau Sakore	2.08
108	Lonikand	Haveli	567 to 573	Mallikarjun Vasantao Patil	4.00
109	Lonikand	Haveli	556	Pradip Vidhyadhar Kand	2.00
110	Lonikand	Haveli	593	Namdev Shivram Katake	2.00
111	Lonikand	Haveli	600	Santosh D.Sakore	3.00
112	Lonikand	Haveli	586	Sadashiv Baburao Zurunge	2.00
113	Lonikand	Haveli	400, 402	Reshma Nilesh Raut	2.00
114	Lonikand	Haveli	556	Balasaheb Rajaram Kand	2.00
115	Bhavdi	Haveli	174	Dattatray Nilaram Tambe	2.00
116	Bhavdi	Haveli	251/3/4/5	Mulchand B.Tyagi	1.60
117	Bhavdi	Haveli	67	Nita Pandurang Magar	2.00
118	Bhavdi	Haveli	70	Sunil Bhide	3.50
119	Walti	Haveli	366	Rajendra Paman Gunjal	1.05
120	Mangadewadi	Haveli	19/6	Nilesh Pandit Mangade	1.10
121	Charoli	Haveli	60/10	Vilas Nathu Kakade	1.07
122	Walti	Haveli	368, 369	Jyoti Chandrakant Gunjal/ Lata Rajendra Gunjal	4.00

123	Dhayari	Haveli	36/1	Balasaheb Yashwant Dangat	2.00
124	Naigaon	Haveli	425	Appasaheb Ramchandra Kale	2.00
125	Yevlewadi	Haveli	14/3/1	Anand Dyanoba Kamthe	1.01
126	Dhayari	Haveli	80/4/3	Sanjiv Rajaram Kusalkar	3.00
127	Bhavdi	Haveli	157/A	Sanjay Dattatray Dabhade	1.05
128	Yevlewadi	Haveli	26/B	Sadashiv Govind Darekar	1.04
129	Bhavdi	Haveli	71	Sachin Gulabrao Deshmukh	3.00
130	Outade Handewadi	Haveli	67/5/2	Rohidas Raghunath Ghule	2.00
131	Ambegaon	Haveli	53/2	Ratnaprabha Mate	1.04
132	Bhavdi	Haveli	157/A	Ramdas Dattatray Dabhade	1.60
133	Bhavdi	Haveli	79	Ramchandra Raghu Tambe	1.60
134	Yevlewadi	Haveli	39/2/1	Somnath Suresh Dhandekar	1.06
135	Bhavdi	Haveli	202	Vivek Laxmanrao Deglurkar	1.07
136	Bhavdi	Haveli	208	Vithal Laxman Tambe	2.00
137	Lonikand	Haveli	576/1, 578, 579	Vilaskumar Palresha	4.00
138	Sasthe	Haveli	47	Vilas Dinkar Bhosale	2.02
139	Lonikand	Haveli	561/1, 562/2	Vijay Vithal Jadhav	2.00
140	Lonikand	Haveli	567, 569, 576	Ujwala Vilas Palresha	4.00
141	Bhavdi	Haveli	248	Tatyabhau Sakharam Tambe	2.40
142	Charoli	Haveli	34	Tanaji Govind Chaudhari	1.08
143	Lonikand	Haveli	496B	Surekha Ramchandra Jagtap	2.00
144	Lonikand	Haveli	585	Suhas Arun Dhamdhere	2.33
145	Bhavdi	Haveli	213	Subhadra Devram Tambe	1.53
146	Lonikand	Haveli	577, 578, 579	Suryakant Sandipan More	4.00
147	Bhavdi	Haveli	69	Sitaram Bhausahab Fulsundar	2.61
148	Bhavdi	Haveli	201, 202	Sidharth Subhash Bhayani	4.00
149	Lonikand	Haveli	595	Shubhada Vivek Reddy	3.16
150	Dhayari	Haveli	67/4/3	Shivajirao Vithalrao Dhankawade	1.60

151	Gauddara	Haveli	314	Somnath Suresh Dhandekar	1.60
152	Charoli	Haveli	76/2	Ashok Dnyanoba Khandave	1.60
153	Charoli	Haveli	76/1	Balkrishna Dnyanoba Khandve	1.20
154	Charoli	Haveli	76/5	Rekha Balkrushana Khandave	1.53
155	Ambegaon Khurd	Haveli	75/2/1, 75/1/1/1, 75/2/2/2	Samarth Stone Company	1.91
156	Bhavdi	Haveli	209	Umesh Ruliram Bansal (Agrawal)	1.06
157	Lonikand	Haveli	120	Kiran Kand	2.00
158	Lonikand	Haveli	581	Sangita Subhash Parathe	1.02
159	Lonikand	Haveli	555	Kiran Bajirao Zurunge	2.00
160	Khamgaon	Junnar	51	Jitendra Bhikulal Javeri	1.02
161	Kuran	Junnar	423	Gajanan Haribhau Tamboli	1.01
162	Otur	Junnar	112	Dilip Maruti Dumbare	1.20
163	Pimpalgaon Sidhanath	Junnar	72/3	Sitaram Maruti Chaugule	1.01
164	Pimpalgaon	Junnar	58/2	Kalpana Vilas Wabale	1.79
165	Mandarne	Junnar	241	Kalpana Kailash Mahakal	2.00
166	Shiroli	Junnar	122/7, 121/2	Firojkhan M.Pathan	1.08
167	Manikdoh	Junnar	67/1	Dipak Shantaram Shevale	1.06
168	Pimpalgaon	Junnar	72/2	D.G.Balhekar and Company	2.86
169	Buchakewadi	Junnar	174	Dattu Dhondu Pawar	1.04
170	Godre	Junnar	361	Avinash Chandrakant Wabale	1.20
171	Keli	Junnar	319	Arun Mahatarba Kabadi	2.00
172	Chandkhed	Maval	389	Mahesh Jalindar Alhat	2.00
173	Amble	Maval	117/1/1, 117/1/2	Sandip Sambhaji Kalokhe & Sachin Sambhaji Kalokhe	1.01
174	Amble	Maval	118	Sandip Sambhaji Kalokhe & Sachin Sambhaji Kalokhe	3.27
175	Bhalgudi	Mulshi	1100, 1101, 1094, 1091, 1093, 1097, 1099	Shankar T.Jambulkar	3.17

176	Mugaon	Mulshi	51/1	Lawasa Corporation Ltd.	4.05
177	Koloshi	Mulshi	1/1	Lawasa Corporation Ltd.	3
178	Chimali	Khed	250	Arjun Tukaram Jadhav	1.29
179	Moi	Khed	645	Sandesh Dattatray Gite	1.05
180	Pimpri	Khed	349	Sanjay Bajirao Vahile	1
181	Moi	Khed	455	Baban Bajirao Gawari	1.04
182	Moi	Khed	484	Shantaram Dattoba Gawari	1.15
183	Moi	Khed	442	Swapnil G.Karpe	1.08
184	Moi	Khed	570	Vijay Bajirao Gavari	1.04
185	Chas	Khed	334	Umesh N.Dhamale	1.21
186	Dhoksangavi	Shirur	839	Chandar Abu Pachange	1.75
187	Balarwadi	Junnar	857	Mohit Sudam Dhamale	2.40
188	Kolwadi	Junnar	432	Suraj C.Thorat	1.33
189	Muthe	Mulshi	316/4	Raju Appa Chavan	3.00
190	Pahaddar	Ambegao n	156	Santosh Arjundas Daryanani	1.00
191	Pargaon	Ambegao n	1538	Firojkhan Jaindukhan Pathan	1.00
192	Mordewadi	Ambegao n	33/9, 32/7, 35/12	Raghvendra Vitthal Chimbalkar	2.00
193	Nightwadi	Ambegao n	92/14	Yeshwant Bapuji Kale	1.03
194	Bharatgaon	Daund	346 742 743	Yogesh Bhausahab Kanchan	2.00
195	Bhilarewadi	Baramati	91	Deepak Narayan Mokalsh	1.00
196	Khamgalwadi	Baramati	46	Harichandra Khatri, Atur V.Khatri, Kartik V.Khatri	2.00
197	Karhawagaj	Baramati	392, 393	Ujwala Vijay Solaskar	1.02
198	Malegaon	Baramati	594	Sachin Ganpatrao Taware	1.45
199	Bhilarewadi Karavagaj	Baramati	69/392	Dilip Parshuram Jagtap	3.21
200	Khamgalwadi	Baramati	49	Kashinath Abasaheb Kokare	1.04
201	Wadachiwadi	Haveli	9/1	Dattu Ganpat Lokhande	1.20
202	Lonikand	Haveli	606	Rajaram M.Sakore, Arun Chaudhari	1.01
203	Bhavdi	Haveli	209	Madanmohan Agrawal	1.92
204	Bhavdi	Haveli	177/1	Popat J.Tambe	2.00
205	Bhavdi	Haveli	71	Rajesh M.Yadav and other 3	4.90
206	Bhavdi	Haveli	200	Sadanand J.Gaikwad	2.00

207	Lonikand	Haveli	583	Shivaji Sonba Shinde	1.94
208	Lonikand	Haveli	513, 514	Milind Sopanrao Bhosale	2.00
209	Lonikand	Haveli	579	Sudhakar Dattatray More	2.00
210	Bhavdi	Haveli	190, 191, 204, 205	Sudhir S.Chougule	4.80
211	Lonikand	Haveli	596	Amar Jaysing Tupe	1.08
212	Bhavdi	Haveli	223	Yashwant Shivarkar	1.08
213	Lonikand	Haveli	555	Yogesh Dnyaneshwar Dalvi	2.00
214	Fulgaon	Haveli	198	Siddh Ganesh Stone Crusher	1.60
215	Bhavdi	Haveli	200	Sanjay Babanrao Paygude	1.20
216	Lonikand	Haveli	582	Mahesh Vitthalrao Shinde	1.08
217	Fulgaon	Haveli	194	Sampat Mahadu Sakore	1.61
218	Yevlewadi	Haveli	39	Jalindar Ramdas Dhandekar	1.04
219	Yevlewadi	Haveli	31/8/12	Najir Gulab Inamdar	1.03
220	Bhavdi	Haveli	169	Anish Ashok Kalbhor	1.08
221	Wagholi	Haveli	111/145	Dyanoba Babanrao Deshmukh	2.06
222	Wagholi	Haveli	154/2	Vijay Singh Jadhav	1.02
223	Bhavdi	Haveli	358/2	Kishor Rajaram Vitkar	1.08
224	Bhavdi	Haveli	191, 204	Manoj Laxman Mane	2.08
225	Wadebolhai	Haveli	115	Nanasaheb D.Paygude	1.08
226	Walti	Haveli	368	Prakash Jayvant Kunjir	1.45
227	Bhavdi	Haveli	232, 358/1	Rohan Chandrakant More	2.00
228	Bhavdi	Haveli	204	Santosh Babasaheb Tambe	2.08
229	Bhavdi	Haveli	157B	Kaluram Namdeo Tambe	2.00
230	Bhavdi	Haveli	434	Anil Baban Kature	1.02
231	Bhavdi	Haveli	246	Raosaheb Balku Tambe	1.75
232	Lonikand	Haveli	609, 610, 614	Z.M.Bharucha	4.00
233	Charoli	Haveli	78/2, 94/1	S.M.Bharucha	3.00
234	Moshi	Haveli	325/24	Dynoba Maruti Kate	1.49
235	Moshi	Haveli	327/25	Ramesh Arjundas Kruplani	1.41
236	Moshi	Haveli	327/24	Arjundas M.Kruplani	1.48
237	Shindavane	Haveli	1141	Kondiba Ramchandra Kamthe	1.08
238	Wadachiwadi	Haveli	9/3A/2	Rohidas Raghunath Ghule	1.04
239	Bhavdi	Haveli	245	Avinash Dynoba Ghule	1.48
240	Bhavdi	Haveli	237	Avinash Dynoba Ghule	1.19

241	Bhavdi	Haveli	75	Vithal Bhumkar	3.00
242	Lonikand	Haveli	607	Vivek Madhav Reddy	4.00
243	Perne	Haveli	399	Smita Chandrkant Kolte	2.00
244	Supe (Kh)	Purandar	541	Sumit Vasant Rao Jagtap	1.08
245	Nandgaon	Bhor	845, 846	Ajay Vijay Dhoot	2.78
246	Mordewadi	Haveli	36/39, 36/41, 36/47, 36/73, 36/72	Devyani Santosh Morde	1.85
247	Kodewadi	Haveli	5/1/2A/1	Nikhil Construction	2.35
248	Bhavdi	Haveli	169	Kamal Mansukh Navale	1.02
249	Bhavdi	Haveli	200	Shripad Stone Company	1.02
250	Yevlewadi	Haveli	39	Somnath Suresh Dhandekar	1.00
251	Bhavdi	Haveli	211	Ananda Ganpati Tambe	1.38
252	Charoli Bk	Haveli	80	Babanrao Ankush Shinde	1.20
253	Bhavdi	Haveli	86	Babusaheb Narayan Tambe	2.00
254	Bhavdi	Haveli	199	Balasaheb Bapusaheb Satav	2.00
255	Nandoshi	Haveli	9	Balasaheb Vitthalrao Jadhav	1.60
256	Bhavdi	Haveli	206	Balu Keru Tambe	1.97
257	Bhavdi	Haveli	157	Bharat Dattatray Tambe	2.02
258	Lonikand	Haveli	656	Dattatray Ramchandr Bhumar & Maruti Ramchandra Bhumkar	4.00
259	Wadgaon Shinde	Haveli	416	Dilip Anandrao Shinde	1.20
260	Bhavdi	Haveli	157/B	Dilip Namdeo Tambe	2.00
261	Lonikand	Haveli	155	Gangadhar Ramchandra Dalvi	2.02
262	Lonikand	Haveli	605, 607	Golden Sand & Stone Pvt.Ltd. Sushil M.Dhoot	4.00
263	Bhavdi	Haveli	251/1/7/1 0	Govind Mahadeo Kudale	1.00
264	Bhavdi	Haveli	224	Honrao Jaywant Tambe	1.21
265	Bhavdi	Haveli	22	J.Kumar Info Project Ltd.	4.90
266	Bhavdi	Haveli	82	Kundlik Tukaram Jadhav	2.32
267	Wadachiwadi	Haveli	26	Laxman Gopichand Bandal	2.00
268	Lonikand	Haveli	591	Robo Silicon Pvt.Ltd.	4.98
269	Nandoshi	Haveli	10	Milind Shankar Kiwale	1.34

270	Nandoshi	Haveli	4	Milind Shankar Kiwale	1.20
271	Lonikand	Haveli	561/1/2, 562/2/1	Pradip Bajirao Kand	2.00
272	Bhavdi	Haveli	23	Pritam Prataprao Khandve	2.00
273	Wagholi	Haveli	1537	Ramdas Banaji Gore	1.85
274	Bhavdi	Haveli	82, 83	Shantaram Baban Ghule	1.80
275	Charoli Bk	Haveli	60/7	Shantaram Kondiba Sonawane	1.20
276	Charoli Bk	Haveli	60/1/2/3	Shashikant Vishnupant Khandve	1.06
277	Yevlewadi	Haveli	24/1B	Shivaji Mahadeorao Shelar	1.21
278	Bhavdi	Haveli	246	Somnath Lahanu Tambe	1.15
279	Charoli Bk	Haveli	60/6, 60/5, 60/4	Somnath Raghunath Moze	1.20
280	Bhavdi	Haveli	204	Sunil Tukaram Tambe	3.87
281	Wagholi	Haveli	2513	Suraj Stone Supply Crushing & Co.	3.30
282	Wadgaon Shinde	Haveli	415	Tanaji Dnyanoba Khandve	1.20
283	Wadgaon Shinde	Haveli	414	Vilas Ankush Shinde	2.36
284	Bhavdi	Haveli	210	Vishnu Bhagwandas Thakkar	1.20
285	Charoli Bk	Haveli	80, 81	Z.M.Bharucha	1.60
286	Bhavdi	Haveli	75	Vitthal Kesu Bhamgar & Others	3.00
287	Bhavdi	Haveli	203	Shubhangi Vikas Undre	2.00
288	Bhavdi	Haveli	598	Shri Gurudatta Stone Crusher	1.00
289	Bhavdi	Haveli	157/B	Savita Gorakhnath Tambe	3.24
290	Moshi	Haveli	439/3	Vijay Chandrakant Gilbile	2.40
291	Moshi	Haveli	439/2	Manohar Ramchandra Jamtani	1.40
292	Charoli Bk	Haveli	66/2	Manoharsingh Bhagatsingh Ramsinghani	1.00
293	Charoli Bk	Haveli	63/1/A	Anandrao Motiram Devkar	1.33
294	Moshi	Haveli	327/6	Arvinda Hanumant Bhosale	1.25
295	Moshi	Haveli	435	Sanjay Hanumanta Devkar	1.30
296	Moshi	Haveli	435	Laxman Bhimrao Bhosale	1.30
297	Moshi	Haveli	435	Bhalchandra Siddhappa Lashkare	1.31
298	Moshi	Haveli	327	Ganesh Construction Bhalchandra Lashkary	1.10

299	Moshi	Haveli	439/1	Machhindra Eknath Mhaske	1.70
300	Moshi	Haveli	327/28	Tayappa Abu Pawar	1.55

3. SEIAA in its 61st & 64th meetings decided to accord environmental clearance to the above mentioned independent minor mineral proposals which may be consider as the separate EC being issued under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions.
4. The Concerned Authority should grant lease for individual lease holder stipulating conditions mentioned below and complying with the provisions of Minor Mineral Rules & GR issued by Revenue department, if any.

Specific conditions:

1. Only ongoing/existing lease are recommended for renewal. The validity period of the EC will be as per MoEF Notification but limited by the period of lease.
2. Precise mining area will be jointly demarcated at the site by officials of Mining/Revenue Department prior to mining operations, for all proposals under consideration. Record of such site plan, duly verified by competent authority shall be maintained.
3. Where the quarry is in a hilly terrain and where some part of the hill is already cut for quarrying, further hill cutting shall not be done. In such cases, deepening the existing operational area may be preferably done.

General conditions:

1. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydrogeological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
2. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to Environment Department and work shall be completed before the start of sand mining.
3. No tree-felling shall be done in the leased area, except only with the permission from competent authority.
4. All necessary statutory clearances shall be obtained before start of mining operations

5. Mining shall be limited to day hours time only. The loading shall not be done during night hours.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. No mining shall be carried out in the vicinity of natural/ manmade archeological sites.
8. The lease holder shall obtain necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface water and groundwater), if required for the project.
9. Wastewater, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
10. No wildlife habitat will be infringed.
11. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to any project.
12. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
13. Parking of vehicles should not be made on public places.
14. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
15. Appropriate mitigative measures shall be taken to prevent any kind of pollution. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
16. Vehicular emissions shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
17. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.
18. Dispensary facilities for first-aid shall be provided at the site.
19. Occupational health surveillance program of the workers should be undertaken periodically.
20. Provision shall be made for housing the workers at site, if required, with all necessary infrastructure and facilities such as fuel for cooking, safe drinking water, medical health care and sanitation etc.
21. Ambient air quality will be regularly monitored at the site and the nearest habitation. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by CPCB
22. Measures shall be taken for control of noise level to the limits prescribed by CPCB
23. Regular Environmental Audit shall be annually carried out during the operational phase.
24. Digital processing of the entire lease area in the District using remote sensing technique shall be done regularly once in three years for monitoring and submit the report to the Environment Department.
25. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Environment Department
26. The Mining officer shall submit six monthly reports in hard and soft copy on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the District Collector, the respective Regional Office of the Maharashtra Pollution Control Board & Regional Office of MoEF at Bhopal
27. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again

require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).

28. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to SEIAA/Environment dept. The revised list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local language newspapers and at each block where mining operation is proposed. District mining officer should ensure this and submit compliance report to Environment department with approval from Collector.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason after consultation with SEIAA.

7. In case of any deviation or alteration in the project proposal from the one submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this environmental clearance shall lie with the National Green Tribunal, Van Vigyan Bhawan, Sec- 5, R.K. Puram, New Dehli - 110 022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


(R.A. Rajeev)
Principal Secretary,
Environment department &
MS, SEIAA

Copy to:

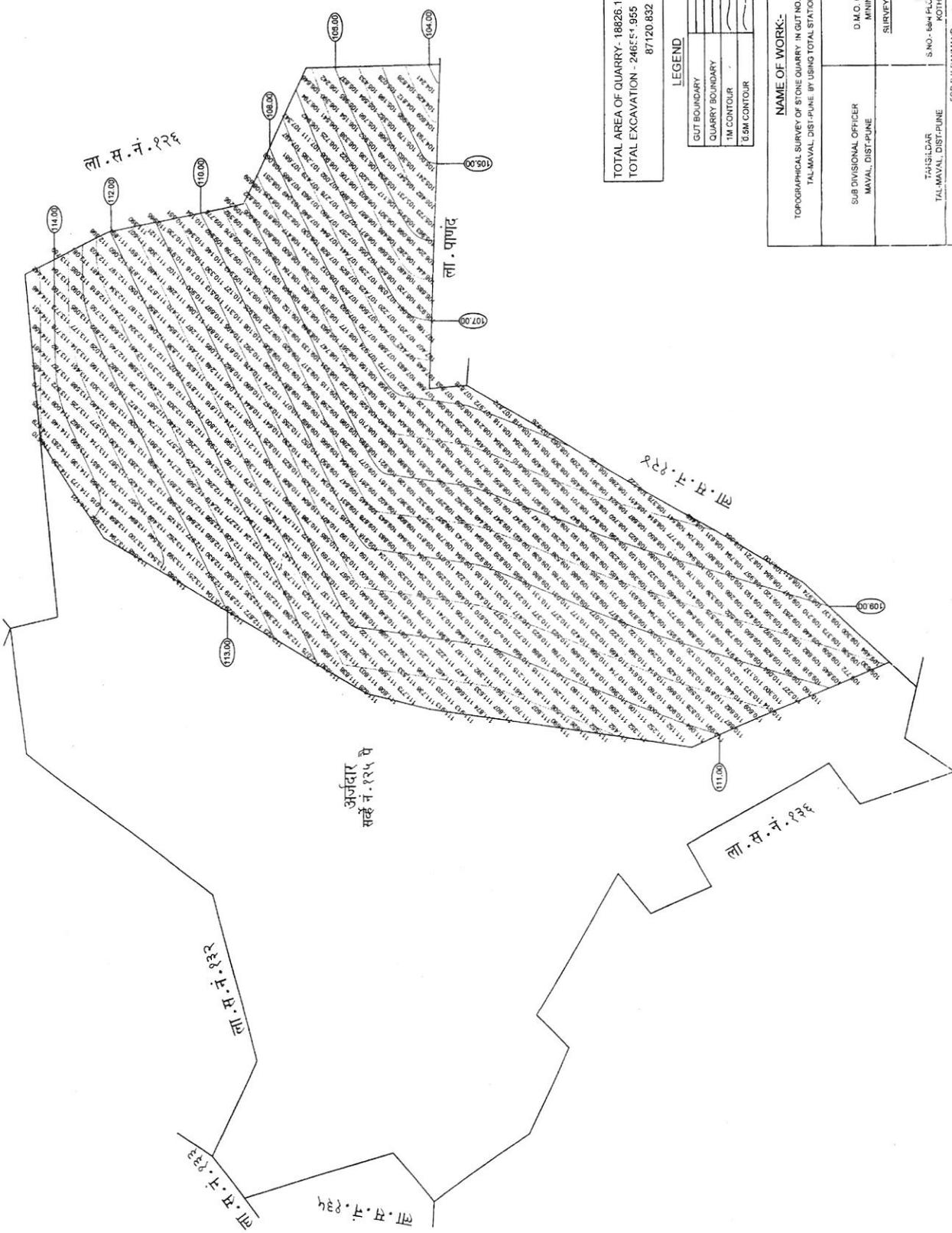
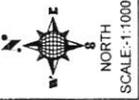
1. Shri. R. C. Joshi, IAS (Retd.), Chairman, SEIAA, Flat No. 26, Belvedere, Bhulabhai desai road, Breach candy, Mumbai- 400026.

2. Additional Secretary, MOEF, 'Paryavaran Bhawan' CGO Complex, Lodhi Road, New Delhi – 110510
3. Additional Chief Secretary, Revenue, Revenue & Forest Department.
4. Member Secretary, Maharashtra Pollution Control Board,
5. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016). (MP).
6. Regional Office, MPCB, Pune
7. District Mining Officer, Pune.
8. IA- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
9. Director (TC-1), Dy. Secretary (TC-2), Scientist-1, Environment Department.
10. Select file (TC-3).

(EC Uploaded on - 29 Jan 14)

<p>'क' प्रत</p> <p>मौजे : आंबळे तालुका : मावळ जिल्हा : पुणे</p>	<p>अ.ता.अ.ता.मो.र.नं. ३/२०२२</p>	<p>मोजणीचे कारण</p> <p>अर्जदार मा.अपर जिल्हाधिकारी पुणे व मा.तहसिलदार मावळ यांचे पत्र जा.क.गौण/कावि/१५०/२०२२ च्या अनुषंगाने मौजे.आंबळे ता.मावळ जि.पुणे येथील सर्व्हे नं.१२५ च्या गौणखनिज उखनन मोजणी कापी केलेल्या अर्जानुसार मोजणी काम केले असे.</p>	<p>समजुतीच्या टिपा</p> <p>या प्रमाणे सर्व्हे नं.ची हद्द सर्व्हे अभिलेखा प्रमाणे असे.</p> <p>या प्रमाणे समक्ष जागेवर गाव कामगार तलाठी यांनी दाखवलेले उखनन सिमांकन असुन त्याचे क्षेत्र १ हे ८८ आर असे.</p>	<p>मोजणी समई हजार ईसम श्री.अनय सोनवणे (स.अ.) श्री.विजय बब्रण (तलाठी) श्री.सोरोबराव थोत (तलाठी) श्री.गजानन सोटपल्लीवार (तलाठी) श्रीम.दिपाली सनार (तलाठी) श्रीम.एस.एस.मनबारी (तलाठी)</p> <p>उत्तर</p> <p>उत्तर</p> <p>प्रमाण = १:१०००</p>	<p>मोजणी करणार :-</p> <p>श्री.आर.वाम-शिरोसाट श्री.एस.डी.सोराटे,श्री.एस.डी.सोराटे (मुकरापाक)</p> <p>मोजणी तारीख : ०९/११/२०२२</p>

MAP SHOWING GROUND LEVELS & CONTOURS OF STONE QUARRY IN GUT NO. 125 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE
 NAME OF OWNER - MRS. SARIKA SUNIL SHELKE



TOTAL AREA OF QUARRY - 18826.124 SQ.M
 TOTAL EXCAVATION - 246554.955 CU.M
 87120.832 BRASS

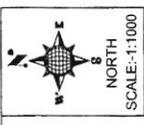
LEGEND

[Symbol]	GUT BOUNDARY
[Symbol]	QUARRY BOUNDARY
[Symbol]	1M CONTOUR
[Symbol]	0.5M CONTOUR

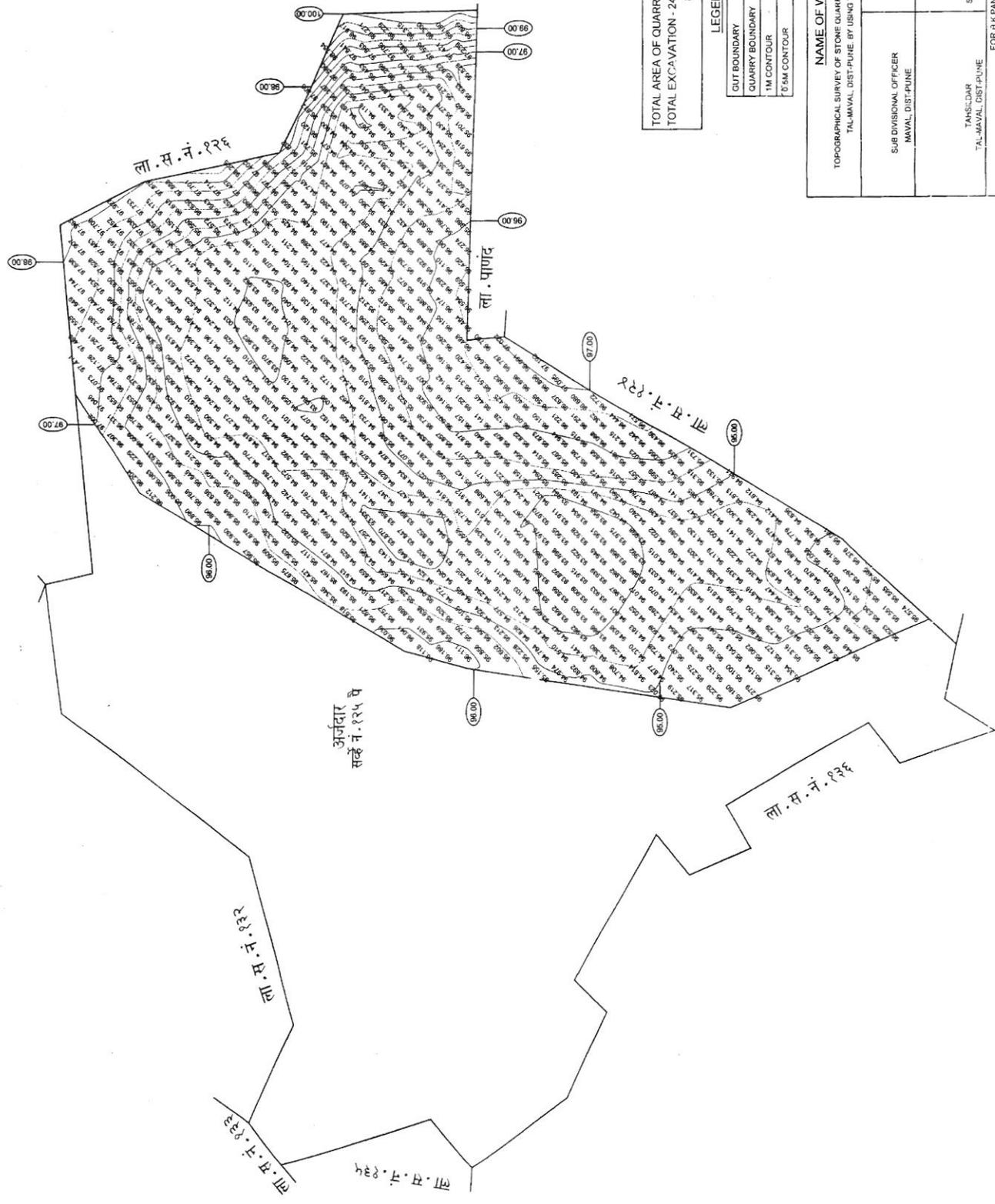
NAME OF WORK:-
 TOPOGRAPHICAL SURVEY OF STONE QUARRY IN GUT NO.125 OF VILLAGE AMBALE, TAL-MAVAL DIST-PUNE BY USING TOTAL STATION INSTRUMENT

SUB DIVISIONAL OFFICER MAVAL, DIST-PUNE	D.M.O. COLLECTOR OFFICE MINING BRANCH, PUNE SURVEYED & PREPARED BY :-
TEJESWAR TAL-MAVAL, DIST-PUNE	S.K.PANMANG S.NO. - 684 PLUG NO. 100 KOTHRUD, PUNE-411008 FOR B.K.PANMANG Author

NOTE - DUE TO WATER PRESENT IN THE QUARRY (HE); MAY BE SOME VARIATIONS IN LEVELS AS WELL AS QUANTITY.



MAP SHOWING EXCAVATED LEVELS & CONTOURS OF STONE QUARRY IN GUT NO. 125 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE
 NAME OF OWNER - MRS.SARIKA SUNIL SHELKE



TOTAL AREA OF QUARRY - 18826.124 SQ.M.
 TOTAL EXCAVATION - 246551.955 CU.M.
 87120.832 BRASS

LEGEND

	GUT BOUNDARY
	QUARRY BOUNDARY
	1M CONTOUR
	7.5M CONTOUR

NAME OF WORK:- TOPOGRAPHICAL SURVEY OF STONE QUARRY IN GUT NO.125 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE BY USING TOTAL STATION INSTRUMENT	
SUB-DIVISIONAL OFFICER MAVAL, DIST-PUNE	D.M.O. COLLECTOR OFFICE MINING BRANCH, PUNE SURVEYED & PREPARED BY:-
TANSEKAR TAL-MAVAL, DIST-PUNE	3 K PANMAND S.NO. 1864 PLOT NO.43A, GUJARAT COLONY, KOTHRUD, PUNE-411038
FOR B.K.PANMAND TAL-MAVAL, DIST-PUNE	

NOTE :- DUE TO WATER PRESENT IN THE QUARRY THERE MAY BE SOME VARIATIONS IN LEVELS AS WELL AS QUANTITY

Hori. Scale 1:3000
Vert. Scale 1:3000



CROSS SECTIONS OF STONE QUARRY IN GUT. NO. 125 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE
NAME OF OWNER - MRS. SARIKA SUNIL SHELKE

Cutting: 663.370

Datum: 96.0

Cutting	17.237	16.883	16.449	16.244	16.285
Filling					
Formation	97.046	97.126	97.338	97.534	97.483
Ground	114.283	114.009	113.787	113.778	113.768
Distance	970.000	980.000	990.000	1000.000	1010.000

1140

Cutting: 1274.423

Datum: 95.0

Cutting	17.748	17.979	17.661	16.866	17.339	17.377	16.286	14.670	14.291
Filling									
Formation	96.204	96.009	96.053	96.574	95.789	95.553	96.332	97.733	98.137
Ground	113.952	113.988	113.714	113.440	113.166	112.892	112.618	112.403	112.428
Distance	950.000	960.000	970.000	980.000	990.000	1000.000	1010.000	1020.000	1025.335

1130

(B) Rmy

Volume Report of Stone Quarry of Mrs.Sarika Sunil Shelke								
Sl. No.	Section From	Previous Section	Difference	Width	Cutting Volume			
					Area Sq. Meters	Previous Area	Average Sq. Meters	Volume Cubic Meters
1	940.000	-	0.000	10.000	140.765	0.000	70.383	0.000
2	950.000	940.000	10.000	20.000	288.645	140.765	214.705	2147.050
3	960.000	950.000	10.000	41.891	619.656	288.645	454.151	4541.505
4	970.000	960.000	10.000	47.880	719.523	619.656	669.590	6695.895
5	980.000	970.000	10.000	53.869	803.863	719.523	761.693	7616.930
6	990.000	980.000	10.000	59.858	885.957	803.863	844.910	8449.100
7	1000.000	990.000	10.000	65.847	984.274	885.957	935.116	9351.155
8	1010.000	1000.000	10.000	71.836	1074.275	984.274	1029.275	10292.745
9	1020.000	1010.000	10.000	77.825	1159.455	1074.275	1116.865	11168.650
10	1030.000	1020.000	10.000	73.813	1064.148	1159.455	1111.802	11118.015
11	1040.000	1030.000	10.000	75.921	1085.725	1064.148	1074.937	10749.365
12	1050.000	1040.000	10.000	150.000	1873.155	1085.725	1479.440	14794.400
13	1060.000	1050.000	10.000	150.000	1992.060	1873.155	1932.608	19326.075
14	1070.000	1060.000	10.000	140.000	1981.145	1992.060	1986.603	19866.025
15	1080.000	1070.000	10.000	141.175	2098.214	1981.145	2039.680	20396.795
16	1090.000	1080.000	10.000	109.423	1755.355	2098.214	1926.785	19267.845
17	1100.000	1090.000	10.000	102.374	1702.456	1755.355	1728.906	17289.055
18	1110.000	1100.000	10.000	90.286	1540.967	1702.456	1621.712	16217.115
19	1120.000	1110.000	10.000	78.197	1349.832	1540.967	1445.400	14453.995
20	1130.000	1120.000	10.000	75.335	1274.423	1349.832	1312.128	13121.275
21	1140.000	1130.000	10.000	40.000	663.370	1274.423	968.897	9688.965
							Total	246551.955
							Brass	87120.832

(B.P.)

Horiz Scale 1:3000
Vert Scale 1:3000

CROSS SECTIONS OF STONE QUARRY IN GUT NO 125 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE
NAME OF OWNER - MRS SARIKA SUNIL SHELKE
PART-A



Cutting 0-187 Datum 95.0	Cutting 4-13-223 Datum 94.0	Cutting 6-15-240 Datum 94.0	Cutting 5-23-256 Datum 94.0	Cutting 11-23-313 Datum 93.0
Cutting	Cutting	Cutting	Cutting	Cutting
Filling	Filling	Filling	Filling	Filling
Formation	Formation	Formation	Formation	Formation
Ground	Ground	Ground	Ground	Ground
Distance	Distance	Distance	Distance	Distance



Cutting 1-21-278 Datum 93.0	Cutting 4-13-275 Datum 93.0	Cutting 2-20-307 Datum 93.0	Cutting 2-20-322 Datum 93.0	Cutting 2-20-350 Datum 93.0
Cutting	Cutting	Cutting	Cutting	Cutting
Filling	Filling	Filling	Filling	Filling
Formation	Formation	Formation	Formation	Formation
Ground	Ground	Ground	Ground	Ground
Distance	Distance	Distance	Distance	Distance

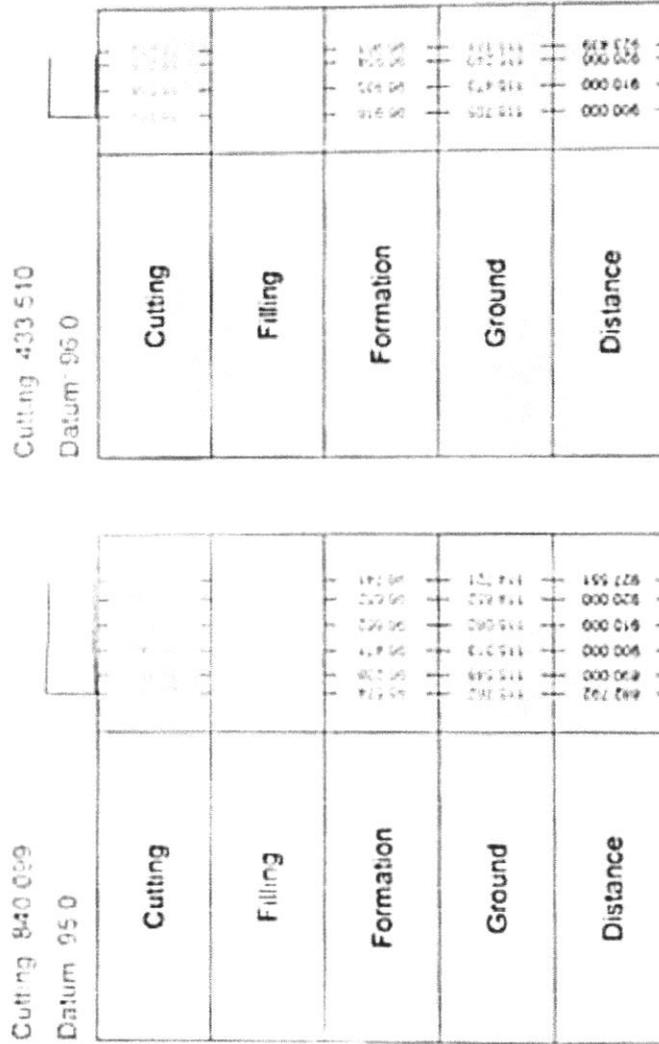
Handwritten signature or initials.

Hori. Scale 1:3000
Vert. Scale 1:3000



CROSS SECTIONS OF STONE QUARRY IN GUT NO 125 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE
NAME OF OWNER - MRS. SARIKA SUNIL SHELKE

PART-A



(B) 1/1

Hon Scale 1:3000
Vert. Scale 1:3000

CROSS SECTIONS OF STONE QUARRY IN GUT NO. 125 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE

NAME OF OWNER - MRS SARIKA SUNIL SHELKE

PART-A

Cutting 2651 265
Datum 220

Cutting	2651 265
Filling	
Formation	2651 265
Ground	2651 265
Distance	2651 265

Cutting 2712 150
Datum 920

Cutting	2712 150
Filling	
Formation	2712 150
Ground	2712 150
Distance	2712 150

Cutting 2450 200
Datum 920

Cutting	2450 200
Filling	
Formation	2450 200
Ground	2450 200
Distance	2450 200

Cutting 2212 301
Datum 520

Cutting	2212 301
Filling	
Formation	2212 301
Ground	2212 301
Distance	2212 301

Cutting 1615 169
Datum 520

Cutting	1615 169
Filling	
Formation	1615 169
Ground	1615 169
Distance	1615 169

Cutting 1314 235
Datum 930

Cutting	1314 235
Filling	
Formation	1314 235
Ground	1314 235
Distance	1314 235

Cutting 1041 026
Datum 940

Cutting	1041 026
Filling	
Formation	1041 026
Ground	1041 026
Distance	1041 026



File

Volume Report of Stone Quarry of Mr.Sarika Sunil Sholke Part-A								
Sl No	Section From	Previous Section	Difference	Width	Cutting Volume			
					Area Sq Meters	Previous Area	Average Sq Meters	Volume Cubic Meters
1	970.760	-	0.000	0.011	0.187	0.000	0.094	0.000
2	980.000	970.760	9.240	29.293	493.853	0.187	247.020	2282.465
3	990.000	980.000	10.000	36.185	615.542	493.853	554.698	5546.975
4	1000.000	990.000	10.000	40.474	693.476	615.542	654.509	6545.090
5	1010.000	1000.000	10.000	84.008	1183.363	693.476	938.420	9384.195
6	1020.000	1010.000	10.000	104.816	1933.278	1183.363	1558.321	15583.205
7	1030.000	1020.000	10.000	113.584	2129.752	1933.278	2031.515	20315.150
8	1040.000	1030.000	10.000	122.351	2290.967	2129.752	2210.360	22103.595
9	1050.000	1040.000	10.000	117.351	2216.560	2290.967	2253.764	22537.635
10	1060.000	1050.000	10.000	118.286	2278.831	2216.560	2247.696	22476.955
11	1070.000	1060.000	10.000	126.527	2490.266	2278.831	2384.549	23845.485
12	1080.000	1070.000	10.000	135.548	2712.156	2490.266	2601.211	26012.110
13	1090.000	1080.000	10.000	144.568	2961.389	2712.156	2836.773	28367.725
14	1100.000	1090.000	10.000	140.552	1478.709	2961.389	2220.049	22200.490
15	1110.000	1100.000	10.000	69.385	1389.876	1478.709	1434.293	14342.925
16	1120.000	1110.000	10.000	67.648	1314.235	1389.876	1352.055	13520.555
17	1130.000	1120.000	10.000	65.909	1249.096	1314.235	1281.666	12816.655
18	1140.000	1130.000	10.000	44.759	840.099	1249.096	1044.598	10445.975
19	1150.000	1140.000	10.000	23.439	433.510	840.099	636.805	6368.045
							Total	284695.230
							Brass	100599.021

B.P.



दमुली प्रपत्र १

भोजणी प्रमाणे आलेले वास व खाणपट्टाधारकांनी चलनाचे भरलेली रक्कम याचा गळगळ घेणे काही भरावयाचे
दिवरण पत्र

सन १५/०१/२०१३ ते १४/१२/२००६	₹ ५०
सन १५/१२/२००६ ते १०/०२/२०२०	₹ १००
सन ११/०२/२०१० ते १०/०५/२०१५	₹ २००
सन ११/०५/२०१५ ते ०२/०२/२०१६	₹ ४००
सन ०३/०२/२०१६ ते १९/०१/२०१९	₹ ४००
सन २०/०१/२०१९	₹ ४००
सन ०१/०१/२०२१	₹ ६००

खाणपट्टाधारकाचे नाव : श्री. मुनिल अंकरराव शेळके @ सौ. गार्गीका मुनिल शेळके

पत्ता : कटोलकर कॉलनी, तळेगाव दाभाडे, ता. मावळ जि. पुणे.

खाणपट्ट्याचा सर्व्हे नं. : १ मट नं. १२५

खाणीचा पत्ता तालुका : मौजे आंबळे, ता. मावळ जि. पुणे. साई स्टोन क्वार

अनु. क्र	वर्षे	रॉयल्टी चलन क्र.	दिनांक	त्यानुसार आलेले वास	भरलेली रक्कम
1	2010-2011	१	13.10.2010	515.50	103,099.00
2	2013-2014	212	24.02.2014	1,000.00	200,000.00
3	2013-2014	213	24.02.2014	1,000.00	200,000.00
4	2013-2014	211	24.02.2014	1,000.00	200,000.00
5	2013-2014	222	09.03.2014	1,000.00	200,000.00
6	2013-2014	234	12.03.2014	1,000.00	200,000.00
7	2013-2014	108	12.03.2014	1,000.00	200,000.00
8	2014-2015	160	03.09.2014	1,000.00	200,000.00
9	2014-2015	168	07.10.2014	1,000.00	200,000.00
10	2014-2015	178	03.11.2014	1,000.00	200,000.00
11	2014-2015	179	03.11.2014	1,000.00	200,000.00
12	2014-2015	176	03.11.2014	1,000.00	200,000.00
13	2014-2015	177	03.11.2014	1,000.00	200,000.00
14	2014-2015	199	11.11.2014	1,000.00	200,000.00
15	2014-2015	200	11.11.2014	1,000.00	200,000.00
16	2014-2015	213	21.01.2015	4,000.00	800,000.00
17	2014-2015	291	07.01.2015	1,000.00	200,000.00
18	2014-2015	290	07.01.2015	1,000.00	200,000.00
19	2014-2015	309	15.01.2015	1,000.00	200,000.00
20	2014-2015	310	15.01.2015	1,000.00	200,000.00
21	2014-2015	320	20.01.2015	1,000.00	200,000.00
22	2014-2015	329	04.02.2015	1,000.00	200,000.00
23	2015-2016	20	16.04.2015	1,000.00	200,000.00
24	2015-2016	21	16.04.2015	1,000.00	200,000.00
25	2015-2016	22	16.04.2015	1,000.00	200,000.00
26	2015-2016	31	16.04.2015	1,000.00	200,000.00
27	2015-2016	50	16.04.2015	1,000.00	200,000.00
28	2015-2016	45	16.04.2015	1,000.00	200,000.00
29	2015-2016	42	16.04.2015	1,000.00	200,000.00

अनु. क्र	वर्ष	गॅयल्टी चलन क्र.	दिनांक	त्यानुसार आलेले वास	भरलेली रक्कम
30	2015-2016	31	16.04.2015	1,000.00	200,000.00
31	2015-2016	32	16.04.2015	1,000.00	200,000.00
32	2015-2016	33	16.04.2015	1,000.00	200,000.00
33	2015-2016	66	16.04.2015	1,000.00	200,000.00
34	2015-2016	67	16.04.2015	1,000.00	200,000.00
35	2015-2016	138	16.04.2015	1,000.00	200,000.00
36	2015-2016	4642590	03.11.2015	6,250.00	2,500,000.00
37	2015-2016	6648414	20.01.2016	5,693	2,277,000.00
38	2015-2016	7427053	18.02.2016	3,333	1,000,000.00
39	2015-2016	7607260	25.02.2016	3,333	1,000,000.00
40	2016-2017	223952	12.04.2016	3,333	1,000,000.00
41	2016-2017	8512207	04.02.2017	6,666	2,000,000.00
42	2016-2017	9043084	04.03.2017	6,666	2,000,000.00
43	2016-2017	139109	30.03.2017	8,333	2,500,000.00
44	2016-2017	240549	31.03.2017	8,333	2,500,000.00
45	2017-2018	3831456	25.07.2017	6,666	2,000,000.00
46	2017-2018	2482245	27.03.2018	16,666	5,000,000.00
47	2017-2018	12790068	31.03.2018	6,666	2,000,000.00
48	2018-2019	7838620	30.10.2018	6,666	2,000,000.00
49	2018-2019	8743609	28.11.2018	6,666	2,000,000.00
50	2018-2019	8938617	03.12.2018	6,666	2,000,000.00
51	2018-2019	Mh011385996201819E	01.02.2019	5,000	2,000,000.00
52	2018-2019	Mh013454550201819E	20.03.2019	8,750	3,500,000.00
53	2018-2019	Mh014059575201819E	30.03.2019	7,500	3,000,000.00
54	2019-2020	MH009135046201920E	05.12.2019	1,991	796,400.00
55	2019-2020	MH009135222201920E	05.12.2019	1,250	500,000.00
56	2019-2020	MH010742666201920E	15.01.2020	2,500	1,000,000.00
57	2019-2020	MH012437714201920E	24.02.2020	2,500	1,000,000.00
58	2019-2020	MH000909282202021E	03.06.2020	2,500	1,000,000.00
59	2020-2021	MH003181417202021E	11.08.2020	1875	750,000.00
60	2020-2021	MH007442526202021E	25.11.2020	2500	1,000,000.00
61	2020-2021	MH009733140202021E	05.01.2021	2500	1,000,000.00
62	2020-2021	MH011310366202021E	08.02.2021	2500	1,000,000.00
63	2020-2021	MH012621683202021E	04.03.2021	2500	1,000,000.00
64	2022-2023	MH009630407202223E	20.10.2022	3000	1,800,000.00
65	2022-2023	MH011860906202223E	08.12.2022	834	500,400.00
Total Amount				187,152.00	59,126,899.00

तहसिलदार मावळ

(गौण खनिजासाठी खनिपट्टा मंजूरीबाबत)

वाचा :- १) श्री. सुनिल व सुधाकर शंकरराव शेळके यांचा दिनांक - १२/०३/२००८ रोजीचा अर्ज.

२) खाण व खनिजे (विनियमन व विकास) अधिनियम १९५७

३) मुंबई गौणखनिज उत्खनन नियम १९५५

४) महाराष्ट्र जमिन महसूल अधिनियम १९६६

५) शासन परिपत्रक क्र.एम.सी.आर/१७५९/६४३६९-एम.एन.जी. दि-१५/११/१९६९

अपरा खनिकर्म अधिकारी, पुणे यांचा दि-६/०९/२००८ चा स्थळ निरीक्षण अहवाल.



जिल्हाधिकारी कार्यालय, पुणे
खनिकर्म शाखा
क्र.खनिकर्म/एसआर/२६/२००८
पुणे-१, दि - २३/१०/२००८

विषय :- खनिपट्टा मंजूरी,
ग.न. १३६/१/२/३ मौजे आंबळे
ता. मावळ जि. पुणे.

आदेश

मुंबई गौण खनिज उत्खनन नियम १९५५ च्या प्रकरण दोन, नियम ५ अन्वये प्रदान केलेल्या शक्तीच्या आधारे मी, अपर जिल्हाधिकारी, पुणे. श्री. सुनिल व सुधाकर शंकरराव शेळके रा. तळेगाव दाभाडे ता.मावळ जि. पुणे यांना मौजे आंबळे ता. मावळ जि.पुणे येथिल जमिन स.नं. १३६/१/२/३ मधील क्षेत्र १० एकर एवढ्या अर्जित क्षेत्रामध्ये निष्पादनाच्या तारखेपासून ५ वर्षे मुदतीचा दगड ह्या गौण खनिजाकरिता खनिपट्टा (क्वारी लिज) परवानगी खालील अटी व शर्तीवर मंजूर करित आहे.

- १) खनिपट्टाधारकाने मुंबई गौण खनिज उत्खनन नियम १९५५ व महाराष्ट्र जमिन महसूल अधिनियम १९६६ मधील संबंधित नियमांचे पालन करणे आवश्यक आहे.
- २) खनिपट्टाधारकाने गौणखनिजाबाबत शासनाने व अपर जिल्हाधिकारी, पुणे यांनी वेळोवेळी विहित केलेल्या नियम, आदेश, शर्तीचे पालन करणे आवश्यक आहे.
- ३) ह्या आदेशापासून तीन महिन्यांचे आत खनिपट्ट्याचे निष्पादन (करारनामा) करून घेणे आवश्यक आहे. त्यासाठी खनिपट्ट्याने गंजुर केलेल्या क्षेत्राची संबंधित तालुका निरीक्षक, भूमि अभिलेख यांचेकडून स्वखर्चाने मोजणी करून नकाश्याच्या प्रति सादर कराव्यात. सदर मोजणीसाठी खनिपट्टाधारकाने ह्या आदेशापासून पंधरा दिवसात मोजणीसाठी तातडीची फी संबंधित तालुका निरीक्षक भूमि अभिलेख यांचेकडे भरून अर्ज करणे आवश्यक आहे. अन्यथा निष्पादन करण्यास झालेल्या विलंबासाठी खनिपट्टाधारक जबाबदार असल्याचे समजून मंजूर खनिपट्टा व परवाना आपोआप रद्द होईल व त्यासाठी त्यास कोणताही परतावा मिळणार नाही.
- ३अ) खनिपट्ट्याचे निष्पादन झाल्याशिवाय पट्टेधारकांस उत्खनन सुरु करता येणार नाही. निष्पादनापूर्वी उत्खनन सुरु केल्याचे निदर्शनास आलेस, सदरचे उत्खनन अनाधिकृत समजणेत येऊन उत्खनन झालेल्या गौणखनिजावर महाराष्ट्र जमिन महसूल अधिनियम १९६६ चे कलम ४८ (७) नुसार दंडनिय कारवाई करणेत येईल.

- ४) खनिपट्टाधारक खनिपट्ट्याने दिलेल्या क्षेत्रातून पाठविण्यात आलेल्या गौण खनिजावर मुंबई गौण खनिज उत्खनन नियम १९५५ च्या परिशिष्ट १ मध्ये विनिर्दिष्ट केलेल्या दराने स्वामित्वधन (रॉयल्टी) देईल. तसेच भरणा केलेल्या सर्व शासकीय देय रकमेवर २ टक्के टी.सी.एस. भरणा करणे बंधनकारक आहे. मात्र असे दर प्रत्येक तीन वर्षातून एकदा शासनाचे आदेशानुसार सुधारले जाण्यास पात्र असतील.
- ५) पट्टाधारक उपरोक्त नियमाच्या परिशिष्ट २ मध्ये विनिर्दिष्ट केलेल्या मर्यादेत, जिल्हाधिका-यांनी खाणपट्ट्यात निश्चित करून दिले असेल त्या दराने, दरवर्षी मृतभाटक (डेड-रेंट) देखील देईल आणि खाणपट्ट्यानुसार त्याच क्षेत्रात एकापेक्षा अधिक खनिजे काढण्यास परवानगी देण्यात आली असेल तर, जिल्हाधिकारी प्रत्येक खनिजाच्या बाबतीत व वेगवेगळे मृतभाटक निश्चित करील परंतु प्रत्येक गौण खनिजाच्या बाबतीत मृतभाटक किंवा राजशुल्क यापैकी जे अधिक असेल ते, परंतु दोन्ही नव्हे, भरण्यास पट्टेधारक पात्र होईल.
- ६) पट्टेधारक, तो खाणकामाकरिता वापरीत असेल अशा जमिनीच्या पृष्ठभागाकरिता, जिल्हाधिका-यांनी निश्चित केलेल्या व खाणपट्ट्यात विनिर्दिष्ट केलेल्या दराने आणि जो त्या जमिनीवर आकारण्यायोग्य असेल तेवढा जमिन महसूल व त्यावरील उपकर यांच्या रकमेहून अधिक नसेल असे, भूपृष्ठभाडे (सरफेसरेंट) सुध्दा देईल.
- ७) सक्षम, अधिका-यांनी, वाजवी कारणास्तव अन्यथा परवानगी दिली असेल त्याशिवाय, पट्टेधारक परवानगा दिल्याच्या दिनांकापासून तीन महिन्यांच्या आत, निष्पादन करूनच खाणकाम सुरु करील आणि त्यानंतर तो योग्य रित्या, कौशल्यपूर्वक व कारीगिरी पध्दतीने ते काम चालू ठेवील. पट्टाधारक वृथावरक (रिजेक्शन/ओव्हरबर्डन) काढून टाकून, अशा टाकाऊ माती/मुरुम इत्यादींचा काळजीपूर्वक साठा करील, निस्सारणाची योग्य व्यवस्था करील व खाणीतील सर्व मौल्यवान गौण खनिज काढून नेऊन हानी होण्यास प्रतिबंध करील.
- ८) पट्टेदारास, खाणपट्ट्याने दिलेले क्षेत्र दर्शविण्यासाठी आवश्यक असलेल्या हद्दीच्या खुणा व खांब त्यांच्या स्वतःच्या खर्चाने उभारावे लागतील आणि ते सुस्थितीत ठेवावेत.
- ९) पट्टेदार, खाली गोष्टी सुनिश्चित करण्यासाठी पुरेशी उपाययोजना करील:
- अ) खनिज व टाकाऊ पदार्थ सहजरित्या काढून नेता यावीत म्हणून, उघड्या खाणीतील खंदकाची उंची व रुंदी योग्य प्रकारे ठेवील.
- ब) जेथे काम चालले असेल तो पृष्ठभाग स्वच्छ ठेवील आणि
- क) काढलेल्या गौण खनिजांची योग्य आकारांच्या ढिगात रचना करून प्रत्येक ढिगास क्र. देईल.
- १०) खाणपट्ट्यातील क्षेत्रामध्ये, त्यात नमूद न करण्यात आलेले कोणतेही गौण खनिज सापडले तर, पट्टेदार त्याबद्दलची माहिती, अविलंब, समक्ष अधिकारी व संचालक, भूविज्ञान व खनिकर्म यांना देईल व त्याकरिता खाणपट्टा मिळविल्याशिवाय, असे खनिज काढून घेणार नाही किंवा त्याची



विल्हेवाट लावणार नाही. तसे खनिज आढळल्यापासून तीन महिन्यांच्या आत, त्याने जर अशा खाणपट्ट्याकरिता अर्ज केला नाही तर, राक्षम अधिका-यास अशा खनिजाकरिता, कोणत्याही अन्य व्यक्तिला खाणपट्टा मंजूर करता येईल.

- ११) त्यास खाणपट्ट्याने दिलेल्या क्षेत्राची योग्य स्वच्छता ठेवण्याची व्यवस्था करील.
- १२) गौण खनिजाच्या सुधारणाकरिता आणि विकासाकरिता शासन वेळोवेळी काढील अशा वाजवी अनुदेशाचे व निर्देशाचे पट्टेदार पालन करील.
- १३) खाणकामासंबंधी आणि पट्टेदारांच्या खाणीत काम करणा-या कर्मचा-यांची किंवा जनतेची सुरक्षा, आरोग्य व सुखसोई यावर परिणाम करणा-या बाबीसंबंधीत त्यावेळी अमलात असलेल्या कोणत्याही कायद्यातील तरतुदीचे पट्टेदार पालन करील आणि यासंबंधीतील रस्ता, पाणी व इतर विद्यमान सुविधा यांच्या न्याय हक्कांचा आदर करील. तसेच खनिज आदेश व नियमातील तरतूदीनुसार खाणपट्टा क्षेत्र व त्याची वाहतूक करताना वापरण्यात येणारे रस्ते यामधून निघणा-या धूळीपासून कोणालाही त्रास होता कामा नये व यासाठी खडी मशिन व तत्सम यंत्रणा उभारणार असल्यास ती उभारण्याची महाराष्ट्र प्रदुषण नियंत्रण मंडळाचा ना हरकत दाखला घेणे व त्यातील अटी व शर्तीचे पालन पट्टेधारक काटेकोरपणे करेल व अशा नाहरकत प्रमाणपत्राची छायांकित प्रत या कार्यालयास सादर करील.

खनिज क्षेत्रात खडीमशिन उभारणी केलेस तसेच खनिजाची वाहतूक यामुळे होणारे प्रदुषणावर आळा बसणेसाठी खालील बाबींची पूर्तता करणे पट्टेधारकांवर बंधनकारक राहिल.

- अ) खडी मशिनद्वारे दगडापासून खडी तयार करताना पाणी फवारणी यंत्रणा त्वरीत बसविण्यात यावी व ती नियमितपणे कार्यरत राहिल याची खबरदारी घ्यावी .
- ब) मुख्य रस्ता ते खाणीकडे जाणारा रस्ता तसेच खाणीतील रस्त्यावर नियमितपणे पाणी मारावे म्हणजे धूळ उडणार नाही.
- क) गंजूर असलेल्या क्षेत्राच्या सिमेवर प्रति हेक्टरी ५० तसेच कामगारांच्या रहिवासाच्या ठिकाणी आणि रस्त्याच्या कडेला पुरेश्या प्रमाणात (प्रत्येकी २०' अंतरावर) झाडे लावावीत व त्याची योग्य निगा राखावी.
- ड) खाणीतील दगड उत्खनन, खडी मशिन्स खनिजाची वाहतूक हे फक्त सुर्योदय ते सुर्यास्त या वेळेतच करावे रात्रीच्या वेळी खनिकर्माचे व वाहतुकीचे कोणतेही काम करू नये.

- १४) पट्टेदार, संबंधीत रेल्वे प्रशासनाच्या लेखी परवानगी खेरीज करून कोणत्याही रेल्वे लाईनच्या हद्दीपासून किंवा शासनाच्या पूर्व परवानगीखेरीज करून, कोणत्याही तळाच्या हद्दीपासून, तसेच कालवा, मार्ग किंवा सार्वजनिक बांधकाम किंवा इमारती यापासून खाणकाम सुरंगाशिवाय करायचे असेल तर ५० यार्ड आणि सुरंग लावून करावयाचे असेल तर २०० यार्ड अंतराच्या आतील जागेवर, कोणतेही खाणकाम करणार नाही किंवा तसे करण्यास परवानगी देणार नाही. रेल्वे शासनास किंवा शासनास, योग्य वाटतील अशा शर्ती परवानगी देतेवेळी लादता येतील.



१५) खाणीतून वगड उत्खननासाठी स्फोटके वापरणे आवश्यक असल्यान खनिपट्टा क्षेत्रात स्फोटकांचा वापर करण्यापूर्वी संयुक्त मुख्य विस्फोटक नियंत्रक, नवी मुंबई यांचेकडून आवश्यक स्फोटक परवाना घेण्यात यावा व त्याची प्रत या कार्यालयास सादर करावी व त्यातील अटी शर्तीचे पालन करावे. खाणपट्टा धारकाने सुरंग लावते वेळी छिद्रावर लोखंडी झाकण ठेवून त्यावर बारा अथवा अधिक वाळुचे पोत्याचे एवढे वजन ठेवावे व खालीलप्रमाणे काळजी घ्यावी.

अ) सुरंग लावण्यास जागेपासून २०० गजावर (६० मीटर झेंडा) लावून धोक्याचे भागात कार्यक्षम पध्दतीने खुणा ठेवून जनतेला पुरेशी पुर्व सूचना द्यावी.

ब) त्या क्षेत्रातील सर्व लोकांना योग्य रितीने आश्रय घेतल्याची दक्षता घ्यावी.

क) सुरंग लावणेच्या जागेजवळ कोणीही व्यक्ती जाणार नाही याची योग्य ती दक्षता घ्यावी.

ड) स्फोट झाल्यावर पुढील अर्ध्यातासापर्यंत जनतेला खाणीपर्यंत येवू न देण्याची ताकीद द्यावी.

इ) जनतेला धोक्याच्या जागेपासून संरक्षण देण्याकरिता पुरेशी सावधानी घेण्यात आली आहे.

अथवा नाही याची खात्री करून घेण्याकरिता सक्षम अधिकारी कोणत्याही स्फोटाच्या जागेत मोकळेपणांनी जाऊ शकेल.

१६) पट्टेदार खाणीतून काढलेले व पाठविलेले सर्व गौण खनिजाचे परिमाण व इतर तपशील व त्यात कामावर आलेल्या व्यक्तींची संख्या दर्शविणारे अचुक हिशोब ठेवील तसेच, पट्टेदार खाणपट्ट्याची संपूर्ण मापचित्रे ठेवील व त्याच्या खाणकामात उपलब्ध झालेल्या खनिजाच्या प्रतिनिधीक नमुन्यासह संचालक, भूविज्ञान व खनिकर्म यांना वेळोवेळी आवश्यक असेल अशी माहिती, अहवाल विवरणपत्रे त्यांना सादर करील.

१७) शासनाने किंवा सक्षम अधिका-याने किंवा संचालक, भूविज्ञान व खनिकर्म यांनी प्राधिकृत केलेल्या त्याही अधिका-याला, पट्टेदार त्यांच्या खाणपट्ट्यातील कोणत्याही जागेवर, इमारतीमध्ये उत्खननाच्या निरीक्षणाकरिता किंवा त्याच्या कोणत्याही लेख्याचे व माप चित्राचे अभिलेखांचे निरीक्षण करण्यासाठी प्रवेश करण्यास परवानगी देईल, अशा अधिका-यास ते उपलब्ध करून देईल. असा अधिकारी, त्यामुळे खनिज वाया जात असेल अशा खनिजाच्या उत्खननास प्रतिबंध करण्याकरिता त्यास आवश्यक वाटतील असे वाजवी निर्देश त्यास देतील आणि अशा अधिका-याने विनिर्दिष्ट केलेल्या कालावधीत अशा निर्देशांची अंमलबजावणी करणे हे, पट्टेदाराचे, त्याच्या अभिकर्त्याचे किंवा व्यवस्थापकाचे कर्तव्य असेल. पट्टेदाराने त्याच्या अभिकर्त्याने किंवा व्यवस्थापकाने विनिर्दिष्ट कालावधीत निदेशाचे पालन करण्यात कसूर केली तर, सक्षम अधिका-यास पट्टा समाप्त करता येईल किंवा वार्षिक मृतभाटकच्या दुपटीहून अधिक नसेल एवढा दंड लादता येईल.

१८) संबंधीत रेल्वे प्रशासनाच्या किंवा शासनाच्या मते कोणतीही रेल्वे, तळे, कालवा, मार्ग किंवा अन्य कोणतेही सार्वजनिक बांधकाम किंवा संरचना यांच्या सुरक्षिततेसाठी त्यांचे समाधान होईल अशा रितीने, खाणीचा कोणताही भाग पट्टेदार मजबुत करील किंवा त्यास आधार देईल .

१९) पट्टेदाराने सलग सहा महिने खाणकाम करण्याचे बंद केले असेल तर खाणपट्टा रद्द होण्यास पात्र ठरेल



मात्र पट्टेदारास, वाजवी कारणास्तव खाणकाम प्रतिबंध झाला असेल, किंवा पट्टेदाराने सक्षम अधिका-याच्या पूर्व परवानगीने खाणकाम बंद केले असेल तर खाणपट्टा रद्द होणार नाही.

- २०) पट्टेदार किंवा त्याचा हस्तांतरित किंवा अभिहस्तांकित यांनी खंड(तेरा) खालील कोणताही प्रवेश किंवा निरीक्षण याकरीता अनुमती दिली नाही तर सक्षम अधिका-यास त्याचा खाणपट्टा रद्द करता येईल व त्याची प्रतिभूती उक्त संपूर्णतः किंवा अंशतः जप्त करता येईल.
- २१) पट्टेदार सर्व अपघाताचा वृतांत संबंधित दंडाधिकारी आणि जिल्हा पोलीस अधिक्षक तसेच मा.संचालक, खाणसुरक्षा, मंडगांव गोवा यांना दिला पाहिजे.
- २२) ह्या नियमाच्या खंड(एक) (दोन) (तीन) (चार) (पाच) (सहा) (सात) (आठ) (नऊ) (दहा) (अकरा) (बारा) (चौदा) (वीस) मध्ये विनिर्दिष्ट केलेल्या कोणत्याही शर्तीचा पट्टेदाराने किंवा त्याच्या हस्तांतरिती किंवा अभिहस्तांकिताने भंग केल्यास सक्षम अधिकारी, झालेल्या उल्लंघनाबाबत नोटीशीच्या दिनांकापासून तीस दिवसांच्या आत उपाययोजना करण्याबद्दल पट्टेदारास लेखी नोटीस देईल आणि ह्या कालावधीत, उपरोक्त शर्तीची पूर्तता करण्यात आली नाहीतर, सक्षम अधिका-यास त्याचा खाणपट्टा समाप्त करता येईल पट्टेदाराने किंवा हस्तांतरिती वा अभिहस्तांकिताने खाणपट्ट्यातील अन्य कोणत्याही शर्तीचा भंग केल्यास, सक्षम अधिकायास, मृतभाटकाच्या दुप्पट रकमेहून अधिक होणार नाही एवढी रक्कम दंड म्हणून देण्यास भाग पाडता येईल.
- अ) सहाय्यक संचालक नगररचना यांनी दिनांक- ६/०८/२००८ रोजी सदर प्रकरणी दिलेला अभिप्राय अहवालातील अटी बंधनकारक राहतील व त्यांचा भंग केल्यास खनिपट्टा रद्द होणेस पात्र होईल.
- ब) खाणपट्टाधारकाने मंजूर क्षेत्रामधून दगड, माती, मुरुम वाहतुकीसाठी वाहतुक पास सक्षम अधिका-यांने प्रमाणित केलेला वाहतुक पास प्रत्येक वाहनासोबत प्रत्येक वेळी देणे बंधनकारक आहे. ज्या वाहनांबरोबर वाहतुक पास आढळून न आल्यास त्या वाहनांतील संपूर्ण गौण खनिज अवैध आहे असे समजून त्यावर नियमानुसार दंडात्मक कारवाई करण्यात येईल. त्याचप्रमाणे खाणपट्टाधारक यांनी उत्खनन केलेले गौण खनिज विक्री व वाहतुक केलेल्या गौण खनिजाचा दैनंदिन हिशोब नोंदवही ठेवणे आवश्यक आहे. ती नोंदवही व इतर हिशोब कागदपत्रे अपर जिल्हाधिकारी, जिल्हा खनिकर्म अधिकारी तसेच भूविज्ञान व खनिकर्म संचालनालयातील निरीक्षण करणा-या अधिका-यासाठी उत्खननाच्या जागेवर उपलब्ध करून देणे बंधनकारक राहिल अन्यथा सदरचा खाणपट्टा रद्द करण्यात येईल.
- २३) पट्टेदाराच्या खाणपट्ट्यामध्ये समाविष्ट करण्यात आलेली कोणतीही जमिन पट्ट्याने देण्यास उपलब्ध नव्हती असे नंतर आढळून आल्यास, त्याबद्दलच्या नुकसानभरपाई मिळण्यासंबंधीच्या पट्टेदाराच्या कोणत्याही दाव्यापासून शासन मुक्त असेल.
- २४) पट्टेदार किंवा त्याचा हस्तांतरिती, किंवा अभिहस्तांकित हे, इमारती उभारण्यासंबंधी त्यावेळी अंमलात



असलेल्या कोणत्याही कायद्याच्या उपबंधाचे किंवा खाण पट्ट्याने दिलेले क्षेत्र ज्या अधिकाऱ्याच्या अधिकारितेत असेल अशा कोणत्याही किंवा असे आदेश देण्यास सक्षम असणाऱ्या कोणत्याही अधिकाऱ्याने काढलेल्या कोणत्याही आदेशाचे उल्लंघन करून, कोणतीही इमारत उभारणार नाही.

२५) ज्या जमिनीच्या बाबतीत खाणपट्टा मंजूर करण्यात आला असेल त्या जमिनीतून उपलब्ध होणारी गौण खनिज विकत घेण्याचा प्रथमधिकार शासनास असेल.

२६) खाणपट्ट्याने दिलेल्या जमिनीत किंवा जमिनीवर कोणताही रस्ता, रेल्वे, कालवा किंवा जलाशय बांधण्याचा किंवा विजेचा किंवा दूरध्वनीचा कोणताही तार मार्ग (लाईन) नेण्याचा राज्यशासनाचा किंवा केंद्र सरकारच्या अधिकार राखीव असेल.

२७) शासनाच्या वरील अटी-शर्तीखेरीज जिल्हाधिकारी, पुणे यांच्या स्वेच्छाधिकारात खालील अटी पट्टेधारकावर बंधनकारक करीत आहेत.

अ) खाणपट्टाधारकाने काढलेल्या खनिजाचे पूर्ण राजशुल्क (रॉयल्टी) किमान दर महा (६) महिन्यांचे अंतराने संबंधीत तहसिलदाराकडे भरले पाहिजे. मात्र, पट्टेदारास सोयीचे ठरत असल्यास, सहा महिन्यापेक्षा कमी वेळेतही तो राजशुल्क केव्हाही व वेळोवेळी भरू शकेल. मात्र सहा महिन्यापेक्षा आधी रॉयल्टी भरण्याची सक्ती पट्टेधाराकावर असणार नाही.

ब) पट्टेधारकाने खाजगी जमिनीवर खाणपट्टा घेतलेला असल्यास जमिनधारकास जमिनीच्या नुकसानीबाबत भरपाईची रक्कम अदा करून जमिनधारकाकडून तहसिलदारासमोर स्टॅम्प पेपरवर केलेला ना-हरकत दाखला मिळविलेला असला पाहिजे.

क) पट्टेधारकाने नियमांनुसार तोडण्यास बंदी असलेली झाडे/वृक्ष इ. त्याचे खाणपट्टा क्षेत्रात परवानगी शिवाय तोडू नये अथवा त्याची विल्हेवाट लावू नये.

ड) पृष्ठांमंजुरीनंतर कोणत्याही शासकीय अधिकृत प्रयोजनाकरीता काही क्षेत्र प्रतिबंधित केले गेल्यास तेवढ्या क्षेत्रात पट्टेधारकास खाणकाम करता येणार नाही.

इ) पट्ट्याखाली मंजूर क्षेत्राच्या हद्दीलगत राखीव अथवा संरक्षित किंवा अन्य कोणत्याही प्रकारचे वनक्षेत्र अथवा सरकारी पड/गायराण अशा प्रकारचे क्षेत्र असल्यास त्या हद्दीत खाणकाम केले जाणार नाही. याची पूर्ण जबाबदारी पट्टेधारकाने घेणे आवश्यक आहे. अन्यथा असे खाणकाम म्हणजे सरकारी जमिनीत अतिक्रमण/वनसंरक्षण कायद्याच्या भंग असे समजले जाईल व खाणपट्टा कोणतीही वेगळी सूचना न दिली जाता पट्टा रद्द केला जाईल.

फ) पट्टेधारकाने खाणीचे खड्डे पुरेसे व योग्य असे कुंपण लावून सुरक्षित करणे जरूरीचे आहे. असे न केल्याने जर मनुष्य/जनावरांना खड्ड्यात पडून अपघात झाल्यास त्याची जबाबदारी पट्टेधारकावर राहिल व नियमानुसारच्या कारवाईस तो पात्र ठरेल व खाणपट्टा रद्द केला जाऊ शकेल.

ग) पट्टा क्षेत्राबाबत अन्य व्यक्तिशी पट्टेदाराचे वाद उदभवल्यास/न्यायालयीन प्रकरण झाल्यास, अशा दाव्यापासून पट्टेदार शासनास क्षतीपूर्त (अलग) ठेवेल.



- प)पट्ट्याचा कालावधी संपल्यावर किंवा पट्टा रद्द केला गेल्यास, त्यानंतर पट्ट्याचे क्षेत्र, त्यावरील खाणीसहीत आणि खाणीत शिल्लक असलेल्या सर्व खनिजसहित शासन ताब्यात घेईल व अशा क्षेत्रावरील सर्व मालमत्ता जप्त करून शासनाचे ताब्यात घेतली जाईल.
- म)युद्ध किंवा आणीबाणी घोषित झाल्याच्या कामामध्ये आवश्यकता भासल्यास खाणपट्टा क्षेत्रावरील सर्व खाणी, आवार असे सर्व क्षेत्र, त्यामधील संयंत्रे इत्यादिसह ताब्यात घेण्याच्या शक्तीचा वापर शासनास करता येईल.

प्रति,

श्री. सुनिल व सुधाकर शंकरराव शेळके
रा. कडोलकर कॉलनी, तळेगाव दाभाडे
ता.मावळ जि. पुणे .

प्रत



सही/-XXX
(वसंतराव वैद्य)
अपर जिल्हाधिकारी, पुणे



१) तहसिलदार, मावळ

- अ)खाणपट्टाधारक या आदेशातील शर्ती व गौण खनिज उत्खनन नियमांचे पालन करतात किंवा कसे?ते पहावे.
ब)खनिपट्टाधारकास विहित नमुन्यानुसार खनिज वाहतूक परवानगीची पुस्तके सही शिक्के करून प्रमाणित करून द्यावीत व याबाबतची नोंदवही आपल्या कार्यालयात ठेवावी.

क)त्यांनी स्वतः वर्षातून किमान एकदा खनिपट्टा क्षेत्राची व खनिपट्टा हिशोबांची तपासणी करून खनिपट्टाधारक नियमानुसार खाणकाम करून सर्व शासकीय देणी वेळच्या वेळी खजिन्यात भरतात किंवा कसे तसेच विहित वेळेत विहित विवरणपत्रे सर्व संबंधितांस सादर करतात केली कसे याबाबतही तपासणी करून सविस्तर अहवाल या कार्यालयास सादर करावा.

२) तालुका निरीक्षक भूमि अभिलेख, मावळ यांना योग्य त्या कार्यवाही करिता रवाना

यांना कळविण्यात येते की, खनिपट्टाधाराकाकडून शर्त क्र.३ नुसार मौजणी शुल्क भरून घेऊन फक्त मंजूर क्षेत्रा पुरती मौजणी करून निष्पादनाकरिता मौजणीच्या नकाशा प्राधान्याने तयार करून द्यावा. नकाशासह खनिपट्ट्याचे (लिज डीड एक्सीक्युशन) विहित वेळेचे आत होणे नियमानुसार बंधनकारक असल्याने ही मौजणी विना विलंब घेणेची दक्षता घ्यावी.

३) उपविभागीय अधिकारी मावळ उपविभाग पुणे यांना माहितीसाठी रवाना.

✦ माहितीसाठी व अवलोकनार्थ सविनय सादर.

४) मा. संचालक, खाण, सुरक्षा, गोवा विभाग, मडगांव, गोवा.

५)मा.संचालक, भूविज्ञान आणि खनिकर्म, संचालनालय, महाराष्ट्रशासन, जुनेसचिवालय, नागपूर-४४० ००९.

23/10/04
अपर जिल्हाधिकारी, पुणे करिता.

- वाचा :- १) या कार्यालयाचा आदेश क्र. ४०४ एसआर/२६/२००८ दिनांक २३/१०/२००८
 २) खाण व खनिजे (विनियमन व विकास) अधिनियम १९५७
 ३) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३
 ४) महाराष्ट्र जमिन महसूल अधिनियम, १९६६
 ५) शासन परिपत्रक क्र.एम.सी.आर/१७५९/६४३६१-एम.एन.जी. दि.१५/११/१९६१
 ६) शासन परिपत्रक क्र.लवेसू ०७०८/गौखनि-२७/प्र.क्र.२६१/ख दि.२३/१/२००९
 ७) श्री.सुनिल व सुधाकर शंकरराव शेळके यांचा दिनांक ०१/०८/२०१४ रोजीचा अर्ज
 ८) तहसिलदार मावळ यांचेकडील पत्र क्र.गौख/कावि/३२६/२०१४ दि.६/९/२०१४



जिल्हाधिकारी कार्यालय, पुणे
 खनिकर्म शाखा
 क्र.खनिकर्म/एसआर/०४/२०१४
 पुणे-१, दिनांक २९/०९/२०१४

विषय :- खनिपट्टा रद्द करण्याबाबत

मौजे आंबळे, ता.मावळ, जि.पुणे येथील

जमिन ग.नं.१३६/१/२/३ मधील क्षेत्र १० एकर

आदेश

या कार्यालयाचा आदेश क्र.खनिकर्म/एसआर/२६/२००८ दिनांक २३/१०/२००८ अन्वये श्री.सुनिल व सुधाकर शंकरराव शेळके, ता.मावळ, जि.पुणे यांचे नावे मौजे आंबळे, ता.मावळ जि.पुणे येथील जमिन ग.नं.१३६/१/२/३ मधील १० एकर क्षेत्रामध्ये दिनांक २२/१०/२०१३ अखेरच्या मुदतीकरीता खाणपट्टा मंजूर करणेत आला होता.

खाणपट्टाधारक श्री.शेळके यांनी दिनांक ०१/०८/२०१४ रोजीच्या अर्जाद्वारे खाणपट्टा रद्द करण्याबाबत विनंती केलेली होती.

अर्जदार यांचे अर्जाचे अनुषंगाने तहसिलदार मावळ यांनी दिनांक ०६/०९/२०१४ रोजी अहवाल सादर केला आहे. त्यामध्ये नमूद केले आहे की, ETS मशिनद्वारे मोजणी केलेली आहे. त्यानुसार ६८४२१ ब्रास गौणखनिजाचे उत्खनन झालेले असून, परवानाधारकाने ६४८१७ ब्रास एवढ्या गौणखनिजाची रॉयल्टी शासन जमा केलेली आहे. उर्वरीत ३६०४ ब्रास गौणखनिजाची रॉयल्टी शासन जमा करून खाण बंद करणेस हरकत नाही.

त्यामुळे परवानाधारक यांचेकडून उर्वरीत ३६०४ ब्रास गौणखनिजाची रॉयल्टी वसूल करून, या कार्यालयाचा आदेश क्र.खनिकर्म/एसआर/२६/२००८ दिनांक २३/१०/२००८ अन्वये मंजूर असलेला खाणपट्टा, महसूल व वन विभाग यांचेकडील परिपत्रक क्र. लवेसू-०७०८/गौखनि-२७/प्र.क्र.२६१/ख दिनांक २३/०२/२००९ मधील खालील अटी/शर्तीचे पालन करण्याच्या शर्तीवर मंजूर असलेला खाणपट्टा रद्द करित आहे.

- १) खाणपट्टा बुजविणेची सर्वस्वी जबाबदारी खाणपट्टाधारकावर राहिल.
- २) यापुढे उक्त क्षेत्रामध्ये उत्खनन केल्यास आपण भारतीय दंड संहिता मधील कलम ३७९ नुसार च्या कारवाईस पात्र रहाल.



सही XXX
प्रदीप पाटील
अपर जिल्हाधिकारी, पुणे

प्रति,

श्री. सुनिल व सुधाकर शंकरराव शेळके,
रा. तळेगाव हाभाडे, ता. मावळ, जि. पुणे.

प्रतः - तहसिलदार मावळ यांचेकडेस माहितीसाठी व योग्य त्या कार्यवाहीसाठी .

उक्त खाणपट्टा क्षेत्रामध्ये यापुढे कोणत्याही प्रकारचे उत्खनन होणार नाही याबाबत क्षेत्रिय अधिकारी यांना सुचना देणेत याव्यात. तसेच सदर खाणी बुजविल्या जातात किंवा कसे? याची जबाबदारी आपल्यावर राहिल, याची नोंद घ्यावी.

प्रतः - उपविभागीय अधिकारी मावळ उपविभाग पुणे यांना माहितीसाठी रवाना.

अपर जिल्हाधिकारी, पुणे करिता

(Regarding approval of Mining Lease for Minor Mineral)

Read:-

- 1) Application dated 12/03/2008 of Mr. Sunil and Sudhakar Shankarao Shelke.
 - 2) Mines and Minerals (Regulation and Development) Act 1957
 - 3) Bombay Minor Mineral Mining Rules 1955
 - 4) Maharashtra Land Revenue Act 1966
 - 5) Government Circular No. MCR / 1759/64361 M. N.G.date 15/11/1961 According to the site inspection report dated 6/09/2008 by the Mining Officer, Pune.
-

Collector's Office, Pune
Mining Branch
No. Mining / SR / 26/2008 Pune-1,
Dt. 23/10/2008

Subject: Mining Lease Approval, C.N. 136/1/2/3
Mauje Amble Ta. Maval Dist. Pune.

ORDER

I, Additional Collector, Pune, in virtue of the powers conferred under Chapter Two Rule 5 of the Bombay Subordinate Mineral Mining Rules, 1955. Mr. Sunil and Sudhakar Shankarao Shelke Res. Talegaon Dabhade Maval Dist. Pune to Mauje Amble t. Maval

Dist. Land at Pune S.No. 136 /9/2/3 is granting mining lease (quarry lease) permission for the minor mineral stone for a period of 5 years from the date of execution in an acquired area of 10 acres on the following terms and conditions.

- 1) The lease holder must comply with the relevant provisions of the Bombay Subordinate Mineral Mining Rules, 1955 and the Maharashtra Land Revenue Act, 1966.
- 2) The mining lease holder must comply with the rules, orders and conditions prescribed by the Government and the Additional Collector, Pune from time to time regarding minor minerals.
- 3) Execution of mining lease (agreement) must be done within three months from this order. For this, the concerned Taluka Inspector, Land Records should submit a copy of the map at his own expense of the area sanctioned by the mine.

For enumeration, the mining lease holder must make an application to the Taluka Inspector Land Records regarding the urgent fee for enumeration within fifteen days of this order. Otherwise, the sanctioned mining lease and license shall automatically be cancelled and no refund shall be given to the mining lease holder, holding the lease holder responsible for the delay in execution.

- 3a) Leaseholders shall not commence mining unless the mining lease is executed. If it is found that the mining has started before the execution, the ongoing mining will be considered unauthorized and penal action will be taken under Section 48 (7) of the Maharashtra Land Revenue Act, 1966 on the minor mineral mined.
- 4) The holder of a mining lease shall pay royalty at the rate specified in Appendix 1 to the Bombay Mining of Minor Minerals Rules, 1955, on minor

mineral shipped from the area allotted by the licensee. Also, 2% TCS on all government dues paid. It is mandatory to pay. But such rates shall be liable to be revised once in every three years as per the order of the Government.

- 5) The lessee shall also pay dead rent annually at such rate as may be fixed by the Collector in the mining lease within the limits specified in Appendix 2 of the above rule and if more than one mineral is permitted to be extracted in the same area, the Collector shall fix different dead rents in respect of each mineral. provided that the lessee shall be entitled to pay the higher of death rent or royalty in respect of each subsidiary mineral, but not both.
- 6) The lessee shall also pay a surface rent (surface rent) for the surface of the land to be used for mining at a rate fixed by the District Collector and specified in the mining lease and not exceeding

the amount of land revenue and cess liveable on that land.

- 7) Except as otherwise permitted by the competent authority on reasonable grounds, the lessee shall commence mining operations by execution within three months from the date of grant of the license and shall thereafter continue the same with due skill and workmanship. The lessee shall carefully store such waste soil/murum etc. by removing rejection/overburden, arrange proper drainage and remove all valuable secondary minerals from the mine to prevent damage.
- 8) The lessee shall erect at his own expense boundary marks and poles necessary to indicate the area allotted by the mining lease and shall maintain them in good condition.
- 9) The Lessee shall take adequate measures to ensure the following:

- a) The height and width of open pit trenches shall be properly maintained so that minerals and waste materials can be removed easily.
 - b) Keep the surface where work is carried out clean and
 - c) Forming the mined minor minerals into piles of suitable sizes and each pile no. will give.
- 10) If any minor mineral not mentioned therein is found in the area under the mining lease, the lessee shall forthwith report the same to the appropriate officer and the Director, Geology and Mines and shall not remove or dispose of such mineral without obtaining a mining lease for the same. If he does not apply for such mining lease within three months from the discovery, the competent authority may grant mining lease to any other person for such mineral.
- (11) He shall arrange for proper sanitation of the area allotted to him by the mining lease.

- 12) The lessee shall comply with such reasonable directions and instructions as may be issued by the Government from time to time for the improvement and development of subordinate minerals.

- 13) The lessee shall comply with the provisions of any law for the time being in force relating to mining and matters affecting the safety, health and comfort of the employees working in the lessee's mine or the public and shall respect the rights of way, water and other existing facilities in connection therewith. Also, according to the provisions of the mine belt order and rules, no one should be bothered by the dust coming out of the mine belt area and the roads used for its transportation and for this purpose, if standing machines and similar systems are to be erected, a no-objection certificate should be obtained from the Maharashtra Pollution Control Board and its

terms and conditions should be followed. The lessee shall strictly execute and submit to this office a photocopy of such certificate of absence.

In order to prevent the pollution caused by the construction of mining machinery in the mining area as well as the transportation of minerals, it will be obligatory on the lease holders to fulfill the following matters.

- a) While making gravel from stone by vertical machine, water spray system should be installed promptly and it should be kept in regular operation.
- b) Main road to mine road as well as mine road should be regularly watered so that dust does not fly.
- c) Adequate number of trees (at 20 spacing each) should be planted and maintained at 50 per hectare on the boundary of the area with ganjur as well as near worker's residence and roadside.

- d) Excavation of stone in the mine, transport of gravel ore should be done only between sunrise and sunset, no mining and transport should be done at night.
- 14) The lessee, except with the written permission of the railway administration concerned, from the boundary of any railway line or from the boundary of any base, canal, road or public works or buildings without prior permission of the Government, 50 yards if without tunnel and 200 yards if tunnelled. No mining shall be done or permitted to be done on the site within the distance. The Railway Government or such conditions as the Government may think fit may be imposed while granting permission.
- 15) If it is necessary to use explosives for stone extraction from the mine, before using explosives in the mine belt area, the necessary explosives license should be obtained from the Joint Chief

Explosives Controller, Navi Mumbai and a copy of the same should be submitted to this office and the terms and conditions should be followed. At the time of mining, the holder of mining belt should place an iron cover on the hole and place the weight of twelve or more sandbags on it and take care as follows :-

- a) Sufficient advance notice to the public should be given by putting up a flag at 200 yards (60 m) from the place of mine laying and marking the danger area in an efficient manner.
- b) Ensure that all people in that area are properly sheltered.
- c) Due care should be taken that no person goes near the tunnelling site.
- d) Public should be warned not to come near the mine for the next half hour after the explosion.

- e) Adequate precautions have been taken to protect the public from danger. Or the Competent Officer may freely visit any place of explosion to ascertain whether or not.
- 16) The lessee shall keep accurate accounts showing the quantity and other particulars of all minor ore extracted and shipped from the mine and the number of persons employed therein, and the lessee shall keep complete maps of the mining lease and such information as may be required from time to time by the Director, Geology and Mines, together with a representative sample of the ore obtained from his mining operations. Report statements will be submitted to them.
- 17) The lessee shall make available to such officer as may be authorized by the Government or the competent authority or the Director, Geology and Mines, to enter the building at any place within his mining lease for the purpose of inspecting the

excavation or any of his accounts and surveying records. Such officer shall give such reasonable directions as he may deem necessary to prevent the mining of such mineral as may be wasted, and it shall be the duty of the lessee, his agents or managers, to carry out such directions within such period as may be specified by such officer. If the lessee fails to comply with the investment within the specified period by his agent or manager, the competent authority may terminate the lease or impose a fine not exceeding twice the annual dead rent.

- 18) The lessee shall strengthen or support any part of the mine to the satisfaction of the Railway Administration or Government concerned for the safety of any railway, dam, canal, road or any other public work or structure.
- 19) The mining lease shall be liable to be cancelled if the lessee ceases mining for six consecutive months but the mining lease shall not be

cancelled if the lessee is prevented from mining for reasonable reasons or if the lessee has stopped mining with the prior permission of the competent authority.

- 20) If the lessee or his transferee or assignee does not permit any access or inspection under clause (thirteen), the competent authority may cancel his mining lease and forfeit his security in whole or in part as aforesaid.
- (21) Lessee shall report all accidents to concerned Magistrate and District Superintendent of Police as well as Hon. Should be given to the Director, Mine Safety, Mandgaon Goa.
- 22) As specified in clauses (one) (two) (three) (four) (five) (six) (seven) (eight) (nine) (ten) (eleven) (twelve) (fourteen) (twenty) of this rule In case of breach of any condition by the lessee or his transferee or assignee, the Competent Authority shall give notice in writing to the lessee within

thirty days from the date of notice of the breach to take remedial action and if the aforesaid condition is complied with within this period, the Competent Authority may terminate his mining lease by the lessee or the transferee or assignee. In case of breach of any other condition, the Competent Authority may compel a fine not exceeding double the amount of the deceased rent.

- a) The conditions in the opinion report dated 6/08/2008 by the Assistant Director Urban Development in the said matter shall remain binding and breach thereof shall be liable to cancellation of the mining lease.
- b) The mining lease holder is required to issue a transport pass at all times along with each vehicle attested by the competent authority for transportation of stone, soil, gravel from the sanctioned area. If the vehicles with which the transport pass is not found, the

entire secondary mineral in those vehicles will be treated as illegal and penal action will be taken against them as per rules. Similarly, the mining lease holder must keep a daily account register of minor mineral sold and transported minor mineral. It shall be mandatory to make the register and other accounting documents available to the Additional Collector, District Mining Officer and the Inspecting Officer of the Directorate of Geology and Mining at the mining site otherwise the said mining lease will be cancelled.

- 23) If it is subsequently found that any land included in the mining lease of the lessee was not available for lease, the Government shall be exempt from any claim of the lessee for compensation thereon.
- 24) The lessee or his transferee, or assignee, in contravention of the provisions of any law for the time being in force relating to the erection of

buildings or of any order made by the authority having jurisdiction over the area granted by the mining lease or by any officer competent to make such order, No building will be erected.

- 25) The Government shall have the first right to purchase secondary minerals available from the land in respect of which the mining lease has been granted.
- 26) The right of the State Government or the Central Government to construct any road, railway, canal or reservoir or to carry any electric or telephone wire line (line) in or on the land granted by the mining lease shall be reserved.
- 27) In addition to the above terms and conditions of the Government, the following conditions are binding on the lease holder at the discretion of the Collector, Pune.
 - a) The mining lease holder shall pay the full royalties of the mined minerals to the

concerned Tehsildar at least every (6) months. However, if it is convenient for the lessee, he can pay the royalty at any time and from time to time, even within a period of less than six months. But the lessee will not be forced to pay the royalty earlier than six months.

- b) If the lessee has taken a mining lease on private land, he must obtain a non-cancellation certificate on stamp paper before the Tehsildar by paying compensation to the land owner for the loss of land.
- c) Prohibited from breach by the lessee as per rules/Trees/trees etc. It should not be cut or disposed of in mining areas without permission.
- d) If any area is restricted for any government official purpose after the approval, the lease holder shall not be allowed to mine in that area.

- e) If there are reserved or protected or any other type of forest area or Government Park/Gairan within the limits of the area sanctioned under the lease, no mining shall be carried out within those limits. The lessee must take full responsibility for this. Otherwise such mining will be considered as encroachment on Government land/violation of Forest Protection Act and the mining leases will be cancelled without any separate notice.
- f) It is necessary for the lessee to secure the mine shafts with adequate and suitable fencing. By not doing so, if an accident occurs due to human/animal falling into the pit, the liability will remain on the lease holder and he/she will be eligible for legal action and the mining lease may be cancelled.

- g) In case of dispute / court case of the lessee with other person regarding the leased area, the lessee shall indemnify (separate) the Government from such claim.
- h) On the expiry of the lease period or if the lease is cancelled, then the area of the lease, including the mines thereon and all minerals remaining in the mine, shall be taken over by the Government and all property in such area shall be seized and taken over by the Government.
- i) All mines on the mining lease area if necessary in the operation of war or emergency declared. The Government can exercise the power of taking possession of all areas such as premises, including plants etc.

Signature/-XXX
(Vasantrao Vaidya)
Additional Collector, Pune

To,

Mr. Sunil and Sudhakar Shankarao Shelke
Res. Kadolkar Colony, Talegaon Dabhade
Ta. Maval Dist. Pune.

Copy :

1) Tehsildar, Maval

- a) Whether the mining lease holders comply with the terms of this order and subordinate mineral extraction rules or how? Must see it.
- b) Mineral transport permission books should be signed and certified by the mining lease holder according to the prescribed format and a record of this should also be kept in his office.
- c) They should personally inspect the mining area and the mining area accounts at least once a year and submit a detailed report to this office about how the mining lease holders pay all the government dues to the treasury on time or submit the prescribed statements to all concerned at the prescribed time.

- 2) Taluka Inspector Land Records, Maval is informed to take appropriate action to inform that the condition no. As per 3, enumeration map should be prepared on priority basis for execution by enumeration only upto sanctioned area after payment of survey fee. As it is mandatory for the lease deed execution along with the map to be done within the prescribed time, care should be taken to take this calculation without delay.
- 3) Forwarded to Sub Divisional Officer Maval Sub Division Pune for information. *Civil submission for information and perusal.
- 4) Hon. Director, Mines, Security, Goa Division, Bhadgaon, Goa.
- 5) Hon. Director, Directorate of Geology and Mining, Government of Maharashtra, June Secretariat, Nagpur-440 001.

Sd/- Illegible
23/10/2008
For Additional Collector, Pune.

Pune-1, date: 29/09/2014

Subject: - Regarding cancellation of mining lease

Mauje Amble, p. Land at Maval, Dist.Pune, G.No. Area between 136/1/2/3 - 10 hectares

Order

This office order no. Mining / SR / 26/2008 dated 23/10/2008 Mr. Sunil and Sudhakar Shankarao Shelke, Res. Talegaon Dabhade, Maval, District Pune. Their names are Mauje Amble, T. Land in Maval District Pune C.No. 136 / 1 / 2 / 3 in 10 acres area was granted a mining lease for a term ending on 22/10/2013.

Mining Leaseholder Shri. Shelke had requested cancellation of the mining lease in his application dated 01/08/2014.

Pursuant to the application of the applicant, Tehsildar Maval has submitted a report dated 06/09/2014. It states that ETS is calculated by machine. Accordingly, 68421 brass of minor mineral has been

mined and the licensee has collected royalty of 64817 brass of minor mineral to the government. There is no objection to closing the mine by depositing the royalty of the remaining 3604 brass minor minerals to the government.

Therefore, the order of this office after collecting the royalty of the remaining 3604 brass secondary minerals from the licensee. Mining lease approved under Mining / SR/26/2008 dated 13/10/2008 Revenue and Forest Department circular no. L V S-0708 / MMR-27/Pro.No. 261/M dated 23/02/2009 cancelling the mining lease granted on condition of compliance with the following terms / conditions.

The entire responsibility of extinguishing the mining lease will be on the mining lease holder. Henceforth mining in the said area shall be punishable by Indian Penal Code shall be eligible for action under Section 379.

**Sd/-
Pradeep Patil Additional Collector,
Pune**

To,

Mr. Sunil and Sudhakar Shankarao Shelke,
Res. Talegaon Dabhade, Maval, District Pu

Correspondence - To Tehsildar Maval for information
and appropriate action.

Intimation should be given to the Regional
Officer that no further mining will be done in the
said mining lease area. Also these mines are
extinguished or how? It should be noted that the
responsibility for this will remain with you.

Forwarded to Sub Divisional Officer Maval Sub Division
Pune for information.

**Sd/-
For Additional Collector, Pune**

MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICE, PUNE

Phone - (020) - 25811627
 Fax - (020) - 25811029
 Email : ropune@mpcb.gov.in
 Visit At : <http://mpcb.gov.in>



3rd Floor, "Jog Center"
 Wakdevadi Mumbai-Pune Road,
 Pune - 411 003.

Orange/S.S.I.

Date: 20/07/2018

Consent No: RO-PUNE/CONSENT/1807000759

Consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016

[To be referred as Water Act, Air Act and HW (M&TM) Rules respectively].

.....
 CONSENT is hereby granted to

M/s. Sai Stone Crusher,
 Gat No. 136/1/2/3, A/P. Amble
 Tal - Maval, Dist - Pune.

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to: 30.04.2028
2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1	Stone Metal & Artificial Sand	1200	Brass/M
2	Stone Dust	70	Brass/M

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall not exceed Nil.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 0.40 M³.
- (iii) Trade Effluent : --- NA ---
- (iv) Trade Effluent Disposal: --- NA ---
- (v) Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

- | | | | |
|-----------------------|---------------|-----|-------|
| (1) Suspended Solids | Not to exceed | 100 | mg/l. |
| (2) BOD 3 days 27° C. | Not to exceed | 30 | mg/l. |

(vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vii) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
			-----NA-----		

(viii) **Other Conditions:**

- 1) Industry should monitor effluent quality regularly.
- 2) Industry shall develop green belt of local species in /3rd of total area.

4. **The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under**

The daily water consumption for the following categories is as under:

(i) Domestic	...	0.40 CMD
(ii) Industrial Processing	...	0.00 CMD
(iii) Industrial Sprinkling	...	20.00 CMD
(iv) Agriculture / Gardening	...	0.00 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. **CONDITIONS UNDER AIR ACT:**

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. Control Equipment:

- 1) Conveyor belt shall be covered to avoid dust emissions.
- 2) You shall provide Wind breaking walls.
- 3) Dust Suppression system & sprinkling arrangement shall be provided to all sources of dust emission.
- 4) You shall develop a green belt along the periphery of unit.
- 5) You shall construct metalled roads within premises.
- 6) You shall follow regular cleaning & wetting of the ground within Premises.

b. Standards for Emissions of Air Pollutants:

- (i) SPM/TPM Not to exceed The SPM measured between 3 to 10 Mtrs, from any process equipment of a stone crushing unit shall not Exceed 600 micrograms/Nm³

(ii) SO₂ Not to exceed --- Kg/day

6. Standards for Stack Emissions:

(i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
		--NA--	

(ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
		--NA--

(iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

(iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

(v) **Other Conditions:**

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry should monitor stack emissions and ambient air quality Regularly.

7. CONDITIONS UNDER HAZARDOUS AND OTHER WASTE (MANAGEMENT & TRANSBOUNDRY MOVEMENT) RULES, 2016:

(i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type of Waste	Quantity	UOM	Disposal
		--NA--		

(ii) Treatment: - NIL

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
2. The industry should comply with the Hazardous and Other Waste (M&TM) Rules, 2016.
 - a. Whenever due to any accident or gas leakage or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Collector, Directorate of Industry, Safety and Health, Police Station, Fire Brigade, Directorate of Health Services, Department of Explosives, Board and Local Body and the production process should be stopped by taking all necessary safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the surrounding. The industry should not restart the process

without permission of the Board and other statutory organization as require under the law.

- b. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.
- c. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Waste (M&TM) Rules, 2016.

8. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non-hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. As inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.

9. This is issued without prejudice to any other permission required under any of the laws, by-laws or regulations in force.
10. The Industry shall renew the existing bank guarantee of Rs 25000 in favour of Regional Officer, MPCB, Pune, within 15 days valid till 30.04.2028 towards compliance of consent conditions.
11. This Board reserves the right to add / amend / revoke any condition in this consent and the same shall be binding on the applicant.
12. This consent is issued for stone crushing unit only. Industry shall obtain Environmental Clearance for Stone Quarry, if any, from competent authority.
13. In case of any pollution nuisance, the activity shall be stopped voluntarily.
14. The Capital investment of the industry is Rs 147.0 Lakh.



For AND ON BEHALF OF M.P.C. BOARD

(Signature)
(Dr. H. D. Gandhe)
Regional Officer, Pune

To,
M/s. Sai Stone Crusher,
Gat No. 136/1/2/3, A/P. Amble
Tal - Maval, Dist - Pune.

Copy to:

- 1) Sub-Regional Officer, MPCB, P - I / P - II / P.C. / Satara / Solapur.
- 2) Chief Accounts Officer, MPCB, Mumbai

Received Consent fee of -

Sr. No.	Amount (Rs.)	Transaction No.	Date
1.	75000	TXN1805001966	18.05.2018

Government of Maharashtra

SEAC-2013/CR.201 A/TC-2
 Environment department,
 Room No. 217, 2nd floor,
 Mantralaya Annexe,
 Mumbai 400 032
 Date: 24th January, 2014

To,
 Collector, Pune
 Office of the Collector,
 Pune.

Subject: Environmental clearance for Stone quarry proposals.

Sir,

This has reference to the communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-I, Maharashtra in its 71st meeting and SEIAA in its 61st & 64th meeting.

2. It is noted that the proposal is for grant of Environmental Clearance for stone quarries having area of each quarry less than 5 hectares. MoEF vide OM dated 18th May 2012, in reference to Hon Supreme Court Order in the matter of Deepak Kumar Vs State of Haryana & others clarified that projects of minor minerals with lease area less than 5 ha would be treated as category 'B' as defined in EIA Notification 2006 and will be considered by the respective SEIAA.

MoEF in its said OM also further quoted Hon. Supreme Court Order that "All the same, liberty is granted to the applicants before us to approach Ministry of Environment and Forest for permission to carry on mining below 5 ha and in the event of which Ministry will dispose of all the applications within ten days from the date of receipt of the applications in accordance with law". Accordingly SEAC considered the project under screening category 1(a) B2 as per EIA Notification 2006.

The proposal under consideration recommended by SEAC before the MoEF Notification dated 9 September 2013.

SEAC in its 71st meeting decided to recommend only such proposals out of 500 proposals which address the concern subject to conditions specified below. SEIAA, taking into a account the extreme urgency expressed by the DMO and recommendation of the SEIAA and also considering MoEF OMs issued related to ESA, decided to grant only 300 proposals submitted by DMO during the meeting as below

Sr.No	Name of the Village	Taluka	Survey No.	Name of the lease/Proposed lease	Area (in Hectare)
1	Autade Handewadi	Haveli	66/3	Sachin Subhash Ghule	1.05
2	Dhayari	Haveli	61/3	Balasaheb Damodar Pokale	2.33

3	Vadachiwadi	Haveli	26	M/s.Sonai Stone Crusher	2.00
4	Nandoshi	Haveli	4	Chabu Baburao Ranwade	2.20
5	Nandoshi	Haveli	4	Nandkumar Gopalrao Kulkarni	2.74
6	Lonikand	Haveli	496B/1	M/s.RMC Readymix India	4.09
7	Bhilarewadi	Haveli	14/1 & 2	Kashinath Yashwant Kashid	2.00
8	Mangadewadi	Haveli	3/4/1, 3/5/1	M/s.Kedareshwar Stone Co	1.04
9	Mangadewadi	Haveli	3/4/1	Chandrkant T.Mangade	1.03
10	Mangadewadi	Haveli	3/3	Sunil Bhagwan Mangade	1.04
11	Mangadewadi	Haveli	19/6, 19/7A, 19/7B, 19/9, 19/11, 19/12, 18/1B, 1B	Tulshiram Sitaram Mahajan	4.96
12	Ambegaon Khurd	Haveli	56/2, 57/1	Tulshiram Sitaram Mahajan	2.94
13	Ambegaon Khurd	Haveli	57, 56/1	Sameer Arvind Pimpale	4.56
14	Ambegaon Khurd	Haveli	53/1, 53/2	Shankar P.Thakar	2.00
15	Ambegaon Khurd	Haveli	53/2	Laxman Sadhu Tathe	1.02
16	Ambegaon Khurd	Haveli	53/1	Shreepal Harichandara Oswal	1.02
17	Mangrul	Maval	212	M/s.Kakade Stone Crusher	2.00
18	Mangrul	Maval	212	Ranjeet Ramdas Kakade	2.00
19	Mangrul	Maval	216, 221	M/s.Kakade Stone Crusher	4.90
20	Mangrul	Maval	224, 225	M/s.Kakade Stone Crusher	4.95
21	Mangrul	Maval	37, 38	M/s.Kakade Stone Crusher	4.95
22	Mangrul	Maval	170	Sadadhiv Dattatray Pawar	3.00
23	Mangrul	Maval	144	Satish Babanrao Kalwade	4.00
24	Pawalewadi	Maval	3	Navanath Babanrao Koyate	3.00
25	Amble	Maval	110/2	M/s. Namrata Stone Crusher	2.07
26	Amble	Maval	158, 121	M/s. Sai Stone Crusher	4.95
27	Amble	Maval	145, 149, 150/1, 150/2, 153/1, 153/2, 151	M/s.Sunny Industries (NSP Stone Crusher)	4.95

28	Amble	Maval	125	Sarika Sunil Shelke	3.57
29	Amble	Maval	136/1/2/3	Sunil Shankarrao Shelke	4.00
30	Amble	Maval	120/2	M/s. Namrata Stone Crusher	1.80
31	Amble	Maval	118	M/s. Namrata Stone Crusher	2.83
32	Amble	Maval	116	Vikram Balasaheb Kakade	4.95
33	Amble	Maval	121	Sagar Shivajirao Pawar	3.64
34	Amble	Maval	118	Santosh Vasant Gholap	2.05
35	Avasair Budruk	Ambegao n	87/2	Chandrakant Gulabrao Raskar	4.00
36	Avasair Budruk	Ambegao n	87/2	Rajendra Gulabrao Raskar	4.00
37	Shirdale	Ambegao n	142	Kishan G.Bhansali	2.08
38	Phalkewadi	Ambegao n	63/1	Kishor H.Kale	1.54
39	Vafgaon	Khed	197	Pratik Hajare	2.48
40	Vafgaon	Khed	192	Manohar Hajare	3.71
41	Lavarde	Mulshi	24, 25	M/s. Samarth Persist	2.00
42	Bhandgaon	Daund	428	M/s.Yugandhara Stone Crusher	1.05
43	Hinganigada	Daund	130	Rajendra Vishnu Ugale	4.00
44	Girim	Daund	725/1, 736	M/s.IJM (India) Infrastructre Ltd.	1.02
45	Khor	Daund	1105, 1006	Shakil Hamid Shaikh	2.00
46	Moi	Khed	511	Sopan Dondipa Karpe	1.01
47	Moi	Khed	630	Sopan Satu Sapore	1.02
48	Moi	Khed	502	Gulab Dattu Karpe	1.01
49	Kuruli	Khed	315	Anil Dnyanoba Bagde	1.01
50	Moi	Khed	570/3	Balasaheb Kisan Gavari	1.03
51	Moi	Khed	521	Anis Bashabhai Pathan	1.04
52	Moi	Khed	441	Bajirao Mahadu Karpe	1.05
53	Moi	Khed	519	Ramdas Shipati Yelwande	1.01
54	Moi	Khed	629	Bhagwan Raghu Sakore	1.02
55	Moi	Khed	517	Dashrath Kondiba Karpe	1.02
56	Moi	Khed	575	Dhamaji Pandharinath Gavari	1.03
57	Moi	Khed	484	Tukaram Nathu Gavari	1.02
58	Moi	Khed	571	Tukaram Vishnu Gavari	1.06
59	Moi	Khed	508	Tanaji Nana Karpe	1.04

60	Moi	Khed	473	Suresh Damu Karpe	1.03
61	Moi	Khed	511	Sopan Kondipa Karpe	1.06
62	Kelgaon	Khed	214	Maruti Rambhau Mugase	1.06
63	Koregaon	Khed	112	Anup Ramesh Bothara	1.04
64	Jayedwadi	Khed	58/2	Ramchandra B.Jadhav, Rajendra Kisan Rokade	1.97
65	Karanjvihire	Khed	86	Ramchandra Damodar Kad	4.00
66	Kadus	Khed	2714	Manik Shivaji Kadam	1.07
67	Moi	Khed	571	Shivaji Kondiba Sonavane	1.03
68	Karegaon	Shirur	33/4	Vilas Madhavrao Navale	1.02
69	Sharadwadi	Shirur	2052/2	Dattatray D.Sarode	1.89
70	Gardelwadi	Shirur	2355/2	Dhirendra Madhukar Temgire	2.00
71	Kardelwadi	Shirur	2302/3, 2692/2	Madhukar Haribhau Temgire	2.79
72	Thapmala	Shirur	1124/5	Mira S. Kouthale	1.02
73	Karegaon	Shirur	676	Madhukar Haribhau Temgire	1.41
74	Annapur	Shirur	2365	Vijay Dattu Lande	4.00
75	Shirur	Shirur	1125/1/2	Somnath Shankar Ghawate	2.84
76	Sonesangavi	Shirur	845	Urmila Rajaram Dherenge	2.00
77	Tardobachiwadi	Shirur	821/1	Vithalrao Laxman Gore	1.63
78	Kardelwadi	Shirur	2355/1	Prabhavati Hansraj Halapani	1.05
79	Annapur	Shirur	2365	Rajesh Dattu Lande	4.00
80	Kardelwadi	Shirur	2364/1	Dattatray Ganpat Lande	3.06
81	Shirur	Shirur	1828	Ravindra Dadabhau Kardile	1.06
82	Pashan Mala	Shirur	1154	Namdeo Dhondiba Ghavte	2.84
83	Sonesangavi	Shirur	291	Dattatray Trimbak Kadam	1.03
84	Dhoksangavi	Shirur	828	Pandharinath Thamaji Malgunde	1.04
85	Karegaon	Shirur	39/2	Sandesh Krishnaji Kohkade	1.04
86	Uralgaon	Shirur	511	Sunita Sudhakar Kadam	1.06
87	Malthan	Shirur	63	Chandar Abu Pachange	2.07
88	Bhavdi	Haveli	84	Pramod Babanrao Kande	2.00
89	Lonikand	Haveli	557	Navanath Bajirao Kand	2.40
90	Lonikand	Haveli	611	Rupali Shankar Bhumkar	2.43
91	Jambhulwadi	Haveli	75/2/1/1	Shivaji Suresh Jambale	1.21

92	Ambegaon	Haveli	79/1	Shivaji Raghunath Fengase	1.94
93	Dhayari	Haveli	89/9	Shivaji Dattatray Chakankar	2.16
94	Yevlewadi	Haveli	14/1/2	Shirish Rupchand Dharmawat	1.03
95	Lonikand	Haveli	603	Shantaram Sadashiv Sakore	1.31
96	Lonikand	Haveli	554/1	Satav M.Pandit	1.56
97	Lonikand	Haveli	600	Avinash Pandurang Sakore	2.00
98	Lonikand	Haveli	590	Maruti Ramchandra Bhumkar	4.35
99	Lonikand	Haveli	564	Bapusaheb G.Kand	2.00
100	Lonikand	Haveli	601	Chetan Dattatray Sasane	2.80
101	Lonikand	Haveli	585	Chetan Dattatray Sasane	2.33
102	Lonikand	Haveli	604	Chetan Dattatray Sasane	3.53
103	Lonikand	Haveli	590	Dattatray R.Bhumkar	2.00
104	Lonikand	Haveli	592	Dnyaneshwar Dattatray Shinde	1.00
105	Lonikand	Haveli	583, 584, 586, 591	Ghule & Bhapkar Stone Crusher Partner Ganesh Bhapkar	2.94
106	Lonikand	Haveli	583	Goraksha Eknath Shinde	1.89
107	Lonikand	Haveli	598	Genubhau Dhondubhau Sakore	2.08
108	Lonikand	Haveli	567 to 573	Mallikarjun Vasant Rao Patil	4.00
109	Lonikand	Haveli	556	Pradip Vidhyadhar Kand	2.00
110	Lonikand	Haveli	593	Namdev Shivram Katake	2.00
111	Lonikand	Haveli	600	Santosh D.Sakore	3.00
112	Lonikand	Haveli	586	Sadashiv Baburao Zurunge	2.00
113	Lonikand	Haveli	400, 402	Reshma Nilesh Raut	2.00
114	Lonikand	Haveli	556	Balasaheb Rajaram Kand	2.00
115	Bhavdi	Haveli	174	Dattatray Nilaram Tambe	2.00
116	Bhavdi	Haveli	251/3/4/5	Mulchand B.Tyagi	1.60
117	Bhavdi	Haveli	67	Nita Pandurang Magar	2.00
118	Bhavdi	Haveli	70	Sunil Bhide	3.50
119	Walti	Haveli	366	Rajendra Paman Gunjal	1.05
120	Mangadewadi	Haveli	19/6	Nilesh Pandit Mangade	1.10
121	Charoli	Haveli	60/10	Vilas Nathu Kakade	1.07
122	Walti	Haveli	368, 369	Jyoti Chandrakant Gunjal/ Lata Rajendra Gunjal	4.00

123	Dhayari	Haveli	36/1	Balasaheb Yashwant Dangat	2.00
124	Naigaon	Haveli	425	Appasaheb Ramchandra Kale	2.00
125	Yevlewadi	Haveli	14/3/1	Anand Dyanoba Kamthe	1.01
126	Dhayari	Haveli	80/4/3	Sanjiv Rajaram Kusalkar	3.00
127	Bhavdi	Haveli	157/A	Sanjay Dattatray Dabhade	1.05
128	Yevlewadi	Haveli	26/B	Sadashiv Govind Darekar	1.04
129	Bhavdi	Haveli	71	Sachin Gulabrao Deshmukh	3.00
130	Outade Handewadi	Haveli	67/5/2	Rohidas Raghunath Ghule	2.00
131	Ambegaon	Haveli	53/2	Ratnaprabha Mate	1.04
132	Bhavdi	Haveli	157/A	Ramdas Dattatray Dabhade	1.60
133	Bhavdi	Haveli	79	Ramchandra Raghu Tambe	1.60
134	Yevlewadi	Haveli	39/2/1	Somnath Suresh Dhandekar	1.06
135	Bhavdi	Haveli	202	Vivek Laxmanrao Deglurkar	1.07
136	Bhavdi	Haveli	208	Vithal Laxman Tambe	2.00
137	Lonikand	Haveli	576/1, 578, 579	Vilaskumar Palresha	4.00
138	Sasthe	Haveli	47	Vilas Dinkar Bhosale	2.02
139	Lonikand	Haveli	561/1, 562/2	Vijay Vithal Jadhav	2.00
140	Lonikand	Haveli	567, 569, 576	Ujwala Vilas Palresha	4.00
141	Bhavdi	Haveli	248	Tatyabhau Sakharam Tambe	2.40
142	Charoli	Haveli	34	Tanaji Govind Chaudhari	1.08
143	Lonikand	Haveli	496B	Surekha Ramchandra Jagtap	2.00
144	Lonikand	Haveli	585	Suhas Arun Dhamdhere	2.33
145	Bhavdi	Haveli	213	Subhadra Devram Tambe	1.53
146	Lonikand	Haveli	577, 578, 579	Suryakant Sandipan More	4.00
147	Bhavdi	Haveli	69	Sitaram Bhausaheb Fulsundar	2.61
148	Bhavdi	Haveli	201, 202	Sidharth Subhash Bhayani	4.00
149	Lonikand	Haveli	595	Shubhada Vivek Reddy	3.16
150	Dhayari	Haveli	67/4/3	Shivajirao Vithalrao Dhankawade	1.60

151	Gauddara	Haveli	314	Somnath Suresh Dhandekar	1.60
152	Charoli	Haveli	76/2	Ashok Dnyanoba Khandave	1.60
153	Charoli	Haveli	76/1	Balkrishna Dnyanoba Khandve	1.20
154	Charoli	Haveli	76/5	Rekha Balkrushana Khandave	1.53
155	Ambegaon Khurd	Haveli	75/2/1, 75/1/1/1, 75/2/2/2	Samarth Stone Company	1.91
156	Bhavdi	Haveli	209	Umesh Ruliram Bansal (Agrawal)	1.06
157	Lonikand	Haveli	120	Kiran Kand	2.00
158	Lonikand	Haveli	581	Sangita Subhash Parathe	1.02
159	Lonikand	Haveli	555	Kiran Bajirao Zurunge	2.00
160	Khamgaon	Junnar	51	Jitendra Bhikulal Javeri	1.02
161	Kuran	Junnar	423	Gajanan Haribhau Tamboli	1.01
162	Otur	Junnar	112	Dilip Maruti Dumbare	1.20
163	Pimpalgaon Sidhanath	Junnar	72/3	Sitaram Maruti Chaugule	1.01
164	Pimpalgaon	Junnar	58/2	Kalpna Vilas Wabale	1.79
165	Mandarne	Junnar	241	Kalpna Kailash Mahakal	2.00
166	Shiroli	Junnar	122/7, 121/2	Firojkhan M.Pathan	1.08
167	Manikdoh	Junnar	67/1	Dipak Shantaram Shevale	1.06
168	Pimpalgaon	Junnar	72/2	D.G.Balhekar and Company	2.86
169	Buchakewadi	Junnar	174	Dattu Dhondu Pawar	1.04
170	Godre	Junnar	361	Avinash Chandrakant Wabale	1.20
171	Keli	Junnar	319	Arun Mahatarba Kabadi	2.00
172	Chandkhed	Maval	389	Mahesh Jalindar Alhat	2.00
173	Amble	Maval	117/1/1, 117/1/2	Sandip Sambhaji Kalokhe & Sachin Sambhaji Kalokhe	1.01
174	Amble	Maval	118	Sandip Sambhaji Kalokhe & Sachin Sambhaji Kalokhe	3.27
175	Bhalgudi	Mulshi	1100, 1101, 1094, 1091, 1093, 1097, 1099	Shankar T.Jambulkar	3.17

176	Mugaon	Mulshi	51/1	Lawasa Corporation Ltd.	4.05
177	Koloshi	Mulshi	1/1	Lawasa Corporation Ltd.	3
178	Chimali	Khed	250	Arjun Tukaram Jadhav	1.29
179	Moi	Khed	645	Sandesh Dattatray Gite	1.05
180	Pimpri	Khed	349	Sanjay Bajirao Vahile	1
181	Moi	Khed	455	Baban Bajirao Gawari	1.04
182	Moi	Khed	484	Shantaram Dattoba Gawari	1.15
183	Moi	Khed	442	Swapnil G.Karpe	1.08
184	Moi	Khed	570	Vijay Bajirao Gavari	1.04
185	Chas	Khed	334	Umesh N.Dhamale	1.21
186	Dhoksangavi	Shirur	839	Chandar Abu Pachange	1.75
187	Balarwadi	Junnar	857	Mohit Sudam Dhamale	2.40
188	Kolwadi	Junnar	432	Suraj C.Thorat	1.33
189	Muthe	Mulshi	316/4	Raju Appa Chavan	3.00
190	Pahaddar	Ambegao n	156	Santosh Arjundas Daryanani	1.00
191	Pargaon	Ambegao n	1538	Firojkhan Jaindukhan Pathan	1.00
192	Mordewadi	Ambegao n	33/9, 32/7, 35/12	Raghvendra Vitthal Chimbalkar	2.00
193	Nightowadi	Ambegao n	92/14	Yeshwant Bapuji Kale	1.03
194	Bharatgaon	Daund	346 742 743	Yogesh Bhausaheb Kanchan	2.00
195	Bhilarewadi	Baramati	91	Deepak Narayan Mokashe	1.00
196	Khamgalwadi	Baramati	46	Harichandra Khatri, Atur V.Khatri, Kartik V.Khatri	2.00
197	Karhawagaj	Baramati	392, 393	Ujwala Vijay Solaskar	1.02
198	Malegaon	Baramati	594	Sachin Ganpatrao Taware	1.45
199	Bhilarewadi Karavagaj	Baramati	69/392	Dilip Parshuram Jagtap	3.21
200	Khamgalwadi	Baramati	49	Kashinath Abasaheb Kokare	1.04
201	Wadachiwadi	Haveli	9/1	Dattu Ganpat Lokhande	1.20
202	Lonikand	Haveli	606	Rajaram M.Sakore, Arun Chaudhari	1.01
203	Bhavdi	Haveli	209	Madanmohan Agrawal	1.92
204	Bhavdi	Haveli	177/1	Popat J.Tambe	2.00
205	Bhavdi	Haveli	71	Rajesh M.Yadav and other 3	4.90
206	Bhavdi	Haveli	200	Sadanand J.Gaikwad	2.00

207	Lonikand	Haveli	583	Shivaji Sonba Shinde	1.94
208	Lonikand	Haveli	513, 514	Milind Sopanrao Bhosale	2.00
209	Lonikand	Haveli	579	Sudhakar Dattatray More	2.00
210	Bhavdi	Haveli	190, 191, 204, 205	Sudhir S.Chougule	4.80
211	Lonikand	Haveli	596	Amar Jaysing Tupe	1.08
212	Bhavdi	Haveli	223	Yashwant Shivarkar	1.08
213	Lonikand	Haveli	555	Yogesh Dnyaneshwar Dalvi	2.00
214	Fulgaon	Haveli	198	Siddh Ganesh Stone Crusher	1.60
215	Bhavdi	Haveli	200	Sanjay Babanrao Paygude	1.20
216	Lonikand	Haveli	582	Mahesh Vitthalrao Shinde	1.08
217	Fulgaon	Haveli	194	Sampat Mahadu Sakore	1.61
218	Yevlewadi	Haveli	39	Jalindar Ramdas Dhandekar	1.04
219	Yevlewadi	Haveli	31/8/12	Najir Gulab Inamdar	1.03
220	Bhavdi	Haveli	169	Anish Ashok Kalbhor	1.08
221	Wagholi	Haveli	111/145	Dyanoba Babanrao Deshmukh	2.06
222	Wagholi	Haveli	154/2	Vijay Singh Jadhav	1.02
223	Bhavdi	Haveli	358/2	Kishor Rajaram Vitkar	1.08
224	Bhavdi	Haveli	191, 204	Manoj Laxman Mane	2.08
225	Wadebolhai	Haveli	115	Nanasaheb D.Paygude	1.08
226	Walti	Haveli	368	Prakash Jayvant Kunjir	1.45
227	Bhavdi	Haveli	232, 358/1	Rohan Chandrakant More	2.00
228	Bhavdi	Haveli	204	Santosh Babasaheb Tambe	2.08
229	Bhavdi	Haveli	157B	Kaluram Namdeo Tambe	2.00
230	Bhavdi	Haveli	434	Anil Baban Kature	1.02
231	Bhavdi	Haveli	246	Raosaheb Balku Tambe	1.75
232	Lonikand	Haveli	609, 610, 614	Z.M.Bharucha	4.00
233	Charoli	Haveli	78/2, 94/1	S.M.Bharucha	3.00
234	Moshi	Haveli	325/24	Dynoba Maruti Kate	1.49
235	Moshi	Haveli	327/25	Ramesh Arjundas Kruplani	1.41
236	Moshi	Haveli	327/24	Arjundas M.Kruplani	1.48
237	Shindavane	Haveli	1141	Kondiba Ramchandra Kamthe	1.08
238	Wadachiwadi	Haveli	9/3A/2	Rohidas Raghunath Ghule	1.04
239	Bhavdi	Haveli	245	Avinash Dynoba Ghule	1.48
240	Bhavdi	Haveli	237	Avinash Dynoba Ghule	1.19

241	Bhavdi	Haveli	75	Vithal Bhumkar	3.00
242	Lonikand	Haveli	607	Vivek Madhav Reddy	4.00
243	Perne	Haveli	399	Smita Chandrkant Kolte	2.00
244	Supe (Kh)	Purandar	541	Sumit Vasant Rao Jagtap	1.08
245	Nandgaon	Bhor	845, 846	Ajay Vijay Dhoot	2.78
246	Mordewadi	Haveli	36/39, 36/41, 36/47, 36/73, 36/72	Devyani Santosh Morde	1.85
247	Kodewadi	Haveli	5/1/2A/1	Nikhil Construction	2.35
248	Bhaydi	Haveli	169	Kamal Mansukh Navale	1.02
249	Bhavdi	Haveli	200	Shripad Stone Company	1.02
250	Yevlewadi	Haveli	39	Somnath Suresh Dhandekar	1.00
251	Bhavdi	Haveli	211	Ananda Ganpati Tambe	1.38
252	Charoli Bk	Haveli	80	Babanrao Ankush Shinde	1.20
253	Bhavdi	Haveli	86	Babusaheb Narayan Tambe	2.00
254	Bhavdi	Haveli	199	Balasaheb Bapusaheb Satav	2.00
255	Nandoshi	Haveli	9	Balasaheb Vitthalrao Jadhav	1.60
256	Bhavdi	Haveli	206	Balu Keru Tambe	1.97
257	Bhavdi	Haveli	157	Bharat Dattatray Tambe	2.02
258	Lonikand	Haveli	656	Dattatray Ramchandr Bhumar & Maruti Ramchandra Bhumkar	4.00
259	Wadgaon Shinde	Haveli	416	Dilip Anandrao Shinde	1.20
260	Bhavdi	Haveli	157/B	Dilip Namdeo Tambe	2.00
261	Lonikand	Haveli	155	Gangadhar Ramchandra Dalvi	2.02
262	Lonikand	Haveli	605, 607	Golden Sand & Stone Pvt.Ltd. Sushil M.Dhoot	4.00
263	Bhavdi	Haveli	251/1/7/1 0	Govind Mahadeo Kudale	1.00
264	Bhavdi	Haveli	224	Honrao Jaywant Tambe	1.21
265	Bhavdi	Haveli	22	J.Kumar Info Project Ltd.	4.90
266	Bhavdi	Haveli	82	Kundlik Tukaram Jadhav	2.32
267	Wadachiwadi	Haveli	26	Laxman Gopichand Bandal	2.00
268	Lonikand	Haveli	591	Robo Silicon Pvt.Ltd.	4.98
269	Nandoshi	Haveli	10	Milind Shankar Kiwale	1.34

270	Nandoshi	Haveli	4	Milind Shankar Kiwale	1.20
271	Lonikand	Haveli	561/1/2, 562/2/1	Pradip Bajirao Kand	2.00
272	Bhavdi	Haveli	23	Pritam Prataprao Khandve	2.00
273	Wagholi	Haveli	1537	Ramdas Banaji Gore	1.85
274	Bhavdi	Haveli	82, 83	Shantaram Baban Ghule	1.80
275	Charoli Bk	Haveli	60/7	Shantaram Kondiba Sonawane	1.20
276	Charoli Bk	Haveli	60/1/2/3	Shashikant Vishnupant Khandve	1.06
277	Yevlewadi	Haveli	24/1B	Shivaji Mahadeorao Shelar	1.21
278	Bhavdi	Haveli	246	Somnath Lahanu Tambe	1.15
279	Charoli Bk	Haveli	60/6, 60/5, 60/4	Somnath Raghunath Moze	1.20
280	Bhavdi	Haveli	204	Sunil Tukaram Tambe	3.87
281	Wagholi	Haveli	2513	Suraj Stone Supply Crushing & Co.	3.30
282	Wadgaon Shinde	Haveli	415	Tanaji Dnyanoba Khandve	1.20
283	Wadgaon Shinde	Haveli	414	Vilas Ankush Shinde	2.36
284	Bhavdi	Haveli	210	Vishnu Bhagwandas Thakkar	1.20
285	Charoli Bk	Haveli	80, 81	Z.M.Bharucha	1.60
286	Bhavdi	Haveli	75	Vitthal Kesu Bhamgar & Others	3.00
287	Bhavdi	Haveli	203	Shubhangi Vikas Undre	2.00
288	Bhavdi	Haveli	598	Shri Gurudatta Stone Crusher	1.00
289	Bhavdi	Haveli	157/B	Savita Gorakhnath Tambe	3.24
290	Moshi	Haveli	439/3	Vijay Chandrakant Gilbile	2.40
291	Moshi	Haveli	439/2	Manohar Ramchandra Jamtani	1.40
292	Charoli Bk	Haveli	66/2	Manoharsingh Bhagatsingh Ramsinghani	1.00
293	Charoli Bk	Haveli	63/1/A	Anandrao Motiram Devkar	1.33
294	Moshi	Haveli	327/6	Arvinda Hanumant Bhosale	1.25
295	Moshi	Haveli	435	Sanjay Hanumanta Devkar	1.30
296	Moshi	Haveli	435	Laxman Bhimrao Bhosale	1.30
297	Moshi	Haveli	435	Bhalchandra Siddhappa Lashkare	1.31
298	Moshi	Haveli	327	Ganesh Construction Bhalchandra Lashkary	1.10

299	Moshi	Haveli	439/1	Machhindra Eknath Mhaske	1.70
300	Moshi	Haveli	327/28	Tayappa Abu Pawar	1.55

3. SEIAA in its 61st & 64th meetings decided to accord environmental clearance to the above mentioned independent minor mineral proposals which may be consider as the separate EC being issued under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions.
4. The Concerned Authority should grant lease for individual lease holder stipulating conditions mentioned below and complying with the provisions of Minor Mineral Rules & GR issued by Revenue department, if any.

Specific conditions:

1. Only ongoing/existing lease are recommended for renewal. The validity period of the EC will be as per MoEF Notification but limited by the period of lease.
2. Precise mining area will be jointly demarcated at the site by officials of Mining/Revenue Department prior to mining operations, for all proposals under consideration. Record of such site plan, duly verified by competent authority shall be maintained.
3. Where the quarry is in a hilly terrain and where some part of the hill is already cut for quarrying, further hill cutting shall not be done. In such cases, deepening the existing operational area may be preferably done.

General conditions:

1. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydrogeological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
2. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to Environment Department and work shall be completed before the start of sand mining.
3. No tree-felling shall be done in the leased area, except only with the permission from competent authority.
4. All necessary statutory clearances shall be obtained before start of mining operations

5. Mining shall be limited to day hours time only. The loading shall not be done during night hours.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. No mining shall be carried out in the vicinity of natural/ manmade archeological sites.
8. The lease holder shall obtain necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface water and groundwater), if required for the project.
9. Wastewater, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
10. No wildlife habitat will be infringed.
11. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to any project.
12. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
13. Parking of vehicles should not be made on public places.
14. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
15. Appropriate mitigative measures shall be taken to prevent any kind of pollution. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
16. Vehicular emissions shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
17. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.
18. Dispensary facilities for first-aid shall be provided at the site.
19. Occupational health surveillance program of the workers should be undertaken periodically.
20. Provision shall be made for housing the workers at site, if required, with all necessary infrastructure and facilities such as fuel for cooking, safe drinking water, medical health care and sanitation etc.
21. Ambient air quality will be regularly monitored at the site and the nearest habitation. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by CPCB
22. Measures shall be taken for control of noise level to the limits prescribed by CPCB
23. Regular Environmental Audit shall be annually carried out during the operational phase.
24. Digital processing of the entire lease area in the District using remote sensing technique shall be done regularly once in three years for monitoring and submit the report to the Environment Department.
25. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Environment Department
26. The Mining officer shall submit six monthly reports in hard and soft copy on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the District Collector, the respective Regional Office of the Maharashtra Pollution Control Board & Regional Office of MoEF at Bhopal
27. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again

require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).

28. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to SEIAA/Environment dept. The revised list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local language newspapers and at each block where mining operation is proposed. District mining officer should ensure this and submit compliance report to Environment department with approval from Collector.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

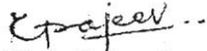
5. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason after consultation with SEIAA.

7. In case of any deviation or alteration in the project proposal from the one submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this environmental clearance shall lie with the National Green Tribunal, Van Vigyan Bhawan, Sec- 5, R.K. Puram, New Dehli – 110 022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



(R.A. Rajeev)

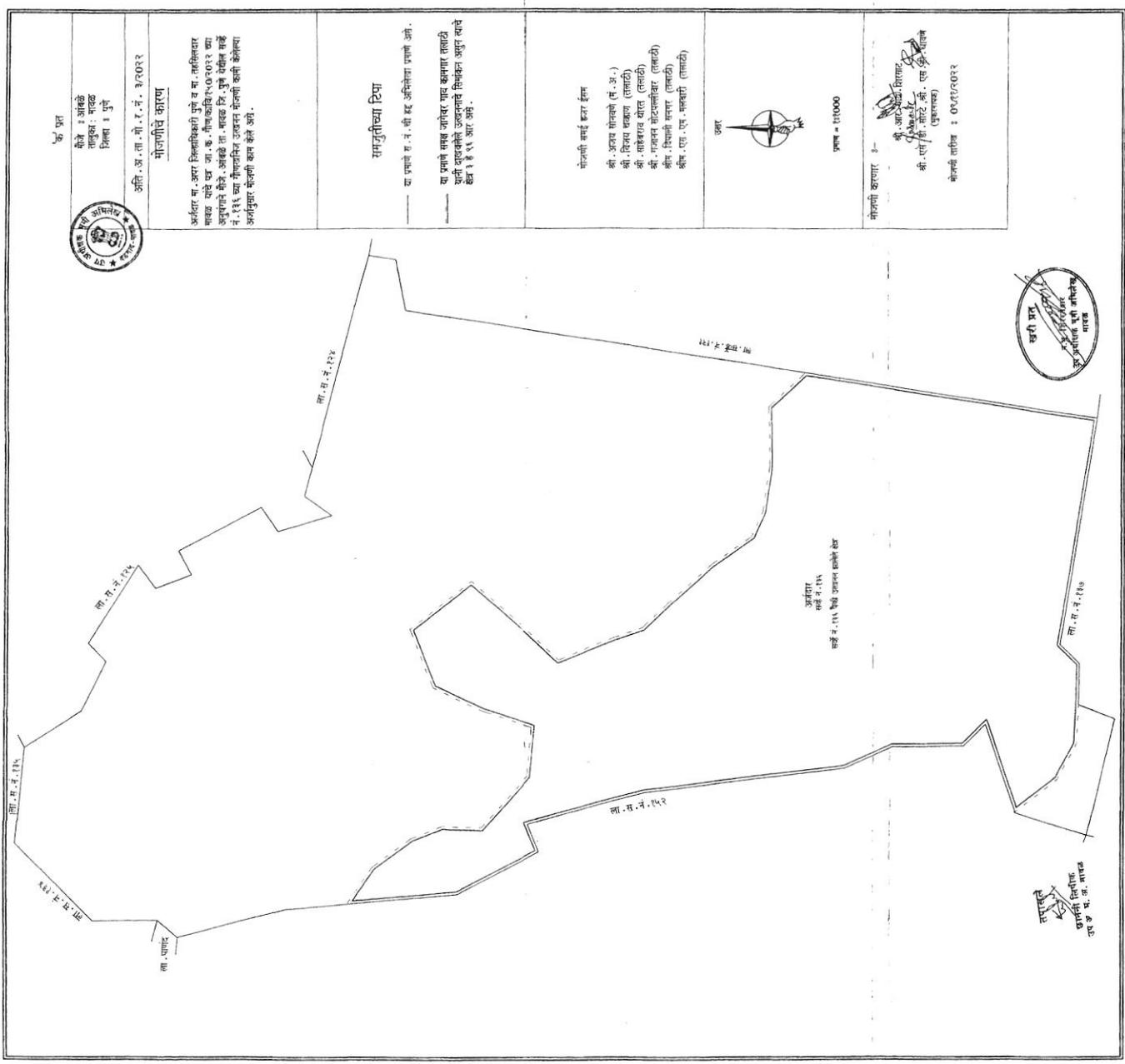
Principal Secretary,
Environment department &
MS, SEIAA

Copy to:

1. Shri. R. C. Joshi, IAS (Retd.), Chairman, SEIAA, Flat No. 26, Belvedere, Bhulabhai desai road, Breach candy, Mumbai- 400026.

2. Additional Secretary, MOEF, 'Paryavaran Bhawan' CGO Complex, Lodhi Road, New Delhi – 110510
3. Additional Chief Secretary, Revenue, Revenue & Forest Department.
4. Member Secretary, Maharashtra Pollution Control Board,
5. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016). (MP).
6. Regional Office, MPCB, Pune
7. District Mining Officer, Pune.
8. IA- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
9. Director (TC-1), Dy. Secretary (TC-2), Scientist-1, Environment Department.
10. Select file (TC-3).

(EC Uploaded on - 29 Jan 14)



जुलू प्रुत
 क्षेत्र : आंबेडे
 तालुकः मावळ
 जिल्हा : पुणे
 अति. अ. ता. नो. र. नं. ३/१०३३

मोतगीचे कारण

अर्जदार या अर्जा दिवशीपासून पुढे या सविकारा वाड्या मध्ये या अ. अ. नं. मोतगीचे कारण १०३३ या अर्जाप्रमाणे क्षेत्र आंबेडे ता. मावळ जि. पुणे येथे एक सवई नं. ११६ या मोतगीचे कारण उदरगत मोतगी वसाही केल्या अर्जाप्रकार मोतगी क्षेत्र होत आहे.

समजुतीच्या टिपा

— या प्रमाणे स. नं. सी. व्हा. अधिकारा प्रमाणे आहे.
 या प्रमाणे मावळ जॉबेर गाव सभामार्ग तलाठी खुली यादवकोठे उदरगत मोतगी सिमेंटन अड्डा सवई व्हा. ३६ ११ आर. आहे.

मोतगी सवई व्हा. इन्व
 श्री. उदय मोतगी (स. अ.)
 श्री. विठ्ठल वडगाव (तलाठी)
 श्री. मोतगीबाब मोत (तलाठी)
 श्री. गजानन मोतगावलीबाब (तलाठी)
 श्री. विठ्ठली वडगाव (तलाठी)
 श्री. ए. ए. ए. मावळारी (तलाठी)



प्रमाण = १:१०००

मोतगी सवईबाब :-

श्री. अर्जुन मोतगी
 श्री. ए. ए. ए. मोतगी (स. अ.)
 (सहकारक)
 मोतगी तालुका : ०१०३०३३



सर्वेक्षण
 उपनिर्देशक
 अ. अ. स. मावळ

MAP SHOWING GROUND LEVELS & CONTOURS OF STONE QUARRY IN GUT NO.136 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE
 NAME OF OWNER - MR.SUNIL SHANKARAO SHELKE

ला.स.नं.११४

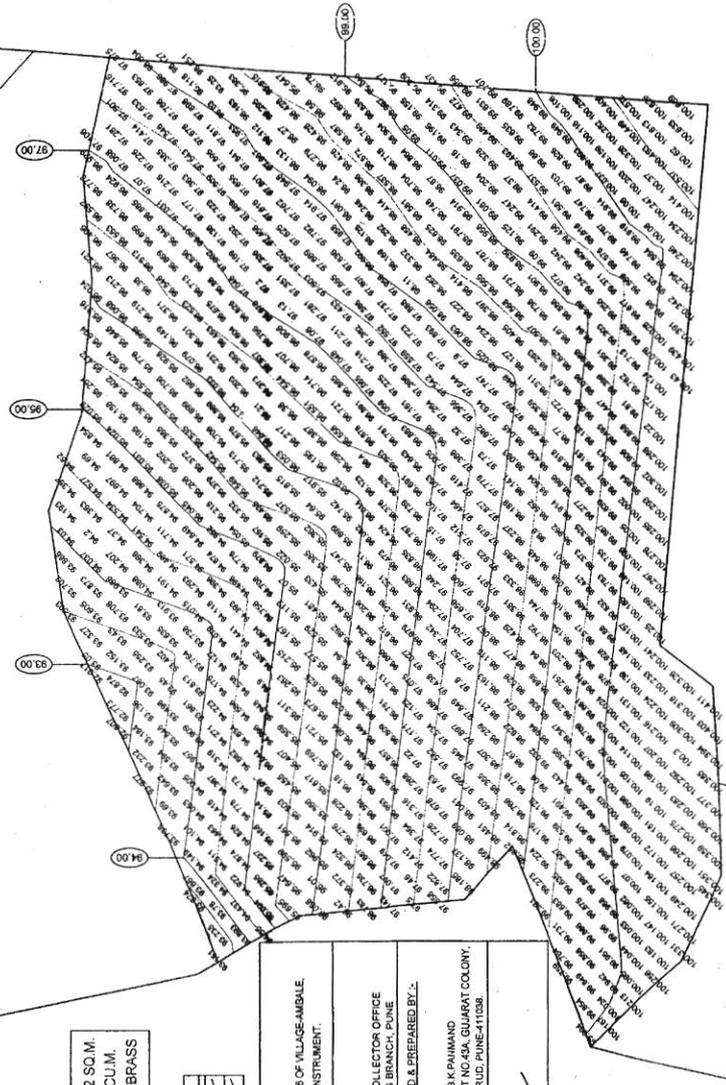


NORTH
 SCALE-1:1000

अजंवार
 सर्व्हे नं. १३६

ला.स.नं.१५२

LAND DEVELOPMENT



TOTAL AREA OF QUARRY - 20542.272 SQ.M.
 TOTAL EXCAVATION - 194023.820 CU.M.
 68559.653 BRASS

LEGEND

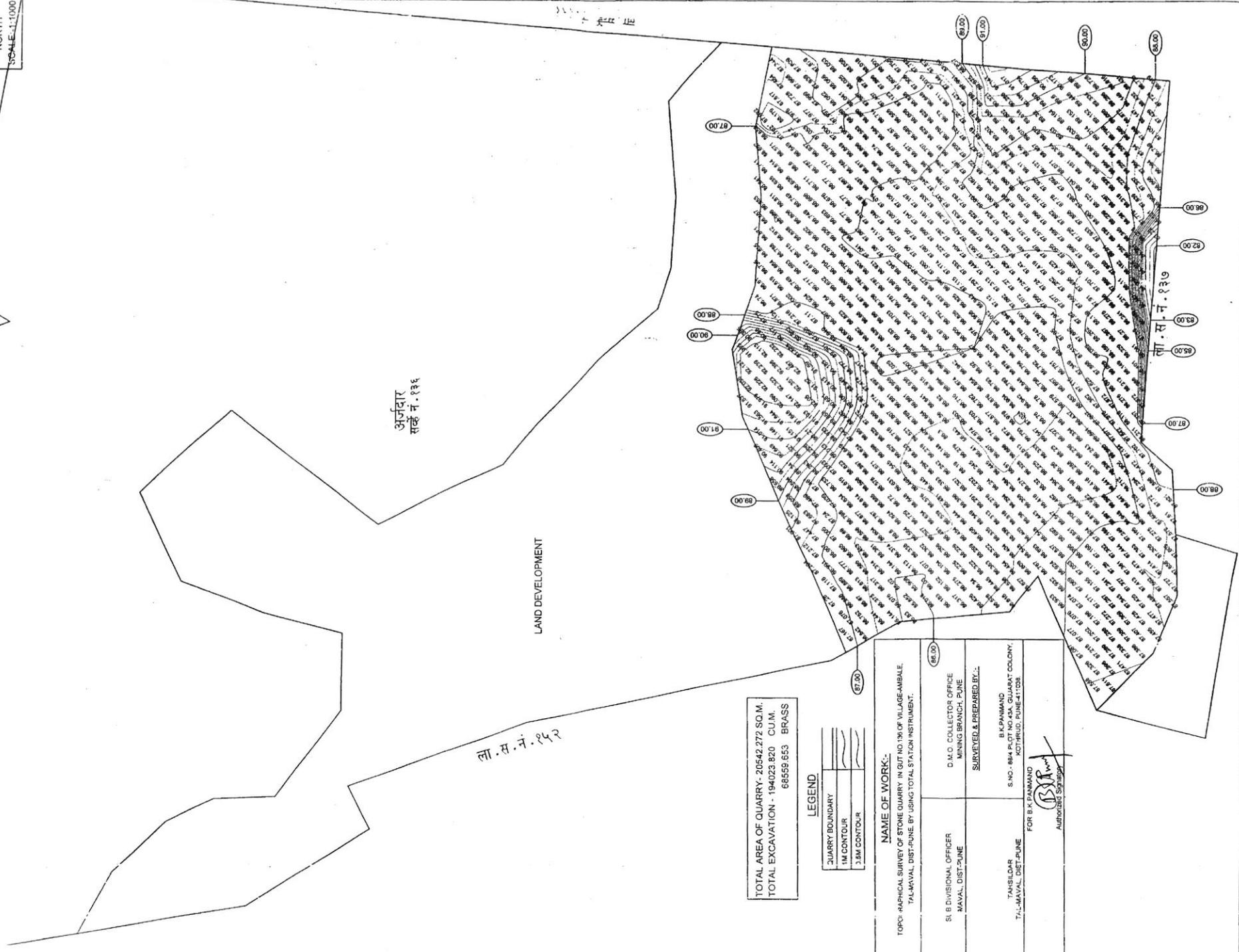
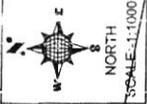
QUARRY BOUNDARY	
1M CONTOUR	
0.5M CONTOUR	

NAME OF WORK:-
 TOPOGRAPHICAL SURVEY OF STONE QUARRY IN GUT NO.136 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE BY USING TOTAL STATION INSTRUMENT.

SUB DIVISIONAL OFFICER MAVAL DIST-PUNE	D. M. O. COLLECTOR OFFICE MAVAL BRANCH, PUNE SURVEYED & PREPARED BY :- B.K.PANMAM S.NO. - 864 PUNE MOTHRUD, PUNE-411008.
TANJILKAR TAL-MAVAL, D. ST-PUNE	FOR B.K.PANMAM Authorised Signatory

MAP : HOWING EXCAVATED LEVELS & CONTOURS OF STONE QUARRY IN GUT NO.136 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE
 NAME OF OWNER - MR SUNIL SHANKARAC SHELKE

ला.स.नं.१२४



TOTAL AREA OF QUARRY - 20542.272 SQ.M.
 TOTAL EXCAVATION - 194023.820 CU.M.
 68559.653 BRASS

LEGEND

QUARRY BOUNDARY
1M CONTOUR
3.5M CONTOUR

NAME OF WORK:-
 TOPOGRAPHICAL SURVEY OF STONE QUARRY IN GUT NO.136 OF VILLAGE-AMBALE, TAL-MAVAL DIST-PUNE BY USING TOTAL STATION INSTRUMENT.

SI B DIVISIONAL OFFICER MAVAL DIST-PUNE	D.M.O. COLLECTOR OFFICE MINING BRANCH, PUNE
TAHSILDAR TAL-MAVAL DIST-PUNE	SURVEYED & PREPARED BY:- B.K.PANMAM S. NO. - 884 PLOT NO.43A, GUJARAT COLONY, KOTHRUD, PUNE-411008

FOR B.K.PANMAM

 Authorised Signatory

Horiz. Scale 1:2000
Vert. Scale 1:2000

CROSS SECTION OF STONE QUARRY IN GUT NO. 136 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE
NAME OF OWNER - MR.SUNIL SHANKARAO SHELKE

①

Cutting: 362.110
Datum: 87.0

Distance	Ground	Formation	Filling	Cutting
1560.000	100.351	87.557		12.794
1570.000	100.366	87.658		12.710
1580.000	100.403	87.572		12.813
1590.000		87.821		12.582
1600.000				
1610.000	100.250	88.211		12.039
1620.000	100.267	87.872		12.395
1630.000	100.285	88.101		12.184
1640.000	100.302	87.190		13.112
1650.000	100.220	85.487		14.733
1660.000	100.124	84.655		16.169
1670.000	100.028	86.213		13.815
1680.000	88.903	87.639		12.283
1690.000	100.080	87.304		12.776
1700.000	100.370	87.696		12.501
1710.000	100.613	88.432		12.181

Cutting: 2050.025
Datum: 85.0

Distance	Ground	Formation	Filling	Cutting
1540.000	99.942	87.358		12.544
1550.000	99.960	87.288		12.672
1560.000	99.877	87.257		12.720
1570.000	99.994	87.250		12.744
1580.000	100.011	87.185		12.826
1590.000	99.590	87.431		13.431
1600.000	99.976	86.338		13.637
1610.000	99.880	87.071		12.809
1620.000	99.783	87.872		11.911
1630.000	99.687	88.028		11.659
1640.000	99.591	88.327		11.234
1650.000	99.495	88.066		11.429
1660.000	99.398	87.838		11.461
1670.000	99.303	88.139		11.164
1680.000	99.271	88.267		11.104
1690.000	99.767	88.584		11.183
1700.000	100.037	88.799		11.239
1710.000	100.292	89.266		11.017

Cutting: 2078.015
Datum: 84.0

Distance	Ground	Formation	Filling	Cutting
1560.000	100.147	87.407		12.740
1570.000	100.164	87.429		12.735
1580.000	100.181	87.473		12.708
1590.000	100.198	87.165		13.003
1600.000	100.216	87.129		13.087
1610.000	100.233	87.472		12.761
1620.000	100.250	88.211		12.039
1630.000	100.267	87.872		12.395
1640.000	100.285	88.101		12.184
1650.000	100.302	87.190		13.112
1660.000	100.220	85.487		14.733
1670.000	100.124	84.655		16.169
1680.000	100.028	86.213		13.815
1690.000	88.903	87.639		12.283
1700.000	100.080	87.304		12.776
1710.000	100.370	87.696		12.501

Cutting: 1992.328
Datum: 85.0

Distance	Ground	Formation	Filling	Cutting
1542.052	99.759	87.221		12.538
1550.000	99.731	87.077		12.654
1560.000	99.836	87.074		12.561
1570.000	99.639	87.053		12.486
1580.000	99.443	86.851		12.592
1590.000	99.347	86.493		12.894
1600.000	99.251	86.288		12.983
1610.000	99.154	86.324		12.820
1620.000	99.058	86.653		12.205
1630.000	99.962	87.349		11.613
1640.000	88.866	87.882		11.184
1650.000	88.770	87.658		11.212
1660.000	88.674	87.486		11.208
1670.000	88.578	87.276		10.884
1680.000	88.482	87.963		11.089
1690.000	88.386	87.072		11.307
1700.000	88.290	86.151		10.865
1710.000	88.194	86.448		10.503

Cutting: 1634.189
Datum: 85.0

Distance	Ground	Formation	Filling	Cutting
1570.000	98.852	86.852		12.075
1580.000	98.758	86.548		12.170
1590.000	98.662	86.415		12.206
1600.000	98.566	86.225		12.301
1610.000	98.470	86.047		11.882
1620.000	98.374	86.780		11.553
1630.000	98.278	86.752		11.446
1640.000	98.182	86.743		11.388
1650.000	98.086	86.706		11.308
1660.000	97.990	86.645		10.989
1670.000	97.894	87.419		10.530
1680.000	97.798	87.578		10.827
1690.000	97.702	87.755		10.976
1700.000	97.606	88.121		11.004
1710.000	97.510	89.893		8.742

Cutting: 1649.909
Datum: 85.0

Distance	Ground	Formation	Filling	Cutting
1556.735	98.216	86.641		11.515
1560.000	98.185	86.618		11.567
1570.000	98.089	86.454		11.635
1580.000	97.993	86.339		11.654
1590.000	97.897	86.254		11.603
1600.000	97.801	86.310		11.290
1610.000	97.704	86.872		10.832
1620.000	97.608	86.904		10.704
1630.000	97.512	86.679		10.833
1640.000	97.416	86.834		10.582
1650.000	97.320	87.092		10.228
1660.000	97.224	87.436		10.208
1670.000	97.128	87.997		10.466
1680.000	97.032	87.928		10.479
1690.000	96.936	88.246		10.545
1700.000	96.840	89.132		8.845
1710.000	96.744	90.286		9.057

Cutting: 1992.328
Datum: 85.0

Distance	Ground	Formation	Filling	Cutting
1542.052	99.759	87.221		12.538
1550.000	99.731	87.077		12.654
1560.000	99.836	87.074		12.561
1570.000	99.639	87.053		12.486
1580.000	99.443	86.851		12.592
1590.000	99.347	86.493		12.894
1600.000	99.251	86.288		12.983
1610.000	99.154	86.324		12.820
1620.000	99.058	86.653		12.205
1630.000	99.962	87.349		11.613
1640.000	88.866	87.882		11.184
1650.000	88.770	87.658		11.212
1660.000	88.674	87.486		11.208
1670.000	88.578	87.276		10.884
1680.000	88.482	87.963		11.089
1690.000	88.386	87.072		11.307
1700.000	88.290	86.151		10.865
1710.000	88.194	86.448		10.503

1710

1700

1690

1680

1670

1660

Hori. Scale 1:2000
Vert. Scale 1:2000

CROSS SECTIONS OF STONE QUARRY IN GUT NO. 133 OF VILLAGE ANJALE, TAL. MAVAL, DIST. PUNE
NAME OF OWNER - MR. SUNIL SHANKARAO SHELKE

3

Cutting: 1598.602
Datum: 85.0

Distance	Ground	Formation	Filling	Cutting
1554.832	86.067	86.070	85.987	10.100
1560.000	86.914	86.113	86.113	10.158
1570.000	86.914	86.113	86.113	10.801
1580.000	86.817	86.564	86.564	9.253
1590.000	86.271	86.648	86.648	9.073
1600.000	86.628	86.408	86.408	9.217
1610.000	86.529	86.521	86.521	9.008
1620.000	86.433	86.891	86.891	8.572
1630.000	86.962	87.007	87.007	8.355
1640.000	86.917	86.640	86.640	8.077
1650.000	86.987	86.846	86.846	8.541
1660.000	86.714	87.005	87.005	9.708
1670.000	87.080	87.050	87.050	10.010
1680.000	87.503	87.197	87.197	10.306
1690.000	87.792	86.852	86.852	10.930
1700.000	86.994	86.599	86.599	11.505
1710.000	86.428	86.838	86.838	11.590
1720.000	86.780	87.788	87.788	10.992

Cutting: 1690.681
Datum: 85.0

Distance	Ground	Formation	Filling	Cutting
1554.832	86.783	86.783	86.133	10.650
1560.000	86.735	86.183	86.183	10.552
1570.000	86.639	86.104	86.104	10.536
1580.000	86.443	86.491	86.491	10.052
1590.000	86.443	86.481	86.481	9.965
1600.000	86.350	86.242	86.242	10.108
1610.000	86.254	86.300	86.300	9.954
1620.000	86.158	86.620	86.620	9.338
1630.000	86.052	86.964	86.964	9.098
1640.000	86.123	86.870	86.870	9.253
1650.000	86.678	86.637	86.637	9.841
1660.000	87.055	87.174	87.174	8.881
1670.000	87.282	87.287	87.287	10.095
1680.000	87.807	87.547	87.547	10.260
1690.000	87.986	87.299	87.299	10.836
1700.000	86.986	86.759	86.759	11.627
1710.000	86.744	86.711	86.711	12.034
1720.000	89.045	87.960	87.960	11.085

Cutting: 1625.690
Datum: 85.0

Distance	Ground	Formation	Filling	Cutting
1554.832	86.067	86.070	85.987	10.100
1560.000	86.914	86.113	86.113	10.158
1570.000	86.914	86.113	86.113	10.801
1580.000	86.817	86.564	86.564	9.253
1590.000	86.271	86.648	86.648	9.073
1600.000	86.628	86.408	86.408	9.217
1610.000	86.529	86.521	86.521	9.008
1620.000	86.433	86.891	86.891	8.572
1630.000	86.962	87.007	87.007	8.355
1640.000	86.917	86.640	86.640	8.077
1650.000	86.987	86.846	86.846	8.541
1660.000	86.714	87.005	87.005	9.708
1670.000	87.080	87.050	87.050	10.010
1680.000	87.503	87.197	87.197	10.306
1690.000	87.792	86.852	86.852	10.930
1700.000	86.994	86.599	86.599	11.505
1710.000	86.428	86.838	86.838	11.590
1720.000	86.780	87.788	87.788	10.992

1730

1730

1720

Cutting: 1565.913
Datum: 85.0

Distance	Ground	Formation	Filling	Cutting
1560.000	85.286	85.286	85.286	7.852
1570.000	85.188	86.314	86.314	8.874
1580.000	85.092	86.604	86.604	8.488
1590.000	84.996	86.685	86.685	8.311
1600.000	84.900	86.571	86.571	8.228
1610.000	84.804	86.625	86.625	8.179
1620.000	84.708	86.774	86.774	7.934
1630.000	85.157	86.996	86.996	8.161
1640.000	85.712	86.639	86.639	9.073
1650.000	86.046	86.706	86.706	9.340
1660.000	86.373	86.921	86.921	9.452
1670.000	86.756	87.114	87.114	9.642
1680.000	87.200	87.019	87.019	10.181
1690.000	87.458	86.680	86.680	10.598
1700.000	87.801	86.946	86.946	11.237
1710.000	88.112	87.407	87.407	10.705
1720.000	88.515	86.001	86.001	10.514

Cutting: 1410.630
Datum: 86.0

Distance	Ground	Formation	Filling	Cutting
1550.000	84.324	86.388	86.388	7.338
1560.000	84.453	86.777	86.777	7.686
1570.000	84.967	86.690	86.690	7.877
1580.000	84.271	86.634	86.634	7.437
1590.000	84.175	86.623	86.623	7.552
1600.000	84.079	86.536	86.536	7.552
1610.000	83.983	86.290	86.290	6.175
1620.000	83.887	86.806	86.806	6.573
1630.000	83.791	86.908	86.908	6.573
1640.000	83.695	86.908	86.908	6.573
1650.000	83.599	86.795	86.795	6.951
1660.000	83.503	86.795	86.795	6.951
1670.000	83.407	86.988	86.988	9.237
1680.000	83.311	86.880	86.880	9.465
1690.000	83.215	86.770	86.770	10.110
1700.000	83.119	86.766	86.766	10.370
1710.000	83.023	86.544	86.544	9.770
1720.000	82.927	86.036	86.036	10.214

Cutting: 1080.395
Datum: 86.0

Distance	Ground	Formation	Filling	Cutting
1530.000	83.642	87.447	87.447	6.534
1540.000	83.546	87.489	87.489	6.057
1550.000	83.450	86.243	86.243	5.207
1560.000	83.354	90.210	90.210	3.425
1570.000	83.258	92.050	92.050	2.141
1580.000	83.162	91.590	91.590	3.121
1590.000	83.066	87.869	87.869	7.143
1600.000	82.970	86.924	86.924	8.441
1610.000	82.874	86.812	86.812	9.084
1620.000	82.778	86.902	86.902	9.247
1630.000	82.682	86.666	86.666	9.880
1640.000	82.586	86.548	86.548	10.058
1650.000	82.490	86.787	86.787	10.058
1660.000	82.394	86.922	86.922	10.163
1670.000	82.298	87.057	87.057	9.547
1680.000	82.202	87.192	87.192	10.107

1770

1760

1750

Datum

Hori. Scale 1:2000
Vert. Scale 1:2000



CROSS SECTIONS OF STONE QUARRY IN GUT. NO. 136 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE

NAME OF OWNER - MR. SUNIL SHANKARAO SHELKE

Cutting: 810.810

Datum: 86.0

Cutting	2.760	2.284	1.887	1.572	4.520	8.153	8.736	8.934	9.402	9.939	9.222	9.464	10.372						
Filling																			
Formation	90.114	91.146	92.099	93.986	94.370	92.398	90.177	96.871	95.024	95.402	96.664	96.912	96.811	96.213	96.553	96.924	87.702	87.817	87.344
Ground	92.874	93.430	93.986	94.370	94.697	90.177	96.871	95.024	95.402	96.664	96.912	96.811	96.213	96.553	96.924	87.702	87.817	87.344	
Distance	1600.000	1610.000	1620.000	1630.000	1640.000	1650.000	1660.000	1670.000	1680.000	1690.000	1700.000	1710.000	1720.000						

1780

Cutting: 48.280

Datum: 89.0

Cutting	1.866	1.909	3.372
Filling			
Formation	91.837	92.121	90.385
Ground	93.703	94.030	94.357
Distance	1620.000	1630.000	1640.000

1780

(B)P

Volume Report of Stone Quarry of Mr.Sunil Shankararao Shelke								
Sl. No.	Section From	Previous Section	Difference	Width	Cutting Volume			
					Area Sq. Meters	Previous Area	Average Sq. Meters	Volume Cubic Meters
1	1660.000	-	0.000	30.000	382.110	0.000	191.055	0.000
2	1670.000	1660.000	10.000	160.000	2078.015	382.110	1230.063	12300.625
3	1680.000	1670.000	10.000	170.000	2050.025	2078.015	2064.020	20640.200
4	1690.000	1680.000	10.000	167.948	1992.328	2050.025	2021.177	20211.765
5	1700.000	1690.000	10.000	143.937	1634.189	1992.328	1813.259	18132.585
6	1710.000	1700.000	10.000	153.265	1649.909	1634.189	1642.049	16420.490
7	1720.000	1710.000	10.000	154.166	1598.602	1649.909	1624.256	16242.555
8	1730.000	1720.000	10.000	165.068	1690.681	1598.602	1644.642	16446.415
9	1740.000	1730.000	10.000	165.970	1625.690	1690.681	1658.186	16581.855
10	1750.000	1740.000	10.000	170.017	1565.913	1625.690	1595.802	15958.015
11	1760.000	1750.000	10.000	170.000	1410.630	1565.913	1488.272	14882.715
12	1770.000	1760.000	10.000	150.000	1080.395	1410.630	1245.513	12455.125
13	1780.000	1770.000	10.000	120.000	810.810	1080.395	945.603	9456.025
14	1790.000	1780.000	10.000	20.000	48.280	810.810	429.545	4295.450
							Total	194023.820
							Brass	68559.653

BSR

1706

वसुली प्रपत्र

मोजणी प्रमाणे आलेले ब्रास व खाणपट्टाधारकांनी चलानाने भरलेले रक्कम याचा ताळमैळ
विवरण पत्र

स्वामित्वधनाचे दर

सन १५/०१/२००३ ते १४/१२/२००६ - ५०/-

सन १५/०१/२००६ ते १०/०२/२०१० - १००/-

सन ११/०२/२०१० ते १०/०५/२०१५ - २००/-

सन ११/०५/२०१५ ते ४००/-

खाणपट्टा धारकाचे नाव- साई स्टोन क्रशर

खाणपट्टाचे स.न.-१३६/१.२.३,

खाण चा पत्ता - मोजे. आवळे

अ.क्र	वर्ष	रायल्टी चलन	दिनांक	भरलेले रक्कम	रक्कम भरना वेळी असलेला दर	त्या नुसार आलेले ब्रास
१	२००९-१०		६३	२०.२.२००९	५३४९३	१००
२	२००९-१०		५४	६.११.२००९	१०००००	१००
३	२००९-१०		३०२	१२.१.२००९	१०००००	१००
४	२००९-१०		४७	३.१२.२००९	१००४५	१००
५	२०१०-११		९९	५.०१.२०१०	१०००००	१००
६	२०१०-११		१२७	१९.१.२०१०	१०००००	१००
७	२०१०-११		२३८	३१.३.२०१०	२०००००	२००
८	२०१०-११		१६५	३.४.२०१०	१०००००	२००
९	२०१०-११	२१५	१५.२.२०१०	१०००००	२००	५००
१०	२०१०-११	३	१३.१०.२०१०	२०००००	२००	१०००
११	२०१०-११	१२३	२२.१२.२०१०	१०००००	२००	५००
१२	२०१०-११	१२५	११.१२.२०१०	२०००००	२००	१०००
१३	२०१०-११	१२४	२२.१२.२०१०	२०००००	२००	१०००
१४	२०११-१२		७	१.२.२०११	२०००००	२००
१५	२०११-१२		१३३	४.१.२०११	४०००००	२००
१६	२०११-१२		४	२६.४.२०११	२०००००	२००
१७	२०११-१२		२	८.४.२०११	२०००००	२००
१८	२०११-१२		९	२३.६.२०११	२०००००	२००
१९	२०११-१२		३४	१७.८.२०११	२०००००	२००
२०	२०११-१२		३६	२६.९.२०११	२०००००	२००
२१	२०११-१२		२४	२६.९.२०११	२५००००	२००
२२	२०११-१२		१	१८.१०.२०११	२५००००	२००
२३	२०११-१२		२३	१३.१२.२०११	२०००००	२००
२४	२०११-१२		२७	२६.१२.२०११	५०००००	२००
२५	२०११-१२		२६	२६.१२.२०११	५०००००	२००
२६	२०११-१२		३९	२८.१२.२०११	५०००००	२००
२७	२०१२-१३		४२	२.१.२०१२	५०००००	२००
२८	२०१२-१३		२८	२८.२.२०१२	५०००००	२५००



२९	२०१२-१३		२७	२१.३.२०१२	५०००००	२००	२५००
३०	२०१२-१३		९१	१६.४.२०१२	५०००००	२००	२५००
३१	२०१२-१३		२२३	२३.१२.२०१२	५०००००	२००	२५००
३२	२०१२-१३		२१४	५.१२.२०१२	५०००००	२००	२५००
३३	२०१२-१३		९८	३.७.२०१२	५०००००	२००	२५००
३४	२०१२-१३		४२	२१.३.२०१२	५०००००	२००	२५००
३५	२०१२-१३		१११	१७.११.२०१२	५०००००	२००	२५००
३६	२०१२-१३		२१४	३.३.२०१२	१०००००	२००	५००
३७	२०१३-१४		१०६	१३.९.२०१३	२०००००	२००	१०००
३८	२०१३-१४		११०	३०.८.२०१३	२०००००	२००	१०००
३९	२०१३-१४		११३	६.९.२०१३	२०००००	२००	१०००
४०	२०१३-१४		४४९	९.३.२०१३	१००००००	२००	५०००
४१	२०१३-१४		३५०	१.२.२०१३	१००००००	२००	५०००
४२	२०१४-१५			७.१०.२०१४	७२०८००	२००	३६०४
			एकुण		१३२८४३३८		६८७३९.३८

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तहसिलदार मावळ

(गौण खनिजासाठी खनिपट्टा मंजूरीबाबत)

- वाचा :- १) श्री. सागर शिवाजीराव पवार याचा दिनांक - ३/०९/२०१० रोजीचा अर्ज.
 २) खाण व खनिजे (विनियमन व विकास) अधिनियम १९५७
 ३) मुंबई गौणखनिज उत्खनन नियम, १९५५
 ४) महाराष्ट्र जमिन महसूल अधिनियम, १९६६
 ५) शासन परिपत्रक क्र.एम.सी.आर/१७५९/६४३६९-एम.एन.जी. दि.१५/११/१९६९
 अन्वये जिल्हा खनिकर्म अधिकारी,पुणे यांनी दि- २५/०९/२०१० रोजी स्थळ पाहणी करुन सादर केलेला निरीक्षण अहवाल.



विषय :- खनिपट्टा मंजूरी.

मौजे आंबळे ता.मावळ जि. पुणे येथील
 जमिन ग.नं. १२१ मधील क्षेत्र ९ एकर
 श्री. सागर शिवाजीराव पवार.

जिल्हाधिकारी कार्यालय, पुणे
 खनिकर्म शाखा
 क्र.खनिकर्म/एसआर/८२/१०
 पुणे-१, दि. ३०/०९/२०१०

आदेश

मुंबई गौण खनिज उत्खनन नियम १९५५ च्या प्रकरण दोन, नियम ५ अन्वये प्रदान केलेल्या शक्तीच्या आधारे श्री. सागर शिवाजीराव पवार रा.इंदोरी कुंडमळा ता.मावळ जि. पुणे यांना मौजे आंबळे ता.मावळ जि. पुणे येथील जमिन ग.नं. १२१ मधील ९ एकर एवढ्या अर्जित क्षेत्रामध्ये निष्पादनाच्या दिनांकापासून दहा वर्षे मुदती करिता दगड ह्या गौण खनिजाकरिता खनिपट्टा (क्यारी लिज) परवानगी खालील अटी व शर्तीवर मंजूर करित आहे.

- १) खनिपट्टाधारकाने मुंबई गौण खनिज उत्खनन नियम १९५५ व महाराष्ट्र जमिन महसूल अधिनियम १९६६ मधील संबंधित नियमांचे पालन करणे आवश्यक आहे.
- २) खनिपट्टाधारकाने गौणखनिजाबाबत शासनाने व अपर जिल्हाधिकारी, पुणे यांनी वेळोवेळी विहित केलेल्या नियम, आदेश, शर्तीचे पालन करणे आवश्यक आहे.
- ३) ह्या आदेशापासून तीन महिन्यांचे आत खनिपट्ट्याचे निष्पादन (करारनामा) करुन घेणे आवश्यक आहे. त्यासाठी खनिपट्ट्याने मंजूर केलेल्या क्षेत्राची संबंधीत तालुका निरीक्षक, भूमि अभिलेख यांचेकडून स्वखर्चाने मोजणी करुन नकाश्याच्या प्रति सादर, कराव्यात. सदर मोजणीसाठी खनिपट्टाधारकाने ह्या आदेशापासून पंधरा दिवसात मोजणीसाठी तातडीची फी संबंधीत तालुका निरीक्षक भूमि अभिलेख यांचेकडे भरुन अर्ज करणे आवश्यक आहे. अन्यथा निष्पादन करण्यास झालेल्या विलंबासाठी खनिपट्टाधारक जबाबदार असल्याचे समजून मंजूर खनिपट्टा व परवाना आपोआप रद्द होईल व त्यासाठी त्यास कोणताही परतावा मिळणार नाही.
- ३ अ) खनिपट्ट्याचे निष्पादन झालेशिवाय पट्टेधारकास उत्खनन सुरु करता येणार नाही. निष्पादनापूर्वी उत्खनन सुरु केल्याचे निदर्शनास आलेस सदरचे उत्खनन अनाधिकृत समजणेत येऊन उत्खनन झालेल्या गौणखनिजावर महाराष्ट्र जमिन महसूल अधिनियम १९६६ चे कलम ४८ (७) नुसार दंडनिय कारवाई करणेत येईल.

- ०४) खनिपट्टाधारक खनिपट्ट्याने दिलेल्या क्षेत्रातून पातविण्यात आलेल्या गौण खनिजावर मुंबई गौणखनिज उत्खनन नयम १९५५ च्या परिशिष्ट १ मध्ये विनिर्दिष्ट केलेल्या दराने स्वामित्वधन (रॉयलटी) देईल तसेच भरणा केलेल्या सर्व शासकीय देय रकमेवर २ टक्के टी.सी.एस. भरणा करणे बंधनकारक आहे मात्र असे दर प्रत्येक तीन वर्षातून एकदा शासनाचे आदेशानुसार सुधारले जाण्यास पात्र असतील.
- ०५) पट्टाधारक उपरोक्त नियमाच्या परिशिष्ट २ मध्ये विनिर्दिष्ट केलेल्या मर्यादेत, जिल्हाधिकार्यानी खाणपट्ट्यात निश्चित करून दिले असेल त्या दराने दरवर्षी मृतभाटक (डेड-रेंट) देखील देईल आणि खाणपट्ट्यानुसार त्याच क्षेत्रात एकापेक्षा अधिक खनिजे काढण्यास परवानगी देण्यात आली असेल तर, जिल्हाधिकारी प्रत्येक खनिजाच्या बाबतीत व वेगवेगळे मृतभाटक निश्चित करील. परंतु प्रत्येक गौण खनिजाच्या बाबतीत मृतभाटक किंवा राजशुल्क यापैकी जे अधिक असेल ते, परंतु दोन्ही नव्हे, भरण्यास पट्टाधारक पात्र होईल.
- ०६) पट्टाधारक, तो खाणकामाकरिता वापरीत असेल अशा जमिनीच्या पृष्ठभागाकरिता, जिल्हाधिकार्यांनी निश्चित केलेल्या व खाणपट्ट्यात निविर्दिष्ट केलेल्या दराने आणि जो त्या जमिनीवर आकारण्यायोग्य असेल तेवढा जमिन महसूल व त्यावरील उपकर यांच्या रकमहून अधिक नसेल असे, भूपृष्ठाभाग भाडे (सरफेस रेंट) सुध्दा देईल.
- ०७) सक्षम, अधिकाऱ्यांनी, वाजवी कारणास्तव अन्यथा परवानगी दिली असेल, त्याशिवाय, पट्टाधारक परवाना दिल्याच्या दिनांकापासून तीन महिन्यांच्या आत, खाणकाम सुरु करील आणि त्यानंतर तो योग्य रित्या कौशल्यपूर्वक व कारीगिरी पध्दतीने ते काम चालू ठेवील. पट्टाधारक वृथावरक (रिजेक्शन/ओव्हरबर्डन) काढून टाकून, अशा टाकाऊ माती/मुरुम इत्यादींचा काळजीपूर्वक साठा करील, निस्सारणाची योग्य व्यवस्था करील व खाणीतील सर्व मौल्यवान गौण खनिज काढून नेवून हानी होण्यास प्रतिबंध करील.
- ०८) पट्टेदारास, खाणपट्ट्याने दिलेले क्षेत्र दर्शविण्यासाठी आवश्यक असलेल्या हद्दीच्या खुणा व खांब त्यांच्या स्वतःच्या खर्चाने उभारावे लागतील आणि ते सुरिस्थितीत ठेवावे लागतील.
- ०९) पट्टेदार, खाली गोष्टी सुनिश्चित करण्यासाठी पुरेशी उपाययोजना करील:
- अ) खनिज व टाकाऊ पदार्थ सहजरित्या काढून नेता यावीत म्हणून, उघडया खाणीतील खंदकाची उंची व रुंदी योग्य प्रकारे ठेवील.
- ब) जेथे काम चालते असेल तो पृष्ठभाग स्वच्छ ठेवी आणि
- क) खाणीतील काढलेल्या गौण खनिजांची योग्य आकारांच्या ढिगात रचना करून प्रत्येक ढिगास क्रमांक देईल.
- १०) खाणपट्ट्यातील क्षेत्रामध्ये, त्यात नमूद न करण्यात आलेले कोणतेही गौण खनिज सापडेल तर, पट्टेदार त्याबद्दलची माहिती, अविर्लंब, समक्ष अधिकाऱ्यानी व संचालक, भूविज्ञान व खनिकर्म यांना देईल व त्याकरिता खाणपट्टा मिळविल्याशिवाय असे खनिज काढून घेणार नाही किंवा त्याची विल्हेवाट लावणार नाही असे खनिज आढळल्यापासून तीन महिन्यांच्या आत त्याने जर अशा खाणपट्ट्याकरिता अर्ज केला नाही तर, सक्षम अधिकाऱ्यास अशा खनिजाकरिता, कोणत्याही अन्य व्यक्तिला खाणपट्टा मंजूर करता येईल.
- ११) त्यास खाणपट्ट्याने दिलेल्या क्षेत्राची योग्य स्वच्छता ठेवण्याची व्यवस्था करील.
- १२) गौण खनिजाच्या सुधारणाकरिता आणि विकासाकरिता शासन वेळोवेळी काढील अशा वाजवी अनुदेशाचे व निर्देशाचे पट्टेदार पालन करील.



१३) खाणकामासंबंधी आणि पट्टेदारांच्या खाणीत काम करणाऱ्या कर्मचाऱ्यांची किंवा जनतेची सुरक्षा, आरोग्य व सुखसोई यावर परिणाम करणाऱ्या बाबीसंबंधीत यावेळी प्रमत्त असलेल्या कोणत्याही कायद्यातील तरतुदीचे पट्टेदार पालन करील आणि यासंबंधीतील रस्ता पाणी व इतर विद्यमान सुविधा यांच्या न्याय हक्कांचा आदर करील तसेच खनिपट्टा आदेश व नियमातील तरतुदीनुसार खाणपट्टा क्षेत्र व त्याची वाहतूक करताना वापरणेत येणारे रस्ते यामधून निघणाऱ्या धूळीपासून कोणालाही त्रास होता कामा नये व यासाठी खडी मशिन व तत्सम यंत्रणा उभारणार असल्यास ती उभारणेपूर्वी महाराष्ट्र प्रदुषण नियंत्रण मंडळाचा नाहरकत दाखला घेणे व त्यातील अटी व शर्तीचे पालन पट्टेधारक काटेकोरपणे करेल व अशा नाहरकत प्रमाणपत्राची छायांकित प्रत या कार्यालयास सादर करील.

खनिपट्टा क्षेत्रात खडी मशिन उभारणी केलेस तसेच खनिजाची वाहतूक यामुळे होणारे प्रदुषणावर आळा बसविणेसाठी खालील बाबींची पतता करणे पट्टेधारकांवर बंधनकारक राहिल.

खडीमशिनद्वारे दगडापासून खडी तयार करताना पाणी फवारणी यंत्रणा त्वरीत बसविणेत यावी व ती नियमितपणे कार्यरत राहिल याची खबरदारी घ्यावी.

मुख्य रस्ता ते खाणीकडे जाणारा रस्ता तसेच खाणीतील रस्त्यावर नियमितपणे पाणी मारावे म्हणजे धूळ उडणार नाही.

क) मंजूर केलेल्या क्षेत्राच्या सिमेवर प्रतिहेक्टरी ५० तसेच कामगारांच्या निवासाच्या ठिकाणी आणि रस्त्याच्या कडेला पुरेश्या प्रमाणात (प्रत्येकी २० फूट अंतरावर) झाडे लावावीत व त्याची योग्य निगा राखावी.

ड) खाणीतील दगड उत्खनन खडी मशिन खनिजाची वाहतूक हे फक्त सूर्योदयते सूर्यास्त या वेळेत करावी रात्रीचे वेळी खनिकर्माचे व वाहतूकीचे कोणतेही काम करू नये.

१४) पट्टेदार, संबंधीत रेल्वे प्रशासनाच्या लेखी परवानगी खेरीज करून कोणत्याही रेल्वे लाईनच्या हद्दीपासून किंवा शासनाच्या पूर्व परवानगीखेरीज करून, कोणत्याही तळाच्या हद्दीपासून, तसेच कालवा, मार्ग किंवा सार्वजनिक बांधकाम किंवा इमारती यापासून खाणकाम सुरंगाचिशवाय करायचे असेल तर ५० यार्ड आणि सुरंग लावून करावया असेल तर २०० यार्ड अंतराच्या आतील जागेवर, कोणतेही खाणकाम करणार नाही किंवा तसे करण्यास परवानगी देणार नाही. रेल्वे शासनास किंवा शासनास, योग्य वाटतील अशा शर्ती परवानगी देतेवेळी लादता येतील.

१५) खाणीतून दगड उत्खननासाठी स्फोटके वापरणे आवश्यक असल्याने खनिपट्टा क्षेत्रात स्फोटाचा वापर करण्यापूर्वी सयुक्त मुख्य विस्फोटक नियंत्रक, नवी मुंबई यांचेकडून आवश्यक स्फोटक परवाना घेण्यात यावा व त्याची प्रत या कार्यालयास सादर करावी व त्यातील अटी शर्तीचे पालन करावे. खाणपट्टा, धारकाने सुरंग लावते वेळी छिद्रावर लोखंडी झाकण ठेवून त्यावर बारा अथवा अधिक वाळुचे पोत्याचे एवढे वजन ठेवावे व खालीलप्रमाणे काळजी घ्यावी.

अ) सुरंग लावण्यास जागेपासून २०० गजावर (६० मीटर झेंडा) लावून धोक्याचे भागात कार्यक्षम पध्दतीने खुणा ठेवून जनतेला पुरेशी पूर्व सूचना घ्यावी.

ब) त्या क्षेत्रातील सर्व लोकांना योग्य रितीने आश्रय घेतल्याची दक्षता घ्यावी.

क) सुरंग लावणेच्या जागेजवळ कोणही व्यक्ती जाणार नाही याची योग्य ती दक्षता घ्यावी.

ड) स्फोट झाल्यावरून पुढील अर्धातासापर्यंत जनतेला खाणीपर्यंत येवू न देण्याची ताकीद घ्यावी.

इ) जनतेला धोक्याच्या जागेपासून संरक्षण देण्याकरिता पुरेशी सावधानी घेण्यात आली आहे. अथवा नाही

याची खात्री करून घेण्याकरिता सक्षम अधिकारी कोणत्याही स्फोटाच्या जागेत मोकळेपणांनी जाऊ शकेल.

- १६) पट्टेदार खाणीतून काढलेले व पाठविलेले सर्व गौण खनिजाचे परिमाण व इतर तपशील व त्यात कामावर आलेल्या व्यक्तींची संख्या दर्शविणारे अचुक हिशोब ठेवील तसेच, पट्टेदार खाणपट्ट्याची संपूर्ण मापचित्रे ठेवील व त्याच्या खाणकामात उपलब्ध झालेल्या खनिजाच्या प्रतिनिधीक नमुन्यासह संचालक, भूविज्ञान व खनिकर्म यांना वेळोवेळी आवश्यक असेल अशी माहिती, अहवाल विवरणपत्रे त्यांना सादर करील.
- १७) शासनाने किंवा सक्षम अधिकाऱ्याने किंवा संचालक, भूविज्ञान व खनिकर्म यांनी प्राधिकृत केलेल्या त्याही अधिकाऱ्याला, पट्टेदार त्यांच्या खाणपट्ट्यातील कोणत्याही जागेवर, इमारतीमध्ये, उत्खननाच्या निरीक्षणाकरिता किंवा त्याच्या कोणत्याही लेख्याचे व माप चित्राचे अभिलेखांचे निरीक्षण करण्यासाठी प्रवेश करण्यास परवानगी देईल, अशा अधिकाऱ्यास ते उपलब्ध करून येईल. असा अधिकारी, त्यामुळे खनिज वाया जात असेल अशा खनिजाच्या उत्खननास प्रतिबंध करण्याकरिता त्यास आवश्यक वाटतील असे वाजवी निर्देश त्यास देतील आणि अशा अधिकाऱ्याने विनिर्दिष्ट केलेल्या कालावधीत अशा निर्देशांची अंमलबजावणी करणे हे, पट्टेदाराने, त्याच्या अभिकर्त्यांचे किंवा व्यवस्थापकाचे कर्तव्य असेल. पट्टेदाराने त्याच्या अभिकर्त्यांने किंवा व्यवस्थापकाने विनिर्दिष्ट कालावधीत निदेशाचे पालन करण्यात कसूर केली तर, सक्षम अधिकाऱ्यास पट्टा समाप्त करता येईल किंवा वार्षिक मृतभटक्या दुपटीहून अधिक नसेल एवढा दंड लादता येईल.
- १८) संबंधीत रेल्वे प्रशासनाच्या किंवा शासनाच्या मते कोणतीही रेल्वे, तळे, कालवा, मार्ग किंवा अन्य कोणतेही सार्वजनिक बांधकाम किंवा संरचना यांच्या सुरक्षिततेसाठी त्यांचे समाधान होईल अशा रितीने, खाणीचा कोणताही भाग पट्टेदार मजबूत करील किंवा त्यास आधार देईल.
- १९) पट्टेदाराने सलग सहा महिने खाणकाम करण्याचे बंद केले असेल तर खाणपट्टा रद्द होण्यास पात्र ठरेल मात्र पट्टेदारास, वाजवी कारणास्तव खाणकाम प्रतिबंध झाला असेल, किंवा पट्टेदाराने सक्षम अधिकाऱ्याच्या पूर्व परवानगीने खाणकाम बंद केले असेल तर खाणपट्टा रद्द होणार नाही.
- २०) पट्टेदार किंवा त्याचा हस्तांतरित किंवा अभिहस्तांकित यांनी खंड(तेरा) खालील कोणताही प्रवेश किंवा निरीक्षण याकरीता अनुमती दिली नाही तर सक्षम अधिकाऱ्यास त्याचा खाणपट्टा रद्द करता येईल व त्याची प्रतिभूती उक्त संपूर्णतः किंवा अंशतः जप्त करता येईल.
- २१) पट्टेदार सर्व अपघाताचा वृत्तांत संबंधित दंडाधिकारी आणि जिल्हा पोलिस अधिक्षक यांना मा.संचालक, खाणसुरक्षा, मंडगांव गोवा यांना दिली पाहिजे.
- २२) ह्या नियमाच्या खंड(एक) (दोन) (तीन) (चार) (पाच) (सहा) (सात) (आठ) (नऊ) (दहा) (अकरा) (बारा) (चौदा) (वीस) मध्ये विनिर्दिष्ट केलेल्या कोणत्याही शर्तीचा पट्टेदाराने किंवा त्याच्या हस्तांतरित किंवा अभिहस्तांकितने भंग केल्यास सक्षम अधिकारी, झालेल्या उल्लंघनाबाबत नोटीशीच्या दिनांकापासून तीस दिवसांच्या आत उपाययोजना करण्याबद्दल पट्टेदारास लेखी नोटीस देईल आणि ह्या कालावधीत, उक्त शर्तीची पूर्तता करण्यात आली नाहीतर, सक्षम अधिकाऱ्यास त्याचा खाणपट्टा समाप्त करता येईल पट्टेदाराने किंवा हस्तांतरित किंवा अभिहस्तांकित खाणपट्ट्याती अन्य कोणत्याही शर्तीचा भंग केल्यास, सक्षम अधिकाऱ्यास, मृतभटकाच्या दुप्पट रक्कमेहून अधिक होणार नाही एवढी रक्कम दंड म्हणून देण्यास भाग पाडता येईल.
- अ) नगररचना आणि मूल्यनिर्धारण विभाग, यांनी सदर प्रकरणी दिलेला अभिप्राय

- ब) खाणपट्टाधारकाने मजूर क्षेत्रामधून दगड, गाळा, मुरुम वाहतुकीसाठी वाहतुक पास सक्षम अधिकाऱ्यांने प्रमाणित केलेला वाहतुक पास प्रत्येक वाहनासोबत प्रत्येक वेळी देणे बंधनकारक आहे. ज्या वाहनांबरोबर वाहतुक पास आढळून न आल्यास त्या वाहनांतील संपूर्ण गौण खनिज अवैध आहे असे समजून त्यावर नियमानुसार दंडात्मक कारवाई करण्यात येईल. त्याचप्रमाणे खाणपट्टाधारक यांनी उत्खनन केलेले गौण खनिज विक्री व वाहतुक केलेल्या गौण खनिजाचा दैनंदिन हिशोब नोंदवही ठेवणे आवश्यक आहे. ती नोंदवही व इतर हिशोब कागदपत्रे अपर जिल्हाधिकारी, जिल्हा खनिकर्म अधिकारी तसेच भूविज्ञान व खनिकर्म संचालनालयातील निरीक्षण करणाऱ्या अधिकाऱ्यासाठी उत्खननाच्या जागेवर उपलब्ध करून देणे बंधनकारक राहिल अन्यथा सदरचा खाणपट्टा रद्द करण्यात येईल.



पट्टेदाराच्या खाणपट्ट्यामध्ये समाविष्ट करण्यात आलेली कोणतीही जमिन पट्ट्याने देण्यास उपलब्ध नव्हती असे नंतर आढळून आल्यास, त्याबद्दलच्या नुकसानभरपाई मिळण्यासंबंधीच्या पट्टेदाराच्या कोणत्याही दाव्यापासून शासन मुक्त असेल.

- २४) पट्टेदार किंवा त्याचा हस्तांतरिती, किंवा अभिहस्तांकिती हे, इमारती उभारण्यासंबंधी त्यावेळी अंमलात असलेल्या कोणत्याही कायद्याच्या उपबधाचे किंवा खाण पट्ट्याने दिलेले क्षेत्र ज्या अधिकाऱ्याच्या अधिकारितेत असेल अशा कोणत्याही किंवा असे आदेश देण्यास सक्षम असणाऱ्या कोणत्याही अधिकाऱ्याने काढलेल्या कोणत्याही आदेशाचे उल्लंघन करून, कोणतीही इमारत उभारणार नाही.
- २५) ज्या जमिनीच्या बाबतीत खाणपट्टा मंजूर करण्यात आला असेल त्या जमिनीतून उपलब्ध होणारी गौण खनिज विकत घेण्याचा प्रथमधिकार शासनास असेल.
- २६) खाणपट्ट्याने दिलेल्या जमिनीत किंवा जमिनीवर कोणताही रस्ता, रेल्वे, कालवा किंवा जलाशय बांधण्याचा किंवा विजेचा किंवा दूरध्वनीचा कोणताही तार मार्ग (लाईन) नेण्याचा राज्यशासनाचा किंवा केंद्र सरकारच्या अधिकार राखीव असेल.
- २७) शासनाच्या वरील अटी-शर्तीखेरीज जिल्हाधिकारी, पुणे यांच्या स्वेच्छधिकारात खालील अटी पट्टेधारकावर बंधनकारक करित आहेत.
- अ) खाणपट्टाधारकाने काढलेल्या खनिजाचे पूर्ण राजशुल्क (रॉयल्टी) किमान दर महा (६) महिन्यांचे अंतराने संबंधीत तहसिलदासकडे भरले पाहिजे. मात्र, पट्टेदारास सोयीचे ठरत असल्यास, सहा महिन्यापेक्षा कमी वेळेतही तो राजशुल्क कंवाही व वेळोवेळी भरू शकेल. मात्र सहा महिन्यापेक्षा आधी रॉयल्टी भरण्याची सक्ती पट्टेधाराकावर असणार नाही.
- ब) पट्टेधारकाने खाजगी जमिनीवर खाणपट्टा घेतलेला असल्यास जमिनधारकास जमिनीच्या नुकसानीबाबत भरपाईची रक्कम अदा करून जमिनधारकाकडून नोटरीसमोर अथवा तहसिलदारासमोर स्टॅम्प पेपर केलेला ना-हरकत दाखला मिळविलेला असला पाहिजे.
- क) पट्टेधारकाने नियमानुसार तोडण्यास बंदी असलेली झाडे/वृक्ष इ. त्याचे खाणपट्टा क्षेत्रात परवानगी शिवाय तोडू नये अथवा त्याची विल्हेवाट लावू नये.
- ड) पृष्ठमंजुरीनंतर कोणत्याही शासकीय अधिकृत प्रयोजनाकरीता काही क्षेत्र प्रतिबंधित केले गेल्यास तेवढ्या क्षेत्रात पट्टेधारकास खाणकाम करता येणार नाही.
- इ) पट्टेखाली मंजूर क्षेत्राच्या हद्दीलगत राखीव अथवा संरक्षित किंवा अन्य कोणत्याही प्रकारचे वनक्षेत्र अथवा सरकारी पड/गायराण अशा प्रकारचे क्षेत्र असल्यास त्या हद्दीत खाणकाम केले जाणार नाही. याची पूर्ण

जबाबदारी पट्टेधारकाने घेणे आवश्यक आहे. अन्यथा असे खाणकाम म्हणजे सरकारी जमिनीत अतिक्रमण/वनसंरक्षण कायद्याच्या भंग असे समजले जाईल व खाणपट्टा कोणतीही वेगळी सूचना न दिली जाता पट्टा रद्द केला जाईल.

- फ) पट्टेधारकाने खाणीचे खड्डे पुरेसे व योग्य असे कुपण लावून सुरक्षित करणे जसुरीचे आहे. असे न केल्याने जर मनुष्य/जनावरांना खड्ड्यात पडून अपघात झाल्यास त्याची जबाबदारी पट्टेधारकांवर राहिल व नियमानुसारच्या कारवाईस तो पात्र ठरेल व खाणपट्टा रद्द केला जाऊ शकेल.
- ग) पट्टा क्षेत्राबाबत अन्य व्यक्तींशी पट्टेदाराचे वाद उदभवल्यास/न्यायालयीन प्रकरण झाल्यास, अशा दाव्यापासून पट्टेदार शासनास क्षतीपूर्त (अलग) ठेवेत.
- घ) पट्ट्याचा कालावधी संपल्यावर किंवा पट्टा रद्द केला गेल्यास, त्यानंतर पट्ट्याचे क्षेत्र, त्यावरील खाणीसहीत आणि खणीत शिल्लक असलेल्या सर्व खनिजसहित शासन ताब्यात घेईल व अशा क्षेत्रावरील सर्व मालमत्ता जप्त करून शासनाचे ताब्यात घेतली जाईल.
- म) युद्ध किंवा आणीबाणी घोषित झाल्याच्या कामामध्ये आवश्यकता भासल्यास खाणपट्टा क्षेत्रावरील सर्व खाणी, आवार असे सर्व क्षेत्र, त्यामधील संयंत्रे इत्यादीसह ताब्यात घेण्याच्या शक्तीचा वापर शासनास करता येईल.

प्रति,

श्री. सागर शिवाजीराव पवार
रा.इंदोरी कुंडमळा ता.मावळ जि.पुणे



सही/-XXX
आर.के.गायकवाड
अपर जिल्हाधिकारी पुणे

प्रत -

१) तहसिलदार, मावळ

- अ) खाणपट्टाधारक या आदेशातील शर्ती व गौण खनिज उत्खनन नियमांचे पालन करतात किंवा कसे ते पहावे.
- ब) खनिजपट्टेधारकास विहित नमुन्यानुसार खनिज वाहतूक परवानगीची पुस्तके सही शिकवे करून प्रमाणित करून घ्यावीत व याबाबतची नोंदवही आपल्या कार्यालयात ठेवावी.
- क) त्यांनी स्वतः वर्तमान किमान एकदा खनिजपट्टा क्षेत्राची व खनिजपट्टा हिशोबांची तपासणी करून खनिजपट्टाधारक नियमानुसार खाणकाम करून सर्व शासकीय देणी वेळच्या वेळी खजिन्यात भरतात किंवा करो तसेच विहित वेळेत विहित विवरणपत्रे सर्व संबंधितांस सादर करतात केली कसे याबाबतही तपासणी करून सविस्तर अहवाल या कार्यालयास सादर करावा.

२) तालुका निरीक्षक भूमि अभिलेख, मावळ यांना योग्य त्या कार्यवाही करिता रवाना

यांना कळविण्यात येते की, खनिजपट्टाधाराकाकडून शर्त क्र.३ नुसार मोजणी शुल्क भरून घेऊन फक्त मंजूर क्षेत्रापुरती मोजणी करून निष्पादनाकरिता मोजणीच्या नकाशा प्राधान्याने तयार करून घ्यावा. नकाशासह खनिजपट्ट्याचे (लिज डीड एक्सीक्युशन) विहित वेळेचे आत होणे नियमानुसार बंधनकारक असल्याने ही मोजणी विना विलंब घेणेची दक्षता घ्यावी.

३) उपविभागीय अधिकारी मावळ उपविभाग पुणे यांना माहितीसाठी रवाना.

माहितीसाठी व अवलोकनार्थ सविनय सादर.

४) मा.संचालक,भूविज्ञान आणि खनिकर्म, संचालनालय,महाराष्ट्र शासन, जुने सचिवालय, नागपूर - ४४० ००१

अपर जिल्हाधिकारी, पुणे करिता
30.12.20

(Regarding approval of Mining Lease for Minor Mineral)

Read:-

- 1) Application dated 03/09/2010 of Shri Sagar Shivajirao Pawar
- 2) Mines and Minerals (Regulation and Development) Act, 1957.
- 3) Bombay Minor Mineral Mining Rules 1955
- 4) Maharashtra Land Revenue Act 1966
- 5) Government Circular No. MCR / 1759/64361 M. N.G.date 15/11/1961 according to the site inspection Report dated 25/09/2010 by the Mining Officer, Pune.

Collector's Office, Pune
Mining Branch
No. Mining / SR / 82/10 Pune-1,
Dt. 30/09/2010

Subject: Mining Lease Approval, 9 acres in C.N.
121 Mauje Amble Ta. Maval Dist. Pune
Sh Sagar Shivajirao Pawar

ORDER

I, Additional Collector, Pune, in virtue of the powers conferred under Chapter Two Rule 5 of the Bombay Subordinate Mineral Mining Rules, 1955. Sh Sagar Shivajirao Pawar Res. Indori kundmala Distt.

Maval Distt. Pune to Mauje Amble t. Maval Dist. Land at Pune S.No. 121 is granting mining lease (quarry lease) permission for the minor mineral stone for a period of 9 years from the date of execution in an acquired area of 10 acres on the following terms and conditions.

- 1) The lease holder must comply with the relevant provisions of the Bombay Subordinate Mineral Mining Rules, 1955 and the Maharashtra Land Revenue Act, 1966.
- 2) The mining lease holder must comply with the rules, orders and conditions prescribed by the Government and the Additional Collector, Pune from time to time regarding minor minerals.
- 3) Execution of mining lease (agreement) must be done within three months from this order. For this, the concerned Taluka Inspector, Land Records should submit a copy of the map at his

own expense of the area sanctioned by the mine. For enumeration, the mining lease holder must make an application to the Taluka Inspector Land Records regarding the urgent fee for enumeration within fifteen days of this order. Otherwise, the sanctioned mining lease and license shall automatically be cancelled and no refund shall be given to the mining lease holder, holding the lease holder responsible for the delay in execution.

- 3a) Leaseholders shall not commence mining unless the mining lease is executed. If it is found that the mining has started before the execution, the ongoing mining will be considered unauthorized and penal action will be taken under Section 48 (7) of the Maharashtra Land Revenue Act, 1966 on the minor mineral mined.
- 4) The holder of a mining lease shall pay royalty at the rate specified in Appendix 1 to the Bombay

Mining of Minor Minerals Rules, 1955, on minor mineral shipped from the area allotted by the licensee. Also, 2% TCS on all government dues paid. It is mandatory to pay. But such rates shall be liable to be revised once in every three years as per the order of the Government.

- 5) The lessee shall also pay dead rent annually at such rate as may be fixed by the Collector in the mining lease within the limits specified in Appendix 2 of the above rule and if more than one mineral is permitted to be extracted in the same area, the Collector shall fix different dead rents in respect of each mineral. provided that the lessee shall be entitled to pay the higher of death rent or royalty in respect of each subsidiary mineral, but not both.
- 6) The lessee shall also pay a surface rent (surface rent) for the surface of the land to be used for mining at a rate fixed by the District Collector and specified in the mining lease and not exceeding

the amount of land revenue and cess liveable on that land.

- 7) Except as otherwise permitted by the competent authority on reasonable grounds, the lessee shall commence mining operations by execution within three months from the date of grant of the license and shall thereafter continue the same with due skill and workmanship. The lessee shall carefully store such waste soil/murum etc. by removing rejection/overburden, arrange proper drainage and remove all valuable secondary minerals from the mine to prevent damage.
- 8) The lessee shall erect at his own expense boundary marks and poles necessary to indicate the area allotted by the mining lease and shall maintain them in good condition.
- 9) The Lessee shall take adequate measures to ensure the following:

- a) The height and width of open pit trenches shall be properly maintained so that minerals and waste materials can be removed easily.
 - b) Keep the surface where work is carried out clean and
 - c) Forming the mined minor minerals into piles of suitable sizes and each pile no. will give.
- 10) If any minor mineral not mentioned therein is found in the area under the mining lease, the lessee shall forthwith report the same to the appropriate officer and the Director, Geology and Mines and shall not remove or dispose of such mineral without obtaining a mining lease for the same. If he does not apply for such mining lease within three months from the discovery, the competent authority may grant mining lease to any other person for such mineral.
- (11) He shall arrange for proper sanitation of the area allotted to him by the mining lease.

- 12) The lessee shall comply with such reasonable directions and instructions as may be issued by the Government from time to time for the improvement and development of subordinate minerals.

- 13) The lessee shall comply with the provisions of any law for the time being in force relating to mining and matters affecting the safety, health and comfort of the employees working in the lessee's mine or the public and shall respect the rights of way, water and other existing facilities in connection therewith. Also, according to the provisions of the mine belt order and rules, no one should be bothered by the dust coming out of the mine belt area and the roads used for its transportation and for this purpose, if standing machines and similar systems are to be erected, a no-objection certificate should be obtained from the Maharashtra Pollution Control Board and its

terms and conditions should be followed. The lessee shall strictly execute and submit to this office a photocopy of such certificate of absence.

In order to prevent the pollution caused by the construction of mining machinery in the mining area as well as the transportation of minerals, it will be obligatory on the lease holders to fulfill the following matters.

- a) While making gravel from stone by vertical machine, water spray system should be installed promptly and it should be kept in regular operation.
- b) Main road to mine road as well as mine road should be regularly watered so that dust does not fly.
- c) Adequate number of trees (at 20 spacing each) should be planted and maintained at 50 per hectare on the boundary of the area with ganjur as well as near worker's residence and roadside.

- d) Excavation of stone in the mine, transport of gravel ore should be done only between sunrise and sunset, no mining and transport should be done at night.
- 14) The lessee, except with the written permission of the railway administration concerned, from the boundary of any railway line or from the boundary of any base, canal, road or public works or buildings without prior permission of the Government, 50 yards if without tunnel and 200 yards if tunnelled. No mining shall be done or permitted to be done on the site within the distance. The Railway Government or such conditions as the Government may think fit may be imposed while granting permission.
- 15) If it is necessary to use explosives for stone extraction from the mine, before using explosives in the mine belt area, the necessary explosives license should be obtained from the Joint Chief

Explosives Controller, Navi Mumbai and a copy of the same should be submitted to this office and the terms and conditions should be followed. At the time of mining, the holder of mining belt should place an iron cover on the hole and place the weight of twelve or more sandbags on it and take care as follows :-

- a) Sufficient advance notice to the public should be given by putting up a flag at 200 yards (60 m) from the place of mine laying and marking the danger area in an efficient manner.
- b) Ensure that all people in that area are properly sheltered.
- c) Due care should be taken that no person goes near the tunnelling site.
- d) Public should be warned not to come near the mine for the next half hour after the explosion.

- e) Adequate precautions have been taken to protect the public from danger. Or the Competent Officer may freely visit any place of explosion to ascertain whether or not.
- 16) The lessee shall keep accurate accounts showing the quantity and other particulars of all minor ore extracted and shipped from the mine and the number of persons employed therein, and the lessee shall keep complete maps of the mining lease and such information as may be required from time to time by the Director, Geology and Mines, together with a representative sample of the ore obtained from his mining operations. Report statements will be submitted to them.
- 17) The lessee shall make available to such officer as may be authorized by the Government or the competent authority or the Director, Geology and Mines, to enter the building at any place within his mining lease for the purpose of inspecting the

excavation or any of his accounts and surveying records. Such officer shall give such reasonable directions as he may deem necessary to prevent the mining of such mineral as may be wasted, and it shall be the duty of the lessee, his agents or managers, to carry out such directions within such period as may be specified by such officer. If the lessee fails to comply with the investment within the specified period by his agent or manager, the competent authority may terminate the lease or impose a fine not exceeding twice the annual dead rent.

- 18) The lessee shall strengthen or support any part of the mine to the satisfaction of the Railway Administration or Government concerned for the safety of any railway, dam, canal, road or any other public work or structure.
- 19) The mining lease shall be liable to be cancelled if the lessee ceases mining for six consecutive months but the mining lease shall not be

cancelled if the lessee is prevented from mining for reasonable reasons or if the lessee has stopped mining with the prior permission of the competent authority.

- 20) If the lessee or his transferee or assignee does not permit any access or inspection under clause (thirteen), the competent authority may cancel his mining lease and forfeit his security in whole or in part as aforesaid.
- (21) Lessee shall report all accidents to concerned Magistrate and District Superintendent of Police as well as Hon. Should be given to the Director, Mine Safety, Mandgaon Goa.
- 22) As specified in clauses (one) (two) (three) (four) (five) (six) (seven) (eight) (nine) (ten) (eleven) (twelve) (fourteen) (twenty) of this rule In case of breach of any condition by the lessee or his transferee or assignee, the Competent Authority shall give notice in writing to the lessee within

thirty days from the date of notice of the breach to take remedial action and if the aforesaid condition is complied with within this period, the Competent Authority may terminate his mining lease by the lessee or the transferee or assignee. In case of breach of any other condition, the Competent Authority may compel a fine not exceeding double the amount of the deceased rent.

- a) The conditions in the opinion report dated 6/08/2008 by the Assistant Director Urban Development in the said matter shall remain binding and breach thereof shall be liable to cancellation of the mining lease.
- b) The mining lease holder is required to issue a transport pass at all times along with each vehicle attested by the competent authority for transportation of stone, soil, gravel from the sanctioned area. If the vehicles with which the transport pass is not found, the

entire secondary mineral in those vehicles will be treated as illegal and penal action will be taken against them as per rules. Similarly, the mining lease holder must keep a daily account register of minor mineral sold and transported minor mineral. It shall be mandatory to make the register and other accounting documents available to the Additional Collector, District Mining Officer and the Inspecting Officer of the Directorate of Geology and Mining at the mining site otherwise the said mining lease will be cancelled.

- 23) If it is subsequently found that any land included in the mining lease of the lessee was not available for lease, the Government shall be exempt from any claim of the lessee for compensation thereon.
- 24) The lessee or his transferee, or assignee, in contravention of the provisions of any law for the time being in force relating to the erection of

buildings or of any order made by the authority having jurisdiction over the area granted by the mining lease or by any officer competent to make such order, No building will be erected.

- 25) The Government shall have the first right to purchase secondary minerals available from the land in respect of which the mining lease has been granted.
- 26) The right of the State Government or the Central Government to construct any road, railway, canal or reservoir or to carry any electric or telephone wire line (line) in or on the land granted by the mining lease shall be reserved.
- 27) In addition to the above terms and conditions of the Government, the following conditions are binding on the lease holder at the discretion of the Collector, Pune.
 - a) The mining lease holder shall pay the full royalties of the mined minerals to the

concerned Tehsildar at least every (6) months. However, if it is convenient for the lessee, he can pay the royalty at any time and from time to time, even within a period of less than six months. But the lessee will not be forced to pay the royalty earlier than six months.

- b) If the lessee has taken a mining lease on private land, he must obtain a non-cancellation certificate on stamp paper before the Tehsildar by paying compensation to the land owner for the loss of land.
- c) Prohibited from breach by the lessee as per rules Trees/trees etc. It should not be cut or disposed of in mining areas without permission.
- d) If any area is restricted for any government official purpose after the approval, the lease holder shall not be allowed to mine in that area.

- e) If there are reserved or protected or any other type of forest area or Government Park/Gairan within the limits of the area sanctioned under the lease, no mining shall be carried out within those limits. The lessee must take full responsibility for this. Otherwise such mining will be considered as encroachment on Government land/violation of Forest Protection Act and the mining leases will be cancelled without any separate notice.
- f) It is necessary for the lessee to secure the mine shafts with adequate and suitable fencing. By not doing so, if an accident occurs due to human/animal falling into the pit, the liability will remain on the lease holder and he/she will be eligible for legal action and the mining lease may be cancelled.

- g) In case of dispute / court case of the lessee with other person regarding the leased area, the lessee shall indemnify (separate) the Government from such claim.
- h) On the expiry of the lease period or if the lease is cancelled, then the area of the lease, including the mines thereon and all minerals remaining in the mine, shall be taken over by the Government and all property in such area shall be seized and taken over by the Government.
- i) All mines on the mining lease area if necessary in the operation of war or emergency declared. The Government can exercise the power of taking possession of all areas such as premises, including plants etc.

Signature/-XXX
(R K Gaikwad)
Additional Collector, Pune

To,
Sh Sagar Shivajirao Pawar
Res. Indori kundmala Distt. Maval Distt. Pune

Copy to :

1) Tehsildar, Maval

- a) Whether the mining lease holders comply with the terms of this order and subordinate mineral extraction rules or how? must see it.
- b) Mineral transport permission books should be signed and certified by the mining lease holder according to the prescribed format and a record of this should also be kept in his office.
- c) They should personally inspect the mining area and the mining area accounts at least once a year and submit a detailed report to this office about how the mining lease holders pay all the government dues to the treasury on time or submit the prescribed statements to all concerned at the prescribed time.

- 2) Taluka Inspector Land Records, Maval is informed to take appropriate action to inform that the condition no. As per 3, enumeration map should be prepared on priority basis for execution by enumeration only upto sanctioned area after payment of survey fee. As it is mandatory for the lease deed execution along with the map to be done within the prescribed time, care should be taken to take this calculation without delay.
- 3) Forwarded to Sub Divisional Officer Maval Sub Division Pune for information. Civil submission for information and perusal.
- 5) Hon. Director, Directorate of Geology and Mining, Government of Maharashtra, June Secretariat, Nagpur-440 001.

Sd/-
Illegible
30/09/2010
For Additional Collector, Pune.

MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICE, PUNE

Phone - (020) - 25811627
 Fax - (020) - 25811029
 Email : ropune@mpcb.gov.in
 Visit At : <http://mpcb.gov.in>



3rd Floor, "Jog Center"
 Wakdevadi Mumbai-Pune Road,
 Pune - 411 003.

Orange/M.S.I.

Date: 07/04/18.

Consent No: RO-PUNE/CONSENT/ 1804000427

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

[To be referred as Water Act, Air Act and HW (M&TM) Rules respectively].

.....

CONSENT is hereby granted to

M/s. Pawar Stone Crusher,
 Gat No. 121, A/P. Ambale,
 Tal. Maval, Dist. Pune

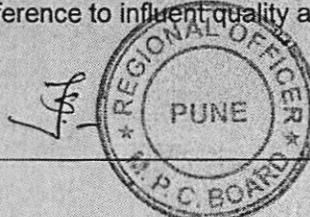
located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to: 31.03.2026
2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1	Stone Metal	600	Brass/M
2	Stone Dust	50	Brass/M
3	Artificial Sand	600	Brass/M

3. CONDITIONS UNDER WATER ACT:

1. The daily quantity of trade effluent from the factory shall not exceed NIL.
 2. The daily quantity of sewage effluent from the factory shall not exceed 0.5 M³.
- (iii) Trade Effluent : --- NA ---
- (iv) Trade Effluent Disposal: --- NA ---
- (v) Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the



same continuously so as to achieve the quality of treated effluent to the following standards.

- | | | | | |
|-----|-------------------|---------------|-----|-------|
| (1) | Suspended Solids | Not to exceed | 100 | mg/l. |
| (2) | BOD 3 days 27° C. | Not to exceed | 100 | mg/l. |

(vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vii) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
		--NA--			

(viii) **Other Conditions:**

- 1) Industry should monitor effluent quality regularly.
- 2) Industry shall develop green belt of local species in 1/3rd of total area.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

- | | | |
|------------------------------|-----|----------|
| (i) Domestic | ... | 0.60 CMD |
| (ii) Industrial Processing | ... | 0.00 CMD |
| (iii) Industrial Sprinkling | ... | 5.00 CMD |
| (iv) Agriculture / Gardening | ... | 0.00 CMD |

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. **CONDITIONS UNDER AIR ACT:**

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. Control Equipment:

- 1) Conveyor belt shall be covered to avoid dust emissions.
- 2) You shall provide Wind breaking walls.
- 3) Dust Suppression system & sprinkling arrangement shall be Provided to all sources of dust emission.
- 4) You shall develop a green belt along the periphery of unit.
- 5) You shall construct metalled roads within premises.
- 6) You shall follow regular cleaning & wetting of the ground within Premises.

b. Standards for Emissions of Air Pollutants:

- | | | |
|----------------------|---------------|--|
| (i) SPM/TPM | Not to exceed | The SPM measured between 3 to 10 Mtrs, from any process equipment of a stone crushing unit shall not Exceed 600 mg/Nm ³ |
| (ii) SO ₂ | Not to exceed | -- Kg/day |

6. Standards for Stack Emissions:

- (i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
	--NA--		

- (ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
	--NA--	

- (iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- (iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- (v) **Other Conditions:**
- 1) The industry should not cause any nuisance in surrounding area.
 - 2) The industry should monitor stack emissions and ambient air quality Regularly.

CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016:

- (i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type of Waste	Quantity	UOM	Disposal
		--NA--		

- (ii) Treatment: - NIL

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
2. The industry should comply with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

- b. Whenever due to any accident or gas leakage or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Collector, Directorate of Industry, Safety and Health, Police Station, Fire Brigade, Directorate of Health Services, Department of Explosives, Board and Local Body and the production process should be stopped by taking all

necessary safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the surrounding. The industry should not restart the process without permission of the Board and other statutory organization as require under the law.

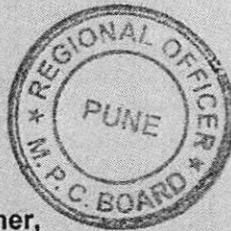
- c. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.
- d. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Wastes (Management and Transboundry Movement) Rules, 2016.

8. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by he applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.

9. This is without prejudice to any other permission required under any of the laws, by-laws or regulations in force.
10. This Board reserves the right to add / amend / revoke any condition in this consent and the same shall be binding on the applicant.
11. This consent is issued for stone crushing unit only. Industry shall obtain Environmental Clearance for Stone Quarry from competent authority.
12. Industry shall extend existing BG's for further period upto 31.07.2026
13. The Capital investment of the industry is **Rs. 340.0 Lakhs**.

For AND ON BEHALF OF M.P.C. BOARD



(Signature)
(J.S. Salunkhe)
Regional Officer, Pune

To,
M/s. Pawar Stone Crusher,
Gat No. 121, A/P. Ambale,
Tal. Maval, Dist. Pune

Copy to:
Sub-Regional Officer, Pune-II

It is directed to insure compliance of consent condition and submit compliance report half yearly.

Received Consent fee of -

Sr. No.	Amount (Rs.)	Transaction No.	Date
1.	30,000.00	TXN1802003190	27.02.2018
2.	45,000.00	TXN1803004365	31.03.2018

Government of Maharashtra

SEAC-2013/CR.201 A/TC-2
 Environment department,
 Room No. 217, 2nd floor,
 Mantralaya Annexe,
 Mumbai 400 032
 Date: 24th January, 2014

To,
 Collector, Pune
 Office of the Collector,
 Pune.

Subject: Environmental clearance for Stone quarry proposals.

Sir,

This has reference to the communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-I, Maharashtra in its 71st meeting and SEIAA in its 61st & 64th meeting.

2. It is noted that the proposal is for grant of Environmental Clearance for stone **quarries** having area of each quarry less than 5 hectares. MoEF vide OM dated 18th May 2012, in reference to Hon Supreme Court Order in the matter of Deepak Kumar Vs State of Haryana & others clarified that projects of minor minerals with lease area less than 5 ha would be treated as category 'B' as defined in EIA Notification 2006 and will be considered by the respective SEIAA.

MoEF in its said OM also further quoted Hon. Supreme Court Order that "All the same, liberty is granted to the applicants before us to approach Ministry of Environment and Forest for permission to carry on mining below 5 ha and in the event of which Ministry will dispose of all the applications within ten days from the date of receipt of the applications in accordance with law". Accordingly SEAC considered the project under screening category 1(a) B2 as per EIA Notification 2006.

The proposal under consideration recommended by SEAC before the MoEF Notification dated 9 September 2013.

SEAC in its 71st meeting decided to recommend only such proposals out of 500 proposals which address the concern subject to conditions specified below. SEIAA, taking into a account the extreme urgency expressed by the DMO and recommendation of the SEIAA and also considering MoEF OMs issued related to ESA, decided to grant only 300 proposals submitted by DMO during the meeting as below

Sr.No	Name of the Village	Taluka	Survey No.	Name of the lease/Proposed lease	Area (in Hectare)
1	Autade Handewadi	Haveli	66/3	Sachin Subhash Ghule	1.05
2	Dhayari	Haveli	61/3	Balasaheb Damodar Pokale	2.33

3	Vadachiwadi	Haveli	26	M/s.Sonai Stone Crusher	2.00
4	Nandoshi	Haveli	4	Chabu Baburao Ranwade	2.20
5	Nandoshi	Haveli	4	Nandkumar Gopalrao Kulkarni	2.74
6	Lonikand	Haveli	496B/1	M/s.RMC Readymix India	4.09
7	Bhilarewadi	Haveli	14/1 & 2	Kashinath Yashwant Kashid	2.00
8	Mangadewadi	Haveli	3/4/1, 3/5/1	M/s.Kedareshwar Stone Co	1.04
9	Mangadewadi	Haveli	3/4/1	Chandrkant T.Mangade	1.03
10	Mangadewadi	Haveli	3/3	Sunil Bhagwan Mangade	1.04
11	Mangadewadi	Haveli	19/6, 19/7A, 19/7B, 19/9, 19/11, 19/12, 18/1B, 1B	Tulshiram Sitaram Mahajan	4.96
12	Ambegaon Khurd	Haveli	56/2, 57/1	Tulshiram Sitaram Mahajan	2.94
13	Ambegaon Khurd	Haveli	57, 56/1	Sameer Arvind Pimpale	4.56
14	Ambegaon Khurd	Haveli	53/1, 53/2	Shankar P.Thakar	2.00
15	Ambegaon Khurd	Haveli	53/2	Laxman Sadhu Tathe	1.02
16	Ambegaon Khurd	Haveli	53/1	Shreepal Harichandara Oswal	1.02
17	Mangrul	Maval	212	M/s.Kakade Stone Crusher	2.00
18	Mangrul	Maval	212	Ranjeet Ramdas Kakade	2.00
19	Mangrul	Maval	216, 221	M/s.Kakade Stone Crusher	4.90
20	Mangrul	Maval	224, 225	M/s.Kakade Stone Crusher	4.95
21	Mangrul	Maval	37, 38	M/s.Kakade Stone Crusher	4.95
22	Mangrul	Maval	170	Sadadhiv Dattatray Pawar	3.00
23	Mangrul	Maval	144	Satish Babanrao Kalwade	4.00
24	Pawalewadi	Maval	3	Navanath Babanrao Koyate	3.00
25	Amble	Maval	110/2	M/s. Namrata Stone Crusher	2.07
26	Amble	Maval	158, 121	M/s. Sai Stone Crusher	4.95
27	Amble	Maval	145, 149, 150/1, 150/2, 153/1, 153/2, 151	M/s.Sunny Industries (NSP Stone Crusher)	4.95

28	Amble	Maval	125	Sarika Sunil Shelke	3.57
29	Amble	Maval	136/1/2/3	Sunil Shankarrao Shelke	4.00
30	Amble	Maval	120/2	M/s. Namrata Stone Crusher	1.80
31	Amble	Maval	118	M/s. Namrata Stone Crusher	2.83
32	Amble	Maval	116	Vikram Balasaheb Kakade	4.95
33	Amble	Maval	121	Sagar Shivajirao Pawar	3.64
34	Amble	Maval	118	Santosh Vasant Gholap	2.05
35	Avasair Budruk	Ambegao n	87/2	Chandrakant Gulabrao Raskar	4.00
36	Avasair Budruk	Ambegao n	87/2	Rajendra Gulabrao Raskar	4.00
37	Shirdale	Ambegao n	142	Kishan G.Bhansali	2.08
38	Phalkewadi	Ambegao n	63/1	Kishor H.Kale	1.54
39	Vafgaon	Khed	197	Pratik Hajare	2.48
40	Vafgaon	Khed	192	Manohar Hajare	3.71
41	Lavarde	Mulshi	24, 25	M/s. Samarth Persist	2.00
42	Bhandgaon	Daund	428	M/s.Yugandhara Stone Crusher	1.05
43	Hinganigada	Daund	130	Rajendra Vishnu Ugale	4.00
44	Girim	Daund	725/1, 736	M/s.IJM (India) Infrastructre Ltd.	1.02
45	Khor	Daund	1105, 1006	Shakil Hamid Shaikh	2.00
46	Moi	Khed	511	Sopan Dondipa Karpe	1.01
47	Moi	Khed	630	Sopan Satu Sapore	1.02
48	Moi	Khed	502	Gulab Dattu Karpe	1.01
49	Kuruli	Khed	315	Anil Dnyanoba Bagde	1.01
50	Moi	Khed	570/3	Balasaheb Kisan Gavari	1.03
51	Moi	Khed	521	Anis Bashabhai Pathan	1.04
52	Moi	Khed	441	Bajirao Mahadu Karpe	1.05
53	Moi	Khed	519	Ramdas Shipati Yelwande	1.01
54	Moi	Khed	629	Bhagwan Raghu Sakore	1.02
55	Moi	Khed	517	Dashrath Kondiba Karpe	1.02
56	Moi	Khed	575	Dhamaji Pandharinath Gavari	1.03
57	Moi	Khed	484	Tukaram Nathu Gavari	1.02
58	Moi	Khed	571	Tukaram Vishnu Gavari	1.06
59	Moi	Khed	508	Tanaji Nana Karpe	1.04

60	Moi	Khed	473	Suresh Damu Karpe	1.03
61	Moi	Khed	511	Sopan Kondipa Karpe	1.06
62	Kelgaon	Khed	214	Maruti Rambhau Mugase	1.06
63	Koregaon	Khed	112	Anup Ramesh Bothara	1.04
64	Jayedwadi	Khed	58/2	Ramchandra B.Jadhav, Rajendra Kisan Rokade	1.97
65	Karanjvihire	Khed	86	Ramchandra Damodar Kad	4.00
66	Kadus	Khed	2714	Manik Shivaji Kadam	1.07
67	Moi	Khed	571	Shivaji Kondiba Sonavane	1.03
68	Karegaon	Shirur	33/4	Vilas Madhavrao Navale	1.02
69	Sharadwadi	Shirur	2052/2	Dattatray D.Sarode	1.89
70	Gardelwadi	Shirur	2355/2	Dhirendra Madhukar Temgire	2.00
71	Kardelwadi	Shirur	2302/3, 2692/2	Madhukar Haribhau Temgire	2.79
72	Thapmala	Shirur	1124/5	Mira S. Kouthale	1.02
73	Karegaon	Shirur	676	Madhukar Haribhau Temgire	1.41
74	Annapur	Shirur	2365	Vijay Dattu Lande	4.00
75	Shirur	Shirur	1125/1/2	Somnath Shankar Ghawate	2.84
76	Sonesangavi	Shirur	845	Urmila Rajaram Dherenge	2.00
77	Tardobachiwadi	Shirur	821/1	Vithalrao Laxman Gore	1.63
78	Kardelwadi	Shirur	2355/1	Prabhavati Hansraj Halapani	1.05
79	Annapur	Shirur	2365	Rajesh Dattu Lande	4.00
80	Kardelwadi	Shirur	2364/1	Dattatray Ganpat Lande	3.06
81	Shirur	Shirur	1828	Ravindra Dadabhau Kardile	1.06
82	Pashan Mala	Shirur	1154	Namdeo Dhondiba Ghavte	2.84
83	Sonesangavi	Shirur	291	Dattatray Trimbak Kadam	1.03
84	Dhoksangavi	Shirur	828	Pandharinath Thamaji Malgunde	1.04
85	Karegaon	Shirur	39/2	Sandesh Krishnaji Kohkade	1.04
86	Uralgaon	Shirur	511	Sunita Sudhakar Kadam	1.06
87	Malthan	Shirur	63	Chandar Abu Pachange	2.07
88	Bhavdi	Haveli	84	Pramod Babanrao Kande	2.00
89	Lonikand	Haveli	557	Navanath Bajirao Kand	2.40
90	Lonikand	Haveli	611	Rupali Shankar Bhumkar	2.43
91	Jambhulwadi	Haveli	75/2/1/1	Shivaji Suresh Jambale	1.21

92	Ambegaon	Haveli	79/1	Shivaji Raghunath Fengase	1.94
93	Dhayari	Haveli	89/9	Shivaji Dattatray Chakankar	2.16
94	Yevlewadi	Haveli	14/1/2	Shirish Rupchand Dharmawat	1.03
95	Lonikand	Haveli	603	Shantaram Sadashiv Sakore	1.31
96	Lonikand	Haveli	554/1	Satav M.Pandit	1.56
97	Lonikand	Haveli	600	Avinash Pandurang Sakore	2.00
98	Lonikand	Haveli	590	Maruti Ramchandra Bhumkar	4.35
99	Lonikand	Haveli	564	Bapusaheb G.Kand	2.00
100	Lonikand	Haveli	601	Chetan Dattatray Sasane	2.80
101	Lonikand	Haveli	585	Chetan Dattatray Sasane	2.33
102	Lonikand	Haveli	604	Chetan Dattatray Sasane	3.53
103	Lonikand	Haveli	590	Dattatray R.Bhumkar	2.00
104	Lonikand	Haveli	592	Dnyaneshwar Dattatray Shinde	1.00
105	Lonikand	Haveli	583, 584, 586, 591	Ghule & Bhapkar Stone Crusher Partner Ganesh Bhapkar	2.94
106	Lonikand	Haveli	583	Goraksha Eknath Shinde	1.89
107	Lonikand	Haveli	598	Genubhau Dhondubhau Sakore	2.08
108	Lonikand	Haveli	567 to 573	Mallikarjun Vasanttrao Patil	4.00
109	Lonikand	Haveli	556	Pradip Vidhyadhar Kand	2.00
110	Lonikand	Haveli	593	Namdev Shivram Katake	2.00
111	Lonikand	Haveli	600	Santosh D.Sakore	3.00
112	Lonikand	Haveli	586	Sadashiv Baburao Zurunge	2.00
113	Lonikand	Haveli	400, 402	Reshma Nilesh Raut	2.00
114	Lonikand	Haveli	556	Balasaheb Rajaram Kand	2.00
115	Bhavdi	Haveli	174	Dattatray Nilaram Tambe	2.00
116	Bhavdi	Haveli	251/3/4/5	Mulchand B.Tyagi	1.60
117	Bhavdi	Haveli	67	Nita Pandurang Magar	2.00
118	Bhavdi	Haveli	70	Sunil Bhide	3.50
119	Walti	Haveli	366	Rajendra Paman Gunjal	1.05
120	Mangadewadi	Haveli	19/6	Nilesh Pandit Mangade	1.10
121	Charoli	Haveli	60/10	Vilas Nathu Kakade	1.07
122	Walti	Haveli	368, 369	Jyoti Chandrakant Gunjal/ Lata Rajendra Gunjal	4.00

123	Dhayari	Haveli	36/1	Balasaheb Yashwant Dangat	2.00
124	Naigaon	Haveli	425	Appasaheb Ramchandra Kale	2.00
125	Yevlewadi	Haveli	14/3/1	Anand Dyanoba Kamthe	1.01
126	Dhayari	Haveli	80/4/3	Sanjiv Rajaram Kusalkar	3.00
127	Bhavdi	Haveli	157/A	Sanjay Dattatray Dabhade	1.05
128	Yevlewadi	Haveli	26/B	Sadashiv Govind Darekar	1.04
129	Bhavdi	Haveli	71	Sachin Gulabrao Deshmukh	3.00
130	Outade Handewadi	Haveli	67/5/2	Rohidas Raghunath Ghule	2.00
131	Ambegaon	Haveli	53/2	Ratnaprabha Mate	1.04
132	Bhavdi	Haveli	157/A	Ramdas Dattatray Dabhade	1.60
133	Bhavdi	Haveli	79	Ramchandra Raghu Tambe	1.60
134	Yevlewadi	Haveli	39/2/1	Somnath Suresh Dhandekar	1.06
135	Bhavdi	Haveli	202	Vivek Laxmanrao Deglurkar	1.07
136	Bhavdi	Haveli	208	Vithal Laxman Tambe	2.00
137	Lonikand	Haveli	576/1, 578, 579	Vilaskumar Palresha	4.00
138	Sasthe	Haveli	47	Vilas Dinkar Bhosale	2.02
139	Lonikand	Haveli	561/1, 562/2	Vijay Vithal Jadhav	2.00
140	Lonikand	Haveli	567, 569, 576	Ujwala Vilas Palresha	4.00
141	Bhavdi	Haveli	248	Tatyabhau Sakharam Tambe	2.40
142	Charoli	Haveli	34	Tanaji Govind Chaudhari	1.08
143	Lonikand	Haveli	496B	Surekha Ramchandra Jagtap	2.00
144	Lonikand	Haveli	585	Suhas Arun Dhamdhere	2.33
145	Bhavdi	Haveli	213	Subhadra Devram Tambe	1.53
146	Lonikand	Haveli	577, 578, 579	Suryakant Sandipan More	4.00
147	Bhavdi	Haveli	69	Sitaram Bhausahab Fulsundar	2.61
148	Bhavdi	Haveli	201, 202	Sidharth Subhash Bhayani	4.00
149	Lonikand	Haveli	595	Shubhada Vivek Reddy	3.16
150	Dhayari	Haveli	67/4/3	Shivajirao Vithalrao Dhankawade	1.60

151	Gauddara	Haveli	314	Somnath Suresh Dhandekar	1.60
152	Charoli	Haveli	76/2	Ashok Dnyanoba Khandave	1.60
153	Charoli	Haveli	76/1	Balkrishna Dnyanoba Khandave	1.20
154	Charoli	Haveli	76/5	Rekha Balkrushana Khandave	1.53
155	Ambegaon Khurd	Haveli	75/2/1, 75/1/1/1, 75/2/2/2	Samarth Stone Company	1.91
156	Bhavdi	Haveli	209	Umesh Ruliram Bansal (Agrawal)	1.06
157	Lonikand	Haveli	120	Kiran Kand	2.00
158	Lonikand	Haveli	581	Sangita Subhash Parathe	1.02
159	Lonikand	Haveli	555	Kiran Bajirao Zurunge	2.00
160	Khamgaon	Junnar	51	Jitendra Bhikulal Javeri	1.02
161	Kuran	Junnar	423	Gajanan Haribhau Tamboli	1.01
162	Otur	Junnar	112	Dilip Maruti Dumbare	1.20
163	Pimpalgaon Sidhanath	Junnar	72/3	Sitaram Maruti Chaugule	1.01
164	Pimpalgaon	Junnar	58/2	Kalpana Vilas Wabale	1.79
165	Mandarne	Junnar	241	Kalpana Kailash Mahakal	2.00
166	Shiroli	Junnar	122/7, 121/2	Firojkhan M.Pathan	1.08
167	Manikdoh	Junnar	67/1	Dipak Shantaram Shevale	1.06
168	Pimpalgaon	Junnar	72/2	D.G.Balhekar and Company	2.86
169	Buchakewadi	Junnar	174	Dattu Dhondu Pawar	1.04
170	Godre	Junnar	361	Avinash Chandrakant Wabale	1.20
171	Keli	Junnar	319	Arun Mahatarba Kabadi	2.00
172	Chandkhed	Maval	389	Mahesh Jalindar Alhat	2.00
173	Amble	Maval	117/1/1, 117/1/2	Sandip Sambhaji Kalokhe & Sachin Sambhaji Kalokhe	1.01
174	Amble	Maval	118	Sandip Sambhaji Kalokhe & Sachin Sambhaji Kalokhe	3.27
175	Bhalgudi	Mulshi	1100, 1101, 1094, 1091, 1093, 1097, 1099	Shankar T.Jambulkar	3.17

176	Mugaon	Mulshi	51/1	Lawasa Corporation Ltd.	4.05
177	Koloshi	Mulshi	1/1	Lawasa Corporation Ltd.	3
178	Chimali	Khed	250	Arjun Tukaram Jadhav	1.29
179	Moi	Khed	645	Sandesh Dattatray Gite	1.05
180	Pimpri	Khed	349	Sanjay Bajirao Vahile	1
181	Moi	Khed	455	Baban Bajirao Gawari	1.04
182	Moi	Khed	484	Shantaram Dattooba Gawari	1.15
183	Moi	Khed	442	Swapnil G.Karpe	1.08
184	Moi	Khed	570	Vijay Bajirao Gavari	1.04
185	Chas	Khed	334	Umesh N.Dhamale	1.21
186	Dhoksangavi	Shirur	839	Chandar Abu Pachange	1.75
187	Balarwadi	Junnar	857	Mohit Sudam Dhamale	2.40
188	Kolwadi	Junnar	432	Suraj C.Thorat	1.33
189	Muthe	Mulshi	316/4	Raju Appa Chavan	3.00
190	Pahaddar	Ambegao n	156	Santosh Arjundas Daryanani	1.00
191	Pargaon	Ambegao n	1538	Firojkhan Jaindakhan Pathan	1.00
192	Mordewadi	Ambegao n	33/9, 32/7, 35/12	Raghvendra Vitthal Chimbalkar	2.00
193	Nightowadi	Ambegao n	92/14	Yeshwant Bapuji Kale	1.03
194	Bharatgaon	Daund	346 742 743	Yogesh Bhausaheb Kanchan	2.00
195	Bhilarewadi	Baramati	91	Deepak Narayan Mokashe	1.00
196	Khamgalwadi	Baramati	46	Harichandra Khatri, Atur V.Khatri, Kartik V.Khatri	2.00
197	Karhawagaj	Baramati	392, 393	Ujwala Vijay Solaskar	1.02
198	Malegaon	Baramati	594	Sachin Ganpatrao Taware	1.45
199	Bhilarewadi Karavagaj	Baramati	69/392	Dilip Parshuram Jagtap	3.21
200	Khamgalwadi	Baramati	49	Kashinath Abasaheb Kokare	1.04
201	Wadachiwadi	Haveli	9/1	Dattu Ganpat Lokhande	1.20
202	Lonikand	Haveli	606	Rajaram M.Sakore, Arun Chaudhari	1.01
203	Bhavdi	Haveli	209	Madanmohan Agrawal	1.92
204	Bhavdi	Haveli	177/1	Popat J.Tambe	2.00
205	Bhavdi	Haveli	71	Rajesh M.Yadav and other 3	4.90
206	Bhavdi	Haveli	200	Sadanand J.Gaikwad	2.00

241	Bhavdi	Haveli	75	Vithal Bhumkar	3.00
242	Lonikand	Haveli	607	Vivek Madhav Reddy	4.00
243	Perne	Haveli	399	Smita Chandrkant Kolte	2.00
244	Supa (Kh)	Purandar	541	Sumit Vasanttrao Jagtap	1.08
245	Nandgaon	Bhor	845, 846	Ajay Vijay Dhoot	2.78
246	Mordewadi	Haveli	36/39, 36/41, 36/47, 36/73, 36/72	Devyani Santosh Morde	1.85
247	Kodewadi	Haveli	5/1/2A/1	Nikhil Construction	2.35
248	Bhaydi	Haveli	169	Kamal Mansukh Navale	1.02
249	Bhavdi	Haveli	200	Shripad Stone Company	1.02
250	Yevlewadi	Haveli	39	Somnath Suresh Dhandekar	1.00
251	Bhavdi	Haveli	211	Ananda Ganpati Tambe	1.38
252	Charoli Bk	Haveli	80	Babanrao Ankush Shinde	1.20
253	Bhavdi	Haveli	86	Babusaheb Narayan Tambe	2.00
254	Bhavdi	Haveli	199	Balasaheb Bapusaheb Satav	2.00
255	Nandoshi	Haveli	9	Balasaheb Vitthalrao Jadhav	1.60
256	Bhavdi	Haveli	206	Balu Keru Tambe	1.97
257	Bhavdi	Haveli	157	Bharat Dattatray Tambe	2.02
258	Lonikand	Haveli	656	Dattatray Ramchandr Bhumar & Maruti Ramchandra Bhumkar	4.00
259	Wadgaon Shinde	Haveli	416	Dilip Anandrao Shinde	1.20
260	Bhavdi	Haveli	157/B	Dilip Namdeo Tambe	2.00
261	Lonikand	Haveli	155	Gangadhar Ramchandra Dalvi	2.02
262	Lonikand	Haveli	605, 607	Golden Sand & Stone Pvt.Ltd. Sushil M.Dhoot	4.00
263	Bhavdi	Haveli	251/1/7/1 0	Govind Mahadeo Kudale	1.00
264	Bhavdi	Haveli	224	Honrao Jaywant Tambe	1.21
265	Bhavdi	Haveli	22	J.Kumar Info Project Ltd.	4.90
266	Bhavdi	Haveli	82	Kundlik Tukaram Jadhav	2.32
267	Wadachiwadi	Haveli	26	Laxman Gopichand Bandal	2.00
268	Lonikand	Haveli	591	Robo Silicon Pvt.Ltd.	4.98
269	Nandoshi	Haveli	10	Milind Shankar Kiwale	1.34

207	Lonikand	Haveli	583	Shivaji Sonba Shinde	1.94
208	Lonikand	Haveli	513, 514	Milind Sopanrao Bhosale	2.00
209	Lonikand	Haveli	579	Sudhakar Dattatray More	2.00
210	Bhavdi	Haveli	190, 191, 204, 205	Sudhir S.Chougule	4.80
211	Lonikand	Haveli	596	Amar Jaysing Tupe	1.08
212	Bhavdi	Haveli	223	Yashwant Shivarkar	1.08
213	Lonikand	Haveli	555	Yogesh Dnyaneshwar Dalvi	2.00
214	Fulgaon	Haveli	198	Siddh Ganesh Stone Crusher	1.60
215	Bhavdi	Haveli	200	Sanjay Babanrao Paygude	1.20
216	Lonikand	Haveli	582	Mahesh Vitthalrao Shinde	1.08
217	Fulgaon	Haveli	194	Sampat Mahadu Sakore	1.61
218	Yevlewadi	Haveli	39	Jalindar Ramdas Dhandekar	1.04
219	Yevlewadi	Haveli	31/8/12	Najir Gulab Inamdar	1.03
220	Bhavdi	Haveli	169	Anish Ashok Kalbhor	1.08
221	Wagholi	Haveli	111/145	Dyanoba Babanrao Deshmukh	2.06
222	Wagholi	Haveli	154/2	Vijay Singh Jadhav	1.02
223	Bhavdi	Haveli	358/2	Kishor Rajaram Vitkar	1.08
224	Bhavdi	Haveli	191, 204	Manoj Laxman Mane	2.08
225	Wadebolhai	Haveli	115	Nanasaheb D.Paygude	1.08
226	Walti	Haveli	368	Prakash Jayvant Kunjir	1.45
227	Bhavdi	Haveli	232, 358/1	Rohan Chandrakant More	2.00
228	Bhavdi	Haveli	204	Santosh Babasaheb Tambe	2.08
229	Bhavdi	Haveli	157B	Kaluram Namdeo Tambe	2.00
230	Bhavdi	Haveli	434	Anil Baban Kature	1.02
231	Bhavdi	Haveli	246	Raosaheb Balku Tambe	1.75
232	Lonikand	Haveli	609, 610, 614	Z.M.Bharucha	4.00
233	Charoli	Haveli	78/2, 94/1	S.M.Bharucha	3.00
234	Moshi	Haveli	325/24	Dynoba Maruti Kate	1.49
235	Moshi	Haveli	327/25	Ramesh Arjundas Kruplani	1.41
236	Moshi	Haveli	327/24	Arjundas M.Kruplani	1.48
237	Shindavane	Haveli	1141	Kondiba Ramchandra Kamthe	1.08
238	Wadachiwadi	Haveli	9/3A/2	Rohidas Raghunath Ghule	1.04
239	Bhavdi	Haveli	245	Avinash Dynoba Ghule	1.48
240	Bhavdi	Haveli	237	Avinash Dynoba Ghule	1.19

270	Nandoshi	Haveli	4	Milind Shankar Kiwale	1.20
271	Lonikand	Haveli	561/1/2, 562/2/1	Pradip Bajirao Kand	2.00
272	Bhavdi	Haveli	23	Pritam Prataprao Khandve	2.00
273	Wagholi	Haveli	1537	Ramdas Banaji Gore	1.85
274	Bhavdi	Haveli	82, 83	Shantaram Baban Ghule	1.80
275	Charoli Bk	Haveli	60/7	Shantaram Kondiba Sonawane	1.20
276	Charoli Bk	Haveli	60/1/2/3	Shashikant Vishnupant Khandve	1.06
277	Yevlewadi	Haveli	24/1B	Shivaji Mahadeorao Shelar	1.21
278	Bhavdi	Haveli	246	Somnath Lahanu Tambe	1.15
279	Charoli Bk	Haveli	60/6, 60/5, 60/4	Somnath Raghunath Moze	1.20
280	Bhavdi	Haveli	204	Sunil Tukaram Tambe	3.87
281	Wagholi	Haveli	2513	Suraj Stone Supply Crushing & Co.	3.30
282	Wadgaon Shinde	Haveli	415	Tanaji Dnyanoba Khandve	1.20
283	Wadgaon Shinde	Haveli	414	Vilas Ankush Shinde	2.36
284	Bhavdi	Haveli	210	Vishnu Bhagwandas Thakkar	1.20
285	Charoli Bk	Haveli	80, 81	Z.M.Bharucha	1.60
286	Bhavdi	Haveli	75	Vitthal Kesu Bhamgar & Others	3.00
287	Bhavdi	Haveli	203	Shubhangi Vikas Undre	2.00
288	Bhavdi	Haveli	598	Shri Gurudatta Stone Crusher	1.00
289	Bhavdi	Haveli	157/B	Savita Gorakhnath Tambe	3.24
290	Moshi	Haveli	439/3	Vijay Chandrakant Gilbile	2.40
291	Moshi	Haveli	439/2	Manohar Ramchandra Jamtani	1.40
292	Charoli Bk	Haveli	66/2	Manoharsingh Bhagatsingh Ramsinghani	1.00
293	Charoli Bk	Haveli	63/1/A	Anandrao Motiram Devkar	1.33
294	Moshi	Haveli	327/6	Arvinda Hanumant Bhosale	1.25
295	Moshi	Haveli	435	Sanjay Hanumanta Devkar	1.30
296	Moshi	Haveli	435	Laxman Bhimrao Bhosale	1.30
297	Moshi	Haveli	435	Bhalchandra Siddhappa Lashkare	1.31
298	Moshi	Haveli	327	Ganesh Construction Bhalchandra Lashkary	1.10

299	Moshi	Haveli	439/1	Machhindra Eknath Mhaske	1.70
300	Moshi	Haveli	327/28	Tayappa Abu Pawar	1.55

3. SEIAA in its 61st & 64th meetings decided to accord environmental clearance to the above mentioned independent minor mineral proposals which may be consider as the separate EC being issued under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions.
4. The Concerned Authority should grant lease for individual lease holder stipulating conditions mentioned below and complying with the provisions of Minor Mineral Rules & GR issued by Revenue department, if any.

Specific conditions:

1. Only ongoing/existing lease are recommended for renewal. The validity period of the EC will be as per MoEF Notification but limited by the period of lease.
2. Precise mining area will be jointly demarcated at the site by officials of Mining/Revenue Department prior to mining operations, for all proposals under consideration. Record of such site plan, duly verified by competent authority shall be maintained.
3. Where the quarry is in a hilly terrain and where some part of the hill is already cut for quarrying, further hill cutting shall not be done. In such cases, deepening the existing operational area may be preferably done.

General conditions:

1. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydrogeological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
2. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to Environment Department and work shall be completed before the start of sand mining.
3. No tree-felling shall be done in the leased area, except only with the permission from competent authority.
4. All necessary statutory clearances shall be obtained before start of mining operations

5. Mining shall be limited to day hours time only. The loading shall not be done during night hours.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. No mining shall be carried out in the vicinity of natural/ manmade archeological sites.
8. The lease holder shall obtain necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface water and groundwater), if required for the project.
9. Wastewater, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
10. No wildlife habitat will be infringed.
11. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to any project.
12. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
13. Parking of vehicles should not be made on public places.
14. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
15. Appropriate mitigative measures shall be taken to prevent any kind of pollution. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
16. Vehicular emissions shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
17. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.
18. Dispensary facilities for first-aid shall be provided at the site.
19. Occupational health surveillance program of the workers should be undertaken periodically.
20. Provision shall be made for housing the workers at site, if required, with all necessary infrastructure and facilities such as fuel for cooking, safe drinking water, medical health care and sanitation etc.
21. Ambient air quality will be regularly monitored at the site and the nearest habitation. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by CPCB
22. Measures shall be taken for control of noise level to the limits prescribed by CPCB
23. Regular Environmental Audit shall be annually carried out during the operational phase.
24. Digital processing of the entire lease area in the District using remote sensing technique shall be done regularly once in three years for monitoring and submit the report to the Environment Department.
25. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Environment Department
26. The Mining officer shall submit six monthly reports in hard and soft copy on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the District Collector, the respective Regional Office of the Maharashtra Pollution Control Board & Regional Office of MoEF at Bhopal
27. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again

require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).

28. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to SEIAA/Environment dept. The revised list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local language newspapers and at each block where mining operation is proposed. District mining officer should ensure this and submit compliance report to Environment department with approval from Collector.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

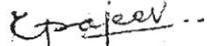
5. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason after consultation with SEIAA.

7. In case of any deviation or alteration in the project proposal from the one submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this environmental clearance shall lie with the National Green Tribunal, Van Vigyan Bhawan, Sec- 5, R.K. Puram, New Dehli – 110 022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


(R.A. Rajeev)
Principal Secretary,
Environment department &
MS, SEIAA

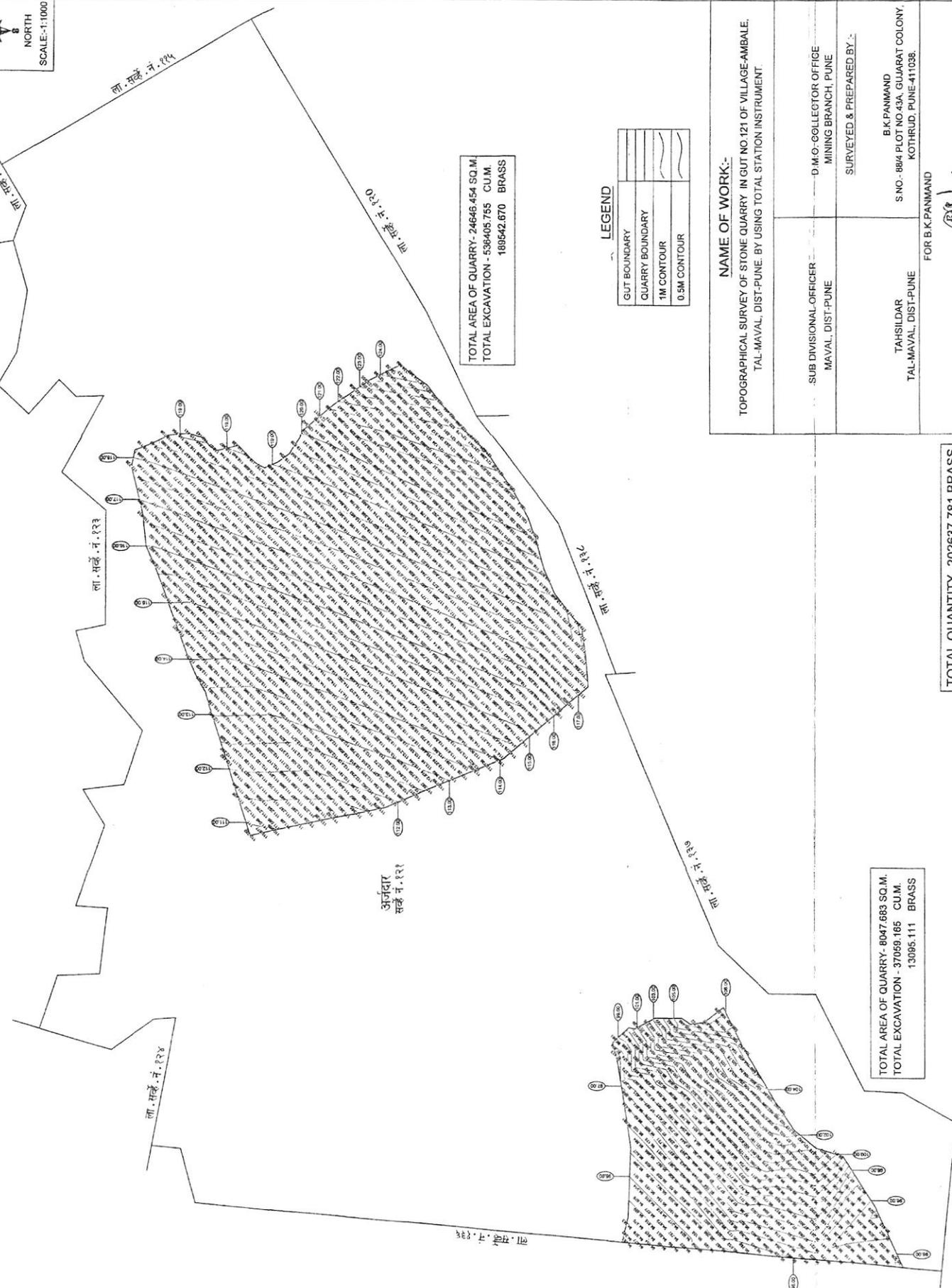
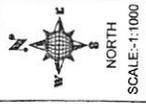
Copy to:

1. Shri. R. C. Joshi, IAS (Retd.), Chairman, SEIAA, Flat No. 26, Belvedere, Bhulabhai desai road, Breach candy, Mumbai- 400026.

2. Additional Secretary. MOEF, 'Paryavaran Bhawan' CGO Complex, Lodhi Road, New Delhi – 110510
3. Additional Chief Secretary, Revenue, Revenue & Forest Department.
4. Member Secretary, Maharashtra Pollution Control Board,
5. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016). (MP).
6. Regional Office, MPCB, Pune
7. District Mining Officer, Pune.
8. IA- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
9. Director (TC-1), Dy. Secretary (TC-2), Scientist-1, Environment Department.
10. Select file (TC-3).

(EC Uploaded on - 29 Jan 14)

MAP SHOWING GROUND LEVELS & CONTOURS OF STONE QUARRY IN GUT NO.121 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE
 NAME OF OWNER - MR.SAGAR SHIVAJI PAWAR



TOTAL AREA OF QUARRY - 24646.454 SQ.M
 TOTAL EXCAVATION - 538405.755 CU.M.
 1889542.670 BRASS

TOTAL AREA OF QUARRY - 8047.683 SQ.M.
 TOTAL EXCAVATION - 37059.165 CU.M.
 13085.111 BRASS

LEGEND

GUT BOUNDARY	(Symbol: Dashed line)
QUARRY BOUNDARY	(Symbol: Solid line)
1M CONTOUR	(Symbol: Wavy line)
0.5M CONTOUR	(Symbol: Dotted line)

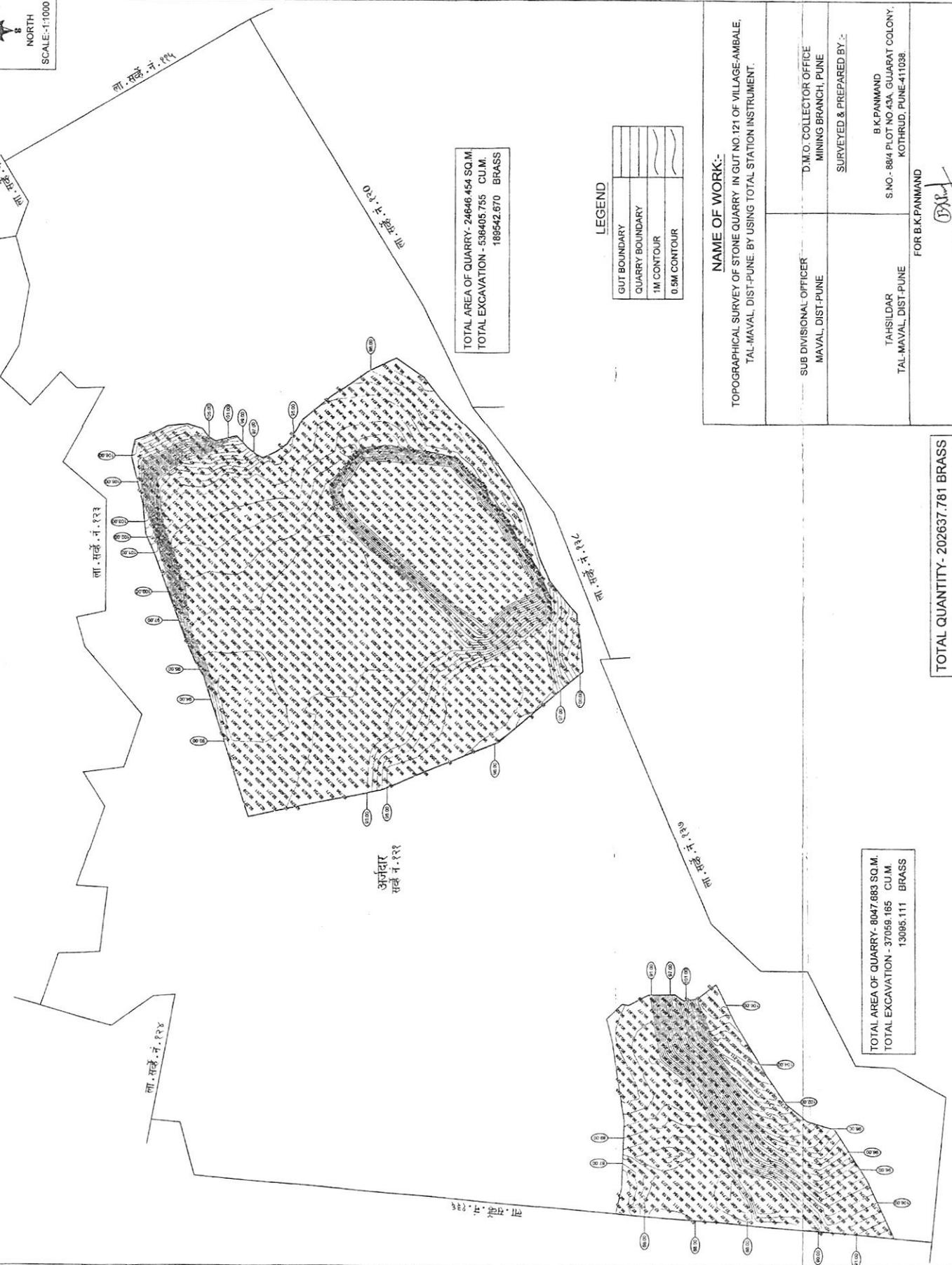
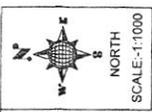
NAME OF WORK:-
 TOPOGRAPHICAL SURVEY OF STONE QUARRY IN GUT NO.121 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE. BY USING TOTAL STATION INSTRUMENT.

SUB DIVISIONAL OFFICER MAVAL, DIST-PUNE	D.M.G.-COLLECTOR OFFICE MINING BRANCH, PUNE
TAHSILDAR TAL-MAVAL, DIST-PUNE	SURVEYED & PREPARED BY:- B.K.PANMAND
	S.NO. - 884 PLOT NO.43A, GUJARAT COLONY, KOTHRUD, PUNE-411038.
	FOR B.K.PANMAND

TOTAL QUANTITY - 202637.781 BRASS

(Signature)
 Authorized Signatory

MAP SHOWING EXCAVATED LEVELS & CONTOURS OF STONE QUARRY IN GUT NO.121 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE
 NAME OF OWNER - MR.SAGAR SHIVAJI PAWAR



TOTAL AREA OF QUARRY- 24646.454 SQ.M
 TOTAL EXCAVATION - 536405.755 CU.M.
 188542.870 BRASS

TOTAL AREA OF QUARRY- 8047.683 SQ.M.
 TOTAL EXCAVATION - 37059.165 CU.M.
 13085.111 BRASS

LEGEND

GUT BOUNDARY	(Dashed line)
QUARRY BOUNDARY	(Solid line)
1M CONTOUR	(Wavy line)
0.5M CONTOUR	(Dotted line)

NAME OF WORK:-
 TOPOGRAPHICAL SURVEY OF STONE QUARRY IN GUT NO.121 OF VILLAGE-AMBALE,
 TAL-MAVAL, DIST-PUNE, BY USING TOTAL STATION INSTRUMENT.

SUB DIVISIONAL OFFICER MAVAL, DIST-PUNE	D.M.O. COLLECTOR OFFICE MINING BRANCH, PUNE
TAHSILDAR TAL-MAVAL, DIST-PUNE	SURVEYED & PREPARED BY:- B.K.PANMAND S.NO.- 884 PLOT NO 43A, GUJARAT COLONY, KOTHRUD, PUNE-411038.
FOR B.K.PANMAND Authorized Signatory	

TOTAL QUANTITY- 202637.781 BRASS

CROSS SECTIONS OF STONE QUARRY IN GUT NO.121 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE
 NAME OF OWNER - MR.SAGAR SHIVAJI PAWAR

Hori.Scale 1:3000
 Vert.Scale 1:3000



Cutting: 1754.485
 Datum: 92.0

Cutting	20.249	21.906	22.138	22.405	22.604	22.684	22.902	21.828	17.716
Filling									
Formation	93.971	92.727	92.908	93.205	93.572	94.057	94.404	96.044	100.721
Ground	114.220	114.632	115.044	115.610	116.176	116.741	117.306	117.872	118.437
Distance	1980.000	1990.000	2000.000	2010.000	2020.000	2030.000	2040.000	2050.000	2060.000

1980

Cutting: 1000.265
 Datum: 93.0

Cutting	16.723	20.237	22.272	21.790	20.285	14.162
Filling						
Formation	98.745	95.734	94.265	95.312	97.383	104.071
Ground	115.468	115.971	116.537	117.102	117.668	118.233
Distance	2010.000	2020.000	2030.000	2040.000	2050.000	2060.000

2000

Cutting: 272.310
 Datum: 102.0

Cutting	13.005	14.385	12.687
Filling			
Formation	103.893	103.079	105.369
Ground	116.898	117.464	118.056
Distance	2040.000	2050.000	2060.000

2010

(Signature)

CROSS SECTIONS OF STONE QUARRY IN GUT NO.121 OF
VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE
NAME OF OWNER - MR.SAGAR SHIVAJI PAWAR

Hori. Scale 1:2000
Vert. Scale 1:2000



Cutting: 700.307

Datum: 87.0

Cutting	6.813	7.117	8.130	8.550	8.606	9.025	9.102	5.530	5.654	6.718	8.328
Filling											
Formation	88.111	88.277	87.912	88.393	89.238	89.720	90.544	95.353	97.057	98.750	97.591
Ground	94.924	95.394	96.042	96.843	97.844	98.745	99.846	100.893	102.711	105.468	105.919
Distance	1730.000	1740.000	1750.000	1760.000	1770.000	1780.000	1790.000	1800.000	1810.000	1820.000	1822.062

1780

Cutting: 767.910

Datum: 87.0

Cutting	6.671	6.695	7.640	7.396	7.201	7.690	8.995	9.888	11.984	11.733
Filling										
Formation	87.980	88.221	87.752	88.471	89.530	89.943	89.539	89.647	90.219	91.666
Ground	94.651	94.916	95.392	95.867	96.731	97.633	98.534	99.635	102.203	103.399
Distance	1730.000	1740.000	1750.000	1760.000	1770.000	1780.000	1790.000	1800.000	1810.000	1820.000

1790

Cutting: 577.215

Datum: 86.0

Cutting	6.914	7.805	7.348	6.584	6.055	5.651	6.994	8.970	9.715
Filling									
Formation	87.464	86.634	87.566	88.805	89.809	90.869	90.427	89.968	90.169
Ground	94.378	94.439	94.914	95.389	95.864	96.520	97.421	98.938	99.884
Distance	1730.000	1740.000	1750.000	1760.000	1770.000	1780.000	1790.000	1800.000	1810.000

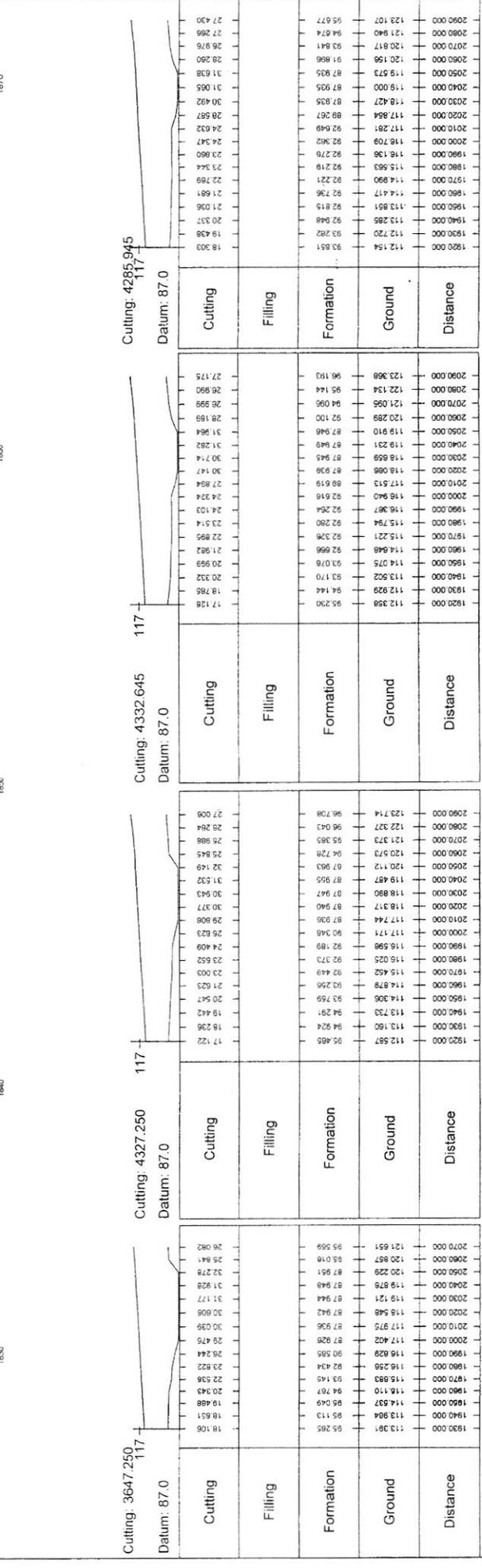
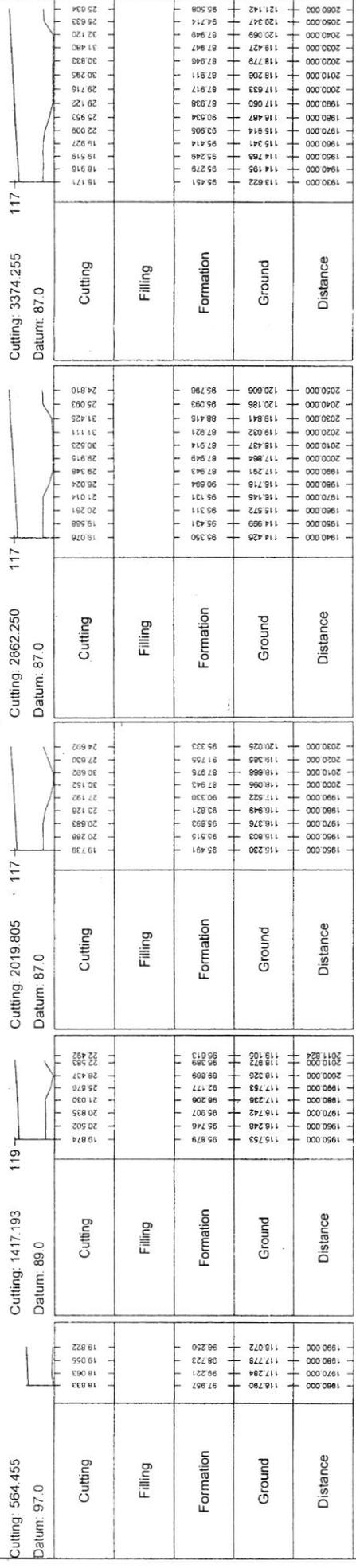
1800

(B) Pawar

Hori. Scale 1:3000
Vert. Scale 1:3000

CROSS SECTIONS OF STONE QUARRY IN GUT NO. 121 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE

NAME OF OWNER - MR. SAGAR SHIVAJI PAWAR



Hori. Scale 1:3000
Vert. Scale 1:3000

CROSS SECTIONS OF STONE QUARRY IN GUT NO. 121 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE
NAME OF OWNER - MR.SAGAR SHIVAJI PAWAR



Cutting: 4171.025
Datum: 87.0

1910.000	111.950	92.802	112.515	92.772	1930.000
1920.000	111.950	92.802	112.515	92.772	1940.000
1930.000	113.081	92.813	113.081	92.813	1950.000
1940.000	113.846	92.821	113.846	92.821	1960.000
1950.000	114.712	92.827	114.712	92.827	1970.000
1960.000	115.343	92.828	115.343	92.828	1980.000
1970.000	115.908	92.826	115.908	92.826	1990.000
1980.000	116.477	92.821	116.477	92.821	2000.000
1990.000	117.050	92.822	117.050	92.822	2010.000
2000.000	117.623	92.814	117.623	92.814	2020.000
2010.000	118.196	92.804	118.196	92.804	2030.000
2020.000	118.758	92.793	118.758	92.793	2040.000
2030.000	119.342	92.780	119.342	92.780	2050.000
2040.000	119.945	92.765	119.945	92.765	2060.000
2050.000	120.539	92.750	120.539	92.750	2070.000
2060.000	121.166	92.734	121.166	92.734	2080.000
2070.000	121.868	92.717	121.868	92.717	2090.000
2080.000	122.606	92.700	122.606	92.700	2100.000

Cutting: 4007.507
Datum: 91.0

1910.000	111.263	92.710	111.263	92.710	1930.000
1920.000	111.766	92.734	111.766	92.734	1940.000
1930.000	112.311	92.760	112.311	92.760	1950.000
1940.000	112.877	92.802	112.877	92.802	1960.000
1950.000	113.443	92.856	113.443	92.856	1970.000
1960.000	114.008	92.902	114.008	92.902	1980.000
1970.000	114.573	92.939	114.573	92.939	1990.000
1980.000	115.139	92.952	115.139	92.952	2000.000
1990.000	115.704	92.953	115.704	92.953	2010.000
2000.000	116.270	92.955	116.270	92.955	2020.000
2010.000	116.835	92.955	116.835	92.955	2030.000
2020.000	117.398	92.953	117.398	92.953	2040.000
2030.000	117.958	92.949	117.958	92.949	2050.000
2040.000	118.515	92.943	118.515	92.943	2060.000
2050.000	119.069	92.935	119.069	92.935	2070.000
2060.000	119.620	92.925	119.620	92.925	2080.000
2070.000	120.168	92.913	120.168	92.913	2090.000
2080.000	120.713	92.899	120.713	92.899	2100.000

Cutting: 3730.522
Datum: 91.0

1910.000	111.275	92.628	111.275	92.628	1930.000
1920.000	111.867	92.560	111.867	92.560	1940.000
1930.000	112.471	92.473	112.471	92.473	1950.000
1940.000	113.084	92.364	113.084	92.364	1960.000
1950.000	113.708	92.247	113.708	92.247	1970.000
1960.000	114.338	92.125	114.338	92.125	1980.000
1970.000	114.964	92.000	114.964	92.000	1990.000
1980.000	115.586	91.874	115.586	91.874	2000.000
1990.000	116.204	91.746	116.204	91.746	2010.000
2000.000	116.818	91.617	116.818	91.617	2020.000
2010.000	117.428	91.487	117.428	91.487	2030.000
2020.000	118.034	91.356	118.034	91.356	2040.000
2030.000	118.636	91.224	118.636	91.224	2050.000
2040.000	119.234	91.091	119.234	91.091	2060.000
2050.000	119.828	90.957	119.828	90.957	2070.000
2060.000	120.418	90.822	120.418	90.822	2080.000
2070.000	121.004	90.686	121.004	90.686	2090.000
2080.000	121.586	90.549	121.586	90.549	2100.000

Cutting: 3365.682
Datum: 91.0

1910.000	92.405	111.287	92.405	111.287	1930.000
1920.000	92.344	111.888	92.344	111.888	1940.000
1930.000	92.280	112.523	92.280	112.523	1950.000
1940.000	92.213	113.194	92.213	113.194	1960.000
1950.000	92.144	113.900	92.144	113.900	1970.000
1960.000	92.073	114.641	92.073	114.641	1980.000
1970.000	92.000	115.416	92.000	115.416	1990.000
1980.000	91.925	116.224	91.925	116.224	2000.000
1990.000	91.848	117.064	91.848	117.064	2010.000
2000.000	91.769	117.934	91.769	117.934	2020.000
2010.000	91.688	118.834	91.688	118.834	2030.000
2020.000	91.605	119.762	91.605	119.762	2040.000
2030.000	91.520	120.718	91.520	120.718	2050.000
2040.000	91.433	121.701	91.433	121.701	2060.000
2050.000	91.344	122.709	91.344	122.709	2070.000
2060.000	91.253	123.741	91.253	123.741	2080.000
2070.000	91.160	124.796	91.160	124.796	2090.000
2080.000	91.065	125.873	91.065	125.873	2100.000

Cutting: 3186.597
Datum: 91.0

1910.000	92.416	111.648	92.416	111.648	1930.000
1920.000	92.382	112.111	92.382	112.111	1940.000
1930.000	92.346	112.547	92.346	112.547	1950.000
1940.000	92.308	112.956	92.308	112.956	1960.000
1950.000	92.268	113.337	92.268	113.337	1970.000
1960.000	92.226	113.690	92.226	113.690	1980.000
1970.000	92.182	114.015	92.182	114.015	1990.000
1980.000	92.137	114.312	92.137	114.312	2000.000
1990.000	92.090	114.581	92.090	114.581	2010.000
2000.000	92.041	114.822	92.041	114.822	2020.000
2010.000	91.990	115.034	91.990	115.034	2030.000
2020.000	91.937	115.217	91.937	115.217	2040.000
2030.000	91.882	115.371	91.882	115.371	2050.000
2040.000	91.825	115.496	91.825	115.496	2060.000
2050.000	91.766	115.591	91.766	115.591	2070.000
2060.000	91.705	115.656	91.705	115.656	2080.000
2070.000	91.642	115.691	91.642	115.691	2090.000
2080.000	91.577	115.696	91.577	115.696	2100.000

Cutting: 2497.089
Datum: 91.0

1910.000	92.405	111.287	92.405	111.287	1930.000
1920.000	92.344	111.888	92.344	111.888	1940.000
1930.000	92.280	112.523	92.280	112.523	1950.000
1940.000	92.213	113.194	92.213	113.194	1960.000
1950.000	92.144	113.900	92.144	113.900	1970.000
1960.000	92.073	114.641	92.073	114.641	1980.000
1970.000	92.000	115.416	92.000	115.416	1990.000
1980.000	91.925	116.224	91.925	116.224	2000.000
1990.000	91.848	117.064	91.848	117.064	2010.000
2000.000	91.769	117.934	91.769	117.934	2020.000
2010.000	91.688	118.834	91.688	118.834	2030.000
2020.000	91.605	119.762	91.605	119.762	2040.000
2030.000	91.520	120.718	91.520	120.718	2050.000
2040.000	91.433	121.701	91.433	121.701	2060.000
2050.000	91.344	122.709	91.344	122.709	2070.000
2060.000	91.253	123.741	91.253	123.741	2080.000
2070.000	91.160	124.796	91.160	124.796	2090.000
2080.000	91.065	125.873	91.065	125.873	2100.000

Cutting: 3242.428
Datum: 91.0

1910.000	92.211	111.276	92.211	111.276	1930.000
1920.000	92.140	111.711	92.140	111.711	1940.000
1930.000	92.068	112.123	92.068	112.123	1950.000
1940.000	91.994	112.535	91.994	112.535	1960.000
1950.000	91.919	112.947	91.919	112.947	1970.000
1960.000	91.843	113.356	91.843	113.356	1980.000
1970.000	91.766	113.761	91.766	113.761	1990.000
1980.000	91.688	114.161	91.688	114.161	2000.000
1990.000	91.609	114.556	91.609	114.556	2010.000
2000.000	91.529	114.946	91.529	114.946	2020.000
2010.000	91.448	115.331	91.448	115.331	2030.000
2020.000	91.366	115.711	91.366	115.711	2040.000
2030.000	91.283	116.086	91.283	116.086	2050.000
2040.000	91.199	116.456	91.199	116.456	2060.000
2050.000	91.114	116.821	91.114	116.821	2070.000
2060.000	91.028	117.181	91.028	117.181	2080.000
2070.000	90.941	117.536	90.941	117.536	2090.000
2080.000	90.853	117.886	90.853	117.886	2100.000

1890
1870
1850

1840

1830

1820

1810

1800

1790

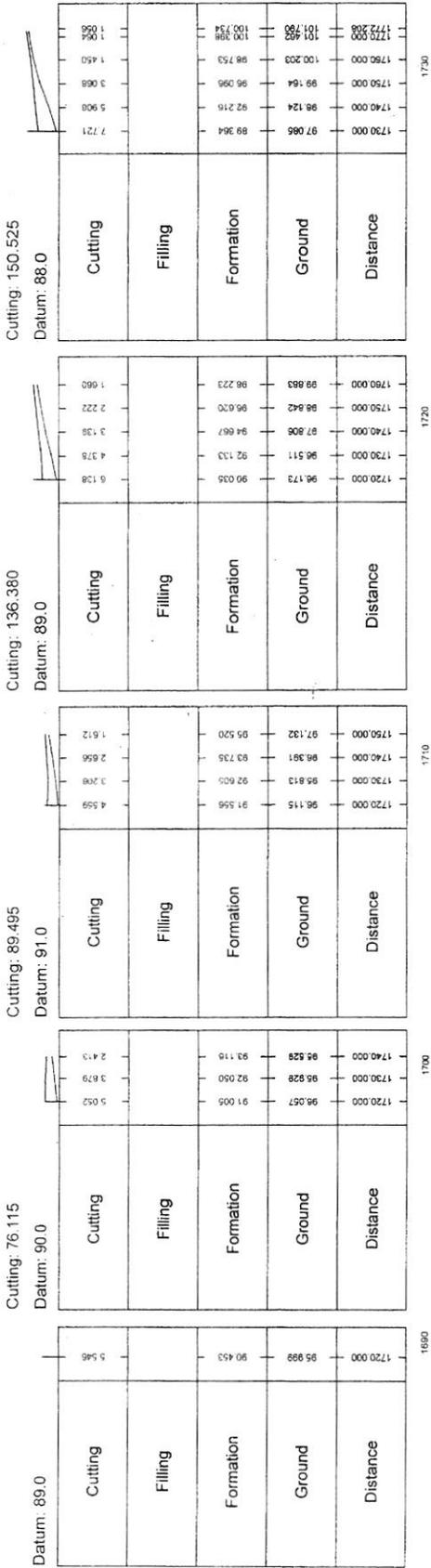
1780

1770

1760

Hori. Scale 1:2000
Vert. Scale 1:2000

CROSS SECTIONS OF STONE QUARRY IN GUT NO. 121 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE
NAME OF OWNER - MR. SAGAR SHIVAJI PAWAR

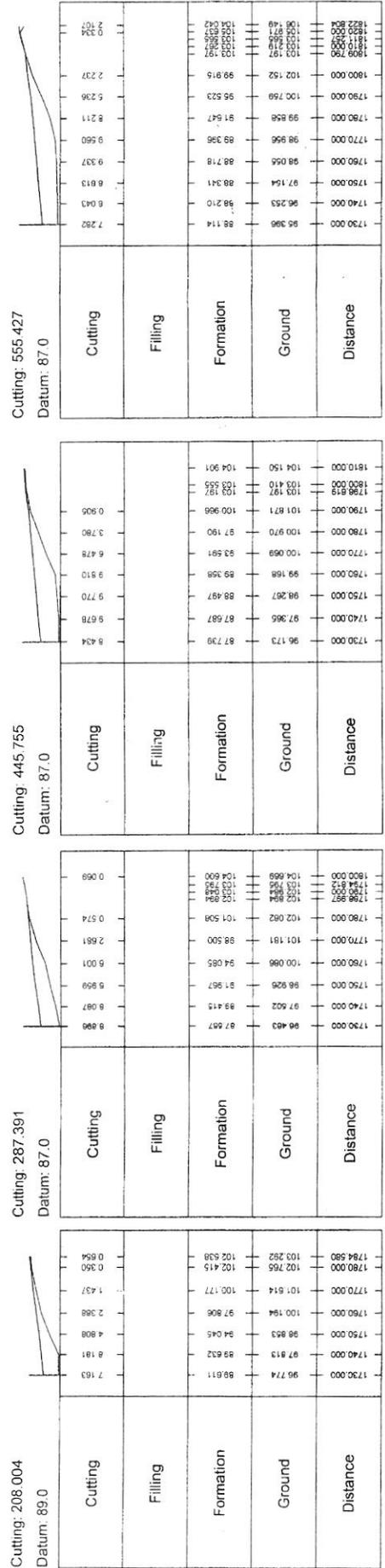


1730

1720

1710

1700



1740

1730

1720

1710

1700

Handwritten signature or initials.

Volume Report of Stone Quarry of Mr.Sagar Shivaji Pawar								
Sl. No.	Section From	Previous Section	Difference	Width	Cutting Volume			
					Area Sq. Meters	Previous Area	Average Sq. Meters	Volume Cubic Meters
1	1830.000	-	0.000	30.000	564.455	0.000	282.228	0.000
2	1840.000	1830.000	10.000	61.824	1417.193	564.455	990.824	9908.240
3	1850.000	1840.000	10.000	80.000	2019.805	1417.193	1718.499	17184.990
4	1860.000	1850.000	10.000	110.000	2862.250	2019.805	2441.028	24410.275
5	1870.000	1860.000	10.000	130.000	3374.255	2862.250	3118.253	31182.525
6	1880.000	1870.000	10.000	140.000	3647.250	3374.255	3510.753	35107.525
7	1890.000	1880.000	10.000	170.000	4327.250	3647.250	3987.250	39872.500
8	1900.000	1890.000	10.000	170.000	4332.645	4327.250	4329.948	43299.475
9	1910.000	1900.000	10.000	170.000	4285.945	4332.645	4309.295	43092.950
10	1920.000	1910.000	10.000	169.249	4171.025	4285.945	4228.485	42284.850
11	1930.000	1920.000	10.000	172.126	4007.507	4171.025	4089.266	40892.660
12	1940.000	1930.000	10.000	163.800	3730.522	4007.507	3869.015	38690.145
13	1950.000	1940.000	10.000	150.663	3365.682	3730.522	3548.102	35481.020
14	1960.000	1950.000	10.000	146.708	3242.428	3365.682	3304.055	33040.550
15	1970.000	1960.000	10.000	145.508	3186.597	3242.428	3214.513	32145.125
16	1980.000	1970.000	10.000	114.038	2497.089	3186.597	2841.843	28418.430
17	1990.000	1980.000	10.000	80.000	1754.485	2497.089	2125.787	21257.870
18	2000.000	1990.000	10.000	50.000	1000.265	1754.485	1377.375	13773.750
19	2010.000	2000.000	10.000	20.000	272.310	1000.265	636.288	6362.875
							Total	536405.755
							Brass	189542.670

(Signature)

Volume Report of Stone Quarry of Mr.Sagar Shivaji Pawar								
Sl. No.	Section From	Previous Section	Difference	Width	Cutting Volume			
					Area Sq. Meters	Previous Area	Average Sq. Meters	Volume Cubic Meters
1	1690.000	-	0.000	0.000	0.000	0.000	0.000	0.000
2	1700.000	1690.000	10.000	20.000	76.115	0.000	38.058	380.575
3	1710.000	1700.000	10.000	30.000	89.495	76.115	82.805	828.050
4	1720.000	1710.000	10.000	40.000	136.380	89.495	112.938	1129.375
5	1730.000	1720.000	10.000	42.208	150.525	136.380	143.453	1434.525
6	1740.000	1730.000	10.000	54.580	208.004	150.525	179.265	1792.645
7	1750.000	1740.000	10.000	70.000	287.391	208.004	247.698	2476.975
8	1760.000	1750.000	10.000	80.000	445.755	287.391	366.573	3665.730
9	1770.000	1760.000	10.000	92.804	555.427	445.755	500.591	5005.910
10	1780.000	1770.000	10.000	92.362	700.307	555.427	627.867	6278.670
11	1790.000	1780.000	10.000	90.000	767.910	700.307	734.109	7341.085
12	1800.000	1790.000	10.000	80.000	577.215	767.910	672.563	6725.625
							Total	37059.165
							Brass	13095.111

(B) P. Pawar

वसूली प्रपत्र - १

मोजणी प्रमाणे आलेले ब्रास व खाणपट्टाधारकांनी चलनाने भरलेली रक्कम यांचा ताळमेळ घेणे कमी भरावयाचे
विवरण पत्र

स्वामित्वधनाचे दर	
सन १४/०१/२००३ ते १४/१२/२००६ :-	५०
सन १५/१२/२००६ ते १०/०२/२०१० :-	१००
सन ११/०२/२०१० ते १०/०५/२०१५ :-	२००
सन ११/०५/२०१५ ते ३०/०६/२०२१ :-	४००
सन ०१/०७/२०२१ ते	६००

खाणपट्टाधारकाचे नाव

:- सागर शिवाजी पवार

पत्ता

:- मु. पो. इंदोरी, कुडमळ, ता - मावळ, पुणे.

खाणपट्ट्याचा सर्वे नं.

:- गट नं - १२१

खाणीचा पत्ता तालुका

:- आंबळे, ता - मावळ, जि - पुणे

अ. क्र.	रॉयल्टी रक्कम भरलेले चलन क्र. व दिनांक	भरलेली रक्कम	रक्कम भरणा करते वेळीचा रॉयल्टीचा दर	त्यानुसार आलेले ब्रास (३/४)
१	२	३	४	५
1	73-24/04/2007	50,000.00	100	500
2	191-13/11/2007	1,00,000.00	100	1000
3	22-15/10/2008	50,000.00	100	500
4	02-02-09	1,00,000.00	100	1000
5	89-27/11/2009	1,00,000.00	100	1000
6	98-27/1/2010	1,00,000.00	100	1000
7	163-3/3/2010	1,00,000.00	200	500
8	230-3/3/2010	5,00,000.00	200	2500
9	71-12/11/2010	2,00,000.00	200	1000
10	29-03-11	2,00,000.00	200	1000
11	1-8/9/2011	2,00,000.00	200	1000
12	45-10/9/2011	1,00,000.00	200	500
13	2-12/8/2011	1,00,000.00	200	500
14	22-2/1/2012	10,00,000.00	200	5000
15	43-21/3/2012	5,00,000.00	200	2500
16	59-31/3/2012	5,00,000.00	200	2500
	एकूण			

१. सोबत चलनाच्या प्रमाणित प्रती (Self attested)

२. चलन भरताना चेक वापरला असल्यास त्याचा बँक विवरणपत्राची प्रत

सही/-

तपासले/प्रमाणित

नाव:-

विवरण पत्र भरणाऱ्या खाणपट्टेदाराची स्वाक्षरी

तहसिलदार/स्वामिदंड अधिकारी

वसूली प्रपत्र - १

मोजणी प्रमाणे आलेले ब्रास व खाणपट्टाधारकांनी चलनाने भरलेली रक्कम यांचा ताळमेळ घेणे कमी भरावयाचे विवरण पत्र

स्वामित्वधनाचे दर	
सन १४/०१/२००३ ते १४/१२/२००६ :-	५०
सन १५/१२/२००६ ते १०/०२/२०१० :-	१००
सन ११/०२/२०१० ते १०/०५/२०१५ :-	२००
सन ११/०५/२०१५ ते ३०/०६/२०२१ :-	४००
सन ०१/०७/२०२१ ते	६००

खाणपट्टाधारकाचे नाव

:- सागर शिवाजी पवार

पत्ता

:- मु. पो. इंदोरी, कुडमळा, ता - मावळ, पुणे.

खाणपट्ट्याचा सर्वे नं.

:- गट नं - १२१

खाणीचा पत्ता तालुका

:- आंबळे, ता - मावळ, जि - पुणे

अ. क्र.	रॉयल्टी रक्कम भरलेले चलन क्र. व दिनांक	भरलेली रक्कम	रक्कम भरणा करते वेळीचा रॉयल्टीचा दर	त्यानुसार आलेले ब्रास (३/४)
१	२	३	४	५
17	92 - 16/4/2012	10,00,000.00	200	5000
18	20-04-2012	2,00,000.00	200	1000
19	1 - 29/5/2012	2,13,600.00	200	1068
20	116 - 30/7/2012	2,00,000.00	200	1000
21	160 - 10/9/2012	3,00,000.00	200	1500
22	174 - 01/10/2012	3,00,000.00	200	1500
23	240 - 9/1/2013	15,00,000.00	200	7500
24	321 - 12/2/2013	10,00,000.00	200	5000
25	322 - 12/2/2013	10,00,000.00	200	5000
26	19 - 16/5/2013	5,00,000.00	200	2500
27	162 - 27/6/2013	3,00,000.00	200	1500
28	50 - 24/7/2013	3,00,000.00	200	1500
29	55 - 6/8/2013	3,00,000.00	200	1500
30	13-11-2013	5,00,000.00	200	2500
31	24 - 15/2/2014	10,00,000.00	200	5000
32	236 - 1/3/2014	10,00,000.00	200	5000
	एकूण			

१. सोबत चलनाच्या प्रमाणित प्रती (Self attested)

२. चलन भरताना चेक वापरला असल्यास त्याचा बँक विवरणपत्राची प्रत

सही/-
नाव:- सागर शिवाजी पवार

तपासले/प्रमाणित

तहसिलदार / खनिकर्म अधिकारी

विवरण पत्र भरणाऱ्या खाणपट्टेदाराची स्वाक्षरी

वसूली प्रपत्र - १

मोजणी प्रमाणे आलेले ब्रास व खाणपट्टाधारकांनी चलनाने भरलेली रक्कम यांचा ताळमेळ घेणे कमी भरावयाचे विवरण पत्र

स्वामित्वधनाचे दर	
सन १४/०१/२००३ ते १४/१२/२००६ :-	५०
सन १५/१२/२००६ ते १०/०२/२०१० :-	१००
सन ११/०२/२०१० ते १०/०५/२०१५ :-	२००
सन ११/०५/२०१५ ते ३०/०६/२०२१ :-	४००
सन ०१/०७/२०२१ ते	६००

खाणपट्टाधारकाचे नाव :- सागर शिवाजी पवार
पत्ता :- मु. पो. इंदोरी, कुडमळा, ता - मावळ, पुणे.
खाणपट्ट्याचा सर्वे नं. :- गट नं - १२१
खाणीचा पत्ता तालुका :- आंबळे, ता - मावळ, जि - पुणे

अ. क्र.	रॉयल्टी रक्कम भरलेले चलन क्र. व दिनांक	भरलेली रक्कम	रक्कम भरणा करते वेळीचा रॉयल्टीचा दर	त्यानुसार आलेले ब्रास (३/४)
१	२	३	४	५
33	266 - 28/3/2014	10,00,000.00	200	5000
34	57 - 4/6/2014	4,00,000.00	200	2000
35	56 - 4/6/2014	1,00,000.00	200	500
36	118 22/7/2014	2,00,000.00	200	1000
37	157 - 3/9/2014	2,00,000.00	200	1000
38	17-11-2014	2,00,000.00	200	1000
39	02-12-2014	3,00,000.00	200	1500
40	21 - 16/12/2014	5,00,000.00	200	2500
41	297 - 7/1/2015	5,00,000.00	200	2500
42	416 - 16/4/2015	5,00,000.00	200	2500
43	413 - 16/4/2015	5,00,000.00	200	2500
44	37- 17/6/2015	5,00,000.00	400	1250
45	38 - 17/6/2015	5,00,000.00	400	1250
46	147 - 28/7/2015	5,00,000.00	400	1250
47	27-08-2015	5,00,000.00	400	1250
48	27-09-2015	5,00,000.00	400	1250
	एकूण			

१. सेबत चलनाच्या प्रमाणित प्रती (Self attested)
२. चलन भरताना चेक वापरला असल्यास त्याचा बँक विवरणपत्राची प्रत

सही/-
नाव: सागर शिवाजी पवार

विवरण पत्र भरणाऱ्या खाणपट्टेदाराची स्वाक्षरी

तपासले/प्रमाणित

तहसिलदार / स्वनिर्कर्म अधिकारी

तहसिलदार / स्वनिर्कर्म अधिकारी

वसूली प्रपत्र - १

मोजणी प्रमाणे आलेले ब्रास व खाणपट्टाधारकांनी चलनाने भरलेली रक्कम यांचा ताळमेळ घेणे कमी भरावयाचे विवरण पत्र

स्वामित्वधनाचे दर
सन १४/०१/२००३ ते १४/१२/२००६ :- ५०
सन १५/१२/२००६ ते १०/०२/२०१० :- १००
सन ११/०२/२०१० ते १०/०५/२०१५ :- २००
सन ११/०५/२०१५ ते ३०/०६/२०२१ :- ४००
सन ०१/०७/२०२१ ते :- ६००

खाणपट्टाधारकाचे नाव :- सागर शिवाजी पवार
पत्ता :- मु. पो. इंदोरी, कुडमळा, ता - मावळ, पुणे.
खाणपट्ट्याचा सर्वे नं. :- गट नं - १२१
खाणीचा पत्ता तालुका :- आंबळे, ता - मावळ, जि - पुणे

अ. क्र.	रॉयल्टी रक्कम भरलेले चलन क्र. व दिनांक	भरलेली रक्कम	रक्कम भरणा करते वेळीचा रॉयल्टीचा दर	त्यानुसार आलेले ब्रास (३/४)
१	२	३	४	५
49	27-10-2015	5,00,000.00	400	1250
50	09-11-2015	20,00,000.00	400	5000
51	01-02-2016	11,52,400.00	400	2881
52	23-02-2016	10,00,000.00	400	2500
53	29-02-2016	10,00,000.00	400	2500
54	03-06-2016	10,00,000.00	400	2500
55	01-07-2016	10,00,000.00	400	2500
56	24-08-2016	10,00,000.00	400	2500
57	24-08-2016	10,00,000.00	400	2500
58	21-09-2016	10,00,000.00	400	2500
59	05-10-2016	10,00,000.00	400	2500
60	28-10-2016	10,00,000.00	400	2500
61	01-12-2016	10,00,000.00	400	2500
62	13-01-2017	10,00,000.00	400	2500
63	04-03-2017	10,00,000.00	400	2500
64	369-31-03-2017	10,00,000.00	400	2500
	एकूण			

१. सोबत चलनाच्या प्रमाणित प्रती (Self attested)

२. चलन भरताना चेक वापरला असल्यास त्याचा बँक विवरणपत्राची प्रत

सही/-

नाम - सागर शिवाजी पवार

विवरण पत्र भरणाऱ्या खाणपट्टेदाराची स्वाक्षरी

तपासले/प्रमाणित

तहसिलदार / खनिकर्म अधिकारी

वसूली प्रपत्र - १

मोजणी प्रमाणे आलेले ब्रास व खाणपट्टाधारकांनी चलनाने भरलेली रक्कम यांचा ताळमेळ घेणे कमी भरावयाचे विवरण पत्र

स्वामित्वधनाचे दर
सन १४/०१/२००३ ते १४/१२/२००६ :- ५०
सन १५/१२/२००६ ते १०/०२/२०१० :- १००
सन ११/०२/२०१० ते १०/०५/२०१५ :- २००
सन ११/०५/२०१५ ते ३०/०६/२०२१ :- ४००
सन ०१/०७/२०२१ ते :- ६००

खाणपट्टाधारकाचे नाव :- सागर शिवाजी पवार
पत्ता :- मु. पो. इंदोरी, कुडमळा, ता - मावळ, पुणे.
खाणपट्ट्याचा सर्वे नं. :- गट नं - १२१
खाणीचा पत्ता तालुका :- आंबळे, ता - मावळ, जि - पुणे

अ. क्र.	रॉयल्टी रक्कम भरलेले चलन क्र. व दिनांक	भरलेली रक्कम	रक्कम भरणा करते वेळीचा रॉयल्टीचा दर	त्यानुसार आलेले ब्रास (३/४)
१	२	३	४	५
65	34 - 26-05-2017	10,00,000.00	400	2500
66	30-10-2017	10,00,000.00	400	2500
67	15-11-2017	10,00,000.00	400	2500
68	04-01-2018	10,00,000.00	400	2500
69	01-03-2018	25,00,000.00	400	6250
70	20-03-2018	25,00,000.00	400	6250
71	22-05-2018	10,00,000.00	400	2500
72	02-07-2018	15,00,000.00	400	3750
73	29-10-2018	20,00,000.00	400	5000
74	28-11-2018	10,00,000.00	400	2500
75	28-12-2018	20,00,000.00	400	5000
76	13-02-2019	20,00,000.00	400	5000
77	22-04-2019	10,00,000.00	400	2500
78	20-05-2019	20,00,000.00	400	5000
79	30-05-2019	20,00,000.00	400	5000
80	30-12-2019	7,30,800.00	400	1827
	एकूण			

१. सोबत चलनाच्या प्रमाणित प्रती (Self attested)

२. चलन भरताना चेक वापरला असल्यास त्याचा बँक विवरणपत्राची प्रत

सही/-
नाव:- सागर शिवाजी पवार

विवरण पत्र भरणाऱ्या खाणपट्टेदाराची स्वाक्षरी

तपासले/प्रमाणित

तहसिलदार / खनिकर्म अधिकारी
मावळ

वसूली प्रपत्र - १

मोजणी प्रमाणे आलेले ब्रास व खाणपट्टाधारकांनी चलनाने भरलेली रक्कम यांचा ताळमेळ घेणे कमी भरावयाचे विवरण पत्र

स्वामित्वधनाचे दर
सन १४/०१/२००३ ते १४/१२/२००६ :- ५०
सन १५/१२/२००६ ते १०/०२/२०१० :- १००
सन ११/०२/२०१० ते १०/०५/२०१५ :- २००
सन ११/०५/२०१५ ते ३०/०६/२०२१ :- ४००
सन ०१/०७/२०२१ ते :- ६००

खाणपट्टाधारकाचे नाव :- सागर शिवाजी पवार
 पत्ता :- मु. पो. इंदोरी, कुडमळा, ता. मावळ, पुणे.
 खाणपट्ट्याचा सर्वे नं. :- गट नं - १२१
 खाणीचा पत्ता तालुका :- आंबळे, ता - मावळ, जि - पुणे

अ. क्र.	रॉयल्टी रक्कम भरलेले चलन क्र. व दिनांक	भरलेली रक्कम	रक्कम भरणा करते वेळीचा रॉयल्टीचा दर	त्यानुसार आलेले ब्रास (३/४)
१	२	३	४	५
81	20-11-2020	8,26,850.00	400	2067
82	01-12-2022	26,400.00	600	44
83				
84				
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	एकूण	6,21,50,050.00		202637

१. सोबत चलनाच्या प्रमाणित प्रती (Self attested)

२. चलने भरताना चेक वापरला असल्यास त्याचा बँक विवरणपत्राची प्रत

सही/-
 नाव: सागर शिवाजी पवार

विवरण पत्र भरणाऱ्या खाणपट्टेदाराची स्वाक्षरी

तपासले/प्रमाणित

तहसिलदार मावळ

तहसिलदार / खनिकर्म अधिकारी

